

कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट पावटा, कोटपूतली-बहरोड

01421-299050

Email-sdo.paota.jpr@gmail.com

क्रमांक:-न्याय/2024/1750

दिनांक: 12.11.2024

श्रीमान क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण मण्डल,  
जिला अलवर।

विषय:- Regarding Hon'ble NGT Central Zone Bench, Bhopal orders dated  
26.09.2024 in the matters of Khanan Grasth Sangharsh Samiti V/s  
Union of India & Ors. Original Application No 223/2024

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि खनन ग्रस्त संघर्ष समिति के द्वारा खनन  
पट्टा संख्या 07/2000 एवं 13/2007 के विरुद्ध माननीय नेशनल ग्रीन ट्रिब्यूनल, भोपाल में  
याचिका संख्या 223/2024 दायर कराई गई है। इस संदर्भ में संयुक्त कमेटी (Joint  
Committee) की रिपोर्ट माननीय नेशनल ग्रीन ट्रिब्यूनल, भोपाल को प्रेषित करने एवं  
आवश्यक कार्यावाही हेतु प्रेषित है।

संलग्न: उक्तानुसार।

भवदीय,

(कपिल कुमार RAS)

उपखण्ड अधिकारी

पावटा

दिनांक: 12.11.2024

क्रमांक:-न्याय/2024/1751-1754

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. श्रीमान जिला कलक्टर, जिला-कोटपूतली-बहरोड।
2. श्रीमान निदेशक, खान सुरक्षा निदेशालय, अजमेर।
3. श्रीमान सदस्य सचिव, SEIAA Rajasthan.
4. श्रीमान सदस्य सचिव, SEAC Rajasthan.

उपखण्ड अधिकारी

पावटा

JOINT COMMITTEE REPORT  
WITH RESPECT TO THE ORIGINAL APPLICATION No.  
223/2024(CZ) BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL CENTRAL ZONE BENCH, BHOPAL IN THE MATTER  
OF KHANAN GRASTH SANGHARSH SAMITI V/s UNION OF  
INDIA & OTHERS

In the matter of:-

KHANAN GRASTH SANGHARSH SAMITI

Applicant

V/s

UNION OF INDIA & OTHERS

Respondent

## INDEX

S. No.	Particular	Page No.
1	Introduction	03-04
2	Constitution of the Joint Committee	05-05
3	Background	05-10
4	Inspection of Joint Committee	10-12
5	Conclusions	12-13
6	Other particulars- Annexure 1 to Annexure 10	

JOINT COMMITTEE REPORT WITH RESPECT TO THE ORIGINAL APPLICATION No. 223/2024(CZ) BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL IN THE MATTER OF KHANAN GRASTH SANGHARSH SAMITI V/s UNION OF INDIA & OTHERS

**Introduction:-**

The Hon'ble NGT, BHOPAL has received a complaint from the petitioner KHANAN GRASTH SANGHARSH SAMITI regarding Mining operation of Quartz and Feldspar Mineral in :

- i. ML No. 07/2000 by M/s Sandeep Sharma in an area measuring 4.960ha at Village Gulabgar (Jingaur), Tehsil Paota, District Kotputli-Behror, Rajasthan
- ii. ML No. 13/2007 by M/s Jeengaur Mines and Minerals in an area measuring 4.0335ha at Village Jingaur, Tehsil Paota, District Kotputli-Behror, Rajasthan

As per the petitioner in the Original Application no. 223/2024(CZ) before the hon'ble National Green Tribunal Central Zone Bench, Bhopal in the matter of *KHANAN GRASTH SANGHARSH SAMITI V/s UNION OF INDIA & OTHERS* the mining activities undertaken in the ML No. 07/2000 and 13/2007 are in violations of the following:

- a. The mining activities are operating without any valid environmental clearance as required by the OM dated 28.04.2023 issued by MoEF & CC which directs SEIAA to reappraise the EC's granted by DEIAA on and between the period 15.01.2016 and 13.09.2018 and only thereafter the mining leases should operate.
- b. The mines are located at a distance of 4.5m from the human habitation. Due to the uncontrollable and untimely blasting activities causing damages like formation of cracks in the walls, doors, and floors of the houses of the villagers. This fact was recorded in the inspection report dated 04.10.2022 undertaken by the Assistant Mining Engineer Kotputli.

- c. The uncontrollable and untimely blasting activities is also causing severe disturbance to the wildlife and environment.
- d. That the mine lease owners have illegally dumped mine debris and flattened the 'Nala' in Khara No. 84, which passes through ML No. 07/2000 and 13/2007. Such conversion is in violation of the Rajasthan Minor Mineral Concession Rules 1986 and Water (Prevention and Control of Pollution) Act, 1974.
- e. The mine lease owners illegally dumped mine debris in the 'Talab' or 'Pond' which lies outside and adjacent to the mine lease area. Failure to protect tanks, ponds is in violation of Hon'ble High Court order in Abdul Rahman v. State of Rajasthan WP(C) 1536/2003.
- f. The mine lease owners illegally dumped mine debris on nearby forest land and also constructed a road/pathway inside the forest land to carry the mined minerals outside the mine lease area thereby violating the provisions of Section 2 of the Forest (Conservation) Act, 1980
- g. The mining operations are operating in violation to the NOC Conditions obtained under S.21 of the Air (Prevention and Control of Pollution) Act, 1981.

Hon'ble NGT, Central Zone Bhopal during the hearing on 26.09.2024, passed the following order in the Original Application No. 223/2024(CZ)

***We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:***

- (i) One Representative from the District Magistrate, Kotputli-Behror (Rajasthan)***
- (ii) One Representative from the Director General of Mines and Safety (Rajasthan)***
- (iii) One Representative from the State Expert Appraisal Committee (Rajasthan)***

***The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.***

***The report in the matter be filed by the Committee by email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.***

## 2. Constitution of the Joint Committee:

In compliance with the directions of the Hon'ble NGT, a Joint Committee was constituted which comprises of following officials from concerning Departments:-

- a) District Magistrate, Kotputli- Behror has nominated Shri Kapil Kumar, Sub Divisional Magistrate (SDM), Paota, District Kotputli-Behror.
- b) Directorate General of Mines and Safety, Government of India, Ajmer Region I has nominated Shri Durga Shanker Salvi, Deputy Director of Mines and Safety,
- c) SEIAA, Rajasthan has nominated Shri Sanjeev Kumar Sharma, Supdt Scientific Officer, SEAC Rajasthan as committee member from SEIAA/SEAC, Rajasthan.

## 3. Background: –

The committee was informed relevant facts by concerning department which are summarized as below:-

- a) ML No. 07/2000 by M/s Sandeep Sharma in an area measuring 4.960ha, Mineral- Quarts and Feldspar mineral at village Gulabgar(Jingaur), Tehsil Paota, District Kotputli-Behror, Rajasthan
- b) ML No. 13/2007 by M/s Jeengaur Mines and Minerals in an area measuring 4.0335ha, Mineral- Quarts and Feldspar mineral at village Jingaur, Tehsil Paota, District Kotputli-Behror, Rajasthan
- c) Department of Mines & Geology has provided factual reports for the ML no 13/2007 and 7/2000.

### As per Factual report for mining lease no 07/2000 (Annexure - 1)

श्री संदीप कुमार शर्मा पुत्र श्री बी.एस. शर्मा, निवासी-ग्राम छापोली, तहसील उदयपुरवाटी, जिला झुन्झुनूं हाल जिला नीमकाथानाके पक्ष में राजस्व ग्राम जीणगौर खसरा नम्बरान 18/1159, 79, 84, 87, 89, 91 व 121 में तथा आंशिक भाग निजी भूमि में है। निजी खातेदारी भूमि में सहमति लेकर खनन करने का शपथ पत्र प्रस्तुत करने के बाद नियमानुसार खनन पट्टा निदेशालय के आदेश क्रमांक निखाभू/कोट/सीसी-4/प-1(1)7/2000/265 दिनांक 24<sup>th</sup>03<sup>rd</sup>2004 से खनन पट्टा वास्ते खनिज-क्वार्टज, फ़ैल्सपार, क्षेत्र 5<sup>th</sup>00 हैक्टर निकट ग्राम-गुलाबगढ, तहसील-कोटपूतली, जिला-जयपुर हाल तहसील-पावटा व जिला कोटपूतली-बहरोड़

में संविदा पंजीयन की तिथि से 30वर्ष के लिए स्वीकृत किया गया। जिसकी संविदा का निष्पादन दिनांक 29०5०2006 को एवं पंजीयन दिनांक 03०6०2006 को हुआ। इस प्रकार खनन पट्टा दिनांक 03०6०2006से 30वर्ष के लिए स्वीकृत होकर प्रभावशील हुआ। खनन पट्टा का स्वीकृत क्षेत्र में 5०0 हैक्टर में 0०04 हैक्टर का आंशिक अध्यापण श्रीमान अधीक्षण खनि अभियन्ता,जयपुर के आदेश क्रमांक अखअ/जय/कोट/प्र/प-8/2000/ 460 दिनांक 01०04०2013 के द्वारा दिनांक 21०03०2013 से स्वीकृत किया गया। इस प्रकार खनन पट्टा क्षेत्र 4०96 हैक्टर दिनांक 21०03०2013से शेष अवधि के लिए प्रभावी होकर, पूरक संविदा का निष्पादन दिनांक 10०07०2013 को किया जाकर नोटेरी से तस्दीक दिनांक 08०08०2013 को हुआ।

भारत सरकार द्वारा जारी अधिसूचना दिनांक 10०02०2015 से खननपट्टा में स्वीकृत खनिज-क्वार्टज व फ़ैल्सपार को अप्रधान खनिज घोषित किये जाने से खननपट्टा अप्रधान खनिज रियायत नियमों के अध्याधीन प्रभावी हुआ, जिसका पूरक संविदा का निष्पादन दिनांक 22०02०2021 को होकर, नोटेरी से तस्दीक दिनांक 23०02०2021 को हुआ।

राजस्थान अप्रधान खनिज रियायत नियमावली,2017 के नियम 9(2) के तहत खनन पट्टा की अवधि वृद्धि स्वतः 50वर्ष होने से अर्थात् 03०6०2006 से 02०06०2056 तक के लिये बढ़ाई गई। जिसका पूरक संविदा का निष्पादन दिनांक 22०02०2021 को होकर, नोटेरी से तस्दीक दिनांक 23०02०2021 को हुआ।

खनन पट्टा की राजस्थान पर्यावरण प्रदूषण मण्डल,अलवर के पत्र क्रमांक 4649 दिनांक 07०03०2022 से कन्सेन्ट टू ऑपरेटदिनांक 28०02०2027 तक वैध है। श्रीमान अधीक्षण खनि अभियन्ता,जयपुर के पत्र क्रमांक 459 दिनांक 27०05०2022 से अवधि 2021.22 से 2025.26 तक अनुमोदित है।

खनन पट्टा में खान सुरक्षा महानिदेशालय,अजमेर क्षेत्र अजमेर के द्वारा उनके पत्र क्रमांक 267480 दिनांक 12०08०2024 से खान प्रबन्धक की नियुक्ति के आदेश जारी किये हुये है। खान में विस्फोटक सामग्री हेतु अधिकृत व्यक्ति मैसर्स जय सालासर एक्सप्लोजिव बेरी तहसील पावटा से अनुबन्ध किया जाकर सप्लाई की जा रही है। इस प्रकार से खनन पट्टा क्षेत्र में क्लड के आदेशानुसार ही खनन/ब्लारिस्टिंग किया जाता है। खनन पट्टा में रात्री काल में कोई खनन कार्य नहीं किया जाता है।

उपरोक्त स्वीकृत क्षेत्र की राजस्व विभाग द्वारा की गई तरमीम के अनुसार खनन पट्टा क्षेत्र राजस्व ग्राम जीणगौर के खसरा नम्बर 16, 17, 18/1159, 84, 85, 86, 87, 89, 91, 79, 80, 81, 82, 82/1211, 83, 115, 121 में है, जिसमें से खसरा नम्बर 18/1159, 79, 84, 91, 121 शासकीय एवं शेष निजी भूमि है।

उपरोक्त खनन पट्टा राजस्व ग्राम जीणगौर के खसरा नम्बर 84 जो कि राजस्व रिकॉर्ड में गै.मु. नाला दर्ज है, के संबंध में मौका स्थिति अनुसार गै.मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा की स्वीकृति वक्त मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्लडबुक दिनांक 05-6-2003 एवं अन्य मौका रिपोर्ट दिनांक 25-8-2003 व संशोधित क्षेत्र की पुनः मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्लडबुक दिनांक 20-1-2013 करती हैं। जिनमें कहीं भी नाले का उल्लेख नहीं है। साथ ही क्षेत्र की जीटी शीट नम्बर 54 |६2 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है। खनन पट्टा के बाहर स्थित मकान से भी नियमानुसार 45 मीटर दूरी छोड़कर खनन कार्य किया जाता रहा है। खनन पट्टे के 45 मीटर परिधि में कोई भी तालाब या जोहड़ नहीं है।

उपरोक्त स्वीकृत खनन पट्टा क्षेत्र वन भूमि रहित है एवं हाल ही में दिनांक 25<sup>10</sup>2024 को संयुक्त सर्वे कार्य सम्पन्न हुआ है जिसमें वन विभाग के सहायक वन संरक्षक, कोटपूतली, क्षेत्रीय वन अधिकारी, कोटपूतली, सर्वेयर वन विभाग, एवं राजस्व विभाग का हल्का पटवारी, तथा इस कार्यालय के तकनीकी कर्मचारी खनि कार्यदेशक—प्रथम व पट्टाधारी प्रतिनिधि उपस्थित रहे हैं, के अनुसार खनन पट्टा के पिलर बसे निकटतम रक्षित वन खण्ड गावडी की वन सीमा से लगभग 115 मीटर की दूरी पर पायी गई है।

खननपट्टाधारी ने ई.सी. की पालना क्षेत्र में वृक्षारोपण कर पालना रिपोर्ट प्रस्तुत की है जिसके अनुसार क्षेत्र स्वयं की निजी खातेदार भूमि में दो बड़ी नर्सरी लगाई हुई जिनमें लगभग 400 पेड़ जीवित अवस्था में हैं। खननपट्टाधारी द्वारा खनन पट्टा से निकलने वाले ओवरबर्डन हेतु खननपट्टा के पास में स्थित निजी खातेदारी भूमि जिसके खसरा नम्बरान 115, 83, 83/1212, 118, 119, 120, 122, 125 है, को अनुमोदित माईनिंग स्कीम के अनुसार ही ओवरबर्डन एकत्रित किया जा रहा है। क्पेजतपबज स्मअमस म्दअपतवदउमदज पउचंबज ोमेउमदज नजीवतपजल श्रंपचनत ब्ससमबजवतंजम ब्चने श्रंपचनतके पत्र क्रमांक 3225 दिनांक 12<sup>08</sup>2016 से पर्यावरण पूर्वोन्मति प्राप्त की हुई है तथा खनन पट्टाधारी ने क्म।। द्वारा जारी ईसी के रिअप्रेजल हेतू परिवेष पोर्टल पर दिनांक 08.09.2024 को आवेदन कर दिया है

### **Whereas as per factual report for the mining lease no 13/2007 (Annexure -2)**

निदेशालय, खान एवं भूविज्ञान विभाग, राजस्थान उदयपुर के आदेश क्रमांक निखाभू/कोट/सीसी-9/प-1(1)13/2007/453 दिनांक 12-05-2008 से श्री कृष्ण कुमार पुत्र श्री सुरेश कुमार निवासी-जयसिंहपुर खेड़ा तहसील बावल जिला रेवाडी(हरियाणा) के पक्ष में राजस्व ग्राम जीणगौर के आराजी खसरा नम्बरान 85ए 86ए 87ए 88ए 89ए 90ए 91ए 95 में खनन पट्टा वास्ते खनिज -क्वार्टज, फ़ैल्सपार, क्षेत्रफल 4<sup>0335</sup> हैक्टर, निकट ग्राम-जीणगौर, तहसील-कोटपूतली, जिला-जयपुर हाल तहसील-पावटा, जिला-कोटपूतली-बहरोड़(राजस्थान) में स्वीकृत हुआ। जिसकी संविदा निष्पादन दिनांक 07-06-2008 को किया जाकर उप पंजीयक, कोटपूतली के यहाँ दिनांक 11-06-2008 को पंजीबद्ध हुआ, इस प्रकार से खनन पट्टा दिनांक 11-06-2008 से 30 वर्ष के लिए प्रभाव में आया।

एम.एम.डी.आर. संशोधन अध्यादेश, 2015 (जो दिनांक 12-01-2015 से प्रभाव में आया है) की धारा 8 ए में किए गए संशोधन अनुसार इस कार्यालय के पत्रांक 237 दिनांक 27.02.2015 से उक्त खनन पट्टे की अवधि 11-06-2008 से 10-06-2058 तक स्वतः बढ़ायी तथा संयुक्त शासन सचिव, खान (ग्रुप-2) के पत्रांक प.14(7) खान/ग्रुप-2/86-पार्ट दिनांक 01 मार्च 2015 से प्रदत्त दिषा निर्देशों की अनुपालना में इस पूरक संविदा का निष्पादन दिनांक 03-03-2016 को किया जाकर नोटेरी से तस्दीक हुआ है।

श्री कृष्ण कुमार (खनन पट्टाधारी) ने दिनांक 24-04-2017 को खनन पट्टा मैसर्स जीणगौर माईन्स एण्ड मिनरल्स, ग्राम वार्ड नं0 14, राम गीता कुंज गणेश्वर तहसील नीमकाथाना

जिला सीकर जिसमें पार्टनर (1) श्री दीपक सिंधल पुत्र श्री धासीलाल सिंधल-45:साझेदार (2) श्रीमती बिमला देवी पुत्र श्री भगवान सहाय अग्रवाल-45:साझेदार (3) श्री योगेश कुमार गुप्ता पुत्र श्री नरेन्द्र गुप्ता-10:साझेदार, निवासी-गणेश्वर तहसील नीमकाथाना जिला सीकर(राज.)के पक्ष में हस्तान्तरण कराने के लिए प्रार्थना पत्र प्रस्तुत करने पर तथा आवेदन नियमानुसार होने पर श्रीमान अतिरिक्त निदेशक (खान)जयपुर क्षेत्र जयपुर द्वारा आदेश क्रमांक अनिखा/जय/कोट/सीसी-11/ ख.प. -13/2007/375 दिनांक 27.06.2017 से उक्त खनन पट्टा का हस्तान्तरण मैसर्स जीणगौर माईन्स एण्ड मिनरल्स,ग्राम वार्ड नं0 14, राम गीता कुंज गणेश्वर तहसील नीमकाथाना जिला सीकरके पक्ष में किया गया जिसका हस्तान्तरण संविदा निष्पादन दिनांक 20.07.2017 एवं पजियन दिनांक 28.07.2017 को हुआ। इस प्रकार उक्त खनन पट्टा शेष अवधि के लिये मैसर्स जीणगौर माईन्स एण्ड मिनरल्स,ग्राम वार्ड नं0 14, राम गीता कुंज गणेश्वर तहसील नीमकाथाना जिला सीकर के पक्ष में हस्तान्तरण होकर प्रभावशील हुआ।खनन पट्टे की राजस्थान पर्यावरण प्रदूषण मण्डल,अलवर के पत्र क्रमांक 4747 दिनांक 14/07/2022 से कन्सेन्ट टू ऑपरेटदिनांक 31/05/2027 तक वैध है। क्पेजतपबज स्मअमस म्दअपतवदउमदज पउचंबज मेउमदज नजीवतपजल श्रंपचनत ब्वससमबजवतंजम ब्उचने श्रंपचनतके पत्र क्रमांक 1491 दिनांक 30/06/2016 से पर्यावरण पूर्वोनुमति प्राप्त की हुई है।खनन पट्टाधारी ने क्म।। द्वारा जारी ईसी के रिअप्रेजल हेतू परिवेष पोर्टल पर दिनांक 27.06.2024 को आवेदन कर दिया है। खनन पट्टा 13/2007 के अन्तर्गत मानवीय आवास से नियमानुसार 45 मीटर की दूरी छोड़कर खनन कार्य किया गया है तथा वर्तमान में खनन पट्टा में पूर्णतया खनन कार्य बन्द है।

खनन पट्टा का ख.नं. 84 जो कि राजस्व रिकॉर्ड में गै.मु. नाला दर्ज है के संबंध में मौका स्थिति अनुसार गै.मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा 13/2007 की स्वीकृति वक्त मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डबुक दिनांक 24-5-2008करती हैं, जिनमें कहीं भी नाले का उल्लेख नहीं है। स्वीकृत क्षेत्र की जीटी शीट नम्बर 54 182 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है।

- d. As per the information provided by Directorate General of Mines and Safety, Ajmer Region-1, It is submitted that the Owner, Agent or Manager of Mining lease No.07/2000, located near Village-Gulabgar(Jingaur), Tehsil-Paota, District-Kotputli-Behror (Earlier-Jaipur District), Rajasthan had obtained permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to use of Heavy Earth Moving Machinery without deep hole blasting vide this Directorate's letter No.43078/NZ/Ajmer Region/Perm/2022/ 251714 dated 30.1.2023, which is valid up-to 29.01.2028. Structures of permanent nature, not belonging to the owner of Mine Lease No.07/2000, were located at about 5.0m distanced from the North direction of the mine boundary. Permission was granted without deep-hole blasting from this Directorate. The area within 45m distance from permanent building or structures of permanent nature, not belonging to the owner, was permitted as "No-Mining Zone", and area

from 45m to 100m to permanent building or structures of permanent nature, not belonging to the owner, was permitted as “No blasting Zone” and rest of area was permitted to work without deep-hole blasting as shown on the Surface Plan, Ref.No. PLATE No.2, dated 03.10.2022. Authorisation under Regulation 34(6) of the Metalliferous Mines Regulation, 1961 to work as manager of the mine, was granted vide this Directorate’s letter No. 430781/NWZ/Ajmer Region/1/2024/267480, dated 12.8.2024, which is valid-up to 07.8.2025. It is submitted that permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 was not obtained from this Directorate by owner, Agent & Manager of Mining Lease No. 13/2007 and manager was not appointed at the mine at present. However, authorisation under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 was granted vide this Directorate’s letter No. 430737/NZ/Ajmer Region/Perm/ 2021/435 dated 18.3.2021 which was expired on 17.3.2022, thereafter neither manager was appointed nor authorization was obtained issued from this Directorate.

On the above, a letter was issued from this Directorate vide Reference No.AJ/DMS-1/2024/2173 dated 05.09.2024 to suspend all mining operations till qualified manager is appointed for Management, control, supervision & direction of the mine.(Annexure-3)

e) Department of Forest has issued a letter vide dated 11.11.2024 for the mining lease no 07/2000 and 13/2007 (Annexure-4), which states that

1. उक्त दोनों खनन पट्टों की भूमि वन भूमि नहीं है तथा वन भूमि पर किसी प्रकार का मलबा डाला हुआ नहीं पाया गया है।
2. वर्तमान में उक्त दोनों खानों से निकलने वाले मलबे को बाहर ले जाने हेतु वन भूमि का उपयोग नहीं किया जा रहा है।

f) Moka report signed by Shri Sanjay Kumar, Tehsildar Paota and Shri Parmod Samriya, Patwari Dwarikpura has been submitted. Report states that (Annexure-5),

1. राजस्व ग्राम जीणगौर का खसरा नम्बर 84 किस्म गै0म0 नाला दर्ज है। जिसका रकबा 0.80 हैक्ट0 राजस्व रिकार्ड है। जो खसरा नम्बर 95 के समीप से शुरू होकर खनन पट्टा 07/2000 एवं 13/2007 से होता हुआ खसरा नम्बर 140 के पास तक राजस्व नक्शे में गै0मु0नाला दर्शित है। खसरा संख्या 84 मौके पर नालेनुमा नहीं है। खनन पट्टा 13/2007 के

लीज क्षेत्र में उक्त नाले का लगभग 0.15 हैक्ट0 क्षेत्र तथा खनन पट्टा 07/2000 के लीज क्षेत्र में उक्त नाले का लगभग 0.30 हैक्ट0 क्षेत्र आता है। खनन पट्टा 13/2007 के लीज क्षेत्र में अवस्थित खसरा संख्या 84 के भाग पर ओवरबर्डन की डम्पिंग नहीं की गई है। खनन पट्टा संख्या 07/2000 के लीज क्षेत्र में अवस्थित खसरा सं. 84, 82, 85, 82/1211, 91 के भाग पर कई जगह ओवर बर्डन डाला हुआ है।

2. खनन पट्टा 07/2000 एवं 13/2007 के आसपास कोई तालाब राजस्व रिकार्ड में दर्ज नहीं है, ग्राम जीणगौर की राजस्व सीमा में ख.न. 943, 104 किस्म गै0म0 जोहड़ दर्ज है जिस पर किसी प्रकार की ओवरबर्डन की डम्पिंग नहीं की गयी है।

#### **4. Inspection of Joint Committee:**

Members of Joint Committee conducted discussions and accordingly, Joint Committee comprising the following members visited the site on dated 11.11.2024:-

- 1) Shri Kapil Kumar, Sub Divisional Magistrate (SDM), Paota.
- 2) Shri Durga Shanker Salvi, Deputy Director of Mines Safety.
- 3) Shri Sanjeev Kumar Sharma, Supdt Scientific Officer, SEAC Rajasthan.

Besides Joint Committee members, the following officials were also present during the joint inspection:

- 1) Shri Sanjay Kumar, Tehsildar, Paota
- 2) Ms Sonu Awasthi, Foreman, DMG
- 3) Shri Pramod Samriya, Patwari, Dwarikpura

Observation during inspection are summarized as below:-

- I. Both the Mines ML No. 07/2000 and ML No. 13/2007 were found non operational during the inspection. Further as per RAWANA GENERATION provided from the Department of Mines and Geology, the Mining lease ML No. 07/2000 is non operational since 09.6.2024 whereas Mining lease ML No. 13/2007 is non operational since 19.8.2024 (Annexure-6).
- II. Mining lease representative of Mine ML No. 07/2000, Sh. Bhawani Shankar Sharma has submitted a detailed representation with reference to mining activity (Annexure-7).

- III. Mining lease representative of Mine ML No. 13/2007, Sh. Deepak Singhal has submitted a detailed representation with reference to mining activity (Annexure-8).
- IV. Some of residents complained to the committee that time to time blasting is being done by the lessee and vibrations have been felt by most of the residents and house are at risk due to certain cracks whereas other residents has informed that they have no problems related to Cracks in the houses due to mining activity.
- V. Joint committee visited house of Shri Hari Ram Gurjar S/o Ganpat located about 06 meter away from the Piller A of ML No 07/2000. Shri Hari Ram Gurjar stated that no cracks were observed in the house due to mining activity.
- VI. Joint committee then visited house of Shri Chothmal Gurjar S/o Ganpat located about 40 meter away from the Piller A of ML No 07/2000. Shri Chothmal Gurjar stated that some cracks were observed in the house due to mining activity.
- VII. Joint committee then visited house of Shri Chaju Ram Meena S/o Kana Ram located on the boundary line of Piller A to B1 of ML No 07/2000. Shri Chaju Ram Meena stated that cracks were observed in the house due to mining activity. House of Shri Chaju Ram Meena was located on Piller A to B1 of ML No 07/2000 and same has been mentioned in the 'Mauka Spot Report' dated 15.2.2022 of Mining department. (Annexure-9)
- VIII. Joint committee then visited house of Shri Yaad Ram Gurjar S/o Ram Kumar Gurjar located near by ML no 13/2007. Shri Yaad Ram Gurjar stated that no cracks were observed in the house due to mining activity.
- IX. Joint committee then visited house of Shri Nihalchand Meena S/o Shayar Ram Meena near by ML no 13/2007. Shri Nihalchand Meena stated that cracks were observed in the house due to mining activity.
- X. Joint committee then visited house of Shri Ram Niwas Meena S/o Shayar Ram Meena near by ML no 13/2007. Shri Ram Niwas Meena stated that cracks were observed in the house due to mining activity.

- XI. Joint committee then visited house of Shri Lal Chand Meena S/o Bakshi Ram Meena near by ML no 13/2007. Shri Lal Chand Meena stated that cracks were observed in the house due to mining activity.
- XII. Joint committee then visited house of Shri Chanda Ram Meena S/o Ram Karan near by ML no 13/2007. Shri Chanda Ram Meena stated that cracks were observed in the house due to mining activity.
- XIII. Joint committee then visited house of Shri Narsi Ram Meena S/o Ram Karan near by ML no 13/2007. Shri Narsi Ram Meena stated that cracks were observed in the house due to mining activity.
- XIV. Joint committee then visited house of Shri Ram Karan Meena S/o Richpal. Shri Ram Karan Meena stated that cracks were observed in the house due to mining activity.
- XV. Joint committee then visited house of Shri Mam Raj Meena. He stated that cracks were observed in the house due to mining activity.
- XVI. Joint committee then visited house of Shri Mahendra Meena S/o Shyra Rm. Shri Mahendra Meena stated that cracks were observed in the house due to mining activity.
- XVII. Joint committee then visited house of Shri Badri Prasad Meena S/o Dhanna Ram. Shri Indraj Meena stated that cracks were observed in the house due to mining activity.
- XVIII. Lessee of Mine ML No. 13/2007 has constructed office at mining lease area. No cracks were observed in the office. (Photographas of the houses are enclosed Annexure-10)

##### **5. Conclusions:**

On the basis of the provided information by concerned departments and other relevant information the following were concluded:-

- a) As per provided information by both the mining lease holders, applications for reappraisal of Environment Clearance issued by DEIAA have been submitted on PARIVESH PORTAL.
- b) During the time of inspection, mines were found non operational.
- c) Joint committee observed cracks in some of the houses whereas in the some house cracks were not observed. It could not be concluded the

scientific reasons of the cracks accurately without scientific/geological study.

- d) As per report of Tahsildar and Patwari, in the proximity of both the mining leases a Nallah has been mentioned in the Revenue record whereas no Talab/ Pond has been mentioned in the Revenue Record.
- e) As per report of Department of Forest both the mining lease are not located within the forest area and debris has not been dumped in the vicinity of forest land.
- f) As per the provided information both the mining leases have valid CTO (issued from RSPCB).



Sanjeev Kumar Sharma,  
Supdt Scientific Officer



Durga Shanker Salvi,  
Deputy Director



Kapil Kumar,  
SDM



Ms Sonu Awasthi,  
Forman



Sanjay Kumar,  
Tehsildar, Paota

JOINT COMMITTEE REPORT  
WITH RESPECT TO THE ORIGINAL APPLICATION No. 223/2024(CZ)  
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL  
ZONE BENCH, BHOPAL IN THE MATTER OF KHANAN GRASTH  
SANGHARSH SAMITI V/s UNION OF INDIA & OTHERS

In the matter of:-

KHANAN GRASTH SANGHARSH SAMITI

Applicant

V/s

UNION OF INDIA & OTHERS

Respondent

## INDEX

<b>S. No.</b>	<b>Particular</b>	<b>Page No.</b>
1	Introduction	03-04
2	Constitution of the Joint Committee	05-05
3	Background	05-10
4	Inspection of Joint Committee	10-12
5	Conclusions	12-13
6	Other particulars- Annexure 1 to Annexure 10	

JOINT COMMITTEE REPORT WITH RESPECT TO THE ORIGINAL APPLICATION No. 223/2024(CZ) BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL IN THE MATTER OF KHANAN GRASTH SANGHARSH SAMITI V/s UNION OF INDIA & OTHERS

**Introduction:-**

The Hon'ble NGT, BHOPAL has received a complaint from the petitioner KHANAN GRASTH SANGHARSH SAMITI regarding Mining operation of Quartz and Feldspar Mineral in :

- i. ML No. 07/2000 by M/s Sandeep Sharma in an area measuring 4.960ha at Village Gulabgar (Jingaur), Tehsil Paota, District Kotputli-Behror, Rajasthan
- ii. ML No. 13/2007 by M/s Jeengaur Mines and Minerals in an area measuring 4.0335ha at Village Jingaur, Tehsil Paota, District Kotputli-Behror, Rajasthan

As per the petitioner in the Original Application no. 223/2024(CZ) before the hon'ble National Green Tribunal Central Zone Bench, Bhopal in the matter of *KHANAN GRASTH SANGHARSH SAMITI V/s UNION OF INDIA & OTHERS* the mining activities undertaken in the ML No. 07/2000 and 13/2007 are in violations of the following:

- a. The mining activities are operating without any valid environmental clearance as required by the OM dated 28.04.2023 issued by MoEF & CC which directs SEIAA to reappraise the EC's granted by DEIAA on and between the period 15.01.2016 and 13.09.2018 and only thereafter the mining leases should operate.
- b. The mines are located at a distance of 4.5m from the human habitation. Due to the uncontrollable and untimely blasting activities causing damages like formation of cracks in the walls, doors, and floors of the houses of the villagers. This fact was recorded in the inspection report dated 04.10.2022 undertaken by the Assistant Mining Engineer Kotputli.

*Kapil Kumar*

*Sanjay Kumar*

*2/12*  
(*Sonu Bhawalki*)

*3/12*  
(*D. S. Sahu*)

*1/12*  
(*Sanjeev Kumar Shand*)

- c. The uncontrollable and untimely blasting activities is also causing severe disturbance to the wildlife and environment.
- d. That the mine lease owners have illegally dumped mine debris and flattened the 'Nala' in Khara No. 84, which passes through ML No. 07/2000 and 13/2007. Such conversion is in violation of the Rajasthan Minor Mineral Concession Rules 1986 and Water (Prevention and Control of Pollution) Act, 1974.
- e. The mine lease owners illegally dumped mine debris in the 'Talab' or 'Pond' which lies outside and adjacent to the mine lease area. Failure to protect tanks, ponds is in violation of Hon'ble High Court order in Abdul Rahman v. State of Rajasthan WP(C) 1536/2003.
- f. The mine lease owners illegally dumped mine debris on nearby forest land and also constructed a road/pathway inside the forest land to carry the mined minerals outside the mine lease area thereby violating the provisions of Section 2 of the Forest (Conservation) Act, 1980
- g. The mining operations are operating in violation to the NOC Conditions obtained under S.21 of the Air (Prevention and Control of Pollution) Act, 1981.

Hon'ble NGT, Central Zone Bhopal during the hearing on 26.09.2024, passed the following order in the Original Application No. 223/2024(CZ)

*We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:*

- (i) *One Representative from the District Magistrate, Kotputli-Behror (Rajasthan)*
- (ii) *One Representative from the Director General of Mines and Safety (Rajasthan)*
- (iii) *One Representative from the State Expert Appraisal Committee (Rajasthan)*

*The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*

*The report in the matter be filed by the Committee by email at [ngtczbbhomp@gov.in](mailto:ngtczbbhomp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

*Kapil Kumar*

*mita  
(Soni Ahwasti)*

*4 Babu  
(Durg Shankar Sahi)*

*AL  
(Sanjeev Kumar Shand)*

*ey  
Surjan Kumar*

## 2. Constitution of the Joint Committee:

In compliance with the directions of the Hon'ble NGT, a Joint Committee was constituted which comprises of following officials from concerning Departments:-

- a) District Magistrate, Kotputli- Behror has nominated Shri Kapil Kumar, Sub Divisional Magistrate (SDM), Paota, Distrc Kotputli-Behror.
- b) Directorate General of Mines and Safety, Government of India, Ajmer Region I has nominated Shri Durga Shanker Salvi, Deputy Director of Mines and Safety,
- c) SEIAA, Rajasthan has nominated Shri Sanjeev Kumar Sharma, Supdt Scientific Officer, SEAC Rajasthan as committee member from SEIAA/SEAC, Rajasthan.

## 3. Background: -

The committee was informed relevant facts by concerning department which are summarized as below:-

- a) ML No. 07/2000 by M/s Sandeep Sharma in an area measuring 4.960ha, Mineral- Quarts and Feldspar mineral at village Gulabgar(Jingaur), Tehsil Paota, District Kotputli-Behror, Rajsthan
- b) ML No. 13/2007 by M/s Jeengaur Mines and MInerals in an area measuring 4.0335ha, Mineral- Quarts and Feldspar mineral at village Jingaur, Tehsil Paota, District Kotputli-Behror, Rajasthan
- c) Department of Mines & Geology has provided factual reports for the ML no 13/2007 and 7/2000.

### As per Factual report for mining lease no 07/2000 (Annexure -1)

श्री संदीप कुमार शर्मा पुत्र श्री बी.एस. शर्मा, निवासी-ग्राम छापोली, तहसील उदयपुरवाटी, जिला झुन्झुनू हाल जिला नीमकाथानाके पक्ष में राजस्व ग्राम जीणगौर खसरा नम्बरान 18/1159, 79, 84, 87, 89, 91 व 121 में तथा आंशिक भाग निजी भूमि में है। निजी खातेदारी भूमि में सहमति लेकर खनन करने का शपथ पत्र प्रस्तुत करने के बाद नियमानुसार खनन पट्टा निदेशालय के आदेश क्रमांक निखाभू/कोट/सीसी-4/प-1(1)7/2000/265 दिनांक 24.03.2004 से खनन पट्टा वास्ते खनिज-क्वार्टज, फ़ैल्सपार, क्षेत्र 5.00 हैक्टेयर निकट ग्राम-गुलाबगढ, तहसील-कोटपूतली, जिला-जयपुर हाल तहसील-पावटा व जिला कोटपूतली-बहरोड

*Kapil Kumar*

*By Sanjay Kumar*

*7/2  
Durga Shanker Salvi*

*5  
Durga Shanker Salvi*

*(Sanjeev Kumar Sharma)*

मेंसंविदा पंजीयन की तिथि से 30वर्ष के लिए स्वीकृत किया गया। जिसकी संविदा का निष्पादन दिनांक 29.05.2006 को एवं पंजीयन दिनांक 03.06.2006 को हुआ। इस प्रकार खनन पट्टा दिनांक 03.06.2006से 30वर्ष के लिए स्वीकृत होकर प्रभावशील हुआ। खनन पट्टा का स्वीकृत क्षेत्र में 5.00 हैक्टेयर में 0.04 हैक्टेयर का आंशिक अध्यर्पण श्रीमान अधीक्षण खनि अभियन्ता, जयपुर के आदेश क्रमांक अखअ/जय/कोट/प्र/प-8/2000/460 दिनांक 01.04.2013 के द्वारा दिनांक 21.03.2013 से स्वीकृत किया गया। इस प्रकार खनन पट्टा क्षेत्र 4.96 हैक्टेयर दिनांक 21.03.2013से शेष अवधि के लिए प्रभावी होकर, पूरक संविदा का निष्पादन दिनांक 10.07.2013 को किया जाकर नोटेरी से तस्दीक दिनांक 08.08.2013 को हुआ।

भारत सरकार द्वारा जारी अधिसूचना दिनांक 10.02.2015 से खननपट्टा में स्वीकृत खनिज-क्वार्टज व फ़ैल्सपार को अप्रधान खनिज घोषित किये जाने से खननपट्टा अप्रधान खनिज रियायत नियमों के अधीन प्रभावी हुआ, जिसका पूरक संविदा का निष्पादन दिनांक 22.02.2021 को होकर, नोटेरी से तस्दीक दिनांक 23.02.2021 को हुआ।

राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खनन पट्टा की अवधि वृद्धि स्वतः 50वर्ष होने से अर्थात् 03.06.2006 से 02.06.2056 तक के लिये बढ़ाई गई। जिसका पूरक संविदा का निष्पादन दिनांक 22.02.2021 को होकर, नोटेरी से तस्दीक दिनांक 23.02.2021 को हुआ।

खनन पट्टा की राजस्थान पर्यावरण प्रदूषण मण्डल, अलवर के पत्र क्रमांक 4649 दिनांक 07.03.2022 से कन्सेन्ट टू ऑपरेट दिनांक 28.02.2027 तक वैध है। श्रीमान अधीक्षण खनि अभियन्ता, जयपुर के पत्र क्रमांक 459 दिनांक 27.05.2022 से अवधि 2021-22 से 2025-26 तक अनुमोदित है।

खनन पट्टा में खान सुरक्षा महानिदेशालय, अजमेर क्षेत्र अजमेर के द्वारा उनके पत्र क्रमांक 267480 दिनांक 12.08.2024 से खान प्रबन्धक की नियुक्ति के आदेश जारी किये हुये है। खान में विस्फोटक सामग्री हेतु अधिकृत व्यक्ति मैसर्स जय सालासर एक्सप्लोजिव बेरी तहसील पावटा से अनुबन्ध किया जाकर सप्लाई की जा रही है। इस प्रकार से खनन पट्टा क्षेत्र में DGMS के आदेशानुसार ही खनन/ब्लास्टिंग किया जाता है। खनन पट्टा में रात्री काल में कोई खनन कार्य नहीं किया जाता है।

उपरोक्त स्वीकृत क्षेत्र की राजस्व विभाग द्वारा की गई तरमीम के अनुसार खनन पट्टा क्षेत्र राजस्व ग्राम जीणगौर के खसरा नम्बर 16, 17, 18/1159, 84, 85, 86, 87, 89, 91, 79, 80, 81, 82, 82/1211, 83, 115, 121 में है, जिसमें से खसरा नम्बर 18/1159, 79, 84, 91, 121 शासकीय एवं शेष निजी भूमि है।

उपरोक्त खनन पट्टा राजस्व ग्राम जीणगौर के खसरा नम्बर 84 जो कि राजस्व रिकॉर्ड में गै.मु. नाला दर्ज है, के संबंध में मौका स्थिति अनुसार गै.मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा की स्वीकृति वक्त मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डबुक दिनांक 05-6-2003 एवं अन्य मौका रिपोर्ट दिनांक 25-8-2003 व संशोधित क्षेत्र की पुनः मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डबुक दिनांक 20-1-2013 करती हैं। जिनमें कहीं भी नाले का उल्लेख नहीं है। साथ ही क्षेत्र की जीटी शीट नम्बर 54A/2 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है। खनन पट्टा के बाहर स्थित मकान से भी नियमानुसार 45 मीटर दूरी छोड़कर खनन कार्य किया जाता रहा है। खनन पट्टे के 45 मीटर परिधि में कोई भी तालाब या जोहड़ नहीं है।

Kapil Kumar

Sanjay Kumar

Sanjay Kumar

Sanjay Kumar

Sanjay Kumar

उपरोक्त स्वीकृत खनन पट्टा क्षेत्र वन भूमि रहित है एवं हाल ही में दिनांक 25.10.2024 को संयुक्त सर्वे कार्य सम्पन्न हुआ है जिसमें वन विभाग के सहायक वन संरक्षक, कोटपूतली, क्षेत्रीय वन अधिकारी, कोटपूतली, सर्वेयर वन विभाग, एवं राजस्व विभाग का हल्का पटवारी, तथा इस कार्यालय के तकनीकी कर्मचारी खनि कार्यदेशक-प्रथम व पट्टाधारी प्रतिनिधि उपस्थित रहे हैं, के अनुसार खनन पट्टा के पिलर C से निकटतम रक्षित वन खण्ड गावडी की वन सीमा से लगभग 115 मीटर की दूरी पर पायी गई है।

खननपट्टाधारी ने ई.सी. की पालना क्षेत्र में वृक्षारोपण कर पालना रिपोर्ट प्रस्तुत की है जिसके अनुसार क्षेत्र स्वयं की निजी खातेदार भूमि में दो बड़ी नर्सरी लगाई हुई जिनमें लगभग 400 पेड़ जीवित अवस्था में है। खननपट्टाधारी द्वारा खनन पट्टा से निकलने वाले ओवरबर्डन हेतु खननपट्टा के पास में स्थित निजी खातेदारी भूमि जिसके खसरा नम्बरान 115, 83, 83/1212, 118, 119, 120, 122, 125 है, को अनुमोदित माईनिंग स्कीम के अनुसार ही ओवरबर्डन एकत्रित किया जा रहा है। District Level Environment impact Assessment Authority Jaipur Collectorate Campus Jaipur के पत्र क्रमांक 3225 दिनांक 12.08.2016 से पर्यावरण पूर्वोन्मति प्राप्त की हुई है तथा खनन पट्टाधारी ने DEIAA द्वारा जारी ईसी के रिअप्रेजल हेतु परिवेश पोर्टल पर दिनांक 08.09.2024 को आवेदन कर दिया है

**Whereas as per factual report for the mining lease no 13/2007 (Annexure -2)**

निदेशालय, खान एवं भूविज्ञान विभाग, राजस्थान उदयपुर के आदेश क्रमांक निखाभू/कोट/सीसी-9/प-1(1)13/2007/453 दिनांक 12-05-2008 से श्री कृष्ण कुमार पुत्र श्री सुरेश कुमार निवासी-जयसिंहपुर खेड़ा तहसील बावल जिला रेवाडी(हरियाणा) के पक्ष में राजस्व ग्राम जीणगौर के आराजी खसरा नम्बरान 85, 86, 87, 88, 89, 90, 91, 95 में खनन पट्टा वास्ते खनिज -क्वार्टज, फ़ैल्सपार, क्षेत्रफल 4.0335 हैक्टर, निकट ग्राम-जीणगौर, तहसील-कोटपूतली, जिला-जयपुर हाल तहसील-पावटा, जिला-कोटपूतली-बहरोड़(राजस्थान) में स्वीकृत हुआ। जिसकी संविदा निष्पादन दिनांक 07-06-2008 को किया जाकर उप पंजीयक, कोटपूतली के यहाँ दिनांक 11-06-2008 को पंजीबद्ध हुआ, इस प्रकार से खनन पट्टा दिनांक 11-06-2008 से 30 वर्ष के लिए प्रभाव में आया।

एम.एम.डी.आर. संशोधन अध्यादेश, 2015 (जो दिनांक 12-01-2015 से प्रभाव में आया है) की धारा 8 ए में किए गए संशोधन अनुसार इस कार्यालय के पत्रांक 237 दिनांक 27.02.2015 से उक्त खनन पट्टे की अवधि 11-06-2008 से 10-06-2058 तक स्वतः बढ़ायी तथा संयुक्त शासन सचिव, खान (ग्रुप-2) के पत्रांक प.14(7) खान/ग्रुप-2/86-पार्ट दिनांक 01 मार्च 2015 से प्रदत्त दिशा निर्देशों की अनुपालना में इस पूरक संविदा का निष्पादन दिनांक 03-03-2016 को किया जाकर नोटेरी से तस्दीक हुआ है।

श्री कृष्ण कुमार (खनन पट्टाधारी) ने दिनांक 24-04-2017 को खनन पट्टा मैसर्स जीणगौर माईन्स एण्ड मिनरल्स, ग्राम वार्ड नं० 14, राम गीता कुंज गणेश्वर तहसील नीमकाथाना

Krishna Kumar

Sanjay Kumar

(Sanjay Kumar)

Sanjay Kumar

(Sanjay Kumar)

जिला सीकर जिसमें पार्टनर (1) श्री दीपक सिंघल पुत्र श्री धासीलाल सिंघल-45%साझेदार (2) श्रीमती बिमला देवी पुत्र श्री भगवान सहाय अग्रवाल-45%साझेदार (3) श्री योगेश कुमार गुप्ता पुत्र श्री नरेन्द्र गुप्ता-10%साझेदार, निवासी-गणेश्वर तहसील नीमकाथाना जिला सीकर(राज.)के पक्ष में हस्तान्तरण कराने के लिए प्रार्थना पत्र प्रस्तुत करने पर तथा आवेदन नियमानुसार होने पर श्रीमान अतिरिक्त निदेशक (खान)जयपुर क्षेत्र जयपुर द्वारा आदेश क्रमांक अनिखा/जय/कोट/सीसी-11/ ख.प.-13/2007/375 दिनांक 27.06.2017 से उक्त खनन पट्टा का हस्तान्तरण मैसर्स जीणगौर माईन्स एण्ड मिनरल्स,ग्राम वार्ड नं0 14, राम गीता कुंज गणेश्वर तहसील नीमकाथाना जिला सीकरके पक्ष में किया गया जिसका हस्तान्तरण संविदा निष्पादन दिनांक 20.07.2017 एवं पजियन दिनांक 28.07.2017 को हुआ। इस प्रकार उक्त खनन पट्टा शेष अवधि के लिये मैसर्स जीणगौर माईन्स एण्ड मिनरल्स,ग्राम वार्ड नं0 14, राम गीता कुंज गणेश्वर तहसील नीमकाथाना जिला सीकर के पक्ष में हस्तान्तरण होकर प्रभावशील हुआ।खनन पट्टे की राजस्थान पर्यावरण प्रदूषण मण्डल,अलवर के पत्र क्रमांक 4747 दिनांक 14.07.2022 से कन्सेन्ट टू ऑपरेटदिनांक 31.05.2027 तक वैध है। District Level Environment impact Assessment Authority Jaipur Collectorate Campus Jaipurके पत्र क्रमांक 1491 दिनांक 30.06.2016 से पर्यावरण पूर्वोन्मति प्राप्त की हुई है।खनन पट्टाधारी ने DEIAA द्वारा जारी ईसी के रिअप्रेजल हेतू परिवेश पोर्टल पर दिनांक 27.06.2024 को आवेदन कर दिया है। खनन पट्टा 13/2007 के अन्तर्गत मानवीय आवास से नियमानुसार 45 मीटर की दूरी छोड़कर खनन कार्य किया गया है तथा वर्तमान में खनन पट्टा में पूर्णतया खनन कार्य बन्द है।

खनन पट्टा का ख.नं. 84 जो कि राजस्व रिकॉर्ड में गै.मु. नाला दर्ज है के संबंध में मौका स्थिति अनुसार गै.मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा 13/2007 की स्वीकृति वक्त मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डबुक दिनांक 24-5-2008करती हैं, जिनमें कहीं भी नाले का उल्लेख नहीं है। स्वीकृत क्षेत्र की जीटी शीट नम्बर 54 A/2 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है।

- d. As per the information provided by Directorate General of Mines and Safety, Ajmer Region-1, It is submitted that the Owner, Agent or Manager of Mining lease No.07/2000, located near Village-Gulabgar(Jingaur), Tehsil-Paota, District-Kotputli-Behror (Earlier-Jaipur District), Rajasthan had obtained permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to use of Heavy Earth Moving Machinery without deep hole blasting vide this Directorate's letter No.43078/NZ/Ajmer Region/Perm/2022/ 251714 dated 30.1.2023, which is valid up-to 29.01.2028. Structures of permanent nature, not belonging to the owner of Mine Lease No.07/2000, were located at about 5.0m distanced from the North direction of the mine boundary. Permission was granted without deep-hole blasting from this Directorate. The area within 45m distance from permanent building or structures of permanent nature, not belonging to the owner, was permitted as "No-Mining Zone", and area

Kapoor Kumar

Sanjay Kumar

(Soni Rawal) 78

Durga Shukra Sahi

(Sanjeev Kumar Singh)

from 45m to 100m to permanent building or structures of permanent nature, not belonging to the owner, was permitted as "No blasting Zone" and rest of area was permitted to work without deep-hole blasting as shown on the Surface Plan, Ref.No. PLATE No.2, dated 03.10.2022. Authorisation under Regulation 34(6) of the Metalliferous Mines Regulation, 1961 to work as manager of the mine, was granted vide this Directorate's letter No. 430781/NWZ/Ajmer Region/1/2024/267480, dated 12.8.2024, which is valid-up to 07.8.2025. It is submitted that permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 was not obtained from this Directorate by owner, Agent & Manager of Mining Lease No. 13/2007 and manager was not appointed at the mine at present. However, authorisation under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 was granted vide this Directorate's letter No. 430737/NZ/Ajmer Region/Perm/ 2021/435 dated 18.3.2021 which was expired on 17.3.2022, thereafter neither manager was appointed nor authorization was obtained issued from this Directorate. On the above, a letter was issued from this Directorate vide Reference No.AJ/DMS-1/2024/2173 dated 05.09.2024 to suspend all mining operations till qualified manager is appointed for Management, control, supervision & direction of the mine.(Annexure-3)

e) Department of Forest has issued a letter vide dated 11.11.2024 for the mining lease no 07/2000 and 13/2007 (Annexure-4), which states that

1. उक्त दोनों खनन पट्टों की भूमि वन भूमि नहीं है तथा वन भूमि पर किसी प्रकार का मलबा डाला हुआ नहीं पाया गया है।
2. वर्तमान में उक्त दोनों खानों से निकलने वाले मलबे को बाहर ले जाने हेतु वन भूमि का उपयोग नहीं किया जा रहा है।

f) Moka report signed by Shri Sanjay Kumar, Tehsildar Paota and Shri Parmod Samriya, Patwari Dwarikpura has been submitted. Report states that (Annexure-5),

1. राजस्व ग्राम जीणगौर का खसरा नम्बर 84 किस्म गै0म0 नाला दर्ज है। जिसका रकबा 0.80 हैक्ट0 राजस्व रिकार्ड है। जो खसरा नम्बर 95 के समीप से शुरू होकर खनन पट्टा 07/2000 एवं 13/2007 से होता हुआ खसरा नम्बर 140 के पास तक राजस्व नक्शे में गै0म0नाला दर्शित है। खसरा संख्या 84 मौके पर नालेनुमा नहीं है। खनन पट्टा 13/2007 के लीज क्षेत्र में उक्त नाले का लगभग 0.15 हैक्ट0 क्षेत्र तथा खनन पट्टा 07/2000 के

Kapil Kumar

Sanjay Kumar

(Sanjay Kumar)

(Sanjay Kumar)

(Sanjay Kumar)

लीज क्षेत्र में उक्त नाले का लगभग 0.30 हैक्ट0 क्षेत्र आता है। खनन पट्टा 13/2007 के लीज क्षेत्र में अवस्थित खसरा संख्या 84 के भाग पर ओवरबर्डन की डम्पिंग नहीं की गई है। खनन पट्टा संख्या 07/2000 के लीज क्षेत्र में अवस्थित खसरा सं. 84, 82, 85, 82/1211, 91 के भाग पर कई जगह ओवर बर्डन डाला हुआ है।

2. खनन पट्टा 07/2000 एवं 13/2007 के आसपास कोई तालाब राजस्व रिकार्ड में दर्ज नहीं है, ग्राम जीणगौर की राजस्व सीमा में ख.न. 943, 104 किस्म गै0म0 जोहड दर्ज है जिस पर किसी प्रकार की ओवरबर्डन की डम्पिंग नहीं की गयी है।

#### 4. Inspection of Joint Committee:

Members of Joint Committee conducted discussions and accordingly, Joint Committee comprising the following members visited the site on dated 11.11.2024:-

- 1) Shri Kapil Kumar, Sub Divisional Magistrate (SDM), Paota.
- 2) Shri Durga Shanker Salvi, Deputy Director of Mines Safety.
- 3) Shri Sanjeev Kumar Sharma, Supdt Scientific Officer, SEAC Rajasthan.

Besides Joint Committee members, the following officials were also present during the joint inspection:

- 1) Shri Sanjay Kumar, Tehsildar, Paota
- 2) Ms Sonu Awasthi, Foreman, DMG
- 3) Shri Pramod Samriya, Patwari, Dwarikpura

Observation during inspection are summarized as below:-

- I. Both the Mines ML No. 07/2000 and ML No. 13/2007 were found non operational during the inspection. Further as per RAWANA GENERATION provided from the Department of Mines and Geology, the Mining lease ML No. 07/2000 is non operational since 09.6.2024 whereas Mining lease ML No. 13/2007 is non operational since 19.8.2024 (Annexure-6).
- II. Mining lease representative of Mine ML No. 07/2000, Sh. Bhawani Shankar Sharma has submitted a detailed representation with reference to mining activity (Annexure-7).

*Kapil Kumar*

*Sanjay Kumar*

*212*  
*Sonu Awasthi*

10

*Durga Shanker Salvi*

*(Sanjeev Kumar Sharma)*

- III. Mining lease representative of Mine ML No. 13/2007, Sh. Deepak Singhal has submitted a detailed representation with reference to mining activity (Annexure-8).
- IV. Some of residents complained to the committee that time to time blasting is being done by the lessee and vibrations have been felt by most of the residents and house are at risk due to certain cracks whereas other residents has informed that they have no problems related to Cracks in the houses due to mining activity.
- V. Joint committee visited house of Shri Hari Ram Gurjar S/o Ganpat located about 06 meter away from the Piller A of ML No 07/2000. Shri Hari Ram Gurjar stated that no cracks were observed in the house due to mining activity.
- VI. Joint committee then visited house of Shri Chothmal Gurjar S/o Ganpat located about 40 meter away from the Piller A of ML No 07/2000. Shri Chothmal Gurjar stated that some cracks were observed in the house due to mining activity.
- VII. Joint committee then visited house of Shri Chaju Ram Meena S/o Kana Ram located on the boundary line of Piller A to B1 of ML No 07/2000. Shri Chaju Ram Meena stated that cracks were observed in the house due to mining activity. House of Shri Chaju Ram Meena was located on Piller A to B1 of ML No 07/2000 and same has been mentioned in the 'Mauka Spot Report' dated 15.2.2022 of Mining department. (Annexure-9)
- VIII. Joint committee then visited house of Shri Yaad Ram Gurjar S/o Ram Kumar Gurjar located near by ML no 13/2007. Shri Yaad Ram Gurjar stated that no cracks were observed in the house due to mining activity.
- IX. Joint committee then visited house of Shri Nihalchand Meena S/o Shayar Ram Meena near by ML no 13/2007. Shri Nihalchand Meena stated that cracks were observed in the house due to mining activity.
- X. Joint committee then visited house of Shri Ram Niwas Meena S/o Shayar Ram Meena near by ML no 13/2007. Shri Ram Niwas Meena stated that cracks were observed in the house due to mining activity.

*Kapil Kumar*

*Sanjay Kumar*

*Niraj*  
*(Sanjay Kumar)*  
*11*

*Babu*  
*Durga Shankar*

*(Sanjeev Kumar Sharma)*

- XI. Joint committee then visited house of Shri Lal Chand Meena S/o Bakshi Ram Meena near by ML no 13/2007. Shri Lal Chand Meena stated that cracks were observed in the house due to mining activity.
- XII. Joint committee then visited house of Shri Chanda Ram Meena S/o Ram Karan near by ML no 13/2007. Shri Chanda Ram Meena stated that cracks were observed in the house due to mining activity.
- XIII. Joint committee then visited house of Shri Narsi Ram Meena S/o Ram Karan near by ML no 13/2007. Shri Narsi Ram Meena stated that cracks were observed in the house due to mining activity.
- XIV. Joint committee then visited house of Shri Ram Karan Meena S/o Richpal. Shri Ram Karan Meena stated that cracks were observed in the house due to mining activity.
- XV. Joint committee then visited house of Shri Mam Raj Meena. He stated that cracks were observed in the house due to mining activity.
- XVI. Joint committee then visited house of Shri Mahendra Meena S/o Shyra Rm. Shri Mahendra Meena stated that cracks were observed in the house due to mining activity.
- XVII. Joint committee then visited house of Shri Badri Prasad Meena S/o Dhanna Ram. Shri Indraj Meena stated that cracks were observed in the house due to mining activity.
- XVIII. Lessee of Mine ML No. 13/2007 has constructed office at mining lease area. No cracks were observed in the office. (Photographas of the houses are enclosed Annexure-10)

### 5. Conclusions:

On the basis of the provided information by concerned departments and other relevant information the following were concluded:-

- a) As per provided information by both the mining lease holders, applications for reappraisal of Environment Clearance issued by DEIAA have been submitted on PARIVESH PORTAL.
- b) During the time of inspection, mines were found non operational.
- c) Joint committee observed cracks in some of the houses whereas in the some house cracks were not observed. It could not be concluded the

Kapil Kumar  
Sanyal Kumar

(Sant Dwarshi)  
12

(Sant Dwarshi)  
12

(Sanyal Kumar Sharma)

scientific reasons of the cracks accurately without scientific/geological study.

- d) As per report of Tahsildar and Patwari, in the proximity of both the mining leases a Nallah has been mentioned in the Revenue record whereas no Talab/ Pond has been mentioned in the Revenue Record.
- e) As per report of Department of Forest both the mining lease are not located within the forest area and debris has not been dumped in the vacinit of forest land.
- f) As per the provided information both the mining leases have valid CTO (issued from RSPCB).



Sanjeev Kumar Sharma,  
Supdt Scientific Officer



Durga Shanker Salvi,  
Deputy Director



Kapil Kumar,  
SDM





Ms Sonu Awasthi,  
Forman



Sanjay Kumar,  
Tehsildar, Paota

संशोधित

Reg.AD/by E-mail

	<p style="text-align: center;">राजस्थान सरकार</p> <p style="text-align: center;"><b>कार्यालय सहायक खनि अभियन्ता, खान एवं भूविज्ञान विभाग, कोटपूतली</b></p> <p style="text-align: center;">पता:-श्याम मंदिर के पीछे, संस्कार ITI के पास-303108</p> <p style="text-align: center;">Email-ame.kotputali@rajasthan.gov.in</p>	
---	---	---

क्रमांक:-सखअ/कोट/अखप-07/2000/275

दिनांक: 11.11.2024

श्रीमान उपखण्ड अधिकारी,  
उपखण्ड पावटा,  
जिला कोटपूतली-बहरोड।


विषय:- Regarding Hon'ble NGT Central Zone Bench, Bhopal orders dated 26.09.2024 in the matters of Khanan Grasth Sangharsh Samiti V/s Union of India & Ors. Original Application No 223/2024

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि खनन ग्रस्त संघर्ष समिति के द्वारा खनन पट्टा संख्या 07/2000 एवं 13/2007 के विरुद्ध माननीय नेशनल ग्रिन ट्रिब्यूनल, भोपाल में याचिका संख्या 223/2024 दायर कराई गई है। उक्त खनन पट्टा संख्या 07/2000 की वस्तुस्थिति रिपोर्ट श्रीमान को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न: उक्तानुसार।

भवदीय,

  
 11.11.24  
 (अमीचन्द्र दुहारिया)


सहायक खनि अभियन्ता, कोटपूतली

क्रमांक:-सखअ/कोट/अखप-07/2000/276-280

दिनांक: 11.11.2024

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. श्रीमान जिला कलक्टर, जिला-कोटपूतली-बहरोड।
2. श्रीमान निदेशक, खान सुरक्षा निदेशालय, अजमेर।
3. श्रीमान अधीक्षण खनि अभियन्ता, खान एवं भू विज्ञान विभाग, जयपुर-वृत्त, जयपुर।
4. श्रीमान क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण मण्डल, अलवर।
5. श्रीमान उपवन संरक्षक(उत्तर), जयपुर।

  
 11.11.24  
 (अमीचन्द्र दुहारिया)

सहायक खनि अभियन्ता, कोटपूतली

## वस्तुस्थिति रिपोर्ट

(खनन पट्टाधारी श्री संदीप कुमार शर्मा)

श्री संदीप कुमार शर्मा पुत्र श्री बी.एस. शर्मा, निवासी-ग्राम छापोली, तहसील उदयपुरवाटी, जिला झुन्झुं हाल जिला नीमकाथानाके पक्ष में राजस्व ग्राम जीणगौर खसरा नम्बरान 18/1159, 79, 84, 87, 89, 91 व 121 में तथा आंशिक भाग निजी भूमि में है। निजी खातेदारी भूमि में राहमति लेकर खनन करने का शपथ पत्र प्रस्तुत करने के बाद नियमानुसार खनन पट्टा निदेशालय के आदेश क्रमांक निखामू/कोट/सीसी-4/प-1(1)7/2000/265 दिनांक 24.03.2004 से खनन पट्टा वारंते खनिज-क्वार्टज, फ़ैल्सपार, क्षेत्र 5.00 हैक्टयर निकट ग्राम-गुलाबगढ़, तहसील-कोटपूतली, जिला-जयपुर हाल तहसील-पावटा व जिला कोटपूतली-बहरोड मेंसंविदा पंजीयन की तिथि से 30वर्ष के लिए स्वीकृत किया गया। जिसकी संविदा का निष्पादन दिनांक 29.05.2006 को एवंपंजीयन दिनांक 03.06.2006 को हुआ। इस प्रकार खनन पट्टा दिनांक 03.06.2006से 30वर्ष के लिए स्वीकृत होकर प्रभावशील हुआ।

खनन पट्टा का स्वीकृत क्षेत्र में 5.00 हैक्टयर में 0.04 हैक्टयर का आंशिक अव्यर्षण श्रीमान अधीक्षण खनि अभियन्ता, जयपुर के आदेश क्रमांक अखअ/जय/कोट/प्र/प-8/2000/460 दिनांक 01.04.2013 के द्वारा दिनांक 21.03.2013 से स्वीकृत किया गया। इस प्रकार खनन पट्टा क्षेत्र 4.96 हैक्टयर दिनांक 21.03.2013से शेष अवधि के लिए प्रभावी होकर, पूरक संविदा का निष्पादन दिनांक 10.07.2013 को किया जाकर नोटेरी से तस्दीक दिनांक 08.08.2013 को हुआ।

भारत सरकार द्वारा जारी अधिसूचना दिनांक 10.02.2015 से खननपट्टा में स्वीकृत खनिज-क्वार्टज व फ़ैल्सपार को अप्रधान खनिज घोषित किये जाने से खननपट्टा अप्रधान खनिज रियायत नियमों के अधीन प्रभावी हुआ, जिसका पूरक संविदा का निष्पादन दिनांक 22.02.2021 को होकर, नोटेरी से तस्दीक दिनांक 23.02.2021 को हुआ।

राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खनन पट्टा की अवधि वृद्धि स्वतः 50वर्ष होने से अर्थात् 03.06.2006 से 02.06.2056 तक के लिये बढ़ाई गई। जिसका पूरक संविदा का निष्पादन दिनांक 22.02.2021 को होकर, नोटेरी से तस्दीक दिनांक 23.02.2021 को हुआ।

खनन पट्टा की राजस्थान पर्यावरण प्रदूषण मण्डल, अलावर के पत्र क्रमांक 4649 दिनांक 07.03.2022 से कन्सेन्ट टू ऑपरेट दिनांक 28.02.2027 तक वैध है तथा माईनिंग प्लान श्रीमान अधीक्षण खनि अभियन्ता, जयपुर के पत्र क्रमांक 459 दिनांक 27.05.2022 से अवधि 2021-22 से 2025-26 तक अनुमोदित है।

खनन पट्टा में खान सुरक्षा महानिदेशालय, अजमेर क्षेत्र अजमेर के द्वारा उनके पत्र क्रमांक 267480 दिनांक 12.08.2024 से खान प्रबन्धक की नियुक्ति के आदेश जारी किये हुये है। खान में विस्फोटक सामग्री हेतु अधिकृत व्यक्ति मैसर्स जय सालासर एक्सप्लोजिव बेरी तहसील पावटा से अनुबन्ध किया जाकर सप्लाई की जा रही है। (प्रतियाँ सलग्न) इस प्रकार से खनन पट्टा क्षेत्र में DGMIS के आदेशानुसार ही खनन/क्वार्टिंग किया जाता है। खनन पट्टा में रात्री काल में कोई खनन कार्य नहीं किया जाता है।

अस

उपरोक्त स्वीकृत क्षेत्र की राजस्व विभाग द्वारा की गई तरमीम के अनुसार खनन पट्टा क्षेत्र राजस्व ग्राम जीणगौर के खसरा नम्बर 16, 17, 18/1159, 84, 85, 86, 87, 89, 91, 79, 80, 81, 82, 82/1211, 83, 115, 121 में है, जिसमें से खसरा नम्बर 18/1159, 79, 84, 91, 121 शासकीय एवं शेष निजी भूमि है।



उपरोक्त खनन पट्टा राजस्व ग्राम जीणगौर के खसरा नम्बर 84 जो कि राजस्व रिकॉर्ड में गे मु नाला दर्ज है, के संबंध में मौका स्थिति अनुसार गे.मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा की स्वीकृति वक्त मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डयुक दिनांक 05-6-2003 एवं अन्य मौका रिपोर्ट दिनांक 25-8-2003 व संशोधित क्षेत्र की पुनः मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डयुक दिनांक 20-1-2013 करती हैं। जिनमें कहीं भी नाले का उल्लेख नहीं है। साथ ही क्षेत्र की जीटी शीट नम्बर S4A/2 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है। खनन पट्टा के बाहर स्थित मकान से भी नियमानुसार 45 मीटर दूरी छोड़कर खनन कार्य किया जाता रहा है। खनन पट्टे के 45 मीटर परिधि में कोई भी तालाब या जोहड नहीं है।

उपरोक्त स्वीकृत खनन पट्टा क्षेत्र वन भूमि रहित है एवं हाल ही में दिनांक 25.10.2024 को संयुक्त सर्वे कार्य सम्पन्न हुआ है जिसमें वन विभाग के सहायक वन संरक्षक, कोटपूतली, क्षेत्रीय वन अधिकारी, कोटपूतली, सर्वेयर वन विभाग, एवं राजस्व विभाग का हल्का पट्टवारी, तथा इस कार्यालय के तकनीकी कर्मचारी खनि कार्यदेशक-प्रथम व पट्टाधारी प्रतिनिधि उपस्थित रहे हैं, के अनुसार खनन पट्टा के पिलर C से निकटतम स्थित वन खण्ड गावडी की वन सीमा से लगभग 115 मीटर की दूरी पर पायी गई है।

खननपट्टाधारी ने ई.सी. की पालना क्षेत्र में वृक्षारोपण कर पालना रिपोर्ट प्रस्तुत की है जिसके अनुसार क्षेत्र स्वयं की निजी खातेदार भूमि में दो बड़ी नर्सरी लगाई हुई जिनमें लगभग 400 पेड जीवित अवस्था में है। (फोटोग्राफस सलगन) खननपट्टाधारी द्वारा खनन पट्टा से निकलने वाले ओवरबर्डन हेतु खननपट्टा के पास में स्थित निजी खातेदारी भूमि जिसके खसरा नम्बरान 115, 83, 83/1212, 118, 119, 120, 122, 125 है, को अनुमोदित माईनिंग स्कीम के अनुसार ही ओवरबर्डन एकत्रित किया जा रहा है। District Level Environment impact Assessment Authority Jaipur Collectorate Campus Jaipur के पत्र क्रमांक 3225 दिनांक 12.08.2016 से पर्यावरण पूर्वोन्मति प्राप्त की हुई है। खनन पट्टाधारी ने deiaa द्वारा जारी ईसी के रिअप्रेजल हेतू परिवेश पोर्टल पर दिनांक 08.09.2024 को आवेदन कर दिया है

  
(अमीचन्द्र दुहारिया)

सहायक खनि अभियन्ता, कोटपूतली

	<b>राजस्थान सरकार</b> <b>कार्यालय सहायक खनि अभियन्ता, खान एवं भूविज्ञान विभाग, कोटपूतली</b> पता:—श्याम मंदिर के पीछे, संस्कार ITI के पास—303108 Email-ame.kotputali@rajasthan.gov.in	
---	---	---

क्रमांक:—सखअ/कोट/अखप-13/2007/281

दिनांक: 11.11.2024


श्रीमान उपखण्ड अधिकारी,  
 उपखण्ड पावटा,  
 जिला कोटपूतली—बहरोड।

विषय:— Regarding Hon'ble NGT Central Zone Bench, Bhopal orders dated 26.09.2024  
 in the matters of Khanan Grasth Sangharsh Samiti V/s Union of India & Ors.  
 Original Application No 223/2024

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि खनन ग्रस्त संघर्ष समिति के द्वारा खनन पट्टा संख्या 07/2000 एवं 13/2007 के विरुद्ध माननीय नेशनल ग्रिन ट्रिब्यूनल, भोपाल में याचिका संख्या 223/2024 दायर कराई गई है। उक्त खनन पट्टा संख्या 13/2007 की वस्तुस्थिति रिपोर्ट श्रीमान को सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है।  
 संलग्न: उक्तानुसार।

भवदीय,

  
 11.11.24  
 (अमीचन्द दुहारिया)

सहायक खनि अभियन्ता, कोटपूतली

क्रमांक:—सखअ/कोट/अखप-13/2007/282-286

दिनांक: 11.11.2024

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है :-

1. श्रीमान जिला कलक्टर, जिला—कोटपूतली—बहरोड।
2. श्रीमान निदेशक, खान सुरक्षा निदेशालय, अजमेर।
3. श्रीमान अधीक्षण खनि अभियन्ता, खान एवं भू विज्ञान विभाग, जयपुर—वृत्त, जयपुर।
4. श्रीमान क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण मण्डल, अलवर।
5. श्रीमान उपवन संरक्षक(उत्तर), जयपुर।

  
 11.11.24  
 (अमीचन्द दुहारिया)

सहायक खनि अभियन्ता, कोटपूतली

## वस्तुस्थिति रिपोर्ट

(खनन पट्टाधारी मैसर्स जीणगौर माईन्स)


निदेशालय, खान एवं भूविज्ञान विभाग, राजस्थान उदयपुर के आदेश क्रमांक निखाभू/कोट/सीसी-9/प-1(1)13/2007/453 दिनांक 12-05-2008 से श्री कृष्ण कुमार पुत्र श्री सुरेश कुमार निवासी-जयसिंहपुर खेडा तहसील बावल जिला रेवाडी(हरियाणा) के पक्ष में राजस्व ग्राम जीणगौर के आराजी खसरा नम्बरान 85,86,87,88,89,90,91,95 में खनन पट्टा वास्ते खनिज-वार्टज,फैल्सपार, क्षेत्रफल4.0335 हैक्टर, निकट ग्राम-जीणगौर, तहसील-कोटपूतली, जिला-जयपुर हाल तहसील-पावटा,जिला-कोटपूतली-बहरोड़(राजस्थान) में स्वीकृत हुआ। जिसकी संविदा निष्पादन दिनांक 07-06-2008 को किया जाकर उप पंजीयक, कोटपूतली के यहाँ दिनांक 11-06-2008 को पंजीबद्ध हुआ, इस प्रकार से खनन पट्टा दिनांक 11-06-2008 से 30 वर्ष के लिए प्रभाव में आया।

एम.एम.डी.आर. संशोधन अध्यादेश, 2015 (जो दिनांक 12-01-2015 से प्रभाव में आया है) की धारा 8 ए में किए गए संशोधन अनुसार इस कार्यालय के पत्रांक 237 दिनांक 27.02.2015 से उक्त खनन पट्टे की अवधि 11-06-2008 से 10-06-2058 तक स्वतः बढ़ायी तथा संयुक्त शासन सचिव, खान (ग्रुप-2) के पत्रांक प.14(7) खान/ग्रुप-2/86-पार्ट दिनांक 01 मार्च 2015 से प्रदत्त दिशा निर्देशों की अनुपालना में इस पूरक संविदा का निष्पादन दिनांक 03-03-2016 को किया जाकर नोटेंरी से तस्दीक हुआ है।

श्री कृष्ण कुमार (खनन पट्टाधारी) ने दिनांक 24-04-2017 को खनन पट्टा मैसर्स जीणगौर माईन्स एण्ड मिनरल्स,ग्राम वार्ड नं0 14, राम गीता कुंज गणेश्वर तहसील नीमकाथाना जिला सीकर जिसमें पार्टनर (1) श्री दीपक सिंघल पुत्र श्री धासीलाल सिंघल-45%साझेदार (2) श्रीमती विमला देवी पुत्र श्री भगवान सहाय अग्रवाल-45%साझेदार (3) श्री योगेश कुमार गुप्ता पुत्र श्री नरेंद्र गुप्ता-10%साझेदार, निवासी-गणेश्वर तहसील नीमकाथाना जिला सीकर(राज.)के पक्ष में हस्तान्तरण कराने के लिए प्रार्थना पत्र प्रस्तुत करने पर तथा आवेदन नियमानुसार होने पर श्रीमान अतिरिक्त निदेशक (खान)जयपुर क्षेत्र जयपुर द्वारा आदेश क्रमांक अनिखा/जय/कोट/सीसी-11/खप-13/2007/375 दिनांक 27.06.2017 से उक्त खनन पट्टा का हस्तान्तरण मैसर्स जीणगौर माईन्स एण्ड मिनरल्स,ग्राम वार्ड नं0 14, राम गीता कुंज गणेश्वर तहसील नीमकाथाना जिला सीकरके पक्ष में किया गया जिसका हस्तान्तरण संविदा निष्पादन दिनांक 20.07.2017 एवं पंजियन दिनांक 28.07.2017 को हुआ। इस प्रकार उक्त खनन पट्टा शेष अवधि के लिये मैसर्स जीणगौर माईन्स एण्ड मिनरल्स,ग्राम वार्ड नं0 14, राम गीता कुंज गणेश्वर तहसील नीमकाथाना जिला सीकर के पक्ष में हस्तान्तरण हाकर प्रभावशील हुआ।खनन पट्टे की राजस्थान पर्यावरण प्रदूषण मण्डल,अलवर के पत्र क्रमांक 4747 दिनांक 14.07.2022 से कन्सेन्ट दू ऑपरेटेदिनांक 31.05.2027 तक वैध है।District Level Environment impact Assessment Authority Jaipur Collectorate Campus Jaipurके पत्र क्रमांक 1491 दिनांक 30.06.2016 से पर्यावरण पूर्वोनुमति प्राप्त की हुई। खनन पट्टाधारी ने deiaa द्वारा जारी ईसी के रिअप्रेजल हेतू परिवेश पोर्टल पर दिनांक 27.06.2024 को आवेदन कर दिया है।



खनन पट्टा 13/2007 के अन्तर्गत मानवीय आवास से नियमानुसार 45 मीटर की दूरी छोड़कर खनन कार्य किया गया है।

खनन पट्टा का ख.नं. 84 जो कि राजस्व रिकॉर्ड में गै.मु. नाला दर्ज है के संबंध में मौका स्थिति अनुसार गै.मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा 13/2007 की स्वीकृति वक्त मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डबुक दिनांक 24-5-2008करती हैं, जिनमें कहीं भी नाले का उल्लेख नहीं है। स्वीकृत क्षेत्र की जीटी शीट नम्बर 54 A/2 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है। वर्तमान में खनन पट्टा में पूर्णतया खनन कार्य बन्द है।

  
11-11-24  
(अमीचन्दा दुहारिया)

सहायक खनि अभियन्ता,कोटपूतली

Amhame (03)  
R-6/2

 <p>भारत सरकार Govt. of India अजमेर क्षेत्र अजमेर Ministry of Labour &amp; Employment खान सुरक्षा महाविदेशिका Directorate-General of Mines Safety</p>	
NO: 430781 NZ Ajmer Region Perm 2022 251714	Ajmer, Date: 30/01/2023
कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ईमेल : dgmsajr1@gmail.com, दूरभाष संख्या : 0145-2425537	

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री संदीप कुमार शर्मा पुत्र श्री बी एस शर्मा

खान मालिक : जिन्गौर मेसनरी स्टोन खान (एमएल सं. 07/2000)

निवासी छापोली, तहसील उदयपुरवाटी,

जिला झुन्झुनू, राजस्थान

विषय: धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत डीप होल ब्लास्टिंग के बिना भारी मशीनों के प्रयोग की अनुमति के सम्बन्ध में।

महोदय,

Please refer to your letter dated 20.10.2022, online application Id : 251714, dated 20.10.2022 and letter dated 06.01.2023 enclosing therewith surface plan & Sections Nos. Plate No 1 & Plate No 2, both dated 03.10.2022 showing surface features within 300 meters of the leasehold boundary of the mine, on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act, 1952, I hereby, specify conditions governing to use of Heavy Earth Moving Machinery (HEMM's) for digging, excavation, removal of overburden and extraction of stone and to form benches in overburden & stone without deep hole blasting in the area bounded by and marked as C (27°38'41.24"N, 76°00'38.24"E), C2 (27°38'44.17"N, 76°00'38.27"E), B2 (27°38'44.16"N, 76°00'38.99"E), 9 (27°38'42.98"N, 76°00'39.27"E), 10 (27°38'42.18"N, 76°00'40.39"E), 11 (27°38'41.11"N, 76°00'42.71"E), 12 (27°38'41.19"N, 76°00'44.04"E), 13 (27°38'41.50"N, 76°00'45.50"E), 14 (27°38'42.07"N, 76°00'40.76"E), 15 (27°38'42.62"N, 76°00'47.30"E), J (27°38'42.21"N, 76°00'47.73"E), I (27°38'39.22"N, 76°00'47.71"E), H (27°38'39.2"N, 76°00'50.55"E), G (27°38'35.95"N, 76°00'50.52"E), F (27°38'36.0"N, 76°00'44.58"E), E (27°38'38.66"N, 76°00'44.6"E), D (27°38'41.22"N, 76°00'41.78"E) and C (27°38'41.24"N, 76°00'38.24"E) and

to use **HEMM only (without any blasting)** in the area bounded & marked as B2 (27°38'44.16"N, 76°00'38.99"E), B1 (27°38'44.81"N, 76°00'39.0"E), 1 (27°38'44.80"N, 76°00'40.65"E), 2 (27°38'44.07"N, 76°00'40.96"E), 3 (27°38'43.69"N, 76°00'41.49"E), 4 (27°38'42.94"N, 76°00'43.14"E), 5 (27°38'42.97"N, 76°00'43.74"E), 6 (27°38'43.19"N, 76°00'44.81"E), 7 (27°38'43.51"N, 76°00'45.51"E), 8 (27°38'43.90"N, 76°00'45.89"E), 15 (27°38'42.62"N, 76°00'47.30"E), 14 (27°38'42.07"N, 76°00'40.76"E), 13 (27°38'41.50"N, 76°00'45.50"E), 12 (27°38'41.19"N, 76°00'44.04"E), 11 (27°38'41.11"N, 76°00'42.71"E), 10 (27°38'42.18"N, 76°00'40.39"E), 9 (27°38'42.98"N, 76°00'39.27"E) and B2 (27°38'44.16"N, 76°00'38.99"E) as shown on plan No Plate No 1 & Plate No 2, both dated 03.10.2022 at Jingaur Masonry Stone Mine (ML No. 07/2000, LIN 2252519925) of Shri Sandeep Kumar Sharma, located near village Gulabgarh, Tehsil Kotputli & District Jaipur, Rajasthan, subject to the following conditions being strictly complied with.

1.0 General : 1.1 Except where otherwise provided for in this permission, all provisions of the Metalliferous Mines Regulations, 1961 relating to opencast workings, use of explosives and use of machinery shall be strictly complied with.

1.2 No working shall be made or extended within 45 m of any building/structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, Nallah, etc. without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

1.4 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.5 (a) No deep hole (dia of holes more than 34mm) blasting shall be conducted in the mine.

(b) No blasting shall be done within 100m of any dwellings and other important structures not belonging to the owner of the mine. All other blasting in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the MMR, 1961.

(c) No blasting shall be conducted without muffling of the shot holes.

(d) The area bounded & marked as B2 (27°38'44.16"N, 76°00'38.99"E), B1 (27°38'44.81"N, 76°00'39.0"E), 1 (27°38'44.80"N, 76°00'40.65"E), 2 (27°38'44.07"N, 76°00'40.96"E), 3 (27°38'43.69"N, 76°00'41.49"E), 4 (27°38'42.94"N, 76°00'43.14"E), 5 (27°38'42.97"N, 76°00'43.74"E), 6 (27°38'43.19"N, 76°00'44.81"E), 7 (27°38'43.51"N, 76°00'45.51"E), 8 (27°38'43.90"N, 76°00'45.89"E), 15 (27°38'42.62"N, 76°00'47.30"E), 14 (27°38'42.07"N, 76°00'40.76"E), 13 (27°38'41.50"N, 76°00'45.50"E), 12 (27°38'41.19"N, 76°00'44.04"E), 11 (27°38'41.11"N, 76°00'42.71"E), 10 (27°38'42.18"N, 76°00'40.39"E), 9 (27°38'42.98"N, 76°00'39.27"E) and B1 (27°38'44.81"N, 76°00'39.0"E) shown in green shade on plan No. Plate No 1 & Plate No 2, both dated 03.10.2022 where work shall be carried out with **HEMM only (without any blasting)** shall be physically demarcated on the ground by pillars in distinct colour.

(e) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

1.6 No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the

proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.7 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also be withdrawn outside danger zone or removed to proper blasting shelter.

1.8 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.9 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.10 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photocopy with them whilst on duty.

1.11 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.12 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.13 The mine shall be worked during day-light hours only.

1.14 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

## 2.0 Opencast Working: Height and Width of Benches

2.1. (a) The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

(b) Width of any bench shall not be less than 1. width of the widest machine plying on the bench plus 2m, or 2. if dumpers ply on the bench, 3 times the width of the dumper, or 3. the height of the bench, whichever is more.

2.2 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. Overall slope of the quarry face towards hangwall side should not exceed 45degree.

2.3 No person other than required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0 m in height. When persons are employed within 5 meters of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.4 The quarrying operation shall be conducted from top downwards and no men & machines shall be deployed at the bottom of high benches.

## 3.0 Roads for Trucks and Dumpers etc:

3.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition. 3.2 (a) Wherever practicable, all roads from the opencast workings shall be arranged to provide one way traffic.

(b) No road shall be of width less than three time plus 5m width of the largest vehicle plying on road.

3.3 (a) All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest HEMM working at 40Km/hour.

(b) Where it is not possible to ensure a visibility for a distance as mention in (a) there shall be provided with two roads of width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre with adequate lighting and reflector along the divider.

3.4 Except with the express permission of the Chief Inspector in writing and subject to such conditions as he may specify therein, no road shall have a gradient steeper than 1 in 16 at any place. Provided that in case of Ramps over small stretches a gradient up to 1 in 10 may be permitted.

3.5 Where any road existing above level of surrounding area it shall be provided with strong parapet wall/embankment of following dimensions.

(i) Width at top-not less than 1m.

(ii) Width at bottom-not less than 2.5m.

(iii) The height not less than the diameter of tyre of largest vehicle plying on road. It may be noted that just dumping of mud of OB shall not be treated as strong parapet wall.

#### **4.0 Spoil banks/overburden dumps**

4.1 Spoils, overburden or debris shall be deposited at places belong ing to the mine and duly approved by the manager in writing. The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The height of spoil bank/dump shall not exceed 10 m. Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. The spoil bank face shall not be retained by artificial means.

4.2 The spoils, overburden or debris shall not be deposited within 45m of a railway line, public road, transmission, telephone or power lines, other public works or other structures of permanent nature not belonging to management.

4.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

4.4 A suitable fence shall be erected between any railway line, other public works or road, or buildings or structures not belonging to the management, and the toe of every active spoil bank so as to prevent unauthorized persons from approaching the spoil bank.

#### **5.0 Supervision :**

5.1 (a) A person, possessing at least a Foreman's Certificate of competency duly authorised under Regulation 34(6) of the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMMs operation. Deployment of HEMM shall be suspended in the absence of the Manager.

(b) During every production shift the opencast workings shall be placed under the charge of a person holding at least Foreman's Certificate and during maintenance shift the workings shall be placed under the charge of engineer/foreman, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with. Deployment of HEMM shall be suspended in the absence of the Manager and engineer.

5.2 (i) The aggregate horse power of the machinery used in mine shall not exceed 500, including not more than two excavators with total horse power not exceeding 200.

(ii) Total amount of explosives used per day in mine shall not exceed 100 kg.

- (iii) No working shall be extended below the superjacent ground in the mine.
- (iv) Average employment in the mine shall not exceed 75.
- (v) Daily personal supervision of the mine shall be exercised by manager.
- (vi) At-least one mining mate shall remain appointed in the mine to assist the manager.
- (vii) The manager shall not be appointed in any other mine.

5.3 General: Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

5.4 He shall in particular:-

- (a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;
- (b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;
- (c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;
- (d) ensure that all loose material is removed from high wall/side before persons are engaged there.

#### 6.0 Maintenance of Machines:

6.1 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall be used until the defect has been remedied. Any defect in machinery reported by its operator shall be promptly attended to.

6.2 Any machine found to be in an unsafe operating condition shall be tagged at the operator's position 'OUT OF SERVICE DO NOT USE' and its use shall be prohibited until the unsafe condition has corrected.

6.3 All repairs to a machine shall be done at a location which will provide a safe place for the persons engaged on repairs.

6.4 Except for testing, trial or adjustment which must necessarily be done while the machine is in motion, every machine shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

6.5 Power shall be disconnected when repairs are made to any electric machine.

6.6 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists or jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

6.7 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

6.8 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

6.9 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

6.10 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

**7.0 Design, operation and maintenance of shovels, excavators, pay loader & other machineries:**

7.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

7.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided in general with –

- (i) efficient warning devices;
- (ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours
- (iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.
- (iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;
- (v) a retractable ladder for mounting onto the machine;
- (vi) proper seat belt for operator;
- (vii) turbo charge guard.

7.3 The following safety features shall also be provided in with every shovel and excavator in particular-

- (i) all functions cut-off switch; (ii) swing motor brake;
- (iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;
- (iv) a baffle plate between cold zone and hot zone; (v) provision for limiting of hydraulic cylinders – stopper.
- (vi) Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conduits where cable/wire are passed shall be fire resistant.
- (vii) Turbo charge Guard (ix) Seat belt.

7.4 All dozers shall also be provided with roll over protection, turbo charge guard, fire resistant hydraulic hoses and wiring near hot zone and seat belt.

7.5 All drills shall also be provided with the following safety features in particular-

- (i) approved type of dust prevention or suppression system including wet drilling arrangement;
- (ii) each moving parts shall be guarded/fenced in effective manner;
- (iii) emergency push button switch in operator's cabin, main frame, propeller pendent and rear end;
- (iv) tripping device to trip the field switch;
- (v) thermostat motor protection relay in winding armature and other related parts;
- (vi) explosive vent in transformer;

- (vii) proper interlock (an electric interlock between drilling and propeller operation);
- (viii) high air discharge temperature switch;
- (ix) lowlub oil pressure switch;
- (x) oil stop valve (electric solenoid valve in compressor lubrication line);
- (xi) no bump circuit (xii) tower lock and lock check valve
- (xiii) proper joystick - spring loaded type to return to neutral (dead man safety)
- (xiv) disk brake and brake valve and its testing parameters;
- (xv) lock check valve for preventing creeping in drill;
- (xvi) seat belt Fire resistant hydraulic hoses and wiring near hot zone Turbo charge guard.
- (xix) Cabin for the operator.

7.6 The operator's cabins of every HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

7.7 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorized in writing by the manager, herein called the 'Operator'.

7.8 All persons employed or to be employed to operate HEMM shall be trained.

7.9 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of HEMM.

7.10 No person other than the operator or the manager or any person so authorized in writing by the manager shall ride on a shovel, excavator or pay-loader.

7.11 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

7.12 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

7.13 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads there from are brought closer than 3 m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energized. A notice of this requirement shall be posted at the operator's position.

7.14 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

7.15 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

7.16 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

7.17 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

7.18 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no

danger from flying or falling pieces of stones etc. from one machine to the other.

7.19 The safety features recommended in equipment's shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

#### **8.0 Duties of shovel, excavator & pay loader operators:**

8.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like "OUT OF ORDER", "UNDER REPAIRS", etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

8.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details – (i) that every warning device is in working order, (ii) that it is mechanically sound and in efficient working order, and (iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

8.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

8.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein. 5.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

8.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

8.7 The operator shall not operate the machine when persons are in such proximity as to be endangered. The danger zone for each loading machine shall be declared by the manager and demarcated distinctly.

8.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

8.9 Before leaving the machine, the operator shall lower the bucket to the ground.

8.10 The operator shall not allow any unauthorized person to ride on the machine.

#### **9.0 Design, operation and maintenance of trucks and dumpers:**

9.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

A - Tipper/Trucks: i. Cabin Guard Extension: Canopy shall cover the operator's fully.

ii. Exhaust/Retard Brake: Device to control the speed of truck while operating down the gradient. Refer DGMS (Tech) Circular 02 of 2004.

iii. Propeller Shaft Guard: Propeller shaft guard as specified in DGMS (Tech) circular 10 of 1999.

iv. Tail Gate Protection: Protection of operator against collision either by head on or head to Tail.

v. Limiting speed device: Enable mine management to decide the maximum speed of vehicle to be operated in mine. The device may be Electronic or mechanical type speed governors.

vi. Audio – visual alarm while reversing: The audio – visual alarm provided should conform to DGMS (Tech) Circular No. 01 of 2010.

- vii. Provision of Two breaks: One of brakes shall be fail safe. For details refer DGMS Circular 09 of 1999.
- viii. Body lifting position locking arrangement: A hooter along with an indication is provided to indicate the body is still in lifted position.
- ix. Fire suppression System: Refer DGMS circular 10 of 2004. The fire suppression system shall be a factory fitment and of approved type from Directorate.
- x. Blind spot mirror: Operator can have view in blind spot area.
- xi. Fire resistant hoses at hot zone: To decrease chance of fire.
- xii. Electric Wires and sleeves are to be of fire resistant quality: To decrease chance of fire.
- xiii. Turbo Charge Guard and exhaust tube coated with heat insulated paint: To decrease chance of fire.
- xiv. Battery Cut off Switch: To decrease chance of fire.
- xv. Retro reflective reflectors on all sides: For visibility of truck during night.
- xvi. Seat belt reminder: To alert operator for using the seat belt.
- xvii. Proximity warning device: To alert operator when approaching other vehicles/ obstruction. xviii. Rear Vision System: To assist operator during reversing refer DG Circular No. 12 of 2009.
- xix. Auto dipping System: To reduce glaring on eyes of operator during night operations.
- xx. Load Indicator and Recorder: Enables management to detect and prevent over loading.

#### B - Dumpers:

- (i) Mechanical steering locking to prevent untoward movement of steering wheel and tyre while work persons working below the cabin while engine is running.
- (ii) Blind spot mirror apart from rear view mirror to enable operator to have clear visibility of blind spot in and around dumpers.
- (iii) Mechanical type Anti collision device to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device.
- (iv) Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conducts where cable/wire are passed shall be fire resistant.
- (v) Seat belt for operator.
- (vi) The maximum speed of vehicle shall be restricted to 30Km/hours by blocking higher gear or any other automatic means.
- (vii) Proper shaft guard.
- (viii) Proximity working device.

9.2 The operator's cabins of dumpers/tippers/other mobile equipments shall be well designed, substantially built and air conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the dumper/vehicle.

9.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5 dB(A) above the surrounding noise level.

9.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

9.5 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be properly trained.

9.6 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

9.7 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

9.8 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

9.9 No vehicle shall be loaded/unloaded on gradient.

9.10 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

9.11 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

9.12 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

9.13 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

9.14 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

9.15 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

9.16 No person other than those authorized shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

9.17 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

9.18 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

#### 10.0 Duties of truck/dumper/tipper operators:

10.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details: (i) that brakes and steering system including emergency steering are in proper working order; (ii) that the warning devices including automatically operated audio visual reversing alarm and rear view camera are in working order; (iii) that rear view mirrors on either side of the vehicle and blind spot mirror is provided; (iv) that side indicator lights are in working order; and (v) that head lights are in working order, if the vehicle is required to work after day-light hours.

10.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

10.3 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorized to ride in the vehicle, are properly seated and also wear safety belts.

10.4 The driver shall maintain a record of every inspection made under clause 10.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

10.5 The driver shall keep the cab window clean so as to ensure clear vision at all times.

10.6 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

10.7 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

10.8 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

10.9 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

10.10 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

10.11 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

10.12 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

10.13 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

10.14 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

10.15 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

10.16 The driver shall not allow any unauthorized person to ride on the vehicle. He shall also not allow more than the authorized number of persons to ride on the vehicle.

11.0 Duties of Mechanics, Fitters or Engineers: (a) At the commencement of every shift he shall personally inspect and test every machine and vehicle paying special attention to the following details: (i) That the brakes and the warning devices are in working order; (ii) If the vehicle or machine is required to work after day light hours that the lights are in working order. He shall not permit the vehicle or machine to be taken out for work not shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order. (b) The mechanic shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

12.0 Duties of manager: It shall be the duty of the manager: a) to ensure compliance with the aforesaid precautions. b) To determine and specify in respect of every vehicle the maximum load to be hauled and maximum speed of the vehicle and cause notices specifying the same to be posted along the road at appropriate places; c) To cause warning notices (drawing attention to any necessary precautions) to be posted along the truck or haulage roads at appropriate places, like level crossing , curve and turning points etc. d) To designate the persons authorized to ride on trucks; e) To give every truck driver directions in writing with respect to loads, speed, persons authorized to rides on trucks and precautions necessary for safe running. f) To countersign entries in books and records to be maintained in pursuance of these precautions; g) To take such other precautionary measures as may be necessary to ensure safe operation and maintenance of transport vehicles and for the safe of work persons.

### 13.0 TESTING OF BRAKES:

13.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(a) SERVICE BRAKE TEST : The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) PARKING BRAKE TEST : The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

13.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

13.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Scrice brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

### 14.0 Precautions during Firing:

14.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

14.2 Shots shall not be fired in crushed, broken or fractured ground.

14.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

14.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

14.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

14.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

14.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

14.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

14.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

14.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

14.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

14.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

14.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

14.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

14.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

**15.0 FENCING AROUND OPENCAST WORKINGS:** The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

#### **16.0 PRECAUTIONS AGAINST FIRE:**

16.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

16.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation.

#### 17.0 Precautions against dust:

17.1 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m<sup>3</sup>) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

17.2 Truck mounted drill machines design for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

17.3 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and Benches where mobile HEMM, trucks and tippers operate.

17.4 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

18.0 Protections of workers against noise & vibration: Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

#### 19.0 GENERAL LIGHTING , PROTECTIVE EQUIPMENT,DUST,NOISE ETC.

19.1 General Lighting: Where natural lighting is insufficient, adequate general lighting as per the standards laid down in Notification No. GSR-618(E), dated 28th April, 2017, published in the Gazette of India dated 21st June, 2017, Part II Section 3(i). [reproduced in No. DGMS (Legis.) Circular No. 03 of 2017 Dhanbad, dated], issued under Regulation 148(2) shall be provided during working hours in the opencast workings and along roads, etc. For proper inspection of the high sides and benches of the opencast workings at night, suitable search lights shall be provided.

20.0 Protective equipment: (a) Every person working in the mine shall be provided with, and shall use, a helmet, protective, Footwear, fluorescent jacket, dust masks, goggles and ear plugs/earmuffs of a type approved by the Chief Inspector of Mines. (b) Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS license and approved by the Chief Inspector of Mines.

#### 21.0 Code of safe work practices:

21.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

21.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a

language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

21.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

## 22.0 Miscellaneous:

22.1 (a) Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

22.2 Separate stock yards shall be maintained for dumping and dispatch of minerals and it shall be ensured that dispatch of minerals is not carried out from the stock yard where dumping is under progress.

23.0 Please note that this permission is subject to the following additional conditions:

23.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mining operation for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operation shall not be resumed without an express and fresh permission in writing.

23.2 This permission may be amended or withdrawn at any time should it be considered necessary in the interest of safety.

23.3 If at any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

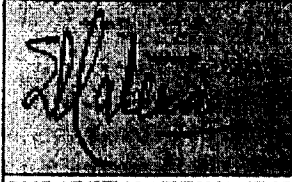
23.4 This permission is being issued specifically under the regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time.

23.5 This letter specifying conditions governing to use of Heavy Earth Moving Machinery (HEMM's) **without deep hole blasting** shall remain valid up to **five (05) years from the date of issue of this permission letter or validity of lease period whichever is earlier.**

Your Faithfully

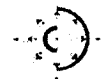
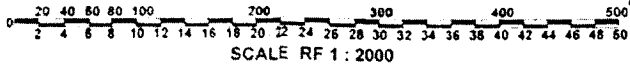
1/30/23, 12:33 PM

Email

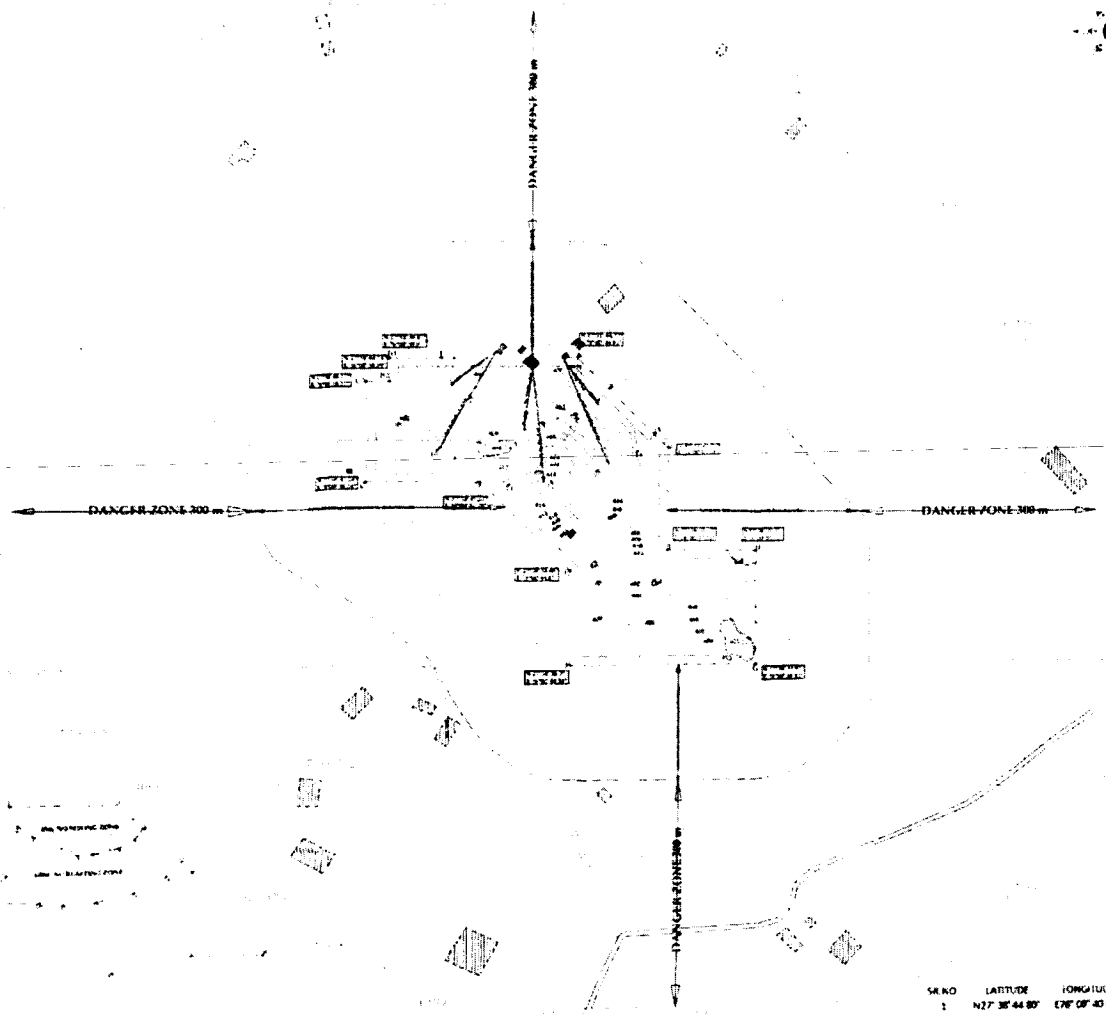
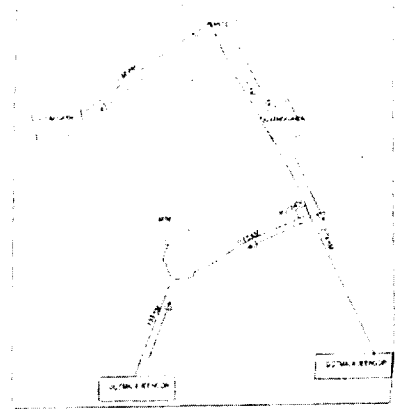


SURJEET KATEWA (DIRECTOR(ADDITIONAL CHARGE) - AJMER REGION)

R-6/S



LOCATION PLAN



**LEGEND**

S.NO.	PARTICULARS	REF.
1.	LEASE AREA	1
2.	CONTOUR LEVEL	412
3.	GRID LINE	
4.	KACHCHA WAY	
5.	PIT CRUST	5
6.	PAKAKA ROAD	
7.	MUTIMENT AREA	(500)
8.	LINE OF MUTIMENT LEASE BOUNDARY	
9.	DANGER ZONE 300 m	
10.	MUTIMENT CRUST & BERT	
11.	MUTIMENT BELONGING TO OTHER	
12.	ELECTRIC BOUND & 15 M BOUND	
13.	100 M NO BOUNDARY WALL BY DRUG	
14.	25 M NO BOUNDARY WALL BY DRUG	



PLATE NO. 2

**MINE SURFACE PLAN & SECTIONS**

OWNER - SH SANDEEP SHARMA	
PURPOSE - PERMISSION TO USE NEMA WITH SHORT HOLE BLASTING U/R 106/20 OF MMR 1981	
MINE NVV - GULABGARH	MINERAL - QUARTZ, FELDSPAR & LIMESTONE
TEHSIL - KOTPUTLI	SCALE - RF 1 2000
DSTT - JAIPUR	LEASE AREA - 4.96 HECT
CERTIFY THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE	
<i>[Signature]</i>	<i>[Signature]</i>
MANAGER	OWNER
DATE OF SURVEY - 03-10-2022	VL. NO. 01/200

S.NO.	LATITUDE	LONGITUDE
1	N27° 38' 44.89"	E76° 00' 40.95"
2	N27° 38' 44.07"	E76° 00' 40.95"
3	N27° 38' 43.89"	E76° 00' 41.49"
4	N27° 38' 43.96"	E76° 00' 43.34"
5	N27° 38' 43.97"	E76° 00' 43.74"
6	N27° 38' 43.29"	E76° 00' 44.87"
7	N27° 38' 43.51"	E76° 00' 45.51"
8	N27° 38' 43.90"	E76° 00' 45.89"
9	N27° 38' 42.98"	E76° 00' 39.27"
10	N27° 38' 42.38"	E76° 00' 40.39"
11	N27° 38' 41.21"	E76° 00' 42.71"
12	N27° 38' 41.29"	E76° 00' 44.04"
13	N27° 38' 41.90"	E76° 00' 45.50"
14	N27° 38' 42.07"	E76° 00' 40.76"
15	N27° 38' 42.62"	E76° 00' 47.90"

R-6/14

	<p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour &amp; Employment खान सुरक्षा महानिदेशालय Directorate-General of Mines Safety</p>	
NO: 430781 NWZ Ajmer Region 1 Perm 2024 267480		Ajmer, Date: 12/08/2024
कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr1@gmail.com, दूरभाष संख्या : 0145-2425537		

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-1, अजमेर / Ajmer Region-1, Ajmer.

सेवा में,

श्री मुकेश, खान प्रबंधक

(फोरमेन प्रमाण पत्र संख्या FRE/4333, dated 24.02.2020)

निवासी हाउस नं 89, कुम्हारों का मोहल्ला, ग्राम धारणावास,

तहसील खीवसर, जिला नागौर, राजस्थान - 341025

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) के अंतर्गत एक खान में प्रबन्धक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application vide letter No nil, dated 25.07.2024 & online application vide ID No. 267480, dated 26.07.2024, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as **Director General of Mines Safety**) under Regulation 34 (6) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (also designated as **Director General of Mines Safety**) under section 6(1) of Mines Act, 1952, I, hereby authorize you to manage Jingaur Masonary Stone Mine (ML No. 07/2000, LIN 2252519925) of Shri Sandeep Kumar Sharma, located near village Jingaur, Tehsil Kotputli, District Jaipur, Rajasthan, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mine.
3. No workings shall be made or extended to within 45m of any public structures/roads/houses/railway of permanent in nature not belonging to the owner of the mine without obtaining specific permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.
4. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine.
5. No deep hole blasting shall be conducted without obtaining permission from this Directorate.
6. HEMM shall be not be deployed in the mine without obtaining permission in writing from this Directorate.
7. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
8. The total amount of explosives used per day in the mine shall not exceed 100kg.

9. Average employment shall not exceed 75 persons in all the mines.
10. Daily personal supervision shall be exercised by the manager at mine.
11. All work in the mines shall be carried out in day light hours only.
12. No ore dressing/handling/processing plant is attached with the mines.
13. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/refreshner vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
14. Mine management shall ensure the followings :
  - i. Rule 29B, Rule 77-A of the Mines Rules, 1955.
  - ii. Maintaining of employment Forms/Registers as per DGMS (Circular) Legislative No 01 of April, 2017.
15. Mining Mate shall be appointed in the mine for supervision of the workings.
16. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
17. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Mine Foreman's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
18. Airborne dust survey as provided in Regulation 124(3)(a) of the Metalliferous Mines Regulations, 1961 shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
19. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
20. On or before the 01<sup>st</sup> day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsuvudha.gov.in> and <https://dgms.gov.in>
21. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
22. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
23. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
24. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Mine Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.
25. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.

26. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
27. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
28. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
29. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
30. This authorization will remain valid up to 07.08.2025.



Your Faithfully



SURJEET KATEWA (DIRECTOR - AJMER REGION I)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

R-6/5

 <p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour &amp; Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety</p>	
NO: 430737 NZ Ajmer Region Perm 2021 435	Ajmer, Date: 18/03/2021

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री राकेश चौधरी

खान प्रबंधक (फोरमेन)

पता: रियाँ बडी, जाजड़ों का बास,

समदौलाओ खुर्द, भंवाल,

नागौर, राजस्थान, 341518

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) के अंतर्गत एक खान में प्रबन्धक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application letter No 142065, dated 25.02.2020 on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 34 (6) and 34 (4) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (also designated as Director General of Mines Safety) under section 6(1) of Mines Act, 1952, I hereby authorize you to manage Jeengor Quartz & Feldspar Sand Mine (M.L. No 13/2007, LIN: 2447588523) of Shri M/s Jeengor Mines & Minerals, located near Jeengor, Tehsil Kotputli & District Jaipur, Rajasthan, subject to the following conditions being strictly complied with:-

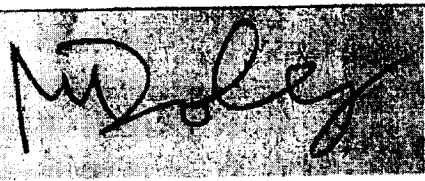
1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mine.
3. No workings of the mine shall be extended to within 45m of public structures/roads/houses not belonging to the owner.
4. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine
5. Neither Heavy Earth Moving Machinery shall be deployed nor deep hole blasting shall be conducted in this mine without obtaining express permission in writing from this Directorate.
6. Updated Surface Plan shall be submitted at this directorate every year.
7. The total amount of explosives used per day in the mines shall not exceed 100 kg.
8. Average employment shall not exceed 75 persons in the mines.
9. The provision of Regulation No. 164(1-A)(c) and 164(1-B)(a) shall be strictly complied with.
10. Daily personal supervision shall be exercised by the manager at each mine.

11. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/ periodic vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
12. Mining Mate shall be appointed in the mines for supervision of the workings.
13. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
14. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report. Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Foreman he shall also maintain his respective daily report in addition to Blaster's daily report.
15. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
16. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
17. On or before the 01<sup>st</sup> day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://shramsuvudha.gov.in>.
18. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted online through website-dgms.gov.in.
19. The mine shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
20. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
21. All work in the mine shall be carried out in day light hours only.
22. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.
23. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
24. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
25. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
26. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.

27. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.

28. This authorization is valid up to 17/3/2022.

**Note :** Please download Unicode fonts from Rajbhasha website to make hindi characters readable.

Your Faithfully

MANORANJAN . DOLEY (DIRECTOR - AJMER REGION)
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

R-6/6



सत्यमेव जयते

75  
आज़ादी का  
अमृत महोत्सव



भारत सरकार / Government of India  
श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety  
अजमेर क्षेत्र-1 / Ajmer Region-1  
ई मेल : [dgmsair1@gmail.com](mailto:dgmsair1@gmail.com)  
दूरभाष : 0145-2425537 (का)  
आनासागर लिंक रोड, अजमेर- 305 001



पत्र संख्या: अज/डी.एम.एस.-1/2024/2173

अजमेर, दिनांक: 05/09/2024

प्रेषक:

सुरजीत कटेघा  
खान सुरक्षा निदेशक  
अजमेर क्षेत्र-1

रजिस्टर्ड

सेवा में

मैसर्स जीणगौर माइन्स एण्ड मिनरल्स

खान मालिक : जीनगौर क्वार्ट्ज एण्ड फेल्सपार सैंड खान

(एम एल संख्या 13/2007)

निवासी : ग्राम वार्ड नं 14, राम गीता कुंज गणेश्वर

तहसील नीमकाथाना, जिला सीकर (राजस्थान)

**विषय : खान में उचित अर्हता प्राप्त प्रबन्धक की नियुक्ति के अभाव में समस्त खनन कार्य स्थगित रखने के संबंध में।**

महोदय

उपरोक्त विषय पर आपकी उक्त खान की संचिका की जांच के दौरान पाया गया कि वर्तमान में आपकी उक्त खान में कोई भी प्रबन्धक नियुक्त नहीं है एवं ना ही प्रबन्धक नियुक्ति से संबन्धित कोई आवेदन इस निदेशालय में प्राप्त हुआ है। अतः आप शीघ्र अपनी उक्त खान में प्रबन्धक की नियुक्ति कर उसकी सूचना इस निदेशालय को भिजवायें।

इस विषय पर आपका ध्यान खान अधिनियम, 1952 की धारा 17, जिसे धातुपद खान विनियम, 1961 के विनियम 34 के साथ पढ़े, की ओर आकर्षित किया जाता है जिसका आंशिक रूप नीचे दिया गया है।

Reg. 34(1)(a)

No mine shall be opened, worked or re-opened unless there is a manager of the mine, being a person duly appointed and having such qualifications as are required by these regulations.

आपको यह भी निर्देश दिया जाता है कि आप तब तक समस्त खनन कार्य स्थगित रखें जब तक उचित अर्हता प्राप्त प्रबन्धक की नियुक्ति नहीं कर ली जाती। प्रबन्धक नियुक्ति उपरान्त, उसकी सूचना फार्म 1 में भर कर इस निदेशालय को भी दे, जैसा कि धातुपद खान विनियम, 1961 के विनियम 8 के तहत वांछित है तथा प्रबन्धक नियुक्ति संबंधी वांछनीय अनुमति भी इस निदेशालय से प्राप्त करें। कृपया इस पत्र की पावती शीघ्र भेजे।

भवदीय

ह0/-

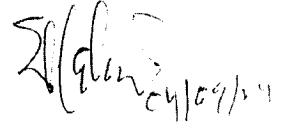
(सुरजीत कटेवा)  
खान सुरक्षा निदेशक  
अजमेर क्षेत्र-1

ज्ञापन पत्र संख्या: अज/डी.एम.एस.-1/2024/2174

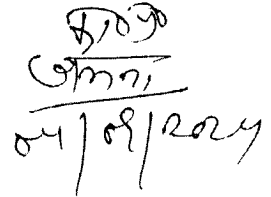
अजमेर, दिनांक: 05/09/2024

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

खनि अभियंता, जयपुर, खान एवं भूविज्ञान विभाग, राजस्थान सरकार, खनिज भवन, उद्योग भवन, तिलक मार्ग, जयपुर, राजस्थान - आग्रह है कि ऊपरोक्त खान में प्रबन्धक नियुक्ति के अभाव में समस्त खनन कार्य स्थगित रखना सुनिश्चित किया जाए।



खान सुरक्षा निदेशक  
अजमेर क्षेत्र-1

  
05/09/2024

## ❖ कार्यालय उप वन संरक्षक, जयपुर (उत्तर) ❖

पूरुना कोत डिपो, झोटेवाला रोड, पाणी पोच, जयपुर-302010 e-mail dcfjalpurnorth@gmail.com Ph. 0141-2303165  
 क्रमांक :- एफ ( ) /Noc /उचसंजउ /2024-25 / 9686 दिनांक:- 11-11-2024  
 तिथि:-

क्षेत्रीय अधिकारी,  
 राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,  
 सी-ब्लॉक, अम्बेडकर नगर, अलवर-301001

Subject:- Regarding Hon'ble NGT, Central Zone Bench, Bhopal order dated 26/09/2024 in the matter of Khanan Grasth Sangharsh Samiti V/s Union of India & Ors. Original Application No. 223/2024.

संदर्भ :- कार्यालय सहायक खनि अभियन्ता, खान एवं भूविज्ञान विभाग, कोटपूतली का राजकाज पत्र क्रमांक 11616191 दिनांक 6.11.2024 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत लेख हैं कि सन्दर्भित पत्र के संलग्न प्राप्त Hon'ble NGT, Central Zone Bench, Bhopal order dated 26/09/2024 in the matter of Khanan Grasth Sangharsh Samiti V/s Union of India & Ors. Original Application No. 223/2024 के क्रम में खनन पट्टा संख्या 07/2000 एवं 13/2007 के संबंध में तथ्यात्मक रिपोर्ट निम्नानुसार हैं:-

1. उक्त दोनों खनन पट्टों की भूमि वन भूमि नहीं हैं तथा वन भूमि पर किसी प्रकार का मलबा डाला हुआ नहीं पाया गया है।
2. वर्तमान में उक्त दोनों खानों से निकलने वाले मलबे को बाहर ले जाने हेतु वन भूमि का उपयोग नहीं किया जा रहा है।

भवदीय

उप वन संरक्षक  
 जयपुर (उत्तर)

क्रमांक :- एफ ( ) /सर्वे /उचसंजउ /2024-25 /

दिनांक:-

प्रतिनिधि :- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. उप खण्ड अधिकारी, पावटा।
2. सहायक खनि अभियन्ता, खान एवं भूविज्ञान विभाग, कोटपूतली।

उप वन संरक्षक,  
 जयपुर (उत्तर)

11/11/24

मौका रिपोर्ट

राजख

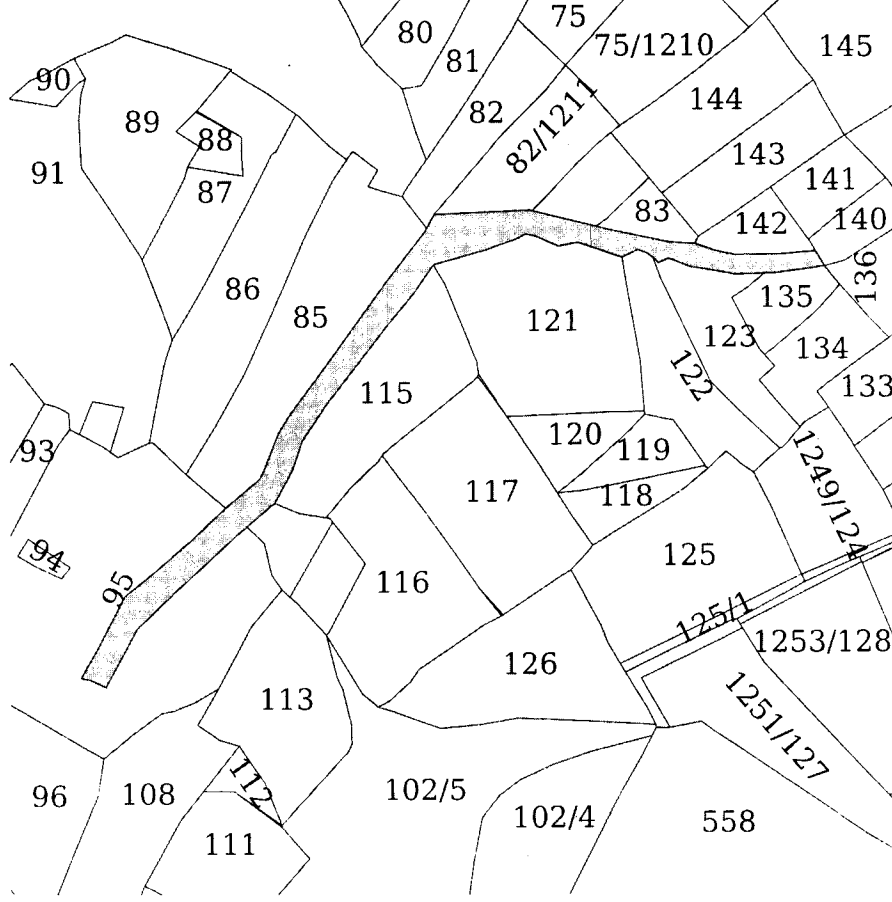
11/11/2024

श्रीमान उपखण्ड अधिकारी मद्योद्य पावटा के मौखिक आदेश की पालना में खन्जीरी भोपाल में दर्ज प्रकरण 223/2024 (CZ) खनन सवर्ष समिति बनाम यूनियन आफ इण्डिया एण्ड अर्सेस में खान सुरक्षा निदेशालय के प्रतिनिधि उपनिदेशाह अजमेर, SEAC प्रतिनिधि श्री सजीव कुमार शर्मा जयपुर एवं श्रीमान उपखण्ड अधिकारी मद्योद्य पावटा के साथ मय राजस्व रिकार्ड ग्राम जीणगौर में स्थित खनन पट्टा संख्या 7/2000 एवं 13/2007 के मौके पर पहुंचे। राजस्व ग्राम जीणगौर का खसरा नम्बर 84 डिस्म गै.मु.नाला दर्ज है जिसका रकबा 0.80 हेक्टेयर राजस्व रिकार्ड दर्ज है जो खसरा नम्बर 95 के समीप से शुरू होकर खनन पट्टा 07/2000 एवं 13/2007 से होता हुआ खसरा नम्बर 140 के पास तक राजस्व नम्बरी में गै.मु.नाला दर्जित है खसरा संख्या 84 मौके पर नालेनुमा नहीं है खनन पट्टा 13/2007 के लीज क्षेत्र में उक्त नाले का लगभग 0.15 हेक्टेयर क्षेत्र तथा खनन पट्टा 07/2000 के लीज क्षेत्र में उक्त नाले का लगभग 0.30 हेक्टेयर क्षेत्र आता है खनन पट्टा 13/2007 के लीज क्षेत्र में अवस्थित खसरा संख्या 84 के भाग पर ओवरबर्डिन की उम्पिंग नहीं की गई है खनन पट्टा सं. 07/2000 के लीज क्षेत्र में अवस्थित खसरा सं. 84, 82, 85, 82/1211, 91 के भाग पर कई जगह ओवर बर्डिन उल्ला हुआ है खनन पट्टा 07/2000 एवं 13/2007 के आसपास कोई तालाब राजस्व रिकार्ड में दर्ज नहीं है ग्राम जीणगौर की राजस्व सीमा में ख.न. 943, 104 डिस्म गै.मु. जोहड़ा दर्ज है जिस पर किसी प्रकार की ओवरबर्डिन की उम्पिंग नहीं की गयी है मौका रिपोर्ट श्रीमान की भरीम कार्यवाही हेतु पेशा है।

प्रमाणित फोटो प्रति

तहसीलदार पावटा

11/11/2024  
TDR last11/11/2024  
प. द्वारिकपुरा



Scale 1:4000

खसरा संख्या : 84 क्षेत्रफल : 0.8000 Hectare खाता संख्या : 1 पुराना खाता संख्या : 1

भूमि किस्म [क्षेत्रफल लगान] :

राज. सरकार

सक्षम अधिकारी के हस्ताक्षर एवं सील

- नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
  2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
  3. प्रविष्टियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें। ULPIN no : null



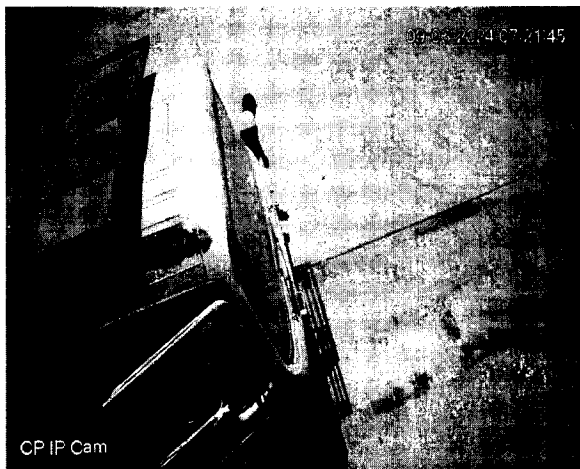
**Government of Rajasthan**  
**DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN**



**RJ32GC3681** is having eRawanna No. **XERL1076817817 (Confirmed)** which expires on **09-Jun-2024 12:03:26 PM.**

Generated on	: 09-Jun-2024 11:51:26 AM	Trader/Dealer/Stockist/Pulverizer	: SHRIHARI STONE INDUSTRIES
Confirmed on	: 09-Jun-2024 11:52:05 AM	Unit Holder	
Lease No.	: AME/KTP/Minor(B)/ML/7/2000	Stock Location	: JEENGOR (SHRIHARI STONE INDUSTRIES, JEENGOR, DWARIKPURA, Jeengor, Kotputli, Jaipur, 303107)
Name of the Lessee	: Sandeep Kumar Sharma	Approximate Distance	: 2 Km
Lease Location	: Jingaur / Kotputli / Jaipur	Collection Through	: ERCC (Unpaid Rawanna)
Mineral	: Felspar	Royalty	: ₹ 0/-
Net Mineral Weight	: 16.24 (Metric Ton)	DMFT	: ₹ 0/-
Tare Weight	: 11.11 (Metric Ton)	RSMET	: ₹ 0/-
Driver Details	: Nam (Mob: 1236547896)	NMET	: ₹ 0/-
		Royalty Schedule	: 16 Felspar (Khanda/Lumps) (120/- PMT)
		Weigh Bridge	: GANGA SUPPLIERS (201801190947)/JEENGOR

**Front Image**



**Side Image**





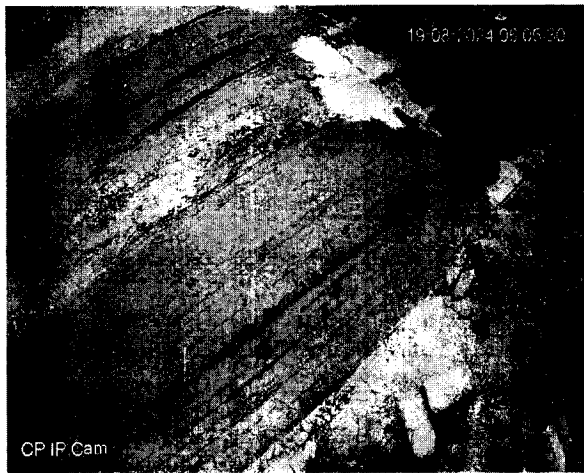
Government of Rajasthan  
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN



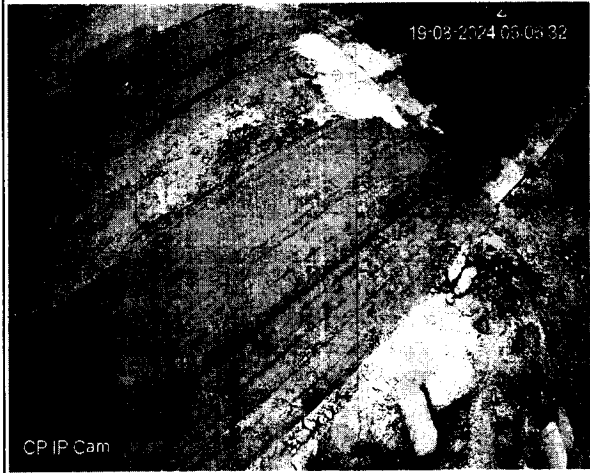
RJ23GB9208 is having eRawanna No. **QQSL1079015394 (Confirmed)** which expires on **19-Aug-2024 10:55:11 AM.**

Generated on	: 19-Aug-2024 10:37:11 AM	Trader/Dealer/Sto	: EARTH MINERALS
Confirmed on	: 19-Aug-2024 10:38:52 AM	ckist/Pulverizer	
Lease No.	: AME/KTP/Minor(B)/ML/13/2007	Unit Holder	
Name of the Lessee	: Jeengaur Mines And Minerals	Stock Location	: JINGOR (KHASRA NO. 1240/229, 1242/231 AND 230, -, VILLAGE-JEENGAUR, TESHIL-PAOTA, Jeengor, Kotputli, Jaipur, 303107)
Lease Location	: Gingaur / Kotputli / Jaipur	Approximate Distance	: 30 Km
Mineral	: Felspar	Collection Through	: ERCC (Unpaid Rawanna)
Net Mineral Weight	: 44.88 (Metric Ton)	Royalty	: ₹ 0/-
Tare Weight	: 12.34 (Metric Ton)	DMFT	: ₹ 0/-
Driver Details	: Rajesh (Mob: 1111111111)	RSMET	: ₹ 0/-
		NMET	: ₹ 0/-
		Royalty Schedule Rate	: 16 Felspar (Khanda/Lumps) (120/- PMT)
		Weigh Bridge	: GANGA SUPPLIERS (201801190947)/JEENGOR

Front Image



Side Image



M.L. No.07/2000

समक्ष: श्रीमान् सहायक खनि अभियन्ता,  
खान एवं भूविज्ञान विभाग,  
कोटपूतली, राजस्थान।

विषय : राष्ट्रीय हरित ट्रिब्यूनल, केन्द्रीय जोन ब्रांच भोपाल के मूल आवेदन नं. 223/2024  
(CZ) खनन प्रस्ता संघर्ष समिति बनाम केन्द्रीय सरकार एण्ड अदर्स।  
संदर्भ : आपका पत्र क्रमांक सखअ/कोट/अखप-07/2000 दिनांक 07-11-2024 ।

महोदय,  
निवेदन है कि संदर्भित पत्र का प्रत्युत्तर देते हुए प्रति का पृष्ठांकन निम्न  
अधिकारियों को भी किया जा रहा है :-

1. जिला कलेक्टर के प्रतिनिधि उपखण्ड अधिकारी पावटा।
2. खान सुरक्षा निदेशालय के प्रतिनिधि उप निदेशक, अजमेर।
3. SEAC प्रतिनिधि श्री संजीव कुमार शर्मा, जयपुर।

मान्यवर,

आपके पत्र का प्रत्युत्तर निम्नानुसार प्रस्तुत है :-

1. कि नियमानुसार स्वीकृत/ क्रियाशील खनन पट्टा 7/2000 के अन्तर्गत मानवीय  
आवास से नियमानुसार 45 मीटर की दूरी छोड़कर खनन कार्य किया जाता रहा है।  
साथ ही खान सुरक्षा निदेशालय, अजमेर द्वारा नियुक्त माईन्स मैनेजर की देख-रेख में  
अधिकृत मेट के साथ छोटी ब्लॉस्टिंग का कार्य नियमानुसार किया जाता रहा है। खनन  
कार्य में आवास एवं वन्य पर्यावरण को मद्देनजर रखते हुए डीया द्वारा जारी वैद्य ई.सी.  
दिनांक 12-8-2016 के परिप्रेक्ष्य में कार्य किया जाता रहा है।
2. कि खनन पट्टा 7/2000 के लिए स्वीकृत / क्रियाशील क्षेत्र की अधिकांश भूमि  
शासकीय है जिसके खसरे नम्बर 16/1159, 79, 84, 87, 89, 91 व 121 है। आंशिक  
भाग निजी भूमि में गिरता है। निजी भूमि में सहमति लेकर खनन करने के शपथ पत्र  
की प्रस्तुती के बाद नियमानुसार खनन पट्टा स्वीकृत हुआ है। खनन पट्टे का ख.नं.  
84 जो कि राजस्व रिकॉर्ड में गै.मु. नाला दर्ज है के संबंध में मौका स्थिति अनुसार गै.  
मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा 7/2000 की स्वीकृति वक्त मौका स्थिति

सिद्ध

पर बनाई गई सीमांकन रिपोर्ट व फिल्लडबुक दिनांक 5-6-2003 एवं अन्य मौका रिपोर्ट दिनांक 25-8-2003 व संशोधित क्षेत्र की पुनः मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्लडबुक दिनांक 20-1-2013 करती हैं। जिनमें कहीं भी नाले का उल्लेख नहीं है। साथ ही क्षेत्र की जीटी शीट नम्बर 54 ऐ/2 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है। इसकी पुष्टि हेतु आपका (सहायक खनि अभियन्ता कोटपूतली का ) पत्र दिनांक 25-4-2024 के बिन्दु नम्बर 1 में भी तथ्यों का खुलासा किया गया है। अतः यह आक्षेप अपास्त योग्य है। खनन पट्टे के बाहर स्थित मकान जो कि इसकी स्वीकृति के बाद में बने है, से भी नियमानुसार 45 मीटर दूरी छोड़कर खनन कार्य किया जाता रहा है। खनन पट्टे के 45 मीटर परिधि में कोई भी तालाब या जोहड़ नहीं है। खनिज नियमानुसार ही खनन कार्य होता है। खनन पट्टा क्षेत्र वन भूमि रहित की पुष्टि होकर ही स्वीकृत हुआ है और दिनांक 25-10-2024 को निर्मित मौका रिपोर्ट जो कि उपवन संरक्षक जयपुर (उत्तर) के आदेश के परिप्रेक्ष्य में सहायक वन संरक्षक कोटपूतली, क्षेत्रीय वन अधिकारी कोटपूतली मय स्टॉफ, सहायक खनि अभियन्ता खान एवं भूविज्ञान के प्रतिनिधि खनिकार्यदेशक प्रथम सोनू अवस्थी, हल्का पटवारी ग्राम जीणगौर तहसील पावटा, सर्वेयर कार्यालय उप वन संरक्षक जयपुर (उत्तर) व खनन पट्टाधारी के प्रतिनिधि के साथ किये गये क्षेत्र के संयुक्त सर्वे बाद बनाई गई मौका रिपोर्ट के अनुसार खनन पट्टे के बिन्दु सी से निकटतम रक्षित वन खण्ड गांवड़ी -68 की वन सीमा से लगभग 115 मीटर दूरी पाई गई है। इस प्रकार स्पष्ट है कि खनन पट्टा से वन सीमा की न्यूनतम दूरी 115 मीटर है और वन की किस्म रक्षित वन खण्ड गांवड़ी- 68 है ना कि सघन वन। उल्लेखनीय है कि सम्पूर्ण राजस्थान में कहीं भी सघन वन परिभाषित नहीं है। साथ ही वन्य जीवों का भी यहां कोई साक्ष्य नहीं है। उल्लेखनीय है कि नियमानुसार स्वीकृत खनन पट्टा क्षेत्र से 10 वर्ग कि.मी. की परिधि में कोई भी राष्ट्रीय अभयारण्य / पक्षीविहार नहीं होना चाहिये, जो कि नहीं है जिसकी पुष्टि हेतु उपवन संरक्षक वन्य जीव जयपुर, उपवन संरक्षक बाघ परियोजना सरिस्का, उपवन संरक्षक (वन्य जीव) चिड़ियाघर जयपुर का प्रमाण पत्र संलग्न हैं। खनन पट्टा 7/2000 की खनन सक्रियाओं के परिप्रेक्ष्य में आक्षेपित बिन्दुओं का प्रत्युत्तर निम्न है :-

(अ) कि खनन पट्टा क्षेत्र में डीया द्वारा जारी पर्यावरण क्लीयरेंस दिनांक 12-8-2016 के परिप्रेक्ष्य में खनन सक्रियायें निष्पादित हुई हैं। अभी दिनांक 8-11-2024 को माननीय सर्वोच्च न्यायालय ने दिनांक 7-11-2024 को डीया की क्लीयरेंस के परिप्रेक्ष्य में जारी खनन गतिविधियां बन्द करने के आदेश पर स्थगन आदेश जारी किया है।

सिद्ध

डीया द्वारा जारी पर्यावरण स्वीकृति को सिया से रिएप्रीजन करवाने हेतु दिनांक 30-5-2024 को फार्म नम्बर 2 परीवेश पोर्टल पर भर दिया है। प्रकरण रिएप्रीजन हेतु सिया के यहां विचाराधीन है। इस प्रकार यह आक्षेप भी अपास्त योग्य है।

(b) कि खनन पट्टे के पास में स्थित मकानों से नियमानुसार 45 मीटर दूरी छोड़कर खनन गतिविधियां की जाती रही हैं। खनन पट्टे में खान सुरक्षा निदेशालय द्वारा अधिकृत फोरमैन/मैनेजर/मैट की देख-रेख में ही सुरक्षित ब्लॉस्टिंग कार्य होता है। क्षेत्र में की गई छोटी व साइलेन्ट ब्लॉस्टिंग से आस-पास के मकानों में ना तो क्षति हुई है और ना ही कोई दरारे आई हैं। तथाकथित रिपोर्ट दिनांक 4-10-2022 मात्र सर्वेयर की है ना कि सहायक खनि अभियन्ता कोटपूतली की और उसमें भी मात्र मकानों में दरार होना उल्लेखित है। यह उल्लेखित नहीं है कि ब्लॉस्टिंग से दरारे आई हैं। उल्लेखनीय है कि उक्त रिपोर्ट में जब खनन कार्य ही बन्द पाया गया है तो फिर ब्लॉस्टिंग से दरारे होना कैसे सम्भव है? वास्तविकता यह है कि ये दरारे भवन निर्माण में प्रयुक्त ब्रुटी / हल्की निर्माण सामग्री के कारण आई है जिनको कि खनन कार्य से जोड़ा जाना पूर्णतया असम्भव है क्योंकि खनन कार्य तो बन्द था।

यहां यह उल्लेख समीचीन है कि खनन पट्टा क्षेत्र के पास मासिक अवैध वसूली करने वालों का एक गिरोह सक्रिय है जो कि खनन पट्टा क्षेत्र में अतिक्रमण / संचालन में बाधा / निरन्तर मिथ्या शिकायते करने के आदि है। पट्टाधारी को भी दिनांक 9, 10, 11, 12, 13 जनवरी 2022 में निम्न असांजजिक व बदमाश किस्म के लोगों ने 50 हजार रुपये मासिक अवैध वसूली ना देने पर खनन कार्य बन्द करने की धमकी दी और गाली गलौच व पत्थरबाजी करने लग गये तथा खान क्षेत्र में आकर बैठ गये। फलस्वरूप पुलिस थाना प्रागपुरा में इन लोगों के विरुद्ध एफआईआर नम्बर 24 दिनांक 13-1-2022 दर्ज करवानी पड़ी। जिसकी प्रति व उपद्रवीयों में से कुछेक की खान क्षेत्र में विघ्न करते हुए की फोटो, इस पत्र के साथ संलग्न हैं। मैंने पुलिस में इनकी विडियोग्राफी भी प्रस्तुत की है। पुलिस ने अपने अनुसंधान में उक्त तथ्यों को सही पाया और इनकी गिरफ्तारी करते हुए इनका चालान न्यायालय में प्रस्तुत कर दिया, जहां पर इनके विरुद्ध वाद चल रहा है। मुल्जिमों का नाम अग्रप्रकार है - 1. नन्धी देवी पत्नी गोपीराम मीणा 2. गोपीराम मीणा पुत्र श्री सायर मीणा 3. आंची मीणा पत्नी छाजूराम मीणा 4. दीपक मीणा पुत्र छाजूराम मीणा 5. सुमन गूर्जर पत्नी चौधमल गूर्जर 6. चौधमल गूर्जर पुत्र गणपतराम गूर्जर 7. हरिराम गूर्जर पुत्र गणपतराम गूर्जर। अब ये लोग पूर्वाग्रहों से ग्रसित होकर मकानों में दरारे आने की झूठी शिकायतें कई

सिद्ध

जगह करते रहते हैं। जबकि खनन कार्य से किसी भी प्रकार की मकानों में दरारे आने का कोई साक्ष्य नहीं है। उल्लेखनीय है कि उक्त लोगों के विरुद्ध मैंने न्यायालय में एक और वाद संख्या 4/2022 प्रस्तुत कर अस्थाई निषेधाज्ञा जारी करवाई है। न्यायालय में भी इन्होंने खनन पट्टे के पास आवासीय मकान होने व ब्लॉस्टिंग से दरारे आने का तथ्य रखा है। जबकि मैंने न्यायालय से आग्रह किया कि ये लोग खनन कार्य में बाधा करते हैं। इन्होंने खनन पट्टा क्षेत्र में भी अतिक्रमण कर रखा है। न्यायालय ने अपने निर्णय दिनांक 1-11-2022 में इनके तथ्यों को साक्ष्य के अभाव में अमान्य करते हुए इनको खनन पट्टा संचालन में मजाहमत (बाधा / परेशानी) नहीं करने एवं खनन पट्टे के क्षेत्र में आने वाले खससों में कोई निर्माण कार्य नहीं करने का आदेश दिया है। सुलभ अवलोकनार्थ न्यायालय के आदेश की प्रति संलग्न है।

उल्लेखनीय है कि उक्त झूठी शिकायत कर्ताओं में से छाजूराम मीणा व उसका पुत्र दीपक मीणा व परिवार कोरोना काल के दौरान खनन पट्टा क्षेत्र के अन्तर्गत अतिक्रमण करने के दोषी हैं। इन्होंने ख.प. क्षेत्र में अवैध मकान निर्माण किया है जिसकी पुष्टि पुलिस, राजस्व व खान विभाग के संयुक्त सर्वे दिनांक 15-2-2022 से हुई है। तत्पश्चात् सहायक खनि अभियन्ता कोटपूतली ने अपने पत्र दिनांक 19-9-2022 व 4-8-2023 से तहसीलदार पावटा को उक्त अतिक्रमण हटवाने हेतु कार्यवाही करने का पत्र लिखकर उसका पृष्ठांकन जिला कलेक्टर, अतिरिक्त जिला कलेक्टर, उपखण्ड मजिस्ट्रेट पावटा व थानाधिकारी को भी किया है परन्तु अभी तक उक्त अतिक्रमण हटाना प्रक्रियाधीन ही है। इसके ना हटने से खान के उत्पादन/निर्गमन पर प्रतिकूल प्रभाव पड़ने से सरकार के राजस्व को भारी क्षति पहुंच रही है। सुलभ अवलोकनार्थ सभी पत्रों की प्रति इस पत्र के साथ संलग्न है। इस प्रकार ये लोग अपने अतिक्रमण हटाने की प्रक्रिया से ध्यान हटाने के लिये आबादी होने व ब्लास्टिंग से दरारे आने की झूठी शिकायतें करते रहते हैं।

यहां यह उल्लेख प्रासांगिक है कि अतिक्रमणी छाजूराम मीणा पुत्र श्री कानाराम मीणा ने दिनांक 15-8-2023 को उल्लेखित अपडेटेकिंग जो कि नोटेराईज्ड भी है, में उल्लेखित किया है कि क्रियाशील खनन पट्टे 7/2000 के उत्तरी-पूर्वी क्षेत्र में उसका अतिक्रमण होकर मकान बने हुए हैं। कुछ मकान लीज क्षेत्र में और कुछ बाहर बने हुए हैं, जिनको हटाने के लिए सरकार कार्यवाही कर रही है। इन मकानों को अगले 9 माह तक खाली करने की इसने घोषण की है और मानवीय दृष्टि से मैं खनन पट्टाधारी इसके मकानों की वास्तविक लगत जो कि रमेशचन्द्र गूर्जर व उसके भाई निर्धारित कर

21/5/24

देंगे उसे प्रदान कर दूंगा और 175000/- रुपये वार्षिक के हिसाब से प्रतिमाह इनका किराया देने व 21000/- रुपये साईं पेटे लेने का भी इन्होंने कार्य किया है। साक्षी के तौर पर इसके बड़े बेटे ने हस्ताक्षर किये हैं। बाद में अन्य लोगों के बहकावे में आकर इन्होंने मकान ना हटाने व लिये हुए 21000/- रुपये भी वापस ना देने का कुकृत्य किया है। इस प्रकार स्वयं छाजूराम द्वारा उल्लेखित नोटेशाईज्ड तथ्यों से स्पष्ट है कि यह मात्र अतिक्रमण है ना कि आवासीय पैतृक मकान और ना ही किसी प्रकार की ब्लास्टिंग से दरारे आने की स्वीकारोक्ति है। जबकि यह लिखावट पूर्वोक्त दरारे आने के शिकायती पत्र की जांच रिपोर्ट दिनांक 4-10-2022 से कहीं बाद की लिथि दिनांक 15-8-2023 की है। इस प्रकार इसके मिथ्या आक्षेप अपास्त योग्य हैं।

(c) क्षेत्र में खान सुरक्षा निदेशालय द्वारा निर्देशित नियमों के अनुसार ही सुरक्षित व सुप्रबंधित ब्लास्टिंग की जाती रही है। अतः यह आक्षेप भी मिथ्या होकर अपास्त योग्य है।

(d) कि ख.नं. 84 के राजस्व रिकॉर्ड में नाला होने व वास्तविकता में मौके पर नहीं होने का विस्तृत प्रामाणिक वर्णन पूर्व में किया गया है कि खनन विभाग की सीमांकन रिपोर्ट व फिल्ड बुक द्वारा नाले का उल्लेख नहीं है तथा ओवरबर्डन व अपशिष्ट हेतु अनुमोदित खनन योजनानुसार खनन पट्टे के पास स्थिति निजि भूमि के खसरा नम्बर 115, 83, 83/1212, 118, 119, 120, 122 व 125 में डाला जा रहा है। अनुमोदित खनन योजना के पत्र की प्रति इस पत्र के साथ संलग्न है। इस प्रकार यह आक्षेप भी मिथ्या होकर अपास्त योग्य है।

(e) खनन पट्टा क्षेत्र की 45 मीटर परिधि में कोई तालाब/ जोहड़ आदि नहीं हैं। अपशिष्ट डालने हेतु 10-11 बीघा निजि जमीन पास ही में उक्त खसरा नम्बर 115, 83, 83/1212, 118, 119, 120, 122 व 125 की भूमि विद्यमान है। इस प्रकार तालाब व जोहड़ में अपशिष्ट/ मलबा डालने का आक्षेप मिथ्या होकर अपास्त योग्य है।

(f) खनन पट्टा 7/2000 से निकटतम स्थित वन क्षेत्र की दूरी लगभग 115 मीटर है। न्यूनतम वन सीमा की दूरी 115 मीटर है। दूरस्थ स्थित स्थान की तुलना में उक्त निकटस्थ स्थान में मलबा/ अपशिष्ट डाला जाना सुविधाजनक व आर्थिक भी है। तथा वन क्षेत्र में मलबा और अपशिष्ट अनार्थिक एवं दूरस्थ होने से नहीं डाला जाता है। अतः अपने स्थान को छोड़कर विक्रय योग्य वस्तु को दूरस्थ वन विभाग में जाकर डालने का आक्षेप मिथ्या होकर अपास्त योग्य है। मेरे द्वारा वन विभाग की भूमि में कोई

सिद्दी

भी मलबा नहीं डाला गया है। यह उल्लेख और भी समीचीन है कि खनन पट्टे में आवागमन का सम्पूर्ण रास्ता निजि स्वामित्व का है। जिसमें निकटस्थ खनन पट्टा 13/2007 का भी खनिज निर्गमन हेतु मार्ग खनिज विकास हेतु दिया गया है। इस पर पट्टाधारियों के अलावा पूछकर अन्य ग्रामवासी भी आ-जा रहे हैं। यह रास्ता जीणगौर के मन्दिर हनुमानजी के पास की मुख्य सड़क से खनन पट्टा क्षेत्र तक बना हुआ है। यहां तक कि वन विभाग वाले भी इसी निजि रास्ते का कभी-कभी प्रयोग करते हैं। अतः वन भूमि में से रास्ते बनाने का आक्षेप पूर्णतया मिथ्या ही नहीं अपितु पूर्वाग्रहों से गृहित होकर अपास्त योग्य है।

(g) कि खनन पट्टे में खनन सक्रियायें Air ( Prevention and Control of Pollution) Act,1981 के अनुसार ही की जा रही हैं। उल्लेखनीय है कि पट्टाधारी ने प्रति वर्ष क्षेत्र में विपुल वृक्षारोपण किया है। वर्तमान में दो बड़ी नर्सरी खनन पट्टे क्षेत्र पर विद्यमान हैं। जिनमें लगभग 400 से भी अधिक पेड़-पौधे जीवित अवस्था में हैं। साथ ही खनन पट्टा क्षेत्र व आस-पास और भी वृक्षारोपण किया जाता रहा है। जिसकी फोटो प्रति पालना रिपोर्ट के साथ भी संलग्न हैं, साथ ही खनन पट्टे का अपशिष्ट भी मेरी निजि भूमि में ही डाला जा रहा है।

3. अपशिष्ट/ ओवर बर्डन को तालाब / जोहड़ की जगह पूर्वोक्त अनुमोदित खनन योजना के निर्धारित स्थान ( जोकि निजि भूमि है ) पर ही डाला जा रहा है। वन भूमि में अपशिष्ट/ ओवरबर्डन डालने का आक्षेप मिथ्या है एवं वन भूमि से कोई भी रास्ता ना बनाकर निजि भूमि में से रास्ता स्थित है जोकि मौके पर भी विद्यमान है। ब्लास्टिंग खान सुरक्षा निदेशालय द्वारा नियुक्त मैनेजर/ फोरमैन/ मैट की देख-रेख में सुरक्षित व सुप्रबधित एवं नियमानुसार हो रही है। खनिज नियमानुसार खनन पट्टा क्षेत्र के 10 वर्ग कि.मी. में कोई भी राष्ट्रीय अभयारण्य/ पक्षी विहार नहीं हैं। कंसेन्ट टू ऑपरेट लेकर ही खनन कार्य किया जा रहा है। इस प्रकार बिन्दु नम्बर 3 के उक्त आक्षेप मिथ्या होकर अपास्त योग्य हैं। यहां यह उल्लेख भी समीचीन है कि भारत सरकार के खान मंत्रालय द्वारा जारी राजपत्र दिनांक 26-7-2012 के अनुसार खनन पट्टाधारक द्वारा खनन पट्टा क्षेत्र के भीतर अधिनियम की धारी 23 (सी) के अधीन बनाये गये नियमों से भिन्न किसी नियम का उल्लंघन अवैध खनन में सम्मिलित नहीं होगा, प्रति संलग्न है। इस प्रकार मेरे द्वारा सम्पूर्ण कार्य ख.प. क्षेत्र के अन्तर्गत ही नियमानुसार किये गये हैं जो कि किसी भी दृष्टि से अवैध खनन की श्रेणी में नहीं हैं।

25/14

पट्टाखाती  
एमएल नं.7/2000 का  
(संक्षेप क्रमांक संख्या)

श्री  
श्री

दिनांक : 8-11-2024  
संलग्न: उक्तानुसार।  
सादर।

कष्ट करे।

अतः प्रत्युत्तर प्रस्तुत कर निवेदन है कि अपने स्तर पर भी पत्र जारी करवाने का

10. यह कमेटी से संबंधित है।
9. अभी तक रिट की पूर्ण प्रति अग्राह्य है।
8. इसमें कमेटी की रिपोर्ट व नोट्स अधिकांश का वर्णन है।
7. उल्लेखित संयुक्त समिति के तीनों अधिकारियों को तथ्यात्मक प्रस्तुती दी जा रही है।
6. सम्पूर्ण रिट की प्रार्थना होने पर यथावित प्रत्युत्तर प्रेषण हेतु प्रतिबद्ध है।
5. यह तथ्य आवेदक के विचार की अभिव्यक्ति है।  
राज्य सरकार द्वारा जनहित में किया जाता है।
- निर्माण के दौरान प्रदत्त 10 प्रतिशत डी.एम.एफ.टी. भी चुकाई जाती है जिसका उपयोग किया है और किये जाते रहेंगे। साथ ही यह उल्लेख भी समीचीन है कि खनिज इस प्रकार प्राकृतिक एवं सामाजिक पर्यावरण को अनुकूल करने के लिए अनेक कार्य लागू किए गए हैं। निःशुल्क चिकित्सा शिविर की एक प्रति इस पत्र के साथ संलग्न है। आज तक 52 आयोजित हो चुके हैं जिनमें 30 हजार से अधिक निर्धन व्यक्ति लाभान्वित हो रहे हैं और प्रतिमाह के प्रथम शिविर को आयोजित क्रमानुसार ये शिविर आयोजित किया जा रहा है। जिसमें खनिज पट्टा क्षेत्र के आस-पास के निर्धन लोग निःशुल्क सूपर चिकित्सा शिविर भी पास ही के नीमकाथाना शहर में हमारे द्वारा साथ ही सामाजिक पर्यावरण को अनुकूल करने के लिए राजस्थान का सबसे बड़ा के पास दो-दो विशाल वृक्ष नर्सरी विकसित है जिनसे पर्यावरण अनुकूल हो रहा है।
4. पर्यावरण से संबंधित कोई भी विपरीत कार्य ख.प. क्षेत्र पर नहीं हो रहा है। ख.प. क्षेत्र



भारत सरकार  
Govt. of India  
अजमेर क्षेत्रीय रोजगार मंत्रालय  
Ministry of Labour & Employment  
राज्य सुरक्षा महाविभाग  
Directorate-General of Mines Safety



NO: 430781|MWZ|Ajmer Region 1|Perm|2024|267480

Ajmer, Date: 12/08/2024

कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr1@gmail.com, दूरभाष संख्या : 0145-2425537

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-1, अजमेर / Ajmer Region-1, Ajmer.

सेवा में,

श्री मुकेश, खान प्रबंधक

(फोरमेन प्रमाण पत्र संख्या FRE/4333, dated 24.02.2020)

निवासी हाउस नं 89, कुम्हारों का मोहल्ला, ग्राम धारणावास,

तहसील खीवसर, जिला नागौर, राजस्थान - 341025

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) के अंतर्गत एक खान में प्रबन्धक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application vide letter No nil, dated 25.07.2024 & online application vide ID No. 267480, dated 26.07.2024, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 34 (6) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (also designated as Director General of Mines Safety) under section 6(1) of Mines Act, 1952, I, hereby authorize you to manage Jingaur Masonary Stone Mine (ML No. 07/2000, LIN 2252519925) of Shri Sandeep Kumar Sharma, located near village Jingaur, Tehsil Kotputli, District Jaipur, Rajasthan, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mine.
3. No workings shall be made or extended to within 45m of any public structures/roads/houses/railway of permanent in nature not belonging to the owner of the mine without obtaining specific permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.
4. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine.
5. No deep hole blasting shall be conducted without obtaining permission from this Directorate.
6. HEMM shall be not be deployed in the mine without obtaining permission in writing from this Directorate.
7. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
8. The total amount of explosives used per day in the mine shall not exceed 100kg.

9. Average employment shall not exceed 75 persons in all the mines.
10. Daily personal supervision shall be exercised by the manager at mine.
11. All work in the mines shall be carried out in day light hours only.
12. No ore dressing/handling/processing plant is attached with the mines.
13. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/refresher vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
14. Mine management shall ensure the followings :
  - i. Rule 29B, Rule 77-A of the Mines Rules, 1955.
  - ii. Maintaining of employment Forms/Registers as per DGMS (Circular) Legislative No 01 of April, 2017.
15. Mining Mate shall be appointed in the mine for supervision of the workings.
16. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
17. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Mine Foreman's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
18. Airborne dust survey as provided in Regulation 124(3)(a) of the Metalliferous Mines Regulations, 1961 shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
19. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
20. On or before the 01<sup>st</sup> day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsuvdha.gov.in> and <https://dgms.gov.in>
21. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
22. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
23. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
24. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Mine Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.
25. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.

26. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
27. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
28. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
29. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
30. **This authorization will remain valid up to 07.08.2025.**

Your Faithfully

**SURJEET KATEWA (DIRECTOR - AJMER REGION 1)**

**THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.**

संदीप कुमार शर्मा

खनन पट्टाधारी

एम.एल. 7/2000

खनिज फेल्सपार नि.ग्रा. गुलाबगढ़

तहसील-पावटा, जयपुर।

वार्ड नम्बर 17

नीमकाथाना,

जिला-सीकर (राज.)

मो. 9462125251

ईमेल: ganpatimineralnkt@gmail.com

क्रमांक: SP/11

दिनांक : 1-5-2023

नियुक्ति पत्र

निमित :- श्री रूपलाल कलाल,  
पुत्र श्री भीमा कलाल,  
गांव व पोस्ट -पाडला  
तहसील-सराडा, जिला उदयपुर  
राजस्थान।

मान्यवर,

अत्यंत प्रशन्नता के साथ सूचित किया जाता है कि आपको हमारी खान एम.एल. नं. 7/2000 वास्ते खनिज क्वार्टर, फेल्सवार निकट ग्राम गुलाबगढ़ (जीनगोर) तहसील पावटा जिला जयपुर के क्षेत्र को समुचित देख-रेख एवं खान सुरक्षा महानिदेशालय द्वारा अधिकृत कार्यों के संचालन हेतु खनन मेट के पद पर नियुक्त किया जाता है।

कृपया अविलम्ब कार्यभार ग्रहण कर खनिज विकास की प्रक्रिया को नये आयाम देने का कष्ट करें।

सधन्यवाद।

भवनिष्ठ

संदीप

( संदीप कुमार शर्मा )

खनन पट्टाधारी

निमित्त :- श्री संदीप कुमार शर्मा,  
खनन पट्टाधारी  
एम.एल. 7/2000  
खनिज फेल्सपार, नि.ग्रा. गुलाबगढ़  
तहसील-पावटा जिला- जयपुर।

संदर्भ: आपका नियुक्ति पत्र क्रमांक SP/11 दिनांक 01/05/2023 के क्रम में।

मान्यवर,

निवेदन है कि संदर्भित नियुक्ति पत्र के परिप्रेक्ष्य में मैं आज दिनांक 05/05/2023 को पूर्वान्ह में माइन्स मेट के पद पर कार्यभार ग्रहण कर रहा हूँ। इस हेतु मेरे आवश्यक प्रमाण पत्र जिसमें खनन मेट सक्षमता प्रमाण पत्र नं. MR/NWZ/0219 भी सम्मिलित है, इस पत्र के साथ संलग्न कर रहा हूँ।

कृपया आज दिनांक 05/05/2023 को कार्यभार ग्रहण करवाकर अनुग्रहीत करें।

सादर।

दिनांक : 05/05/2023  
संलग्न: उक्तानुसार।

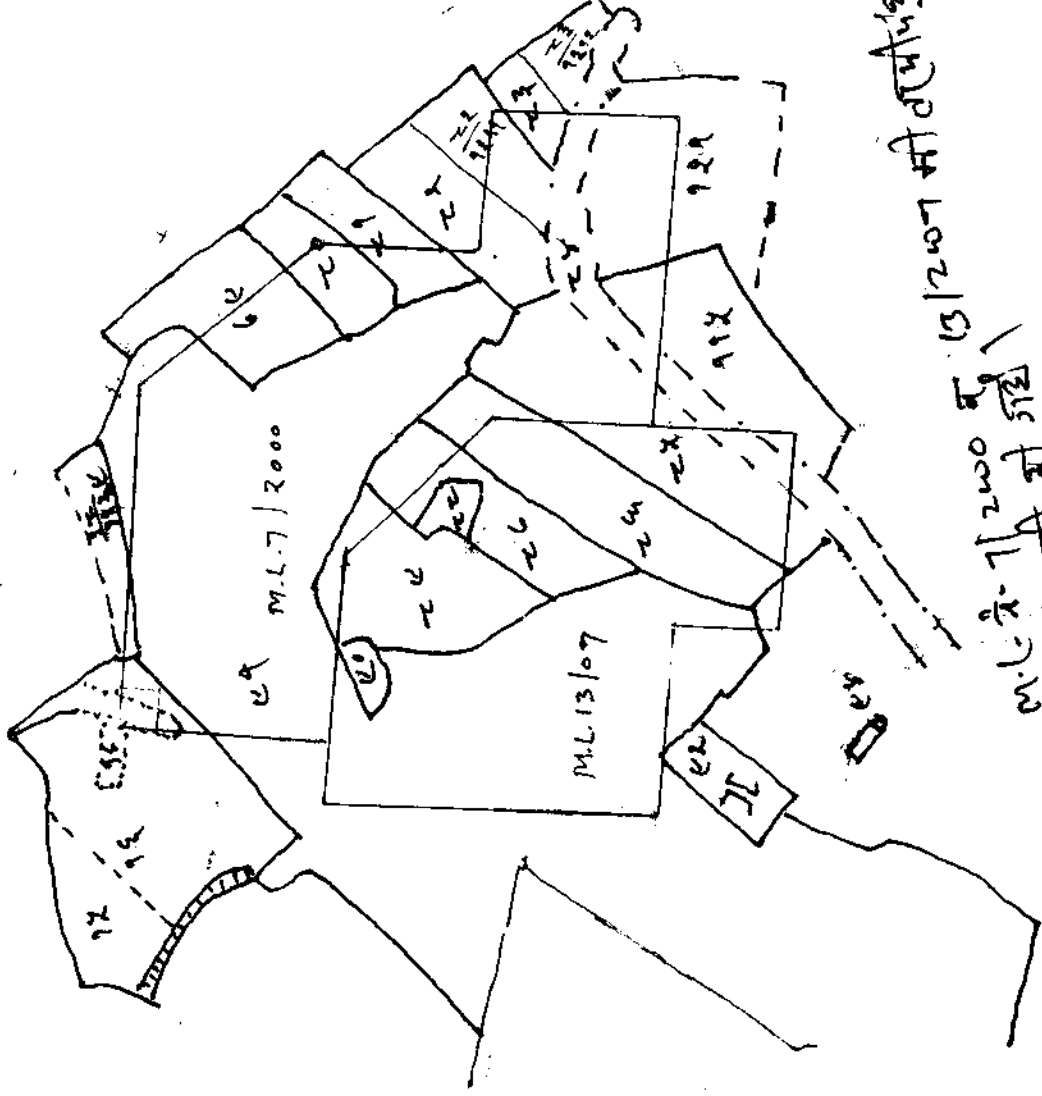
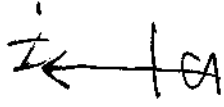
भवनिष्ठ



(रूपलाल कलाल)  
पुत्र श्री भीमा कलाल,  
माइन्स मेट मु.पो. पाडला  
तहसील-सराडा, उदयपुर  
राजस्थान।

3111 दिनांक 5-5-2023  
का प्रमाण पत्र  
कलाल माइन्स मेट  
कार्यभार ग्रहण किया।  
निम्नलिखित पत्रों का गेट इलका।  
प्रमाण पत्र एवं हस्ताक्षर कलाल  
का मूदर करे।  
21/5/23

4  
 ਮਲ. ਨੰ. ੧੩/੦੭ ਭਾਗ - ਜੀ. ਡੀ. ਟੀ. ਟਰੇਡਿੰਗ ਕੰਪਨੀ



ਜੀ. ਡੀ. ਟੀ. ਟਰੇਡਿੰਗ ਕੰਪਨੀ

ਮਲ. ਨੰ. ੧੩/੦੭ ਭਾਗ  
 ਮਲ. ਨੰ. ੧੩/੦੭ ਭਾਗ

2467  
 2541/1st

सीमांकन रिपोर्ट

- 1- पहाधारी का नाम -- शशीधर शर्मा
- 2- क्षेत्र -- शुलावरगढ तहसील मुतली
- 3- खतबेज -- क्यारेज एवं फेल्सपाट
- 4- ml -- 7/2000
- 5- सीमांकन तिथि -- 20/1/13
- 6- सीमांकन कर्ता -- श्री जेरीकांत
- 7- सीमांकन सहायक -- जाली जतिनाथ
- 8- सर्वे उपकरण -- डिजिटल कम्पास 30m टैप, GPS
- 9- खाई बि.डू. -- Well of Kharra No 60 of Well  
Jingam (down of well Hajari Singh  
S/o Sugam Singh Rajput P.h. Kestpelli

Amayon  
28/1/13

10- विवरण सूची - Retained area

From	To	Bearing	Dist
Well	X	180°	226 m
X	A	270°	78 m
A	B <sub>1</sub>	276°	162 m
B <sub>1</sub>	B <sub>2</sub>	180°	20 m
B <sub>2</sub>	C <sub>2</sub>	270°	20 m
C <sub>2</sub>	C	180°	90 m
C	D	90°	97 m
D	E	135°	110.30 m
E	F	180°	82 m
F	G	90°	143 m
G	H	360°	100 m
H	I	270°	70 m (78m)
I	J	360°	92 m
J	A	315°	110.30 m

Total area - 4.96 Hect.

11- इन्टरलॉक पोल --

- 41
- (i) Miller - (a) उपरोक्त सूची में इन्टरलॉक
  - (b) दो मानक मजान 3" 30"
  - (c) पहाड़ी के पास खोदने में आसानी
  - (d) सुरक्षा/खाई की लंबाई 14' 30"

10992  
20/1/13

शशीधर शर्मा

28/1/13

विलयन किया गया  
21/01/13  
24/01/13  
माल

B<sub>1</sub> pillar - (i) अण्डाशय ग्रन्थि में आता है

(ii) मज्जा - 322° 30'

B<sub>2</sub> pillar - (i) अण्डाशय ग्रन्थि में आता है

(ii) मज्जा - 327°

C<sub>2</sub> pillar (i) अण्डाशय ग्रन्थि में आता है

(ii) मज्जा - 335°

C<sub>1</sub> pillar - (i) पार्श्विक के क्षेत्र में आता है

(ii) पार्श्विक - 132° 30'

(iii) मज्जा का क्षेत्र - 295°

D<sub>1</sub> pillar (i) कृपाशय ग्रन्थि में आता है

(ii) मज्जा क्षेत्र का मज्जा - 141° 30'

E<sub>1</sub> pillar - (i) अण्डाशय ग्रन्थि में आता है

(ii) मज्जा क्षेत्र - 144°

(iii) मज्जा - 220° 30'

F<sub>1</sub> pillar - (i) कृपाशय क्षेत्र में 211° 30'

(ii) मज्जा क्षेत्र 134° 30'

(iii) कृपाशय ग्रन्थि में आता है

G<sub>1</sub> pillar (i) क्षेत्र में आता है

H<sub>1</sub> pillar (i) क्षेत्र में आता है

I<sub>1</sub> pillar (i) क्षेत्र में आता है

J<sub>1</sub> pillar (i) क्षेत्र में आता है

मज्जा का उकारुसार सीमांकन शुरू पाकर  
पार्श्विक क्षेत्र में आता है पार्श्विक क्षेत्र में  
शुरुआत करनी

मज्जा सीमांकन विधि का उकारुसार

श्री 48/2/2017

श्री 48/2/2017

श्री 48/2/2017

श्री 48/2/2017  
सहायक जूनियर अभियन्ता  
खानदान मू-विज्ञान विभाग  
कोयंबूर

श्री 48/2/2017  
(एम. ए. विभागा)  
अधीक्षक जूनियर अभियन्ता  
खानदान मू-विज्ञान विभाग  
कोयंबूर जू. अ. पु. र.

10/10/2020  
 10/10/2020  
 10/10/2020

C pillar 4.5m x 4.5m  
 132°30' 4.5m x 4.5m  
 132°30' 4.5m x 4.5m

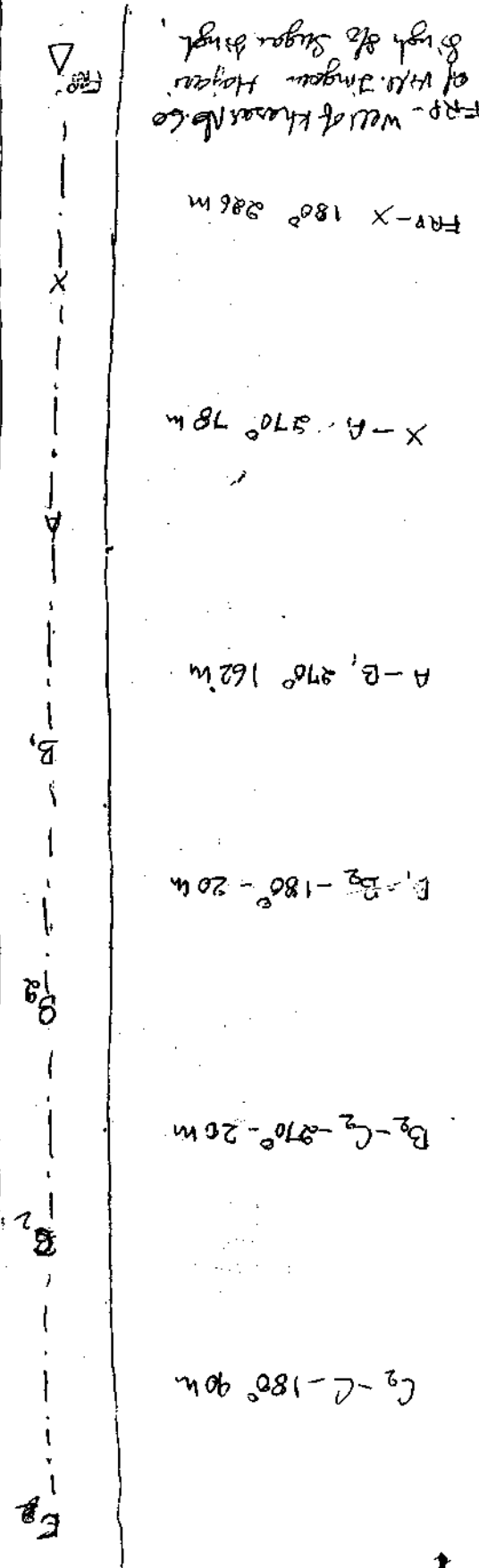
3.5m x 3.5m  
 3.5m x 3.5m  
 3.5m x 3.5m

B2 - 3.5m x 3.5m  
 3.5m x 3.5m  
 3.5m x 3.5m

B1 - 3.5m x 3.5m  
 3.5m x 3.5m  
 3.5m x 3.5m

A - 4.5m x 4.5m  
 140°30' 4.5m x 4.5m  
 140°30' 4.5m x 4.5m

X pillar 3.5m x 3.5m  
 140°30' 3.5m x 3.5m  
 140°30' 3.5m x 3.5m



Walls of Khuras No. 60  
 Walls of Sugar Bungal

FRP-X 180° 286m

X-A 180° 78m

A-B 180° 162m

B1-B2 180° 20m

B2-C2 180° 20m

C2-C1 180° 90m

Handwritten notes at the top left.

Handwritten notes in the first section, including '13282' and '13283'.

Section D: Handwritten notes including '14781'.

Section E: Handwritten notes including '149'.

Section F: Handwritten notes including '1343'.

Section G: Handwritten notes including '1343'.

Section H: Handwritten notes including '1343'.

Section I: Handwritten notes including '1343'.

Section J: Handwritten notes including '1343'.

Vertical column of letters: C, D, E, F, G, H, I, J, A.

Handwritten notes at the top right, including '11-13282'.

Handwritten signature or name at the top right.

Section C: Handwritten notes including '13282'.

Section D: Handwritten notes including '110.32m'.

Section E: Handwritten notes including '180'.

Section F: Handwritten notes including '163m'.

Section G: Handwritten notes including '360'.

Section H: Handwritten notes including '28m'.

Section I: Handwritten notes including '360'.

Section J: Handwritten notes including '110.32m'.



Handwritten text at the top left, possibly a header or title.

Handwritten text on the left side, including a date "05/09/03" and a signature.

Handwritten text in the upper middle section.

Handwritten text on the right side, possibly a date or reference.

Handwritten text in the middle section, appearing to be a list or series of entries.

Handwritten text in the lower middle section, including a date "21/03/03".

Handwritten text on the left side, possibly a signature or name.

Handwritten text in the lower middle section, continuing the list or entries.

Handwritten text in the lower middle section, including a date "13/02/03".

Handwritten text in the lower middle section, including a date "30/08/00".

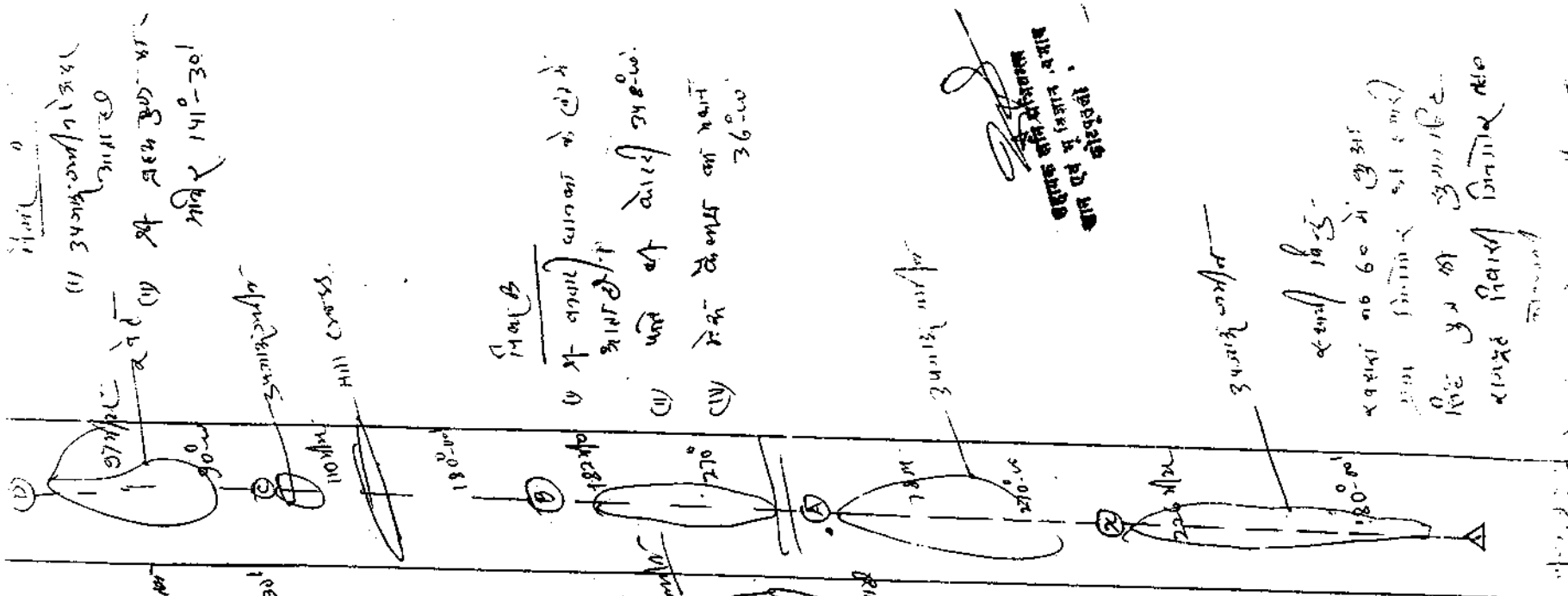
Handwritten text in the lower middle section, including a date "19/03/03".

Handwritten text in the lower middle section, including a date "19/03/03".

Handwritten text at the bottom left, possibly a signature.

Handwritten text at the bottom right, possibly a date or reference.

Handwritten text at the bottom of the page, possibly a signature or final notes.



(i) 3400 ft  
 (ii) 3600 ft  
 (iii) Hill cross  
 (iv) 180-00  
 (v) 270-00  
 (vi) 270-00  
 (vii) 3400 ft  
 (viii) 3600 ft

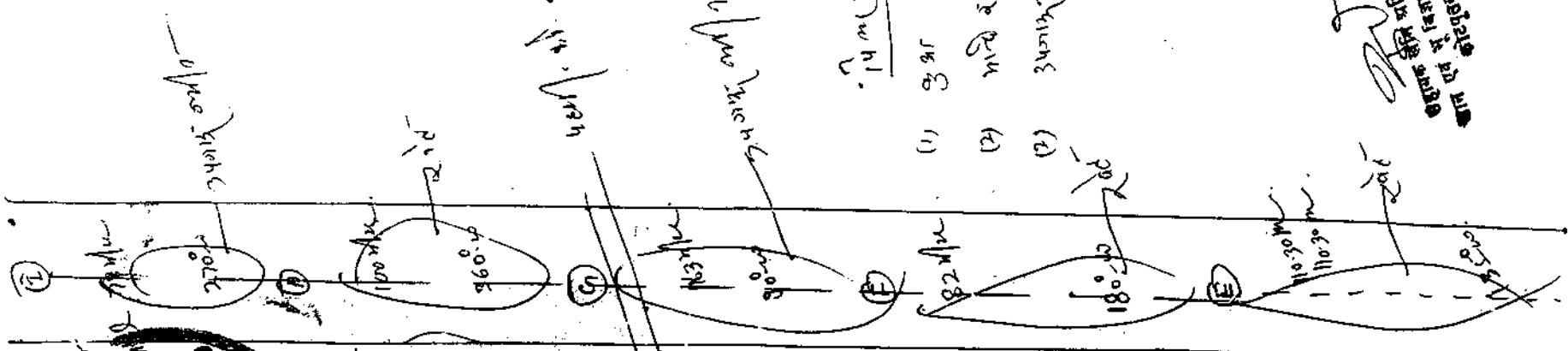
(i) 180-00  
 (ii) 270-00  
 (iii) 270-00  
 (iv) 3400 ft  
 (v) 3600 ft

(i) 3400 ft  
 (ii) 3600 ft  
 (iii) Hill cross  
 (iv) 180-00  
 (v) 270-00  
 (vi) 270-00  
 (vii) 3400 ft  
 (viii) 3600 ft

(i) 3400 ft  
 (ii) 3600 ft  
 (iii) Hill cross  
 (iv) 180-00  
 (v) 270-00  
 (vi) 270-00  
 (vii) 3400 ft  
 (viii) 3600 ft

(i) 3400 ft  
 (ii) 3600 ft  
 (iii) Hill cross  
 (iv) 180-00  
 (v) 270-00  
 (vi) 270-00  
 (vii) 3400 ft  
 (viii) 3600 ft

2



Part I  
 27cm  
 100cm  
 960cm  
 100cm  
 82cm  
 180cm  
 11030cm

वस्तु की दूरी 27cm

वस्तु की दूरी 100cm

14m.f

- (1) 391 2.11.301 ~ 27m.f
- (2) 110 र 250 र 30. 134.301
- (3) 340m.f और 310m.f

विलान किया गया

22/11/2025

Dr. P. P.  
 Director  
 P. G. College  
 J. K. University  
 J. K. State  
 Varanasi

Part II  
 100cm  
 82cm  
 180cm  
 11030cm





Rajkaj Reti  
 5791264

Signature valid

सहायक खान अभियन्ता  
 कोटपूतली

1. खान कलेक्टर महोदय, खान कोटपूतली-बहराइच।
2. श्रीमान निदेशक महोदय, खान एवं भूविज्ञान विभाग, राजस्थान, उदयपुर।
3. श्रीमान अधीक्षण खान अभियन्ता, जयपुर पून, जयपुर।

प्रतिनिधि:- खान कोटपूतली एवं आवरक काठवाही हेतु सादर प्रेषित है।  
 कमांक-सख/कोट/सीसी/ख.प./7/2000/2024

सहायक खान अभियन्ता  
 कोटपूतली  
 (अधीनस्थ हस्ताक्षर)  
 E-Signed  
 महोदय

संलग्न- उपरोक्तानुसार।

दस्तावेज दाखिल करने का प्रश्न कराया।

अनावश्यक प्रश्न करने की मंशा से की गई है। अतः उक्तानुसार तथाकथित शिकायत को ही संभाला है। तथाकथित शिकायत खान परदेवारिया से अवैध मासिक बचली तथा की एक पुरानी समस्या है जिसका समाधान राजस्व विभाग से भूमि तरफ से ही संभव खान कार्य प्रारम्भ करने से पूर्व खानदार से कथ की गई है। उक्त समस्या राजस्व विभाग खान परदेवारिया की अधिकारी भूमि सरकारी भूमि है तथा कुछ खानदारों भूमि है, जिसकी निम्न अनावश्यक विवाद/शिकायतें होती रहती हैं। चूंकि खान परदेवारियों के पक्ष में स्वीकार नशीम ना होना है। सामाजिक/पारिवारिक बंटवारे के अनुसार भूमि का नशीम ना होने से मूल आधार सामाजिक/पारिवारिक समझौते के अनुसार भूमि खसद नवरी में अलग-अलग अतः उक्तानुसार बरतस्थिति रिपोर्ट प्रेषित कर निवेदन है कि तथाकथित शिकायत का विकास की प्रक्रिया को नया आयाम दिया है।

मजदूरों के लिए आर्थिक सुविधा युक्त भवन निर्माण करवाना आदि अनेक कार्य कर खान का रास्ता बनाना, क्षेत्र में स्थित 11 हजार किंलोघाट की कई विद्युत लाइनों को हटवाना, खान निर्माण के रास्ते के स्थान पर 2 से 2.5 हैक्टर जमीन खरीदकर सीमा, स्टाई एवं सहज पहुँच विकसित हेतु 3-4 किंलोमीटर दूरस्थ पुंभावर, विवाहित व अस्थाई खनिज परतलित है। खान परदेवारियों ने प्रतिवेदन दिनांक 23.04.2024 में उल्लिखित किया है कि क्षेत्र के पारन करवाया है परन्तु अभी भी कुछ लोग और किवाणिल हैं जिन पर प्रभावी कार्रवाई न्यायालय न्यायिक मजिस्ट्रेट पावट के आदेश दिनांक 01.11.2022 (लानो की प्रति संलग्न) से कुछ को ली पुलिस में एक.आर्.आर. नं. 24 दिनांक 13.01.2022 दर्ज करवाकर एवं कुछ को बर्खास्त की मंशा से निरन्तर खान कार्य में बाधा व निर्या शिकायतें करतें रहते हैं, जिनमें से प्राण कर रास्ता निर्माण व मिट्टी उठाने का कार्य प्रारम्भ किया है। कुछ लोग अवैध मासिक कि में खान परदे में स्थित उक्त काम शुरु व कब्जे शुरु करवाये नं. 80 में सरकस अधिकार निदान राजस्व विभाग के द्वारा ही किया जाना संभव है। परदेवारियों ने यह भी अवगत करवाया है जिनके बाद भी राजस्व खसद नवरी में अलग-अलग तरफों में होने से पैदा हुई है, जिसका प्रति संलग्न कर अज्ञात करवाया है कि उक्त शिकायत व समस्या पीठियों से समझ लीत ही खान परदेवारियों के प्रतिवेदन दिनांक 23.04.2024 के साथ इंकरानामा व जमान्दी की

5.2.5

कार्यालय सहायक जल अभियन्ता, खान एवं सू विज्ञान विभाग, कोटपतली

Email :- ame.kotputli@rajasthan.gov.in

क्रमांक-सखअ/कट/सीसी/ख.प./7/2000/2024      दिनांक-04/2024

श्रीमान आतिशय निदेशक(खान),

खान एवं सू विज्ञान विभाग

जयपुर क्षेत्र, जयपुर।

विषय:- कोटपतली के गाँव जीनगर की खातेदारी भूमि तथा गैर भूमिकन नदी नाला में

साठ-गाँव कर जारी खान पट्टा 7/2000 व 13/2007 को निरस्त करवाने संबंध।

प्रस्ताव:- आपका पत्रांक सखकाल रेफ. संख्या 6546257 दिनांक 12.04.2024 के क्रम में।

महोदय,

उपरोक्त विषयवर्ती प्रस्ताविक पत्र के क्रम में निवेदन है कि श्री सखयाम शुकलावास, सखिव

खान ग्राम सख सख सखि के शिकारती प्रतिवेदन दिनांक 27.03.2024 में वर्णित बिन्दुओं का जवाब

निम्नानुसार है :-

(1) कि ग्राम जीनगर के खसरा नम्बर 84 जो कि राजख रिकॉर्ड में सी.गु. नाला दर्ज है के संबंध में

मीका स्थिति अनुसार सी.गु. नाला नदी है जिसकी पृष्ठ खान पट्टा 7/2000 की स्वीकृति वक्त

मीका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिरोड्डा दिनांक 05.06.2003 एवं अन्य मीका

रिपोर्ट दिनांक 25.08.2003 व संशोधित क्षेत्र की पुनः मीका स्थिति पर बनाई गई सीमांकन

रिपोर्ट व फिरोड्डा दिनांक 20.01.2013 करती है, जिसमें कि कहीं भी नाले का उल्लेख नहीं

है। साथ ही क्षेत्र की जी.टी. सीट नं. 54 ए/2 के अनुसार भी खान पट्टा क्षेत्र में कोई नाला

स्थित नहीं है।(प्रति संलग्न)

(2) कि विधायक दानी खान पट्टे प्रमाण खनिज खातेदारी, फेल्लपार हेतु स्वीकृत होकर धरा रहे है।

पट्टाधारियों ने स्वीकृति से पूर्व निजी खातेदारों की भूमि में लिखित सहमति लेकर ही खान

करने का शपथ पत्र प्रस्तुत किया है। इस प्रकार नियमानुसार शपथ पत्र प्रस्तुति के बाद ही

वक्त खान पट्टे स्वीकृत हुए है।(प्रति संलग्न)

(3) कि खसरा नं. 13 वक्त खान पट्टे की राजख विभाग में तरमीम/सुरक्षा स्थिति से 45 मीटर पश्चि

से बाहर है। वक्त खान पट्टे में राजि के समय में कोई खान कार्य नहीं हो रहा है। पत्र

विभाग से पत्र सहित पृष्ठकृत क्षेत्र प्रमाणित होने के बाद ही वक्त खान पट्टे स्वीकृत हुए है।

कि वक्त वर्णित खसरा नम्बर 18/1159 एक राजकीय भूमि है। खान पट्टे 7/2000 की

सीमांकन रिपोर्ट व फिरोड्डा दिनांक 05.06.2003 व 20.01.2013 के अनुसार संशोधित

आबादी का कोई उल्लेख नहीं है। खान पट्टा 13/2007 के क्षेत्र से बाहर दक्षिण पश्चिम दिशा

में स्थित आबादी के खसरा नम्बर 92 की आबादी से 45 मीटर दूरी छोड़कर खान करने का

प्रमाण है।

(5) कि एस.सी./एस.टी. की खातेदारी भूमि में बंधन किये जाने के परिप्रेक्ष्य में पट्टाधारियों ने इस

कार्यालय को अवगत कराया है कि "सू" कोई भी एस.सी./एस.टी. की जमीन कय नहीं करके

भागियों की जमीन 3593 वर्गमीटर जांचे रजिस्टर्ड बंधन कय की है जिसमें से कुछ भूमि

खान पट्टे के अन्तर्गत स्थित खसरा नम्बर 80 की है। पट्टाधारियों ने यह भी अवगत कराया है

कि यद्यपि राजख रिकॉर्ड में भूमि अलग-अलग तरजीम नहीं हुई है तथापि खसरा नम्बर 80 में

सूके पर काबिल कारतकरी ने अपने वर्णान के समय से अलग-अलग विभाजित अपने कले

शुदा भूमि 0.33 है 0 से 0.25 है 0 भूमि भूमा श्री भानी प्रकन यामी/पुन प्रातिनिधि को विक्र

कर करवा सुपदे किया है। इसकी पृष्ठ एवं साक्ष्य संख्या 0000 है।

Digitally Signed by A. K. Mishra, Engineer

इकरारनामा दिनांक 08.10.2022 जिसमें वर्णित आबादी 20 पर पट्टाधारियों

जिसके कि क्रम संख्या 19, 20 पर पट्टाधारियों

है।(प्रति संलग्न)

Engineer

Date: 2024.04.27 15:37:06 IST

Reason: Approved

Digitally Signed by A. K. Mishra, Engineer

मौजूमा रिपोर्ट

आज दिनांक 25/10/2024 को श्रीमान् उपवन संरक्षक, जमपुर (आ) के आदेश/पत्र क्रमांक 9170 दिनांक 17/10/24 की पालना में तत्कालीन उपवन संरक्षक, कोटपुतली क्षेत्रीय वन अधिकारी कोटपुतली गण स्वच्छ, सहायक स्वच्छ अभियन्ता, जल एवं वृक्ष विज्ञान विभाग कोटपुतली के प्रतिनिधि जति कार्यालय प्रथम सोनू शर्मा, हल्का पटवारी राम जीवोत्तरे तहसील बावरा, जेठम आर्गनिक इव.ए जमपुर (उत्तर) व स्वतंत्र पट्टा संख्या 07/2000 के प्रतिनिधि के साथ स्वतंत्र पट्टा संख्या 07/2000 के मौजे पर पहुँचे। मौजे पर पट्टापत्तर व कन्वोलेन्सी नम्बों व हाल राजलन नम्बों का मिलान किया गया। मिलान करने पर दोनों सही पाये गये। उसके पश्चात् हाल राजलन नम्बों में स्थित गै. कु. पाए. खसरा नं. 60 व 94 का मौजे से मिलान किया गया जो सही पाये गये। उत्तर दोनों कुम्भों को सुरक्षाकित किन्तु प्राप्त कर स्वतंत्र पट्टे 07/2000 के किन्तु C को चैक किया गया। मौजे पर किन्तु C सही पाया गया। उत्तर किन्तु C से निम्नतरंग वन सीमा को चैक किया गया। चैक करने पर स्वतंत्र पट्टे 07/2000 का किन्तु C से निम्नतरंग सुरक्षित वन खण्ड गावडी-68 की वन सीमा से लगभग 115 मीटर दूरी पायी गई। उक्त मौजूमा रिपोर्ट मौजे पर बनायी जाकर सबको पत्र बुनाकर देखासा कलाये गये।

के.एस.एल.  
स्वच्छ आंश जमपुर (उत्तर)  
25/10/24

जमपुर  
प.प्र.वि.पु.रा  
25/10/24

अ.स.स.  
A.C.F.  
K.T.P.

र.ओ.स.  
R.O.S.  
K.T.P.

मि.स.  
25/10/24  
S.M.F.  
(A.M.E. office)  
K.T.P.

अ.स.स.  
(कुम्भ)

मौजूमा रिपोर्ट  
जमपुर (उत्तर)

**फायलियु उप वन संरक्षक, बाघ परियोजना परिसर**

क्रमांक एफ/ 201/ बाघ/ 2021-22/

दिनांक-

माना हुआ वन संरक्षक  
 वन संरक्षक वीर प्रतापसिंह,  
 बाघ-वन परिसर 07/2000 बाघ, फर्रुखपुर निकट राम गजबाराह तहसील  
 प्रदेस जिला बाघर की प्रशासन अंतर्गत के क्षेत्र में स्थित बाघ।  
 प्रदेस जिला बाघर के निम्नलिखित बिन्दु संख्या 1 पर वर्णित वी.पी.एस कोर्डिनेट तथा क्षेत्र मान खनन  
 उपकरण विद्यमान स्थिति पर में अधिक खनन परिसर संख्या 07/2000 राम गजबाराह तहसील  
 प्रदेस जिला बाघर की प्रशासन अंतर्गत के क्षेत्र में स्थित बाघ।  
 प्रदेस जिला बाघर की प्रशासन अंतर्गत के क्षेत्र में स्थित बाघ।  
 प्रदेस जिला बाघर की प्रशासन अंतर्गत के क्षेत्र में स्थित बाघ।  
 प्रदेस जिला बाघर की प्रशासन अंतर्गत के क्षेत्र में स्थित बाघ।

Pillar No.	Latitude	Longitude
60	27-38-52.43597	76-00-47.80234
A	27-38-45.11	76-0-44.89
B1	27-38-45.16	76-0-38.98
B2	27-38-44.51	76-0-38.97
C2	27-38-44.51	76-0-38.24
C	27-38-41.59	76-0-38.21
D	27-38-41.56	76-0-41.75
E	27-38-39.01	76-0-44.58
F	27-38-36.34	76-0-44.55
G	27-38-36.3	76-0-50.5
H	27-38-39.55	76-0-50.53
I	27-38-39.57	76-0-47.68
J	27-38-42.56	76-0-47.71

Latitude and Latitude of the mining lease.

(Signed by mining engineer)

Reply

वन विभाग, कोटा  
 वन विभाग  
 वन विभाग  
 (सूचना भाग)  
 23-06-2021

क्रमांक/सम/ 5136-37  
 पत्रिका निम्न को सूचना एवं आवक कार्यवाही हेतु प्रेषित है :-  
 1 वन संरक्षक एवं क्षेत्र निदेशक, सारिका वन परियोजना, अजमेर।  
 साहायक खनिज अभियन्ता, कोटापूर्व।

दिनांक:- 23-06-2021  
 वन विभाग, कोटा  
 वन विभाग  
 (सूचना भाग)  
 भवदीय

उक्त वर्गीत जी.पी.एस. कॉन्टैन्ट के अनुसार वन खनन पट्टा संख्या 07/2000 इस कार्यालय के  
 क्षेत्राधिकार में नहीं है तथा इस कार्यालय अधीन वन सीमा/अभ्यारण्य/सी.टी.एच. की 10 कि.मी. की परिधि से  
 बाहर स्थित है। अतः सूचना प्रेषित है।

6.	Distance of the Mining lease from boundary of Critical Tiger Habitat.	Approx 34,000 Km.
7.	Distance of the Mining lease from Eco-sensitive Zone of Nahargarh Wildlife Sanctuary.	NOT APPLICABLE
8.	Distance of the Mining lease from Eco-sensitive Zone of Jamwaramgarh Wildlife Sanctuary.	NOT APPLICABLE
9.	Distance of the mining lease from Buffer Zone of Sariska Wildlife Sanctuary/Sariska Tiger Reserve/Critical Tiger habitat or any other forest area where mining activities cannot be carried out.	Approx 38,000 Km. (From Buffer Area)







	crores)										
	(b) Funds Allocated for Environment Management (Capital) (in crores)										
	(c) Funds Allocated Towards ESC (Entrepreneur Social Responsibility) (in crores)										
	(d) Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in crores)										
	(e) Funds Allocated for Environment Management Capital(%)										
11.	Whether project attracts the General Condition specified in the Schedule of EIA Notification ?										
12.	Whether project attract the Specific Condition specified in the Schedule of EIA Notification ?										
13.	<b>Raw Material / Fuel Requirement:</b>										
	(a) Proposed quantity of raw material/fuel										
	(b) Existing quantity of raw material/fuel										
	(c) Total quantity of raw material/fuel										
<b>13.1. Raw Material / Fuel Profile</b>											
S. No.	Raw Material / Fuel	Quantity	Unit	Other Unit	Source (in case of Import, please specify country and Name of the port from which Raw Material / Fuel is received )	Mode of Transport	Other Mode of Transport	Distance of Source from Project Site (in Kilometres) (In case of Import, distance from the port from which the raw material / fuel is received)	Type of Linkage	Other Type of Linkage	Uploaded Copy of Linkage
(1.)	HSD	189960.8	Tons per Annum		Near by Market	Road		10.0	Open Market		Copy of Linkage
<b>Baseline Data :</b>											
14.	(a) Period of Base Line Data Collection										
	(b) Season										
<b>14.1. No. of ambient Air Quality (AAQ) Monitoring Locations : 1</b>											
S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Maximum Value	Minimum Value	98 Percentile Value	Prescribed Standard				
(1.)	PM2.5		Micro Gram per Meter Cube	00	00	00	00				
(2.)	PM10		Micro Gram per Meter Cube	00	00	00	00				
(3.)	SO2		Micro Gram per Meter Cube	00	00	00	00				
(4.)	NDx		Micro Gram. per Meter Cube	00	00	00	00				
<b>14.2. No. of Ground Water Monitoring Locations : 1</b>											
S. No.	Criteria Pollutants	Other Criteria Pollutants	Heavy Metal	Unit	Other Unit	Maximum Value	Minimum Value	Desirable Limit	Maximum Permissible Limit		
(1.)	pH			NA		00	00	00	00		
(2.)	Chlorides			mg/l		00	00	0	00		

(3.)	Heavy Metals		IRON	mg/l		00	00	000	00
(4.)	TDS			mg/l		00	00	00	00
(5.)	TSS			mg/l		00	00	00	00
(6.)	Total Hardness			mg/l		00	00	00	00
(7.)	Fluoride			mg/l		00	00	00	00

## 14.3. No. of Surface Water Monitoring Locations : 1

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Other Unit	Maximum Value	Minimum Value	Classification of inland water body
(1.)	BOD		mg/l		00	00	E
(2.)	COD		mg/l		00	00	E
(3.)	DO		mg/l		00	00	E
(4.)	pH		NA		00	00	E

## 14.4. No. of Ambient Noise Monitoring Locations : 1

S. No.	Parameter	Unit	Maximum Value	Minimum Value	Prescribed Standard
(1.)	Leq(Day)	A-weighted decibels(dB(A))	00	00	00
(2.)	Leq(Night)	A-weighted decibels(dB(A))	00	00	00

## 14.5. No. of Soil Sample Monitored Locations : 1

S. No.	Parameter	Unit	Other Unit	Maximum Value	Minimum Value
(1.)	pH			00	00
(2.)	N(Nitrogen)	Kilogram per hectare		00	00
(3.)	P(Phosphorus)	Kilogram per hectare		00	00
(4.)	K(Potassium)	Kilogram per hectare		00	00
(5.)	Electric Conductivity	Kilogram per hectare		00	00

14.6.	<b>Details of Ground Water Table:</b>	
	(a)Range of Water Table Pre-Monsoon Season (Meters Below Ground Level (m bgl))	From 60 To 70
	(b)Range of Water Table Post-Monsoon Season (Meters Below Ground Level (m bgl))	From 80 To 90
	(c)Whether Ground Water Intersection will be there ?	NA

## 15. Details of Water Requirement (During Operation)

S. No.	Source	Source Other	Required Quantity	Distance from Source	Copy of Permission from Competent Authority	Mode of Transport	Other Mode of Transport	Method of Water Withdrawal	Other Method of Water Withdrawal	Letter No.	Date of Issue	Permitted Quantity
(1.)	Others	Water Tanker	5.0	10.0	Copy of Permission Letter	modeOthers	Road	Others	Water tanker	00	02 Jun 2022	5.0

15.1. (a)Whether Desalination is proposed | No

## 16. Waste Water Management(During Operation)

S. No.	Type/Source	Quantity of Waste Water Generated (Kilolitre per Day)	Treatment Capacity (Kilolitre per Day)	Treatment Method	Mode of Disposal	Other Mode of Disposal	Quantity of Treated Water Used in Recycling/Reuse (Kilolitre per Day)	Quantity of Discharged Water (Kilolitre per Day)
(1.)	00	00	00	0	Others	00	00	00

16.1. (a)Total Waste Water Generation | 0

(b) Total Discharged Water	0									
(c) Total Reused Water	0									
<b>17. Solid Waste Generation/Management</b>										
S. No.	Name of Waste	Item	Other Item	Quantity per Annum	Unit	Distance from Site(KM)	Mode of Transport	Other Mode of Transport	Mode of Disposal	Other Mode of Disposal
(1.)	Waste	Others	waste rock	152952.7	Tons	10.0	Road		Others	NA
18.										
<b>18.1. Air Quality Impact Prediction</b>										
S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Baseline Concentration	Distance GLC	Incremental Concentration	Total GLC	Prescribed Standard		
(1.)	PM2.5		Microgram per Meter Cube	00	00	00	00	00		
(2.)	NOx		Microgram per Meter Cube	00	00	00	00	00		
(3.)	PM10		Microgram per Meter Cube	00	00	00	00	00		
(4.)	SO2		Microgram per Meter Cube	00	00	00	00	0		
<b>18.2. Stack Details</b>										
S. No.	Source	Fuel	Stack Height(m)	Stack Diameter(m)	Pollutants	Other Pollutants	Emission (GLS)			
(1.)	00	00	00	00	Others	00	00			
<b>19. Power Requirement:</b>										
	(a)Quantity (Kilo Volt Amps (kVA))	00								
	(b)Source	00								
	(c)Uploaded Copy of Agreement	Copy of Agreement								
	(d)Standby Arrangement (Details of DG Sets)	00								
	(e)Stack Height (In m)	00								
<b>20. Land Ownership Pattern:</b>										
	(a)Forest Land	00								
	(b)Private Land	4.96								
	(c)Government Land	00								
	(d)Revenue Land	00								
	(e)Other Land	00								
	<b>Total Land</b>	<b>4.96</b>								
<b>21. Present Land Use Breakup of the Study Area in Ha:</b>										
	(a)Agriculture Area	00								
	(b)Waste/Barren Land	00								
	(c)Grazing/ Community Land	00								
	(d)Surface Water Bodies	00								
	(e)Settlements	00								
	(f)Industrial	00								
	(g)Forest	00								
	(h)Mangroves	00								
	(i)Marine Area	00								
	(j)Others : Govt. Waste land & pvt. Land	4.96								
	<b>Total</b>	<b>4.96</b>								
<b>22. Land Requirement for Various Activities</b>										
S. No.	Description of Activity / Facility / Plant / Others	Others	Land Requirement	Remarks						
(1.)	Quarry Area		4.1524	00						
(2.)	Green belt		0.20	00						
(3.)	Others	Undisturbed area	0.6076	00						
	<b>Total</b>		<b>4.96</b>							

23.	<b>Ecological and Environmental Sensitivity (Within 10 Km):- WLS-Wild Life Species; NPA-Notified Protected Area; ESAs-Eco Sensitive Areas; ESZs-Eco Sensitive Zones :</b>				
23.1. <b>Details of Ecological Sensitivity :</b>					
S. No.	Details of Ecological Sensitivity	Name	Distance from the Project (Km)	Remarks	
(1.)	Corridors	00	00	0	
(2.)	Wildlife Corridors	00	00	00	
(3.)	WLS	00	00	00	
(4.)	ESAs	00	00	00	
(5.)	NPA	0	00	00	
(6.)	Critically Polluted Area	00	00	00	
(7.)	ESZs	00	00	00	
23.2. <b>Details of Environmental Sensitivity :</b>					
S. No.	Details of Environmental Sensitivity	Other Details of Environmental Sensitivity	Name	Distance from the Project (Km)	Remarks
(1.)	Forest		00	00	00
(2.)	Archaeological Sites		00	00	00
(3.)	Defence Installations		00	00	00
23.3.	(a)Whether Noc / Permission from the competent authority is required?		No		
	(b)Whether NBWL recommendation is required?		No		
24.	<b>Forest Land:</b> Whether any Forest Land involved?		No		
25.	<b>Tree Cutting:</b> (a)No. of Trees Cut for the Project (if Forest Land not Involved) (b)Details of Tree Cutting and Planting of Trees		00 Copy of Details of Tree Cutting and Planting of Trees		
26.	<b>Land Acquisition Status:</b> (a)Acquired Land(Ha) (b)Land yet to be acquired(Ha) (c)Status of Land acquisition if not acquired		00 00 00		
27.	<b>Rehabilitation and Resettlement (R&amp;R):</b> (a)No. of Villages (b)No. of Households (c)No. of PDFs (Project Displaced Families) (d)No. of PAFs (Project Affected Families) (e)Funds Allocated for R&R(in Rs) (f)Status of R&R		00 00 00 00 00 Completed		
28.	<b>Details of Presence of Schedule-I Species:</b> (a)Whether there is Presence of Schedule-I Species ? (b)Whether conservation plan for Schedule-I Species has been prepared ? (c)Whether conservation plan for Schedule-I Species has been approved by competent authority ?		No No No		
29.	<b>Details of Presence of Water Bodies in Core Area:</b> (a)Whether there is Presence of Water Bodies in Core Area ? (b)Whether there is Diversion Required ? (c)Whether permission has been obtained from competent authority ?		No No No		
30.	<b>Details of Presence of Water Bodies in Buffer Area:</b> (a)Whether there is Presence of Water Bodies in Buffer Area ?		Yes		

	(i)Details of Water Bodies in Buffer Area	sota nadi		
	(ii)Direction of Water Bodies in Buffer Area	South		
	(iii)Distance of Water Bodies in Buffer Area	1.0		
31.	<b>Manpower Requirement:</b>			
	(a)Permanent Employment-During Construction	00		
	(b)Permanent Employment-During Operation	11		
	(c)Temporary Employment- During Construction	00		
	(d)Temporary Employment- During Operation	12		
	(e)No. of working days	300		
	(f)Total Manpower	23		
32.	<b>Green Belt in Ha:</b>			
	(a)Uploaded Green Belt plan	Copy of Green Belt Plan		
<b>S. No.</b>	<b>Description</b>	<b>Existing</b>	<b>Proposed</b>	<b>Total</b>
(1.)	Total Area of Green Belt	00	1.63	1
(2.)	Percentage of Total Project Area	00	0.33	0
(3.)	No. of Plants	00	1630	1630
(4.)	Funds Allocated	00	1141000	1141000
33.	<b>Project Benefits</b>			
<b>S. No.</b>	<b>Type of Project Benefits</b>	<b>Details of Project Benefits</b>		
(1.)	Social	Employment		

**34. CRZ Specific Details : Not Applicable****35. Sector Specific Details For Non-Coal Mining**

<b>S. No.</b>	<b>Item</b>	<b>Details</b>
1.	<b>No. of Mineral(s) to be Mined : 3</b>	
<b>S. No.</b>	<b>Mineral(s) to be Mined</b>	<b>Major or Minor Mineral</b>
(1.)	Masonry Stone	Minor
(2.)	Feldspar	Minor
(3.)	Quartz	Minor
2.	Mine Capacity in ROM (Run of Mine)	189960.8
3.	Uploaded 500 meters Cluster Certificate from State Mines and Geology in case of minor minerals	Copy of 500 meters Cluster Certificate from State Mines and Geology
4.	<b>Mining Plan:</b>	
	(a)Approval Letter No.	SME/Jai/Modified Mining Scheme/P-529/2021/427
	(b)Date of Approval	27 May 2022
	(c)Approved Letter	Copy of Approved Letter
	(d)Approved By State Mining and Geology Department	State
	(e)Approved Mining Lease Area	4.96
	(f)Approved Capacity	189960.8
5.	<b>Technical Details:</b>	
	(a)Total Geological Reserves (Million Ton)	0.01965600
	(b)Mineable Reserves (Million Ton)	0.04253600
	(c)Extractable Reserves(Million Ton)	0.0189960.8
	(d)Percent(%) of Extraction	100
	(e)Grade of Coal /Ore /Mineral	00

	(f) Stripping Ratio	1 : 10
	(g) Category of Gaseousness (Only for Coal Mining, Others may Write NA)	00
	(h) Average Gradient (Degree)	45
	(i) Mining Method	Opencast
	(j) Life of Mine (Years)	16.72
6.	<b>Details of Beneficiations:</b> (a) Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area (b) Whether it is proposed to install crusher within the mining lease area	No No
7.	<b>Details of Seams:</b> (a) Whether details of seam applicable	No
8.	<b>Details of Mining Lease:</b> (a) Mining Lease Area (in Hectare) (b) Whether obtained Letter of Intent (LOI) from the state government ? (i) Copy of Letter of Intent (ii) Date of issue of LOI (iii) Validity of LOI (iv) Reference No. of LOI (c) Whether Lease Deed Executed ? (i) Reason thereof (d) Whether Lease Deed Renewed ? (i) Reason thereof	4.96 Yes Copy of Letter of Intent 04 Oct 2021 1.5 DMG/Kot/CC.II/P1(1)7/2000/3578 No This is Old Mining Lease No This is Old Mining Lease
9.	<b>OB (Over Burden) Management:</b> <b>(a) Details of External Dumps:</b> (i) No. of OB Dumps (ii) Total Area (in Hectare) (iii) Height (in meter) (iv) Quantity (in Million Cubic meter) (v) No. of year back fill up <b>(b) Details of Internal Dumps:</b> (i) No. of Internal Dumps (ii) Total Area (in Hectare) (iii) Height (in meter) (iv) Quantity (in Million Cubic meter)	00 00 00 00 00 00 00 0000 00
10.	<b>Details of Topsoil Management:</b> (a) Quantity of Topsoil excavated during the entire life of the mine (in Million Cubic metre) (b) Quantity of Topsoil proposed for utilization for reclamation during the entire life of the mine (in Million Cubic metre) (c) Quantity of Topsoil proposed for utilization for other activities during the entire life of the mine (in Million Cubic metre)	00 00 00
11.	<b>Details of Final Mine Void:</b> (a) Area (in Hectare) (b) Depth (in meter) (c) Volume (in Million Cubic meter)	4.1524 37 00
12.	<b>Details of Quarry:</b> (a) Final Void of 4.1524 (hectare) at a Depth of 37 meter which is Proposed to be Converted into a Water Body. (b) Total Quarry Area (ha)	00
13.	<b>Details of Transportation:</b> (a) In Pit/Underground to Surface (b) Surface to Siding/Loading (c) Transportation / Conveyor Details	Pit Excavator Teactor
14.	<b>Details of Land Usage (Pre-Mining)</b>	
	<b>TOTAL</b>	0 0 0

S. No.	LAND USE	Other LAND USE	WITHIN ML AREA (Hectare)	OUTSIDE ML AREA (Hectare)	TOTAL (Hectare)
(1.)	AGRICULTURE LAND		00	00	0
(2.)	FOREST LAND		00	00	0
(3.)	WASTE LAND		00	00	0
(4.)	SURFACE WATER BODIES		00	00	0
(5.)	SETTLEMENTS		00	00	0
(6.)	GRAZING LAND		00	0	0
<b>TOTAL</b>			<b>0</b>	<b>0</b>	<b>0</b>

#### 15. Details of Land Usage (Post-Mining)

S. No.	LAND USE	Other LAND USE	Plantation (ha)	Water Body (ha)	Public Use (ha)	Undisturbed (ha)	Total
(1.)	TOP SOIL STORAGE		00	00	00		0
(2.)	Other	Undistrubed	00	00	0.6076		0.6076
(3.)	BUILT UP AREA (COLONY/OFFICE)		00	00	00		0
(4.)	INTERNAL OB DUMPS		00	00	00		0
(5.)	GREEN BELT		0.20	00	00		0.2
(6.)	VIRGIN AREA		00	00	00		0
(7.)	EXCAVATION/QUARRY		00	4.1524	00		4.1524
(8.)	ROADS		00	00	00		0
(9.)	EXTERNAL OB DUMPS		00	00	0		0
<b>TOTAL</b>			<b>0.2</b>	<b>4.1524</b>	<b>0.6076</b>	<b>0</b>	<b>4.96</b>

#### 16. Details of Reclamation:

**Total Afforestation Plan shall be Implemented Covering of Mining. This will Include:**

(a) External OB Dump (in hectare)	00
(b) Internal Dump (in hectare)	00
(c) Quarry (in hectare)	4.1524
(d) Safety Zone (in hectare)	00
(e) Final Void of 4.1524 (hectare) at a Depth of 37 meter which is Proposed to be Converted into a Water Body.	
(f) Density of Tree Plantation per ha (in no.)	1.63
(g) Others in ha (such as Excavation Area along ML Boundary, along Roads and Infrastructure, Embankment Area and in Township Located Outside the Lease etc)	00
(h) Total afforestation plant (in hectare)	1630

#### 17. Status of progressive Mining Closure Plan:

Copy of Implementation of Various Activities as per Approved Progressive Mine Closure Plan

Any Deviation from the Approved Progressive Mine Closure Plan

Total Area Excavated (in hectare)	1.63
Total Area Backfilled after Excavation (in hectare)	1.43
Total Area Reclaimed (in hectare)	0.20

Copy of Implementation of Various Activities as per Approved Progressive Mine Closure Plan

4.96

1.63

1.43

0.20

#### 18. Details of Actual Coal/ ORE Production vis-a-vis Sanctioned Capacity since the Inception:

S. No.	Financial Year	Sanctioned Capacity as per EC (MTPA)	Sanctioned Capacity as per CTO	Sanctioned Capacity as per approved mining plan	Actual Production	Excess Production Beyond the EC / CTO/ Mining Plan Sanctioned Capacity (MTPA)
(1.)	2022	00	00	189960.8	189960.8	2022

S. No.	Item	Details
--------	------	---------

36.	<b>Details of Court Cases:</b>	
	(a) Whether there is any Court Cases pending against the	No

project and/or land in which the project is proposed to be set up ?			
37.	<b>Details of Direction Issued under Environment (Protection) Act / Air (Prevention &amp; Control of Pollution) Act / Water (Prevention &amp; Control of Pollution) Act:</b> (a) Whether any Direction issued under EPA Act/Air Act/Water Act ?		
		No	
38.	<b>Details of EIA Consultant:</b> (a) Have you hired Consultant for preparing document? Yes (i) Accreditation No. NABET/EIA/1992/RA/0201 (ii) Name of the EIA Consultant M/s. Mantras Green Resources Limited. (iii) Address Hall No-1, Nice Sankul Plot No- A-9 Opp, Nasik Merchant, co. op. Bank Ltd, ITI Single, MIDC (iv) Mobile No. 9950369484 (v) Landline No. 2295812 (vi) Email Id mantrasjaipur@gmail.com (vii) Category of Accreditation A (viii) Sector of Accreditation Non-Coal Mining (ix) Validity of Accreditation 08 Aug 2022 (x) Uploaded Certificate of Accreditation certified by QCI/NABET <u>Copy of Certificate of Accreditation</u>		
39.	<b>Documents to be Attached:</b> (a.I) Upload Copy of EIA/EMP(Text) <u>Copy of EIA/EMP(Text)</u> (a.II) Upload Copy of EIA/EMP(Annexures) Report <u>Copy of EIA/EMP(Annexures)</u> (a.III) Upload Copy of EIA/EMP(Maps/Plans/Figures only) <u>Copy of EIA/EMP(Maps/Plans/Figures only)</u> (b) Uploaded Copy of Risk Assessment Report <u>Copy of Risk Assessment</u> (c) Uploaded Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan <u>Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan</u> (d) Uploaded Copy of Final Layout Plan <u>Copy of Final Layout Plan</u> (e) Uploaded Cover Letter <u>Copy of Cover Letter</u> (f) Uploaded Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency <u>Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency</u> (g) Uploaded Copy of District Survey Report NA (h) Uploaded Copy of Replenishment Study Report & Baseline Survey Data NA (i) Uploaded Additional File <u>Copy of Additional File</u> (j) Uploaded Proposal Presentation (To be given in EAC meeting) <u>Copy of Uploaded Proposal Presentation</u> (k) Uploaded Updated Form1 NA		
<b>Essential Details Sought</b>			
S. No.	EDS Sought Date	EDS Sought	Letter
NO Record			
<b>Additional Details Sought</b>			
S. No.	ADS Sought Date	ADS Sought	Letter
NO Record			

### Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.

<b>Name of Applicant</b>	Sh. Sandeep Sharma S/o Sh. Bhawani Shankar Sharma
<b>Designation</b>	Owner
<b>Name of Company (Applicant Name should not be given here)</b>	SANDEEP SHARMA
<b>Address</b>	N/V Gulabgarh, Tehsil- Kotputli, Distt.- Jaipur

### Acknowledgement Slip for EC application

This is to acknowledge that the proposal has been successfully uploaded on the portal of the Ministry. The proposal shall be examined in the Ministry to ensure that required information has been submitted. An email will be sent seeking additional information, if any, within 20 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. **Proposal No.** : SIA/RJ/MIN/278364/2022
2. **Category of the Proposal** : Non-Coal Mining  
Proposed Project of "Quartz, Feldspar & Masonry Stone Mining Project" (M.L. No.- 07/2000 Lease area-4.96Hectare) with
3. **Name of the proposal** : Enhancement in production capacity 35,000 TPA to 1,89,960.8 TPA(ROM) located Near Village-Gulabgarh, Tehsil- Kotputli, District -
4. **Date of Receipt of Proposal** : 16 Jun 2022
5. **Name of the Project proponent along with contact details**
  - a) **Name of the proponent** : SANDEEP SHARMA
  - b) **State** : Rajasthan
  - c) **District** : Jaipur
  - d) **Pincode** : 303001

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

(प्रथम सूचना रिपोर्ट)

(धारा 154 दण्ड प्रक्रिया संहिता के तहत)

1 District (जिला): जयपुर ग्रामीण P.S. (थाना): प्राणपुरा Year (वर्ष): 2022

2 FIR No. (प्र.सू.रि.सं.): 0024 Date and Time of FIR (एफआईआर की तिथि/समय): 13/01/2022 14:36 बजे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धाराएँ)
1	भा द सं 1860	143
2	भा द सं 1860	384
3	भा द सं 1860	336
4	भा द सं 1860	427

3 (a) Occurrence of offence (अपराध की घटना):

1 Day(दिन): अनमिश्रित दिन Date From (दिनांक से): 09/01/2022 Date To (दिनांक तक): 13/01/2022  
Time Period (समय अवधि): पहर Time From (समय से): 00:00 बजे Time To (समय तक): 00:00 बजे  
2 Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 13/01/2022 Time (समय): 14:36 बजे  
3 General Diary Reference (सूचनामंचा संदर्भ): Entry No. (प्रविष्टि सं.): 040 Date & Time (दिनांक एवं समय): 13/01/2022 14:36:00 बजे

4 Type of Information (सूचना का प्रकार): लिखित

5 Place of Occurrence (घटनास्थल):

1 (a) Direction and distance from P.S. (थाने से दिशा और दूरी): दक्षिण - पश्चिम, 10 किमी Beat No. (बीट सं.): जीणगोर

(b) Address(पता): jingor

2 In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर हैं तो)

Name of P.S. (थाना का नाम): District(State) (जिला (राज्य) ):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name(नाम): sandeep sharma

(b) Father's Name (पिता का नाम): bhawani shankar sharma

(c) Date/Year of Birth  
(जन्म तिथि/ वर्ष): 1980

(d) Nationality(राष्ट्रियता): भारत

(e) UID No(यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue

(जारी करने की तिथि):

Place of Issue

(जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण( राशन कार्ड, मतदाता पहचान पत्र, पारपत्र, आधार कार्ड सं., ड्राइविंग लाइसेंस, पैन)):

S.No.	Id Type	Id Number

(h) Occupation (व्यवसाय):

(i) Address(पता):

S.No. (क्र. सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	ward n. 17 neemka thana, नीम का थाना, सीकर, राजस्थान, भारत
2	स्थायी पता	ward n. 17 neemka thana, नीम का थाना, सीकर, राजस्थान, भारत

(j) Phone number

(दूरभाष न.):

Mobile (मोबाइल न.): 91-9828868660

7. Details of known/suspected/unknown accused with full particulars

(ज्ञात/संदिग्ध/अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than(अज्ञात आरोपी एक से अधिक हो तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Address (पता)
1	gopiram meena vagerah nafar 7			1. jingour, प्राणपुरा, जयपुर, गार्मीया, राजस्थान, भारत

Reasons for delay in reporting by the complainant/informant

(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

Particulars of properties of interest (Attach separate sheet, if necessary)

(सम्बन्धित सम्पत्ति का विवरण( यदि आवश्यक हो, तो अलग पृष्ठ नत्थी करें)):

S.No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य(रु में))

Total value of property stolen(In Rs/-)

चोरी हुई संपत्ति का कुल मूल्य(रु में) :

Request Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण न., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (यू.आई.डी.बी. संख्या)
--------------------	--------------------------------------

First Information contents (Attach separate sheet, if necessary)

(प्रथम सूचना तथ्य(यदि आवश्यक हो, तो अलग पृष्ठ नत्थी करे)):

निम्न में श्रीमान थानाधिकारी महोदय पुलिस थाना प्राणपुरा जिला जयपुर विषय खनन पट्टा - 7/2000 नि.ग्रा.गुलाबगढ (जीणगौर) तह. पावटा जिला जयपुर के स्वीकृत एवं क्रियाशील खनन पट्टे क्षेत्र के खनन कार्य में बाधा पहुंचा रहे निम्न सामाजिक एवं वदमाश किस्म के लोगों के विरुद्ध कानूनी कार्यवाही करने वावत। महोदय निवेदन है कि विषयांकित खनन पट्टा खनिज इन्टरम फेल्सपार क्षेत्र 4.96 हे. नि.ग्रा. गुलाबगढ (जीणगौर) तह. पावटा जिला जयपुर में मंदीप कुमार शर्मा पुत्र श्री भवानी शंकर शर्मा निवासी बाई नं. 17 नीमकाथाना जिला सीकर के पक्ष में दि 24.3 2003 से 50 वर्ष के लिए स्वीकृत खनन क्षेत्र क्रियाशील है एवं पट्टाधारी क्षेत्र पर काबिज है स्वीकृत एवं क्रियाशील खनन पट्टे के क्षेत्र को राजस्व खसरे नक्शे में दर्ज करने पर ग्राम जीणगौर के खसरा नं. 79,80,81,82,82/1221,83,84,85,86,87,88,89,90,91,115 एवं 121 अंतर्गत गिरता है उक्त खनन पट्टा वर्तमान में क्रियाशील है जिसमें वर्ष 2020-21 में 7684.80 मै टन खनिज फेल्सपार का गमन हुआ है इसकी रायवली 7 लाख 68 हजार से भी अधिक भुगतान की गई है तथा सरकार का कर 18/ अतिरिक्त रूप में पाया गया है खनन पट्टे में खनन भी वर्तमान में चालू एवं क्रियाशील है। क्रियाशील खनन पट्टे के क्षेत्र में दिनांक 9 जनवरी 10 जनवरी, 11 जनवरी, 12 जनवरी एवं 13 जनवरी (आज) ग्राम जीणगौर के निम्न असाजिक एवं वदमाश किस्म के लोग खनन कार्य बंद करने की धमकी दे रहे हैं बंद ना करने पर गाली गलोच एवं पत्थर बाजी बर रहे हैं और यह धमकी देते हैं कि यदि हम 50,000 रु मामिक की बंधी नहीं दोगे तो हम खान नहीं चलने दोगे फलस्वरुप दिनांक 11,12,13 जनवरी को खनन कार्य बंद है। असाजिक लोग निम्न हैं- 1 नन्धी देवी पत्नि गोपीराम जाति मीणा उम्र 40 वर्ष 2. गोपीराम मीणा पुत्र श्री राजेश मीणा उम्र 45 वर्ष 3. आंकी मीणा पत्नि छाजुगम मीणा उम्र 52 वर्ष 4. दीपक पुत्र छाजु मीणा उम्र 22 वर्ष 5. सुमन पुत्र पत्नि चौथमल गुर्जर उम्र 41 वर्ष 6. चौथमल गुर्जर श्री गणपतराम गुर्जर उम्र 45 वर्ष 7. हरीराम गुर्जर पुत्र गणपतराम गुर्जर उम्र 48 वर्ष उक्त 1 से 7 तक के लोग ग्राम जीणगौर पटवार हल्का द्वारिकपुरा तह. पावटा के निवासी है इनके साथ खनन कार्य भी है। जिनकी जानकारी हमें नहीं है इनमें से क्रम संख्या 3,4 के आंकी मीणा व दीपक मीणा ने खनन पट्टा क्षेत्र के उत्तरी क्षेत्र में अतिक्रमण भी कर रखी है जिसे कि खनिज विभाग हटवाने हेतु कार्यवाही कर रहा है उक्त असाजिक लोग मोर्चाट एवं गाली गलोच कर हमारे खान क्षेत्र में आकर बैठ जाते हैं और पत्थर बाजी कर खान को बंद करवाने की धमकी दे रहे हैं इनके पत्थर से हमारी मशीन का शीशा भी टूट चुका है इस प्रकार हमारा हजारों रुपयों का तुकसाव हो चुका है और खनन कार्य गत तीन दिनों में जबरन बंद करवाया गया है उल्लेखनीय है कि उक्त आरोपियों का खनन पट्टा क्षेत्र पर अधिकार नहीं है आरोपियों ने प्रार्थी को यह धमकी भी दी है कि जब तक हमें 50,000 / मामिक बंधी नहीं दोगे तब तक हम ना तो खान चलने दोगे और फिर भी नहीं दिये तो आपको एवं आपके परिजनों को अनुसूचित जनजाति / जाति कानून एवं विध्या से हटाकर कानून में मुकदमा भी लगवा दोगे। ग्राम पर कई दिनों तक आपकी जमानत नहीं होगी। इस प्रकार उक्त आरोपियों ने 50000 / मामिक बंधी लेने की नीयत से गैर कानूनी मजता बनाकर आपराधिक नियत से खनिज क्षेत्र में प्रवेश कर मजदूरी के साथ गाली गलोच व पत्थर बाजी की है इन लोगों की धमकी से यदि खनन कार्य बंद होता है तो मेरे साथ साथ सरकार के राजस्व को भी भारी क्षति होगी। अत दरखास्त पेश कर निवेदन है कि मुकदमा दर्ज कर आरोपियों के विरुद्ध कानूनी कार्यवाही की जाकर इन्हें दंडित किया जाय तथा भविष्य के लिए इन्हें पाबन्द किया जाय कि खनन कार्य में बाधा न पालना करे। मादर दि. 13-2-2022 भवदीप मंदीप कुमार शर्मा पुत्र श्री भवानी शंकर शर्मा बाई नं. 17 नि.ग्रा.गुलाबगढ जिला सीकर राजस्थान 332713 फोन न. 9828868660 कार्यवाही पुलिस -----

माहिजन किया जाता है कि एक लिखित रिपोर्ट तद्विरी वरुन दिवडी श्री मंदीप S/O श्री भवानी शंकर शर्मा जाति ब्राह्मण उम्र 42 नाव निवासी बाई नं. 17 नीमकाथाना थाना नीमकाथाना कोटवाली जिला सीकर हाल खान फेल्सपार माजिक जीणगौर थाना प्राणपुरा जिला जयपुर ने उपस्थित थाना होकर पेश की मजमुन रिपोर्ट ने मामला अपराध धारा 43.384,336.427 IPC का वकु में आना पाया जाता है FIR कि मकल अक्षर में अक्षर CCTNS कम्प्यूटर में की गई पतों ASI बहादुरगन के जुम्मे की गई। FIR पतिया नियमानुसार जारी की गई।

13. Action taken. Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2  
(की गई कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं.2 में उल्लेख द्वारा के तहत है):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जाँच के लिए लिया गया):  
BAHADUR MAL (महायुक्त उप-निरीक्षक) /

(2) Directed (Name of I.O.): Rank or (या)  
(जाँच अधिकारी का नाम): (पद):

No(सं.): to take up the investigation (को जाँच अपने पास में लेने के लिए निर्देश दिया गया) or(या)  
(3) Refused investigation due to  
(जाँच के लिए): or (के कारण इंकार किया, या)

(4) Transferred to P.S.(थाना): District (जिला):  
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).  
F.I.R.read over to the complainant/informant, admitted to be correctly recorded and a copy given to the  
complainant/informant free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गई, सही दर्ज हुई माना और एक प्रति नि:शुल्क शिकायतकर्ता को दी गई।)  
R.O.A.C.(आर.ओ.ए.सी.)

14 Signature/Thumb impression of the complainant / informant  
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

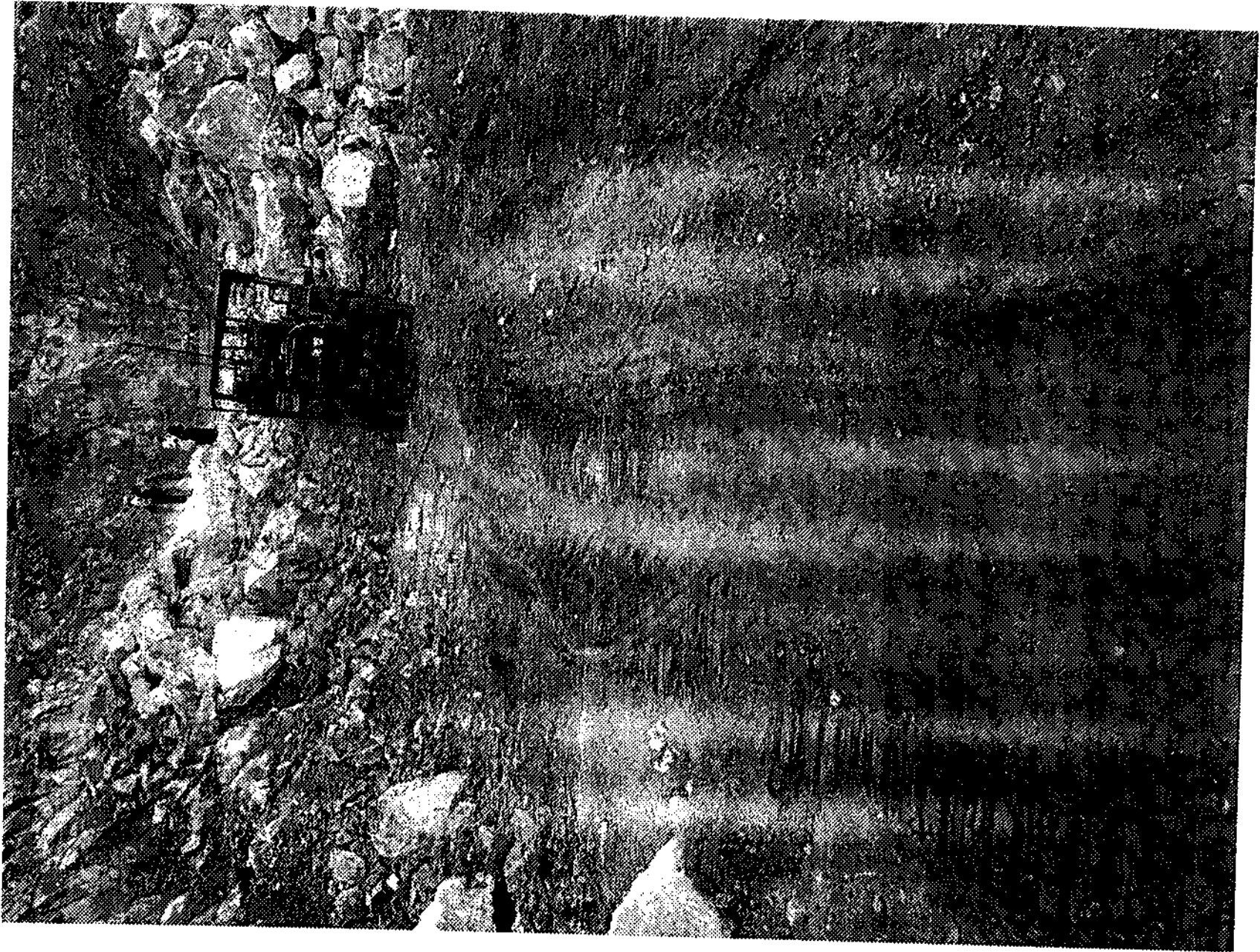
संजीव

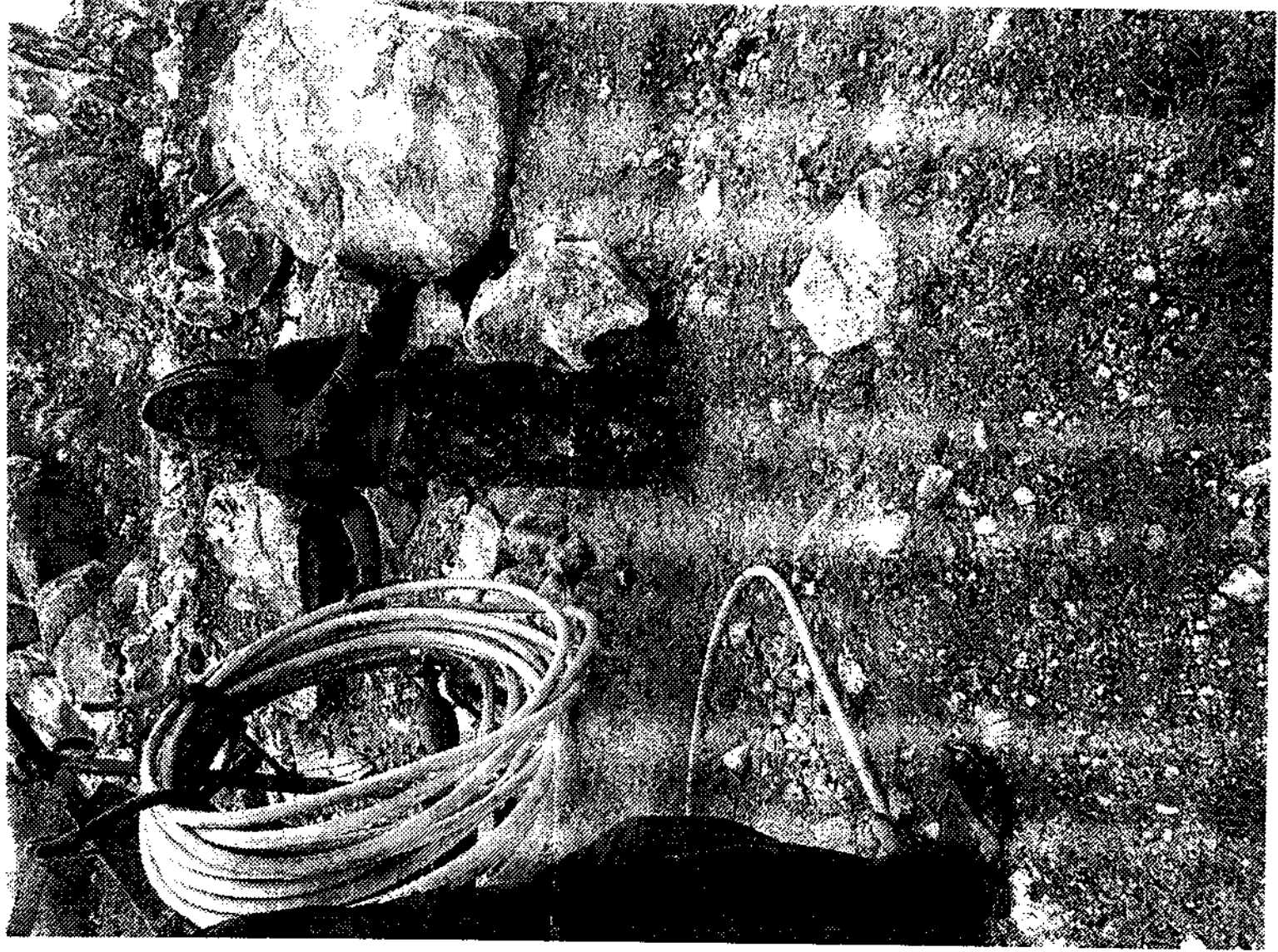
Signature of Officer in charge, Police Station  
(थाना प्रभारी के हस्ताक्षर)

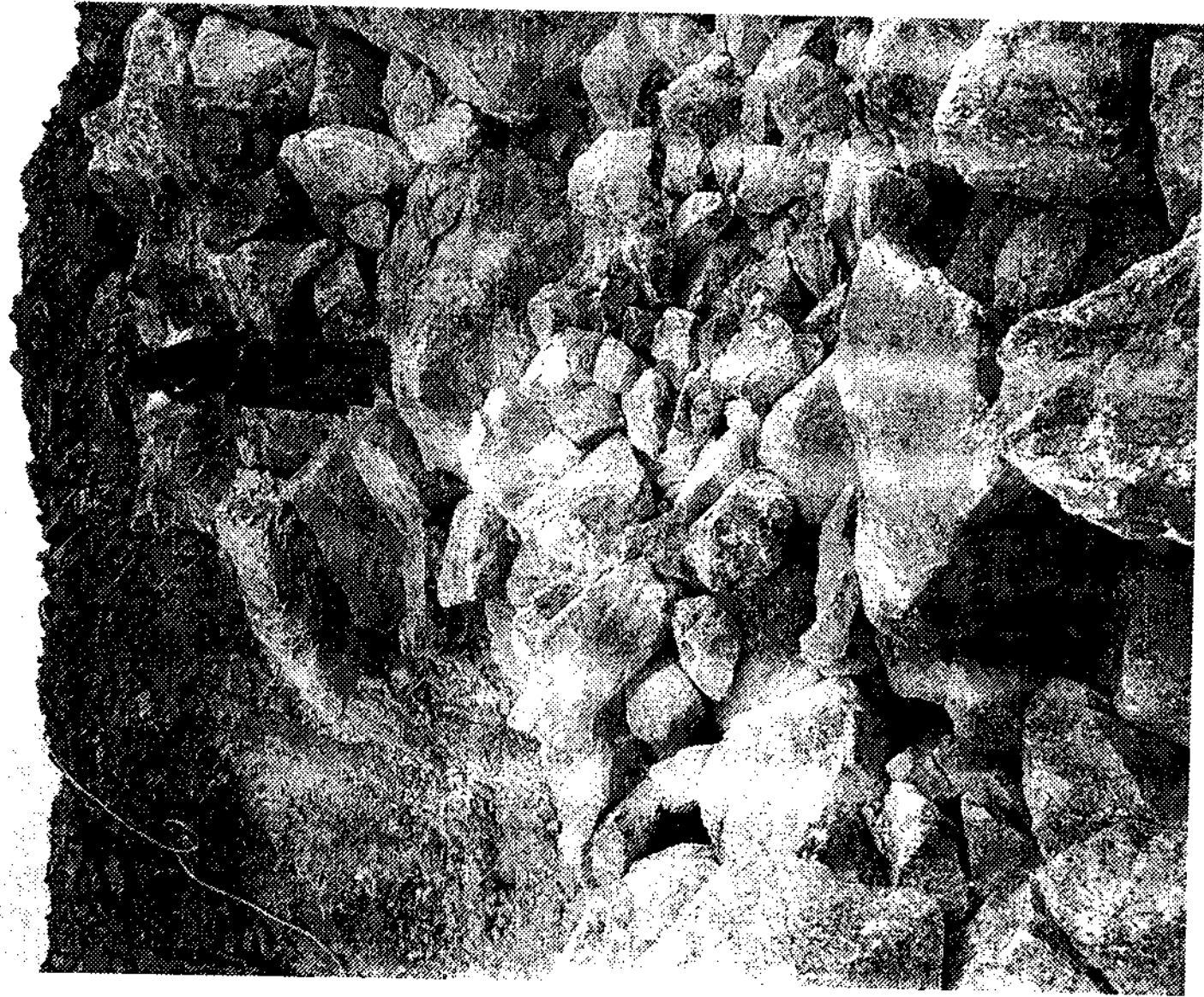
Ca

15 Date and time of dispatch to the court  
(अदालत में प्रेषण की दिनांक और समय):

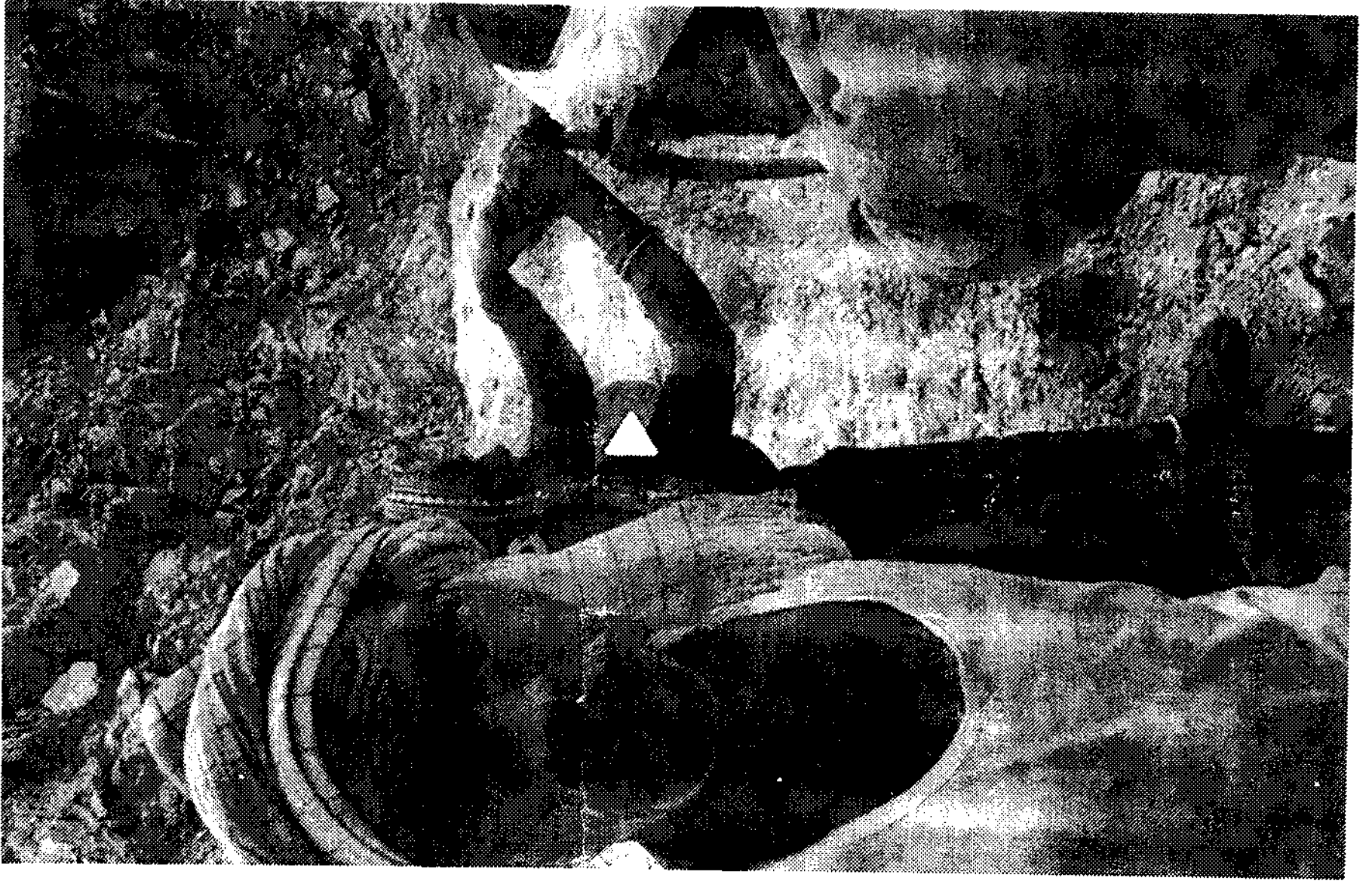
Name(नाम): BAHADUR MAL  
Rank (पद): Asst. SI (Assistant Sub-Inspector)  
No(सं.):

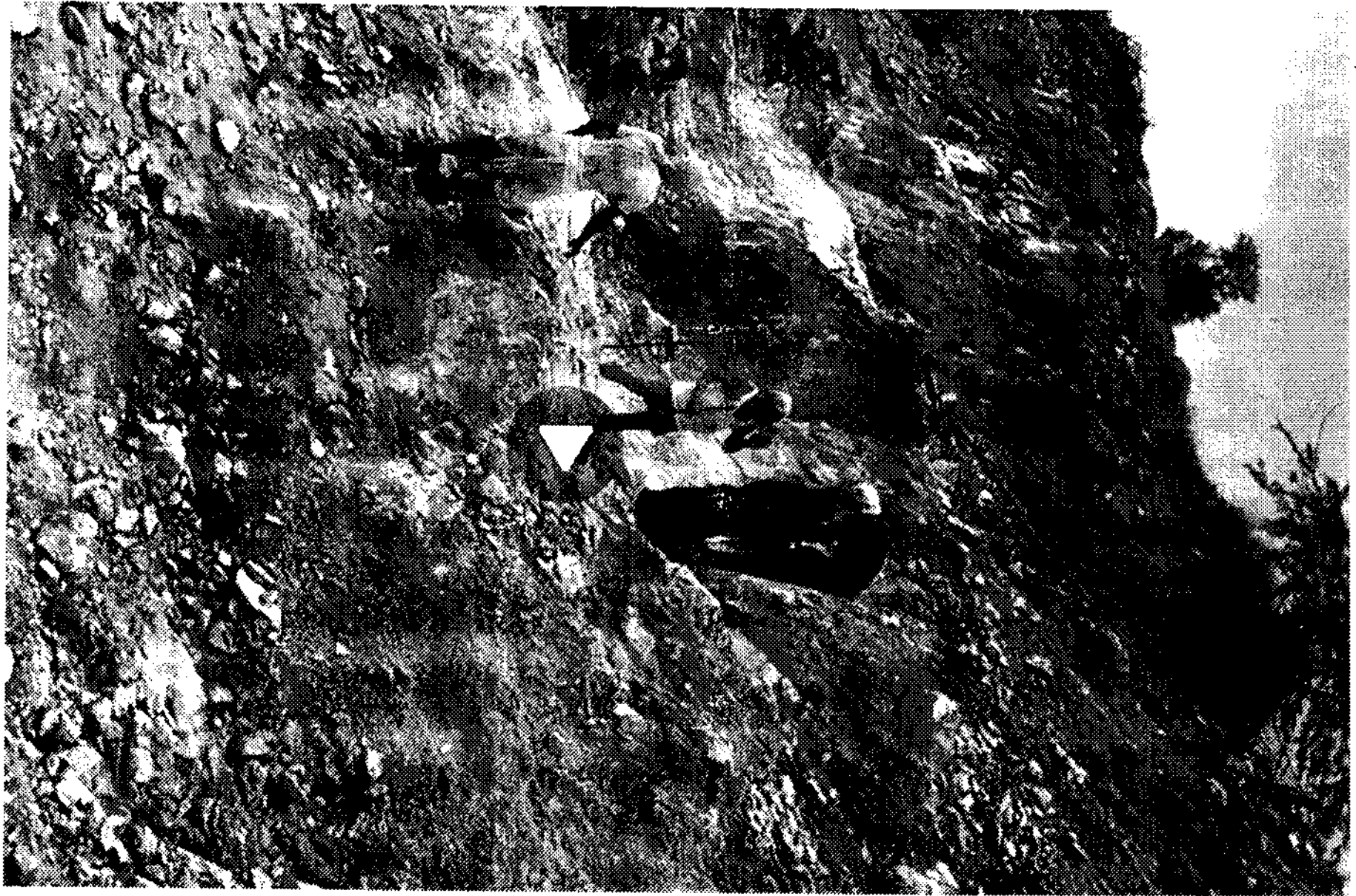


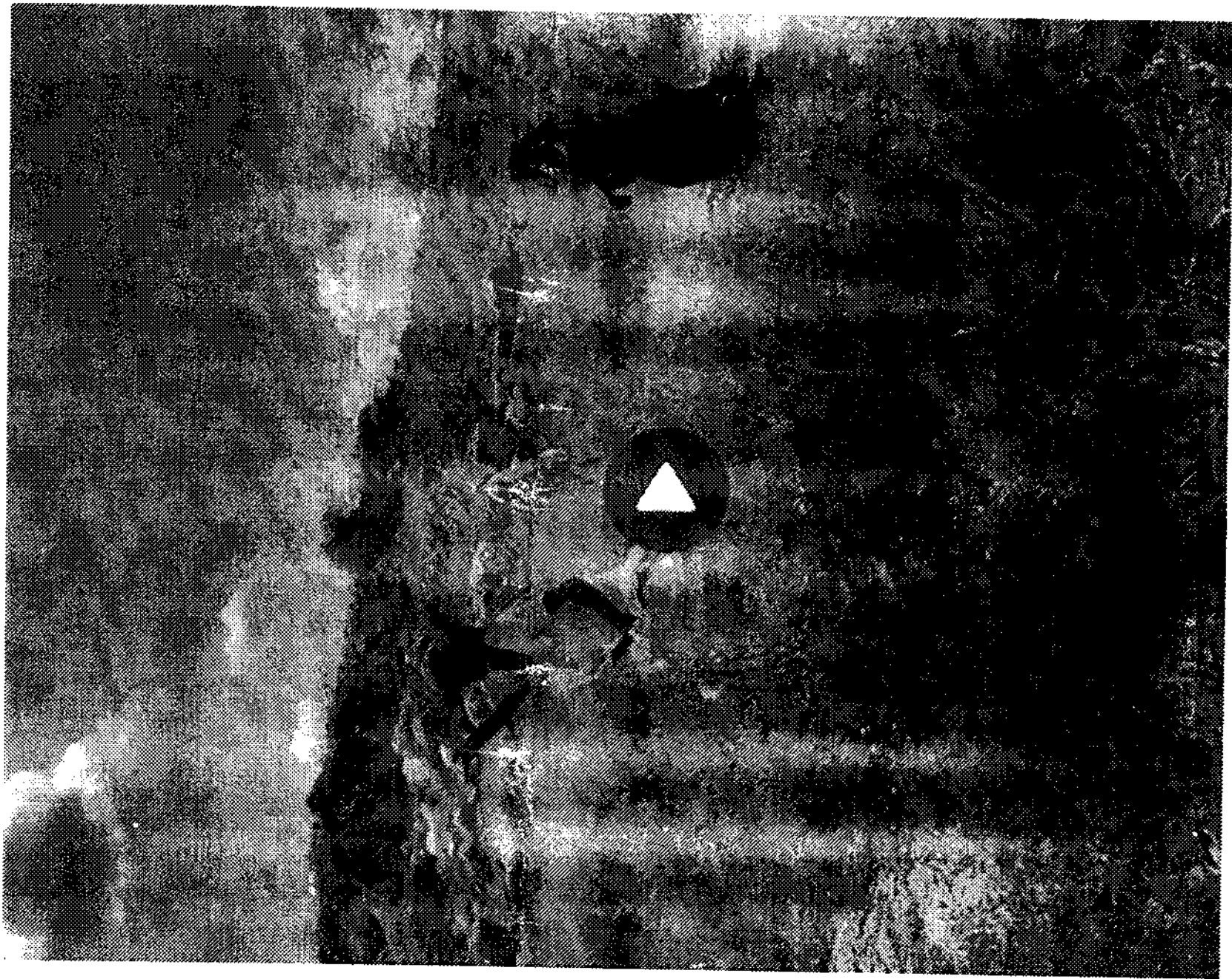












न्यायालय : सिविल न्यायाधीश एवं न्यायिक मजिस्ट्रेट, पावटा जिला

जयपुर।

पीठासीन अधिकारी

- ऋषभ अग्रवाल, आर.जे.एस.

अस्थायी निवेद्याज्ञा प्रार्थना पत्र संख्या 04/2022

सदीप कुमार शर्मा पुत्र श्री भवानी शंकर शर्मा निवासी वार्ड नम्बर 17  
गोककस्थाना जिला साकर।

--प्रार्थी--

बनाम

- 1 छाजूराम मीणा पुत्र कानाराम मीणा
- 2 देगक पुत्र छाजूराम मीणा
- 3 आँची मीणा पत्नी छाजूराम मीणा
- 4 तन्वी देवी पत्नी गोपीराम मीणा
- 5 गोगीराम मीणा पुत्र सायर मीणा
- 6 सुमन गुर्जर पत्नी धीथमल गुर्जर
- 7 लौथनल गुर्जर पुत्र गणपतराम गुर्जर
- 8 रशीराम गुर्जर पुत्र गणपतराम गुर्जर

समस्त निवासीयान ग्राम जीणगीर पटवार इलका द्वारिकापुरा तहसील  
पावटा जिला जयपुर, राजस्थान।

-अप्रार्थीगण-

प्रार्थना पत्र अस्थायी निवेद्याज्ञा अन्तर्गत आदेश 39 नियम 1 एवं 2  
सपठित धारा 151 सीपीसी

उपस्थित :-

- 1-श्री प्रदीप वंसल, विद्वान अधिवक्ता, प्रार्थी की ओर से।
- 2-श्री अशोक कुमार सनी, विद्वान अधिवक्ता अप्रार्थी संख्या 1 लगायत 3 व 6 लगायत 8 की ओर से।
- 3-श्री अभिषेक अग्रवाल, विद्वान अधिवक्ता अप्रार्थी संख्या 4 व 5 की ओर से।

आदेश

दिनांक :- 01.11.2022

1. इस आदेश द्वारा प्रार्थी सदीप कुमार शर्मा द्वारा प्रस्तुत प्रार्थनापत्र अन्तर्गत आदेश 39 नियम 1 व 2 सपठित धारा 151 सीपीसी विरुद्ध अप्रार्थीगण छाजूराम व अन्य का नियमानुसार निस्तारण किया जा रहा है।

प्रार्थी द्वारा प्रार्थनापत्र पेश कर यह अभिकथित किया गया कि आरजे

उत्तर संख्या 79, 80, 81, 82, 18/1159, 82, 1221, 83, 84, 85, 86, 87, 89

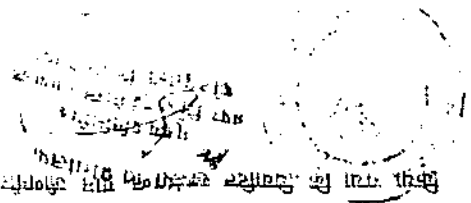


पावटा जयपुर  
मुख्य पत्रिका  
मध्य जिला एवं न्यायालय  
कोटपल्ली, जिला साकर।

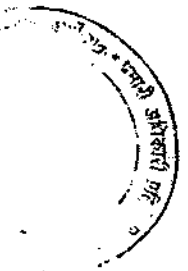
RPshabb

सिविल न्यायाधीश एवं न्यायिक मजिस्ट्रेट  
पावटा, जिला जयपुर (राज.)

Kashab  
01/11/2022



3. अग्रणी संख्या : नम्बर 3 व 6 नम्बर 8 की ओर से प्रस्तावना का कार्य में किसी प्रकार की बाधा काहित करे।  
विचार किया कि विभाजन एवं विलीन क्षेत्रों का विचार कर यह अधिकतम



91, 115 व 121 बदायल हल ग्राम जीवागिर (जुलावाग) तहसील पावदा जिला  
जयपुर में स्थित है। उक्त भूमि का खतन नम्बर पट्टा एमएल 7/2000 बाल  
खुनि पारटल एड फेलमपर राज्य सरकार द्वारा प्रार्थी के हक में जारी किया  
हुआ है। उक्त भूमि पर प्रार्थी बतौर Lessee काबिजा चला आ रहा है। उक्त  
भूमि में प्रार्थी का खतन कार्य चालू है। इसी प्रकार अग्रणी संख्या 91  
किशन गैर-मुफ्तिकन पहाड हल बाके मौजा ग्राम जीवागिर, तहसील पावदा,  
जिला जयपुर प्रार्थी के खतन क्षेत्र का हिस्सा है। अग्रणी संख्या के उक्त  
खतन क्षेत्र अग्रणी संख्या 91 की भूमि से कोई लेना देना नहीं है यद्य  
अग्रणी संख्या और दिन प्रार्थी के खतन क्षेत्र में एकांकर खतन कार्य में बाधा  
उत्पन्न करता है, जिसका उन्हें कोई अधिकार नहीं है। अग्रणी संख्या 1 नम्बर  
5 में काबिजा महामारी का नजारावा फलदा उचाल हुए प्रार्थी के उक्त खतन  
क्षेत्र अग्रणी संख्या 91 किशन गैर-मुफ्तिकन पहाड हल बाके मौजा ग्राम  
जीवागिर, तहसील पावदा, जिला जयपुर में अद्य निर्माण प्रारंभ कर दिया  
जिसके बाल दिनांक 15.02.2022 को खतन एवं अजस विभाग द्वारा भूके पर  
जाकर जाच कर मंजूरिया दिनांक 01 मई, जिनमें की उक्त अद्य निर्माण  
प्रार्थी के खतन क्षेत्र अग्रणी संख्या 91 में स्थित होना प्रामा : इस पर  
अग्रणी संख्या में प्रार्थी का आश्वासन दिया कि वह अद्य निर्माण को जल्द हटा  
देगा, किन्तु अग्रणी संख्या में गत सरकार एवं प्रार्थी के खतन क्षेत्र में अद्य निर्माण  
करने की तय्य खतन कार्य में नजारावा देना करने की धमकी दी तथा पूर्व में  
दिए गए निर्माण को हटाने से इन्कार कर दिया, जिसका उन्हें कोई अधिकार  
नहीं है। यदि अग्रणी संख्या का पावदा नहीं किया गया तो प्रार्थी का अग्रणी संख्या  
एतद् धारा 10, जिसकी धारा 10 में उक्त नहीं हो पाएगी। अतः प्रस्तावना  
मद आवश्यक प्रमाण अग्रणी संख्या का नजारावा मुजवाब जरूर अग्रणी संख्या  
इस आधार से पावदा किए जाने का निश्चय किया गया कि वह प्रार्थी के खतन  
क्षेत्र स्थित अग्रणी संख्या 91, 115 व 121 बदायल हल ग्राम जीवागिर, तहसील  
पावदा, जिला जयपुर में कोई निर्माण कार्य न करे तथा न ही प्रार्थी के खतन  
कार्य में किसी प्रकार की बाधा काहित करे।

दिनांक 01 मई 2022  
11.02.2022



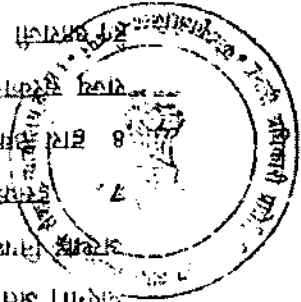
01/11/2022  
 KRISHNA

प्रकाशित  
 01/11/2022



विषय: आर्थिक प्रशासन, 4 नवंबर 2022, 5 नवंबर 2022 और आर्थिक प्रशासन के तर्कों का निवेदन किया गया।

आर्थिक प्रशासन के तर्कों का निवेदन किया गया।  
 8 नवंबर 2022, 9 नवंबर 2022 और आर्थिक प्रशासन के तर्कों का निवेदन किया गया।  
 7 नवंबर 2022, 8 नवंबर 2022 और आर्थिक प्रशासन के तर्कों का निवेदन किया गया।  
 6 नवंबर 2022, 7 नवंबर 2022 और आर्थिक प्रशासन के तर्कों का निवेदन किया गया।



आर्थिक प्रशासन के तर्कों का निवेदन किया गया।  
 5 नवंबर 2022, 6 नवंबर 2022 और आर्थिक प्रशासन के तर्कों का निवेदन किया गया।  
 4 नवंबर 2022, 5 नवंबर 2022 और आर्थिक प्रशासन के तर्कों का निवेदन किया गया।  
 3 नवंबर 2022, 4 नवंबर 2022 और आर्थिक प्रशासन के तर्कों का निवेदन किया गया।  
 2 नवंबर 2022, 3 नवंबर 2022 और आर्थिक प्रशासन के तर्कों का निवेदन किया गया।  
 1 नवंबर 2022, 2 नवंबर 2022 और आर्थिक प्रशासन के तर्कों का निवेदन किया गया।

**प्रथम सूचीय मामला आर्थिक प्रशासन के तर्कों का निवेदन**

- 1. सूचीय मामला
- 2. आर्थिक प्रशासन

विरोध कर यह कथन किया गया कि खसरा संख्या 91 किसम गैर मुमकिन पहाड से लगते हुए अप्रार्थीगण के रिहायसी मकान हैं, जिसमें वह अपने वुजुर्गान के समय से निवास करते चले आ रहे हैं। प्रार्थी द्वारा अवैध तरीके से विवादित भूमि पर खनन कार्य किया जा रहा है, जिसका उन्हें कोई अधिकार नहीं है। प्रार्थी, अप्रार्थीगण को उनके रिहायसी मकान से बेदखल करने पर उतारू हैं, जिसके चलते झूठे तथ्यों के आधार पर हस्तगत वाद पत्र पेश किया गया है। अंत में प्रार्थनापत्र खारिज किए जाने का निवेदन किया गया।

9. उभयपक्षों के तर्कों पर मनन किया गया। पत्रावली व सुसंगत विधि का अध्ययन व अवलोकन किया गया। प्रार्थी द्वारा अपने प्रार्थनापत्र के समर्थन में स्वयं के पक्ष में राज्य सरकार द्वारा जारी खनन पट्टे की प्रतिलिपि व लीज नक्शा पेश किया गया है। उक्त दस्तावेजों के आधार पर विवादित भूमि पर प्रथम दृष्टया प्रार्थी का कब्जा होना प्रकट होता है। इसके अतिरिक्त प्रार्थी द्वारा पटवारी द्वारा तैयार की गई मौका फर्द रिपोर्ट दिनांक 15.02.2022 को पेश किया गया है, जिसमें भी पटवारी द्वारा अप्रार्थी छाजूराम के मकान अतिक्रमण की श्रेणी में मानते हुए खसरा संख्या 91 में स्थित होना पाया है। जहां तक अधिवक्ता अप्रार्थीगण द्वारा लिए गए तर्कों का प्रश्न है कि विवादित भूमि पर अप्रार्थीगण के रिहायसी मकान स्थित हैं, तो न्यायालय के विनम्र मत में अप्रार्थीगण द्वारा इस संबंध में कोई भी सारभूत दस्तावेज पत्रावली पर पेश नहीं किया गया है, जिससे कि उक्त तथ्य की पुष्टि होती हो।

10. अतः प्रार्थी द्वारा प्रस्तुत लीज डीड व लीज नक्शों के अवलोकन से विवादित भूमि पर प्रथम दृष्टया प्रार्थी के अधिकार होना प्रकट होता है, ऐसे में यदि अप्रार्थीगण द्वारा प्रार्थी के खनन कार्य में बाधा उत्पन्न की जाती है, तो निश्चित ही प्रार्थी के अधिकारों पर क्षति कारित होगी, जिसे कि द्रव्य से Compensate नहीं किया जा सकेगा।

11. अतः उपरोक्त समस्त विवेचनानुसार प्रार्थी स्वयं के पक्ष में प्रथम दृष्टया नामित अपूरणीय क्षति व सुविधा के संतुलन का विंदु साधित करने में सफल रहा है।

--आदेश--

12. अतः प्रार्थी संदीप कुमार शर्मा द्वारा प्रस्तुत प्रार्थनापत्र अंतर्गत आदेश 2 सपठित धारा 151 सीपीसी क्रि.द. अप्रार्थीगण छाजूराम व अन्य स्वीकार किया प्रार्थी को तादीराने मूलवाद जरि अस्थाई

संदीप कुमार शर्मा  
अध्यक्ष  
मुख्य प्रवक्ता  
संयुक्त न्यायालय  
कोटा, दिनांक 01.11.2022

TKShahh  
01/11/2022

१३. आदेश आल दिनांक ०१/११/२०२२ को लिखा जाकर शरद हस्ताक्षर  
 किया गया।



दिवस स्थान में किया गया।  
 दिनांक ०१/११/२०२२  
 (अध्यापक)  
 शिक्षण विभाग, रायसेन।

१३. आदेश आल दिनांक ०१/११/२०२२ को लिखा जाकर शरद हस्ताक्षर  
 किया गया।

दिवस स्थान में किया गया।  
 दिनांक ०१/११/२०२२  
 (अध्यापक)  
 शिक्षण विभाग, रायसेन।

शिक्षण विभाग द्वारा आदेश में पाठ्य किताबों के लिए एक प्रश्नी के खतन क्षेत्र की  
 सूची आरजी खतन संख्या ७९, ८०, ८१, ८२, १८, ११५९, ८२/१२२१, ८३, ८४,  
 ८५, ८६, ८७, ८८, ८९, ९१, ११५ व १२१ संख्याओं में जीपीएन तैयार की गई।  
 जयपुर में कोई निर्माण कार्य नहीं किया गया था।  
 शिक्षण विभाग का यह प्रश्नी तैयार किया गया था।  
 शिक्षण विभाग, रायसेन।

यथास्थान थानाधिकारी पुलिस थाना प्रागपुरा जिला जयपुर ग्रामीण

क्रमांक 112-56

दिनांक 5.1.2022

श्रीमान सहायक खनिज अभियन्ता एवं भू विज्ञान विभाग  
कोटपूतली  
जिला जयपुर

विषय - जांच रिपोर्ट कियाशील खनन पट्टा नं 07/2000 वास्ते खनन फेल्सपार क्षेत्र 4.96 हैक्टर नि.ग्रा. गुलाबगढ जीणगोर तहसिल पावटा जिला जयपुर में सन्दीप शर्मा के पक्ष में धृत में हो रहे अतिक्रमण हटाने के सम्बन्ध में ।

प्रसंग श्रीमान सहायक खनिज अभियन्ता एवं भू विज्ञान विभाग कोटपूतली के पत्र क्रमांक 1287 दिनांक 18.06.21 व श्रीमान पुलिस उप अधीक्षक महोदय कोटपूतली के पत्र क्रमांक 4238 दिनांक 26.06.2021 की पालना में ।

महोदय

उपरोक्त विषय में निवेदन है कि दिनांक 23.06.2021 को परिवादी श्री सन्दीप कुमार शर्मा पुत्र श्री नवानीशंकर शर्मा वार्ड नं 17 नीनकाथाना जिला सीकर हाल खनन पट्टा धारी जीणगोर ने एक परिवाद रिपोर्ट वास्ते जांच हेतु प्राप्त हुई इसी सम्बन्ध में दिनांक 26.06.2021 कार्यालय सहायक खनिज अभियन्ता खान एवं भू विज्ञान विभाग व दिनांक 19.06.2021 को कार्यालय पुलिस उप अधीक्षक वृत्त कोटपूतली से व इसी सम्बन्ध में पत्र प्राप्त हुए जिसकी जांच श्री बहादुरमल सलुनि के जुम्में की गई ।

दौराने जांच कियाशील खनन पट्टे - शान्तिकिये भूमि में खसरे नं 9 में पिक्लर ए के पश्चिम दिशा में श्री छाजूराम पुत्र कानारन यह उसका परिवार द्वारा किये जा रहे अतिक्रमण को हटवाने हेतु पत्र प्राप्त हुए है खनन पट्टे के किये गये अतिक्रमण की दृष्टि एवं मौका स्थिति रिपोर्ट बाबत क्षेत्र का सयुक्त निरीक्षण खनिज विभाग एवं तहसिल के प्रतिनिधियों द्वारा पुलिस प्रशासन की मौजूदगी में किया जाना आवश्यक है उक्त सयुक्त निरीक्षण दिनांक 15.02.2021 को 10.00 बजे बाद भिजवाना सुनिश्चित करे । जांच रिपोर्ट वास्ते अवलोकनार्थ श्रीमान की सेवामें पेश है ।

Sd

थानाधिकारी

पुलिस थाना प्रागपुरा  
जिला जयपुर ग्रामीण

- प्रतिलिपी 1 श्रीमान उपरक्षण महोदय पावटा जिला जयपुर
- 2 श्रीमान पुलिस उप अधीक्षक महोदय वृत्त कोटपूतली जिला जयपुर ग्रामीण

कामालत देवी (पु.क.) पावटा  
क्रमांक, 1/2 का. 22 / 133-151 दिनांक 19.1.22

पट्टा नं 07/2000  
पट्टा नं 07/2000



श्रीमान सहायक खनिज अभियन्ता एवं भू विज्ञान विभाग कोटपूतली  
श्रीमान पुलिस उप अधीक्षक महोदय कोटपूतली जिला जयपुर ग्रामीण

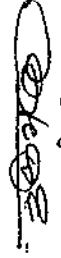
19.1.22

## भौका फर्क रिपोर्ट

आजा रिपोर्ट 15.02.2022 को अधिमान तहसीलदार महोदय  
पानढा के अधिसूचना क्रमांक 100/22 | 153 दि. 19.01.22  
की पाठना में लिज नं. 07/2000 के मोर्के पर खनन विभाग  
द्वारा सर्वेक्टर एव परवारी फॉटिल के सफ मोर्के पर पंडुने  
मोर्के पर एआई विन्दु खसरा नं. 61 से लीज प्लॉट नं. 8  
सीमाज्ञान के प्लॉट स्थापित किया गया है। A से B का  
संयुक्त रूप में सीमाज्ञान D/S द्वारा किया गया जिसमें  
खसरा नं. 61 का नाम कर बनाना है से B से C की लकीर  
पर दोनों तरफ लकीर के बीच हुआ पाया गया जो  
खसरा नं. 91 में है। A तथा B लकीर पर पड़े लकी  
मसल का पिछला हिस्सा अधिसूचना लीज क्षेत्र में आसानी  
भौका फर्क सेवा कर अधिमान की है। समाप्ति है

चित्तम सैना  
सर्वेक्टर कीटपूराली

दि. 15/02/22  
चण्डिगढ़

  
P. K. Singh

राजस्थान-सरकार

**कार्यालय सहायक खनि अभियन्ता, खान एवं भूविज्ञान विभाग, कोटपूतली**

क्रमांक:-सखअ/कोट/सीसी/अप्र-बी/7/2000/2022/

दिनांक:-

श्रीमान तहसीलदार

पावटा जिला जयपुर।

विषय:-खननपट्टा संख्या 7/2000 वास्ते खनिज क्वार्टेज, फैल्सपार निकटग्राम

गुलाबगढ तहसील पावटा जिला जयपुर के संबंध में।

प्रसंग:-खननपट्टाधारी के प्रतिवेदन दिनांक 06.09.2022 के क्रम में।

महोदय,

उपर्युक्त विषयान्तर्गत लेख है कि उक्त वर्णित खननपट्टा संख्या 07/2000 वास्ते खनिज क्वार्टेज, फैल्सपार निकटग्राम गुलाबगढ तहसील पावटा जिला जयपुर में श्री संदीप कुमार शर्मा के पक्ष में प्रभावशील है। श्रीमान के आदेश दिनांक 19.01.2022 की पालना में दिनांक 15.02.2022 को भू-अभिलेख निरीक्षक, द्वारिकापुरा, सर्वेयर कार्यालय हाजा एवं पटवारी दतिल द्वारा संयुक्त मौका जांच की गई। मौके पर स्थाई बिन्दु खसरा नं. 61 से लीज प्वाइन्ट A का सीमाज्ञान के प्वाइन्ट स्थापित किया तथा A से B<sub>1</sub> का संयुक्त रूप में सीमाज्ञान GPS द्वारा किया गया जिसमें छाजूराम पुत्र कानाराम द्वारा अतिक्रमण कर मकान A से B<sub>1</sub> की लाईन पर दोनों तरफ लाईन के बना हुआ पाया गया जो खसरा नं. 91 में है। A से B<sub>1</sub> लाईन पर पड़ने वाले मकान का पिछला हिस्सा अधिकांश लीज क्षेत्र में आता है।

अतः निवेदन है कि उक्त संयुक्त मौका जांच दिनांक 15.02.2022 अनुसार उक्त वर्णित खननपट्टा क्षेत्र में आने वाले अतिक्रमण को हटाने के संबंध में अग्रिम कार्यवाही करने का श्रम करावें।

भवदीय

--Sdc

(लक्ष्मीचन्द मीणा)

सहायक खनि अभियन्ता

कोटपूतली

क्रमांक:-सखअ/कोट/सीसी/अप्र-बी/07/2000/2022/2045

प्रतिलिपि:-निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु:-

1. श्रीमान उपखण्ड अधिकारी, तहसील पावटा जिला जयपुर।

✓ श्री संदीप कुमार शर्मा पुत्र श्री भवानी शंकर शर्मा निवासी वार्ड नं. 08 नीमकाथाना जिला सीकर को सूचनार्थ प्रेषित है।

सहायक खनि अभियन्ता  
कोटपूतली

राजस्थान-सरकार

**कार्यालय सहायक खनि अभियन्ता, खान एवं भूविज्ञान विभाग**

क्रमांक:-सखअ/कोट/सीसी/अप्र-बी/7/2000/2023/

श्रीमान तहसीलदार

पावटा जिला जयपुर।

दिनांक:- 04/08/2023

विषय:-खननपट्टा संख्या 7/2000 वास्ते खनिज क्वार्टरज, फेल्सपार निकटग्राम गुलाबगढ तहसील पावटा जिला जयपुर के संबंध में।

प्रसंग:-कार्यालय के पत्रांक 2043 दिनांक 20.09.2022 एवं पट्टाधारी द्वारा प्रस्तुत प्रतिवेदन दिनांक 04.08.2023 के क्रम में।

महोदय,

उपर्युक्त विषयान्तर्गत निवेदन है कि उक्त वर्णित खननपट्टा क्षेत्र का दिनांक 15.02.2022 को संयुक्त मौका निरीक्षण किया गया। निरीक्षण रिपोर्ट अनुसार मौके पर स्थाई बिन्दु खसरा संख्या 61 से लीज प्लॉट A का सीमाज्ञान के प्लॉट स्थापित किया तथा A से B<sub>1</sub> का संयुक्त रूप में सीमाज्ञान GPS द्वारा किया गया जिसमें छाजूराम पुत्र-कानाराम द्वारा अतिक्रमण कर मकान A से B<sub>1</sub> की लाईन पर दोनों तरफ लाईन के बना हुआ पाया गया जो खसरा संख्या 91 में है। A से B<sub>1</sub> लाईन पर पड़ने वाले मकान का पिछला हिस्सा अधिकांश लीज क्षेत्र में आता है। उक्त प्रासंगिक पत्र के संबंध में अभी तक भी कोई कार्यवाही नहीं हुई है जिससे खान में उत्पादन/निर्गमन पर प्रतिकूल प्रभाव पड़ने से राजस्व का नुकसान हो रहा है।

अतः निवेदन है कि कार्यालय से जारी उक्त प्रासंगिक पत्र एवं पट्टाधारी द्वारा प्रस्तुत प्रतिवेदन अनुसार उक्त वर्णित खननपट्टा क्षेत्र में आने वाले अतिक्रमण को हटाने के संबंध में शीघ्र ही अग्रिम कार्यवाही कराने का श्रम करावे।

भवदीय

(धर्मसिंह मीना)

सहायक खनि अभियन्ता

कोटपूतली

क्रमांक:-सखअ/कोट/सीसी/अप्र-बी/07/2000/2023/286

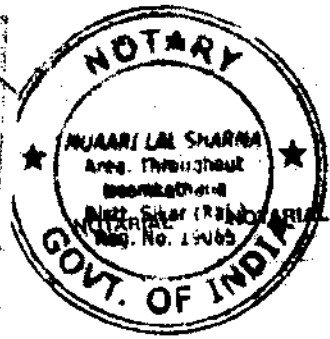
दिनांक:-04/08/2023

प्रतिलिपि:-निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु:-

1. श्रीमान जिला कलक्टर महोदय, जयपुर।
2. श्रीमान अतिरिक्त जिला कलक्टर, कोटपूतली।
3. श्रीमान उपखण्ड अधिकारी, पावटा जिला जयपुर।
4. श्रीमान थानाधिकारी, प्रागपुरा तहसील पावटा जिला जयपुर।
5. श्री संदीप कुमार शर्मा पुत्र श्री भवानी शंकर शर्मा निवासी वार्ड नं. 08 नीमकाथाना जिला सीकर।

सहायक खनि अभियन्ता

कोटपूतली



S. No. 531/2023  
Date 15.08.2023



127350708342V

शुद्ध है किंग

प्रथम पक्ष - हाजूराम मीणा पुत्र श्री कानाराम मीणा उम्र 65 वर्ष  
निवासी कांठिल हाल सिवली जीनगौर तहसील पावरा जिला  
कोटा खतली (राज.)  
द्वितीय पक्ष - सदीप कुमार शर्मा पुत्र श्री भवानी शंकर शर्मा जाति  
श्रावण उम्र 44 वर्ष निवासी वार्ड नं० 17 तीस का थाना

दोनों पक्ष निम्न शर्तों पर हैं :-

- मह कि द्वितीय पक्ष का एक खेत नम्बर 7/2000 वास्ते खनिज  
फैलसफार क्षेत्र 4.96 हेक्टेर नि० ग्राम गुलाबगढ (जीनगौर) तहसील पावरा  
जिला कोटा खतली दिनांक 3-6-2006 से पंजीबद्ध होकर 50 वर्ष हेतु  
डिमांशील है। डिमांशील खेतन पट्टे के उत्तरी-पूर्वी क्षेत्र में प्रथम पक्ष  
का अधिकरण होकर मकानात बने हुए हैं। कुछ मकानात लीज क्षेत्र में  
होकर कुछ मकानात इसके बाहर बने हुए हैं, जिनके लिये सरकार  
कार्रवाई कर रही है।
- मह कि प्रथम पक्ष वेसाव माह अर्थात् अधिकतम 9 माह तक इन  
अधिकरण वाले खेतन मकानात को खाली कर देगा और इन  
मकानात को हराने की कार्रवाई द्वितीय पक्ष करेगा। इन मकानात  
के निर्माण पर जो वास्तविक लागत कार्य हैं उसका उभयतः  
भारण की दृष्टि से द्वितीय पक्ष प्रथम पक्ष को कर देगा। इस  
कार्रवाई का निष्पत्ति रमेश चन्द गुकीर व उसके पौत्रों  
को खाली कर देगा। इस लागत को दोनों पक्ष भाग्यकर लगे

WITNESS

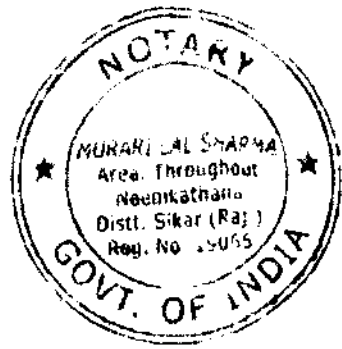
शुद्ध  
यादराम

आमल सिंह

शुद्ध है किंग  
15/08/2023

लागत - 2

S. No. 526/2023  
 Date: 15.08.2023



- (3) यह कि जब तक मैं मकानात नहीं उसे तक तक इन्हे द्वितीय पक्ष किशोरे पर लेगा जो कि 175,000/- रुपये एक लाख पच्चीस हजार रुपये वार्षिक के हिसाब से निर्धारित होकर प्रतिमाह जुगतान किया जाता रहेगा। जिस माह में खतम पक्ष का संचालन नहीं होगा उस माह का किराया देना नहीं होगा।
- (4) यह कि द्वितीय पक्ष के उक्त खतम पक्ष के संचालन में उद्यम पक्ष कोई रुकावट कादि नहीं करेगा और परस्पर सहयोग देगा। यदि खतम पक्ष के संचालन में कोई छोटी मोटी क्षति भी होती है तो उसके लिये उद्यम पक्ष कोई क्षतिपूर्ति की मांग नहीं करेगा।
- (5) यह कि उद्यम पक्ष यदि इन्कर। हालांकि कोई लाकर जोपार करना चाहे तो द्वितीय पक्ष उसे प्राथमिकता से सहयोग देगा, परन्तु इन्की करे, खतम में संचालित अन्य इन्कर, हालांकि कादि के समान ही रहेगी।
- (6) यह कि चौकीदार कादि की आवश्यकता होगी तो द्वितीय पक्ष, उद्यम पक्ष को ही प्राथमिकता देगा।
- (7) यह कि अन्य कोई प्रकार होगा तो उसे महसूस रमेश चंद्र उर्फ व इसके सोने के कादि के माहमद से ही सिपराया जा सकेगा।
- (8) यह कि यदि पेटे इन्कीस हजार रुपये नकद आज द्वितीय पक्ष ने उद्यम पक्ष को दे दिये हैं।

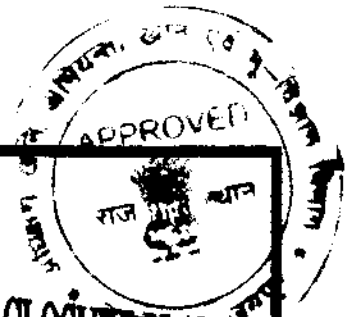
अतः यह अठार टैनिंग इन्के होम हवाक से किग लक्षा पक्ष के सचेता अवस्था में लिखा दिये हैं जो सतद रहे वक्त जरूरत कादि आये।  
 दिनांक 15.08.2023

*(Faint signatures and text, possibly names of the parties involved)*

हस्ताक्षर उद्यम पक्ष  
 अनि  
 हाथराम शर्मा

हस्ताक्षर द्वितीय पक्ष  
 हाथराम शर्मा

CONTENTS EXPLAINED, READ OVER AND ADMITTED CORRECT BY EXECUTANT HENCE ATTESTED  
 MURARI LAL SHARMA  
 NOTARY 15.08.2023  
 NEELKATHANA (RAJ.)



# MODIFIED CUM MINING SCHEME INCLUDING PROGRESSIVE MINE CLOSURE PLAN

(UNDER RULE 29 (8) OF RMMCR 2017 FOR MINOR MINING LEASE)

**FOR**

QUARTZ, FELDSPAR & MASONARY STONE MINE

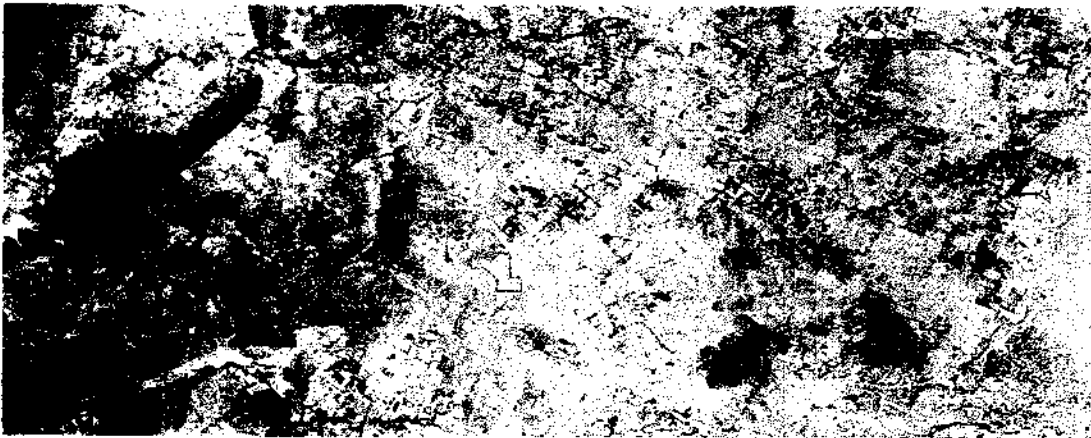
**(M.L. NO. :- 07/2000)**

(4.96 HECTARES AREA)

SCHEME PERIOD-2021-22 TO 2025-26

LAST MODIFIED MINING SCHEME APPROVAL DATE 27-05-22

NEAR VILLAGE :- GULABGARH, TEHSIL - KOTPUTLI, DIST. JAIPUR (RAJ.)



LESSEE

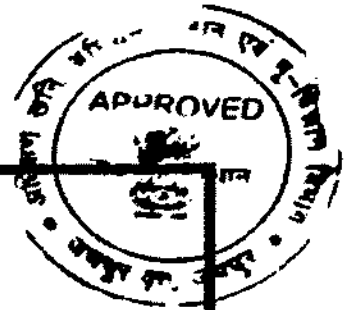
SH. SANDEEP SHARMA S/O SH. BHAWANI SHANKAR SHARMA

WILLAR ROAD, VILLAGE - NEEM KA THANA, DIST. SIKARIM (RAJ.)

This Mining Plan has been Approved  
with M.L. No. 07/2000 (M/2021)  
dated 31/05/22 under RMMCR.

*(Signature)*  
अधीक्षक एम. एम. जयपुर  
जयपुर, जयपुर

**PREPARED BY:-**  
**KAPIL KUMAR GUPTA**  
**RQP/AJM/350/2014/A**  
**CHHIMPO KA MOHALLA, G.S. ROAD,**  
**BIKANER (RAJ.) 334001**  
**MOB. 09314185551, TEL. - 0151-2940100 (O)**



### 7.2.1 PROPOSED RATE OF PRODUCTION WHEN THE MINE IS FULLY DEVELOPED

The production is 499720 tones in third year and 499720 tones in fifth year. 10% variation may take place in target as per market requirement.

### 7.3 MINEABLE RESERVES AND ANTICIPATED LIFE OF THE MINE

As per paragraph 3.5 the geological reserve of Quartz, Feldspar & Masonary stone Mine is = 5341076 tones. Around 1499160 tonnes of ROM is expected to excavate during next five years and then with a target of around 499720 tonnes per year these reserves will give a life of around 10.68 years. Life of mine may be changed as per next five year production and further exploration in future.

### 7.4 Proposed Mining Method:-

As per chapter no-7.0.

### 7.5. CONCEPTUAL MINING PLAN

Conceptual Modified Mining scheme is necessary to know the ultimate limit of the pit crust at surface at the end of lease period. It is also necessary to select the sites for waste dump, site service, plantation etc. in such a place that these sites should not get any disturbance during the life of the mine. Considering the aforesaid aspects the Conceptual Ultimate pit limit. Waste and overburden will be dump at private land of lessee out side the lease area. Khasra no are 115,83,83/121,2,118,119,120,122,125. A plant is also proposed in lease area at SW direction of lease area.

The surface limit of the working at the end of lease period is illustrated on Plate No. 5. The section has been prepared and ultimate slope is drawn over the section.

#### 7.5.1 BLASTING

##### Broad Blasting Parameters

Item	In meters	Others
Deep Hole Blasting		
Deep Hole Machine	-	Down the hole drill
Deep hole drill road	6 meters effective length	
Burden	3 meter	
Spacing	4 meters	
Hole Diameter	100 mm to 110 mm	
Drill Machine		

**SCHEDULE**

General Instructions for the Candidates  
Candidate Name: \_\_\_\_\_

SHRI KIRAN KUMAR SHUKLA  
ADDITIONAL DEPUTY COMMISSIONER

S/N	Q. No.	Answer
①	1	...
②	2	...
③	3	...
④	4	...
⑤	5	...
⑥	6	...
⑦	7	...

Time Allowed: 1 hour  
\* Candidates must write the answers in their own handwriting.  
\* E.T.O.L

**SHIVAM NURSERY**

Ganwari Road, Near Vinayak Vistar Colony  
Chhawani-Neem Ka Thana, Dist. Sikar (Raj.) Pin-332713



INVOICE

Mob. 9649451111  
8432222769

Shri लंदीव कुमार शर्मा 9/0 भवानीशंकर शर्मा  
Add. M.L-7/2000 नि.गा. अलावगढ़ तह. पावडा

Invoice No. 96  
Date : 12-08-2023

S.No.	Description of Plants	Qty.	Rate	Amount
(1)	नीम	20	100	2000
(2)	पीपल	10	150	1500
(3)	बबलू	40	50	2000
(4)	बालमन्वीरा	10	170	1700
(5)	शीशम	15	100	1500
(6)	उलमाहर	5	120	600
(7)	केरज	10	100	1000

Bank Name : Bank of India

Bank A/c. : 746820110000352 IFSC Code : BKID0007468

Amount In Words : दस हजार तीन सौ रुपये मात्र

G.Total

10,300 रुपये

Terms of Sale :

- ◆ Subject to Neem Ka Thana Jurisdiction Only.
- ◆ E. & O.E.

For : Shivam Nursery

Authorised Signatory

# SHIVAM NURSERY

Shree Ganesha Namh



Mob. 9649451111  
8432222769

INVOICE

Ganwari Road, Near Vinayak Vistar Colony  
Chhawani-Neem Ka Thana, Dist. Sikar (Raj.) Pin-332713

S.No.	Description of Plants	Qty.	Rate	Amount
1	मकई, अमर, अमर, अमर, अमर	100	200	20000

Invoice No. 347

Date: 11/08/2024

7/2000

श्री गणेश - अमर (अमर)

Shri Add. 11 - अमर (अमर)

Bank Name : Bank of India	Bank A/c. : 746820110000352 IFSC Code : BKID0007468
Amount In Words : 20000/-	20000
G.Total	

Terms of Sale :

◆ Subject to Neem Ka Thana Jurisdiction Only.

◆ E. & O.E.

For: Shivam Nursery  
Authorised Signatory

# SHIVAM NURSERY

Shree Ganeshya Namah



Mob. 9649451111  
8432222769

Ganwari Road, Near Vinayak Vistar Colony  
Chhawani-Neem Ka Thana, Dist/Sikar (Raj.) Pin-332713

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

Shri. 348 Invoice No. 348  
Date : 05/08/2024

For : Shivam Nursery  
Authorized Signatory

Terms of Sale :  
♦ E & O.E.  
♦ Subject to Neem Ka Thana Jurisdiction Only.

S.No.	Description of Plants	Qty.	Rate	Amount
1.	श्री, 348 Invoice No. 348	200	200	40000

Bank Name : Bank of India  
Bank A/c : 746820110000352 IFSC Code : BKID0007468

Amount In Words : 40000/-



MINISTRY OF MINES

NOTIFICATION

New Delhi, the 26th July, 2012

GSR 593(E) — In exercise of the powers conferred by section 13 of the Mines and Minerals (Development and Regulation) Act, 1957 (69 of 1957), the Central Government hereby makes the following rules further to amend the Mineral Concession Rules, 1960, namely:—

1. (1) These rules may be called the Mineral Concession (Amendment) Rules, 2012.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Mineral Concession Rules, 1960 (hereinafter referred to as the "rules") in rule 2 after clause (ii), the following clause shall be inserted, namely:—

(ii.a) "illegal mining" means any reconnaissance or prospecting or mining operation undertaken by any person or a company in any area without holding a reconnaissance permit or a prospecting licence or, as the case may be, a mining lease, as required under sub-section (1) of section 4 of the Act.

*Explanation:—* For the purpose of this clause,

(a) violation of any rules, other than the rules made under section 23C of the Act, within the mining lease area by a holder of a mining lease shall not include illegal mining;

(b) any area granted under a reconnaissance permit or a prospecting licence or a mining lease, as the case may be, shall be considered as an area held with lawful authority by the holder of such permit or licence or a lease, while determining the extent of illegal mining.

3. In the said rules, in rule 26 after sub-rule (3), the following sub-rule shall be inserted, namely:—

"(4) Notwithstanding anything contained in sub-rule (1), where an applicant for renewal of mining lease under rule 24A is convicted of illegal mining, and there are no interim orders of any court of law suspending the operation of the order of such conviction in appeals pending against such conviction in any court of law, the State Government may, after giving such applicant an opportunity of being heard and for reasons to be recorded in writing and communicated to the applicant, refuse to renew such mining lease."

4. In the said rules, in rule 27 after sub-rule (4), the following sub-rule shall be inserted, namely: -

"(4A) If the lessee holding a mining lease or a licensee holding a prospecting licence, is convicted of illegal mining and there are no interim orders of any court of law suspending the operation of the order of such conviction in appeals pending against such conviction in any court of law, the State Government may, without prejudice to any other proceedings that may be taken under the Act or the rules framed thereunder, after giving such lessee or licensee an opportunity of being heard and for reasons to be recorded in writing and communicated to the lessee or licensee, determine such mining lease or, as the case may be, cancel such prospecting licence and forfeit whole or part of the security deposit."

[F. No. 16/159/2011-M. VI]

G SRINIVAS, Jt. Secy.

Note:—The Mineral Concession Rules were published in the Official Gazette, vide G.S.R. No. 1398 dated 26<sup>th</sup> November, 1960 and later amended vide notification no. G.S.R. 883(E), dated the 10<sup>th</sup> December, 2009.

*Handwritten notes and signatures:*  
TICK  
11/11/2011  
[Illegible handwritten text and signatures]



सर्वजन हिताय

!! सर्वे सन्तु निरामया !!

सर्वजन हिताय



# सर्व समाज जन सेवा प्रकल्प

## 52वाँ निःशुल्क सुपर स्पेशियलिटी

### हृदय एवं मूत्र रोग चिकित्सा परामर्श शिविर

### दिनांक - 3 नवम्बर 2024, रविवार

प्रातः 9:30 बजे से दोपहर 12:30 बजे तक रजिस्टर्ड एवं उपस्थित मरीज ही को जारीगी।

**स्थान - संकल्प क्लासेज परिसर, खेतड़ी मोड़, नीमकाशाना**

प्रिय बन्धुओं,

सर्व समाज व ब्राह्मण महासभा, नीमकाशाना द्वारा प्रत्येक माह के पहले रविवार को राजस्थान में एकमात्र निःशुल्क एवं नियमित निःशुल्क जाँच एवं परामर्श शिविर आयोजित हो रहा है। जिसमें हृदय एवं मूत्र रोग से सम्बन्धित विभिन्न शिवालयों हेतु जाँच व परामर्श दिया जायेगा।

### हृदय रोग विशेषज्ञ (कार्डियोलॉजिस्ट)

#### डॉ. जुगल शर्मा

M.D. D.M.  
Cardiology

(निदेशक, रघुराज अस्पताल, इस्कॉन बस्ति के समान, खेतड़ी मोड़, नीमकाशाना)  
पूर्वानुभव - संजय गांधी पी.जी.आई., लखनऊ)

हृदयघात (हार्ट अटैक), वाल्व की बीमारी, हृदय की अनियमित धड़कन, चलने-फिरने पर श्वास भूलना, छाती में दर्द होना, पैरों में सूजन आना, बेहोशी होना, बच्चों के हृदय में छेद होना व हृदय की सभी बीमारियाँ

### मूत्र रोग विशेषज्ञ (यूरोलॉजिस्ट)

#### डॉ. कुलदीप शर्मा

M.S. D.N.B. M.C.H.  
Urology (Gold Medalist)

(निदेशक, K.G. स्टोन हॉस्पिटल, आवा गोगर रोड, अजमेर)  
पूर्वानुभव - किंग जार्ज मेडिकल विश्वविद्यालय, लखनऊ)

किडनी व पेशाब की शैली/नली में पथरी, पेशाब की धार कमजोर होना, पेशाब नली में रुकावट होना, पेशाब के लिए जोर लगाना, प्रोस्टेट की समस्या, पेशाब में खून आना व जलन होना आदि परेशी

शिविर में निःशुल्क जाँच :- रक्तचाप, यूरोप्लोमेट्री (पेशाब की धार) आदि।

रोगी अपनी पुरानी पर्ची, जाँच रिपोर्ट व अन्य आवश्यक कागजात अवश्य साथ लेकर लावें।

रजिस्ट्रेशन 3 नवम्बर 2024 को प्रातः 9:15 बजे से दोपहर 12:30 बजे तक शिविर स्थल पर ही होगा।

अधिक जानकारी व पुछताछ के लिए सम्पर्क करें :- श्री सुधाच शर्मा (प्राचार्य हसामपुर) 9694499499

श्री रामावतार गुर्जर (निदेशक-बिहारीपुर) 9828034094, श्री राजेन्द्र शर्मा 9460835993

श्रीमती संगीता शर्मा (पूर्व सरपंच) 9828089281, एडवोकेट योगेश शर्मा 8003844951

इंजि. भवानी सेनी (निदेशक-सरस्वती कॉलेज, पाटन) 9460931363

श्री रणजीत कुमावत (कोषाध्यक्ष-कुमावत समाज) 9460932254

श्री राधेश्याम-सरोज शर्मा (से.नि. प्रधानाचार्य) 9414796277

निदेशक

### प्रोफेसर भवानीशंकर शर्मा

"अध्यक्ष"

सर्व समाज एवं ब्राह्मण महासभा

मध्य समस्त सर्व समाज

जिला-नीमकाशाना

Mob. 9414835522

के दे (उपरोक्त) के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

अनुसूचित जाति (अ.जा.)

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

के अन्तर्गत 17 अक्टूबर 2021 को जारी की गई थी।

11/11/21

⑥ खनन परमाधारी द्वारा खसरा 80,81 की भूमी पूर्व से हाबिज कश्तकारी से भी ली हुई है खनन पूर्व में हाबिज कश्तकारी द्वारा खनन भी सुधुर्द किया गया है खनन परमाधारी द्वारा भूमी पर पूर्व में हाबिज कश्तकारी वाली के वारिसों से क्रय की है निम्न पत्र में खनन परमाधारी को लीज क्षेत्र में गिरे जाने का खनन सुधुर्द किया गया है।

⑦ पूर्ण भूमी का सिद्धि तक्रारमा नहीं हुआ है सभी खातेदार साहबवातेदार में है अतः यह त्रय-कक्षा सुशिकल है कि किस खातेदार का हिस्सा कष्ट पर है। तक्रारमा हेतु वाद माननीय न्यायालय उपखण्ड मजिस्ट्रेट के यत्र विचाराधीन है खम अरथाई निवेधाना जारी है रिपोर्ट श्रीमान को पेश है

जमोत  
30/09/24  
प. हारिसपुरा

कायलिया तहसीलदार (भू.अ.) पावटा  
क्रमांक: भू.अ/2024/ दि.

सत्य प्रतिलिपि  
तहसीलदार, पावटा

कानूनगा  
जयपुर



भारत सरकार / Government of India  
श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety  
अजमेर क्षेत्र / Ajmer Region  
ई मेल : [dgmsajr@gmail.com](mailto:dgmsajr@gmail.com)  
फैक्स 0145- 2425792, दूरभाष : 0145-2425537 का  
आनासागर लिंक रोड, अजमेर- 305 001



पत्र संख्या : AJR/DDMS/2023/ 181

दिनांक 10/01/2023

प्रेषक:

खान सुरक्षा उपनिदेशक / Dy. Director of Mines Safety,  
अजमेर क्षेत्र, अजमेर / Ajmer Region, Ajmer.

सेवा में

श्री संदीप कुमार शर्मा पुत्र भवानी शंकर शर्मा

खान मालिक : गुलाबगढ क्वार्टेज एवं फेल्सपार खान (एम एल संख्या 07/2000)

निवासी वार्ड संख्या 16, नीमकाथाना,

जिला सीकर, राजस्थान 332713

विषय : श्री संदीप कुमार शर्मा की गुलाबगढ क्वार्टेज एवं फेल्सपार खान (एम एल संख्या 07/2000)  
में अभिकर्ता की नियुक्ति के संबंध में।

महोदय

कृपया उपर्युक्त विषय पर आपके अभिकर्ता के नियुक्ति के फार्म 1, दिनांक 01.01.2023 को प्रासंगिक करें।

इस संबंध में आपको अवगत कराया जाता है कि आपकी गुलाबगढ क्वार्टेज एवं फेल्सपार खान (एम एल संख्या 07/2000), के अभिकर्ता के रूप में श्री रामशरन गुर्जर पुत्र श्री कासी राम गुर्जर की नियुक्ति इस निदेशालय के रिकार्ड में दर्ज कर ली गई है। उपरोक्त खान में खनन कार्य नियुक्त अभिकर्ता खान अधिनियम, 1952, उसके अंतर्गत बने विनियमों एवं इस निदेशालय द्वारा प्रदत्त अनुमति में दी गई शर्तों के अनुसार के अनुसार प्रबंधक की देखरेख में करवा सकते हैं।

आपके सूचनार्थ प्रेषित है।

भवदीय / Yours faithfully,

(सुरजीत कटेवा / Surjeet Katewa)

खान सुरक्षा उपनिदेशक / Dy. Director of Mines Safety,  
अजमेर क्षेत्र, अजमेर / Ajmer Region, Ajmer.

21/12/17

Page No. 2

I, MUKARI LAL SHARMA (Name of the party) residing at ...  
 do hereby certify that ...  
 the above mentioned ...  
 is/are the true and correct copy of the original ...  
 and I have verified the same.

Witness

Witness  
**WITNESS**

I, MUKARI LAL SHARMA (Name of the party) residing at ...  
 do hereby certify that ...  
 the above mentioned ...  
 is/are the true and correct copy of the original ...  
 and I have verified the same.

I, MUKARI LAL SHARMA (Name of the party) residing at ...  
 do hereby certify that ...  
 the above mentioned ...  
 is/are the true and correct copy of the original ...  
 and I have verified the same.

I, MUKARI LAL SHARMA (Name of the party) residing at ...  
 do hereby certify that ...  
 the above mentioned ...  
 is/are the true and correct copy of the original ...  
 and I have verified the same.



व्यक्तिगत	...
व्यक्तिगत	...



S. NO. 397/2013  
 Date: 25.07.2013

2018/11/23  
3-2018/11/23

1. (Name) (Address) 2. (Name) (Address) 3. (Name) (Address)

4. (Name) (Address) 5. (Name) (Address) 6. (Name) (Address)

7. (Name) (Address) 8. (Name) (Address) 9. (Name) (Address)

10. (Name) (Address) 11. (Name) (Address) 12. (Name) (Address)

13. (Name) (Address) 14. (Name) (Address) 15. (Name) (Address)

WITNESS



S. No. 397/2023  
Date: 25.07.2023

S. No. 397/2023  
Date 05.07.2023



इस दायी अडुवा सारी वाहन के ले परिवहन करेगा स्व लोने  
व ले जोके की लिगे सारी नी उकी की होगी।

अतः यह अडुवा पर शकी खुशी प्रोब होस खास के  
किग वाशा परा के सोनेना अवस्था मे लिखा किग है जो  
सनाद रहे वक्त जाकरत काफ कावे।

दिनांक 05.07.2023

साक्षी  
1. मनीष का 111

ह काकर उप्रम पर

मवानी शंकर शर्मा 260 सी हरिद्वार  
शर्मा लालि ब्राह्म निवासी वार्ड  
नं- 17 नीम का थाना

ह काकर (दिलीप पर)  
21/11/2021

CONTENTS EXPLAINED READ  
OVER AND ADMITTED CORRECT  
BY EXECUTANT HENCE ATTESTED

MURARI LAL SHARMA  
NOTARY  
NEEM KA THANA (RAJ.)  
05.07.2023

समक्ष: श्रीमान् सहायक खनि अभियन्ता,  
खान एवं भूविज्ञान विभाग,  
कोटपूतली, राजस्थान।

Annexure

08

विषय : राष्ट्रीय हरित ट्रिब्यूनल, केन्द्रीय जोन ब्रांच भोपाल के मूल आवेदन नं. 223 / 2024  
(CZ) खनन ग्रस्त संघर्ष समिति बनाम् केन्द्रीय सरकार एण्ड अटर्न्स।  
संदर्भ : आपका पत्र क्रमांक दिनांक

महोदय,

निवेदन है कि संदर्भित पत्र का प्रत्युत्तर देते हुए प्रति का पृष्ठांकन निम्न  
अधिकारियों को भी किया जा रहा है :-

1. जिला कलेक्टर के प्रतिनिधि उपखण्ड अधिकारी पावटा।
2. खान सुरक्षा निदेशालय के प्रतिनिधि उप निदेशक, अजमेर।
3. SEAC प्रतिनिधि श्री संजीव कुमार शर्मा, जयपुर।

मान्यवर,

आपके पत्र का प्रत्युत्तर निम्नानुसार प्रस्तुत है :-

1. कि नियमानुसार स्वीकृत / क्रियाशील खनन पट्टा 13/2007 के अन्तर्गत मानवीय  
आवास से नियमानुसार 45 मीटर की दूरी छोड़कर खनन कार्य किया जाता रहा है।  
साथ ही खान सुरक्षा निदेशालय, अजमेर द्वारा नियुक्त माईन्स मैनेजर की देख-रेख में  
अधिकृत मेट के साथ छोटी ब्लॉस्टिंग का कार्य नियमानुसार किया जाता रहा है। खनन  
कार्य में आवास एवं वन्य पर्यावरण को मद्देनजर रखते हुए डीया द्वारा जारी वैद्य ई.सी  
के परिप्रेक्ष्य में कार्य किया जाता रहा है।
2. कि खनन पट्टा 13/2007 के लिए स्वीकृत / क्रियाशील क्षेत्र की अधिकांश भूमि  
शासकीय है और आंशिक भाग निजी भूमि में गिरता है। निजी भूमि में सहमति लेकर  
खनन करने के शपथ पत्र की प्रस्तुती के बाद नियमानुसार खनन पट्टा स्वीकृत हुआ  
है। खनन पट्टे का ख.नं. 84 जो कि राजस्व रिकॉर्ड में गै.मु. नाला दर्ज है के संबंध में  
मौका स्थिति अनुसार गै. मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा 13/2007 एवं  
7/2000 की स्वीकृति वक्त मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डबुक  
दिनांक 5-6-2003 एवं अन्य मौका रिपोर्ट दिनांक 25-8-2003 व संशोधित क्षेत्र की



पुनः मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिक्स्डबुक दिनांक 20-1-2013 करती हैं। जिनमें कहीं भी नाले का उल्लेख नहीं है। साथ ही क्षेत्र की जीटी शीट नम्बर 54 ऐ/2 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है। इसकी पुष्टि हेतु आपका (सहायक खनि अभियन्ता कोटपूतली का) पत्र दिनांक 25-4-2024 जो संदीप शर्मा व मुझ को जारी हुआ है के बिन्दु नम्बर 1 में भी तथ्यों का खुलासा किया गया है। यहां पर यह उल्लेख समीचीन है कि राजस्थान सरकार के निदेशालय खान एवं भू विज्ञान विभाग ने अपनी ई-निलामी विज्ञापि दिनांक 1-7-2024 में खनिज बजरी का खनन पट्टा गै.मु. नदी में ही जारी किया है। सुलभ अवलोकनार्थ पत्रों की प्रति संलग्न है। अर्थात् जब गै.मु. नदी में खनन पट्टे जारी हो रहे हैं और मेरे यहां तो मात्र राजस्व अभिलेख में ही नाले का उल्लेख है। मौके पर नाला नहीं है। अतः यह आक्षेप अपास्त योग्य है। खनन पट्टे के बाहर स्थित मकान जो कि इसकी स्वीकृति के बाद में बने है, से भी नियमानुसार 45 मीटर दूरी छोड़कर खनन कार्य किया जाता रहा है। खनन पट्टे के 45 मीटर परिधि में कोई भी तालाब या जोहड़ नहीं है। खनिज नियमानुसार ही खनन कार्य होता है। खनन पट्टा क्षेत्र वन भूमि रहित की पुष्टि होकर ही स्वीकृत हुआ है पास ही के खनन पट्टे के संदर्भ में वनभूमि से दूरी का सर्वे दिनांक 25-10-2024 के अनुसार वन की किस्म रक्षित वन खण्ड गांवड़ी- 68 है ना कि सघन वन। उल्लेखनीय है कि सम्पूर्ण राजस्थान में कहीं भी सघन वन परिभाषित नहीं है। साथ ही वन्य जीवों का भी यहां कोई साक्ष्य नहीं है। उल्लेखनीय है कि पास ही के नियमानुसार स्वीकृत खनन पट्टा क्षेत्र से 10 वर्ग कि.मी. की परिधि में कोई भी राष्ट्रीय अभयारण्य / पक्षीविहार नहीं होना चाहिये, जो कि नहीं है जिसकी पुष्टि हेतु उपवन संरक्षक वन्य जीव जयपुर, उपवन संरक्षक बाघ परियोजना सरिस्का, उपवन संरक्षक (वन्य जीव) चिड़ियाघर जयपुर का प्रमाण पत्र संलग्न है। खनन पट्टा 13/2007 की खनन संक्रियाओं के परिप्रेक्ष्य में आक्षेपित बिन्दुओं का प्रत्युत्तर निम्न है :-

(a) कि खनन पट्टा क्षेत्र में डीया द्वारा जारी पर्यावरण क्लीयरेन्स के परिप्रेक्ष्य में खनन संक्रियायें निष्पादित हुई हैं। अभी दिनांक 8-11-2024 को माननीय सर्वोच्च न्यायालय ने दिनांक 7-11-2024 को डीया की क्लीयरेन्स के परिप्रेक्ष्य में जारी खनन गतिविधियां बन्द करने के आदेश पर स्थगन आदेश जारी किया है। इस प्रकार यह आक्षेप भी अपास्त योग्य है।



(b) कि खनन पट्टे के पास में स्थित मकानों से नियमानुसार 45 मीटर दूरी छोड़कर खनन गतिविधियां की जाती रही हैं। खनन पट्टे में खान सुरक्षा निदेशालय द्वारा अधिकृत फोरमैन / मैनेजर / मैट की देख-रेख में ही सुरक्षित ब्लॉस्टिंग कार्य होता रहा है। वर्तमान में प्रबंधक नियुक्त हेतु आवेदन खान सुरक्षा निदेशालय अजमेर के यहां विचाराधीन है अर्थात् प्रबंधक नियुक्त किया जा चुका है उसका अनुमोदन शेष है। क्षेत्र में की गई छोटी व साइलेन्ट ब्लॉस्टिंग से आस-पास के मकानों में ना तो क्षति हुई है और ना ही कोई दरारे आई हैं। तथाकथित रिपोर्ट दिनांक 4-10-2022 मात्र सर्वेयर की है ना कि सहायक खनि अभियन्ता कोटपूतली की और उसमें भी मात्र मकानों में दरार होना उल्लेखित है। यह उल्लेखित नहीं है कि ब्लॉस्टिंग से दरारे आई हैं। उल्लेखनीय है कि उक्त रिपोर्ट में जब खनन कार्य ही बन्द पाया गया है तो फिर ब्लॉस्टिंग से दरारे होना कैसे सम्भव है? वास्तविकता यह है कि ये दरारे भवन निर्माण में प्रयुक्त त्रुटी / हल्की निर्माण सामग्री के कारण आई है जिनको कि खनन कार्य से जोड़ा जाना पूर्णतया असत्य है क्योंकि खनन कार्य तो बन्द था।

यहां यह उल्लेख प्रासांगिक है कि निकट के खनन पट्टा 7/2000 के क्षेत्र में अतिक्रमणी छाजूराम मीणा पुत्र श्री कानाराम मीणा ने दिनांक 15-8-2023 को उल्लेखित अण्डरटेकिंग जो कि नोटेराईज्ड भी है, में उल्लेखित किया है कि क्रियाशील खनन पट्टे 07/2000 के उत्तरी-पूर्वी क्षेत्र में उसका अतिक्रमण होकर मकान बने हुए हैं। कुछ मकान लीज क्षेत्र में और कुछ बाहर बने हुए हैं, जिनको हटाने के लिए सरकार कार्यवाही कर रही है। इन मकानों को अगले 9 माह तक खाली करने की इसने घोषणा की है और मानवीय दृष्टि से खनन पट्टाधारी इसके मकानों की वास्तविक लगात जो कि रमेशचन्द्र गूर्जर व उसके भाई निर्धारित कर देंगे, उसे प्रदान करेगा और 175000/- रुपये वार्षिक के हिसाब से प्रतिमाह इनका किराया देने व 21000/- रुपये साईं पेटे लेने का भी इन्होंने कार्य किया है। साक्षी के तौर पर इसके बड़े बेटे ने हस्ताक्षर किये हैं। बाद में अन्य लोगों के बहकावे में आकर इन्होंने मकान ना हटाने व लिये हुए 21000/- रुपये भी वापस ना देने का कुकृत्य किया है। इस प्रकार स्वयं छाजूराम द्वारा उल्लेखित नोटेराईज्ड तथ्यों से स्पष्ट है कि यह मात्र अतिक्रमण है ना कि आवासीय पैतृक मकान और ना ही किसी प्रकार की ब्लॉस्टिंग से दरारे आने की स्वीकारोक्ति है। जबकि यह लिखावट पूर्वोक्त दरारे आने के शिकायती पत्र की जांच रिपोर्ट दिनांक 4-10-2022 से कहीं बाद की तिथि दिनांक 15-8-2023 की है। इस प्रकार इसके मिथ्या आक्षेप अपास्त योग्य हैं।





(c) क्षेत्र में खान सुरक्षा निदेशालय द्वारा निर्देशित नियमों के अनुसार ही सुरक्षित व सुप्रबंधित ब्लास्टिंग की जाती रही है। अतः यह आक्षेप भी मिथ्या होकर अपास्त योग्य है।

(d) कि ख.नं. 84 के राजस्व रिकॉर्ड में नाला होने व वास्तविकता में मौके पर नहीं होने का विस्तृत प्रामाणिक वर्णन पूर्व में किया गया है तथा ओवरबर्डन व अपशिष्ट हेतु अनुमोदित खनन योजना के अनुसार ही मलबा हमारे क्षेत्र में डाला गया है। इस प्रकार यह आक्षेप भी मिथ्या होकर अपास्त योग्य है।

(e) खनन पट्टा क्षेत्र की 45 मीटर परिधि में कोई तालाब / जोहड़ आदि नहीं हैं। अपशिष्ट डालने हेतु अनुमोदित खनन योजना के अनुसार स्थान निर्धारित है जहां पर इसे डाला जा रहा है। इस प्रकार तालाब व जोहड़ में अपशिष्ट / मलबा डालने का आक्षेप मिथ्या होकर अपास्त योग्य है।

(f) खनन पट्टा 13/2007 से नियमानुसार वन खण्ड बहुत दूर है। भेरे द्वारा वन विभाग की भूमि में कोई भी मलबा नहीं डाला गया है। यह उल्लेख और भी समीचीन है कि खनन पट्टे में आवागमन का सम्पूर्ण रास्ता खनन पट्टाधारी 7/2000 की निजि स्वामित्व का है। जिसमें से हमारे खनन पट्टे पट्टे 13/2007 का खनिज भी निर्गमित किया गया है एवं किया जाता रहेगा। अतः वन भूमि में से रास्ते बनाने का आक्षेप पूर्णतया मिथ्या ही नहीं अपितु पूर्वाग्रहों से गृहित होकर अपास्त योग्य है।

(g) कि खनन पट्टे में खनन संक्रियायें Air ( Prevention and Control of Pollution) Act,1981 के अनुसार ही की जा रही हैं। उल्लेखनीय है कि पट्टाधारी ने प्रति वर्ष क्षेत्र में विपुल वृक्षारोपण किया है। साथ ही खनन पट्टा क्षेत्र व आस-पास और भी वृक्षारोपण किया जाता रहा है। जिसकी फोटो प्रति पालना रिपोर्ट के साथ भी संलग्न की गई हैं।

3. अपशिष्ट / ओवर बर्डन को तालाब / जोहड़ की जगह पूर्वोक्त अनुमोदित खनन योजना के निर्धारित स्थान पर ही डाला जा रहा है। वन भूमि में अपशिष्ट / ओवरबर्डन डालने का आक्षेप मिथ्या है एवं वन भूमि से कोई भी रास्ता ना बनाकर निकटस्थ पट्टाधारी की निजि भूमि में से रास्ता स्थित है जोकि मौके पर भी विद्यमान है। ब्लास्टिंग खान सुरक्षा निदेशालय द्वार नियुक्त मैनेजर / फोरमैन / मैट की देख-रेख में सुरक्षित व सुप्रबंधित एवं नियमानुसार की जाती रही हैं। खनिज नियमानुसार खनन



पट्टाखारी, एमएल नं.13/2007

भारतीय  
भाषा समिति के अध्यक्ष

संलग्न: उक्तानुसार।  
सादर।

कष्ट करें।

आतः प्रत्यक्ष प्रत्यक्ष कर निर्धारण है कि अपने स्तर पर भी पत्र जारी करवाने का

10. यह कमेटी से संबंधित है।
  9. अभी तक रिट की पूर्ण प्रति अग्राह्य है।
  8. इसमें कमेटी की रिपोर्ट व नोट्स अधिकांश का वर्णन है।
  7. उल्लेखित संयुक्त समिति के तीनों अधिकारियों को तथ्यात्मक प्रस्तुती दी जा रही है।
  6. सम्पूर्ण रिट की प्राप्ति होने पर यथावित प्रत्यक्ष प्रेषण हेतु प्रतिबद्ध हूँ।
  5. यह तथ्य आवेदक के विचार की अभिव्यक्ति है।  
जाते रहें और रहेंगे।
  4. पर्यावरण से संबंधित कोई भी विपरीत कार्य ख.प. क्षेत्र पर नहीं हो रहा है। ख.प. क्षेत्र के पास विपुल वृक्षारोपण किया गया है जिससे पर्यावरण अनुकूल हो रहा है। इस प्रकार प्राकृतिक पर्यावरण को अनुकूल करने के लिए अनेक कार्य किये जा रहे हैं और किये जाते रहेंगे।
- ही नियमानुसार किये जायें हैं जो कि किसी भी दृष्टि से अवैध खनन की श्रेणी में नहीं नहीं होगा, प्रति संगठन है। इस प्रकार से हर सम्पूर्ण कार्य ख.प. क्षेत्र के अन्तर्गत अधीन बनाये गये नियमों से भिन्न किसी नियम का उल्लंघन अवैध खनन में सम्मिलित खनन पट्टाखारक द्वारा खनन पट्टा क्षेत्र के भीतर अधिनियम की धारा 23 (सी) के भारत सरकार के खान मंत्रालय द्वारा जारी राजपत्र दिनांक 26-7-2012 के अनुसार के उक्त आक्षेप सिद्धा होकर अपास्त योग्य है। यहां यह उल्लेख भी समीचीन है कि कंसिन्ट्रू ऑपरेटेड लोकर ही खनन कार्य किया जा रहा है। इस प्रकार विन्डू नम्बर 3 पट्टा क्षेत्र के 10 वर्ग कि.मी. में कोई भी राष्ट्रीय अभयारण्य / पक्षी विहार नहीं है।

M.L. 13/2007

समक्ष: श्रीमान् सहायक खनि अभियन्ता,  
खान एवं भूविज्ञान विभाग,  
कोटपूतली, राजस्थान।

विषय : राष्ट्रीय हरित ट्रिब्यूनल, केन्द्रीय जोन ब्रांच भोपाल के मूल आवेदन नं. 223/2024  
(CZ) खनन ग्रस्त संघर्ष समिति बनाम् केन्द्रीय सरकार एण्ड अदर्स।  
संदर्भ : आपका पत्र क्रमांक दिनांक

महोदय,  
निवेदन है कि संदर्भित पत्र का प्रत्युत्तर देते हुए प्रति का पृष्ठांकन निम्न  
अधिकारियों को भी किया जा रहा है :-

1. जिला कलेक्टर के प्रतिनिधि उपखण्ड अधिकारी पावटा।
2. खान सुरक्षा निदेशालय के प्रतिनिधि उप निदेशक, अजमेर।
3. SEAC प्रतिनिधि श्री संजीव कुमार शर्मा, जयपुर।

मान्यवर,

आपके पत्र का प्रत्युत्तर निम्नानुसार प्रस्तुत है :-

1. कि नियमानुसार स्वीकृत / क्रियाशील खनन पट्टा 13/2007 के अन्तर्गत मानवीय  
आवास से नियमानुसार 45 मीटर की दूरी छोड़कर खनन कार्य किया जाता रहा है।  
साथ ही खान सुरक्षा निदेशालय, अजमेर द्वारा नियुक्त माईन्स मैनेजर की देख-रेख में  
अधिकृत मेट के साथ छोटी ब्लॉस्टिंग का कार्य नियमानुसार किया जाता रहा है। खनन  
कार्य में आवास एवं वन्य पर्यावरण को मद्देनजर रखते हुए डीया द्वारा जारी वैद्य ई.सी  
के परिप्रेक्ष्य में कार्य किया जाता रहा है।
2. कि खनन पट्टा 13/2007 के लिए स्वीकृत / क्रियाशील क्षेत्र की अधिकांश भूमि  
शासकीय है और आंशिक भाग निजी भूमि में गिरता है। निजी भूमि में सहमति लेकर  
खनन करने के शपथ पत्र की प्रस्तुती के बाद नियमानुसार खनन पट्टा स्वीकृत हुआ  
है। खनन पट्टे का ख.नं. 84 जो कि राजस्व रिकॉर्ड में गै.मु. नाला दर्ज है के संबंध में  
मौका स्थिति अनुसार गै. मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा 13/2007 एवं  
7/2000 की स्वीकृति वक्त मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डबुक  
दिनांक 5-6-2003 एवं अन्य मौका रिपोर्ट दिनांक 25-8-2003 व संशोधित क्षेत्र की



पुनः मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डबुक दिनांक 20-1-2013 करती हैं। जिनमें कहीं भी नाले का उल्लेख नहीं है। साथ ही क्षेत्र की जीटी शीट नम्बर 54 रे/2 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है। इसकी पुष्टि हेतु आपका (सहायक खनि अभियन्ता कोटपूतली का) पत्र दिनांक 25-4-2024 जो सदीप शर्मा व मुझ को जारी हुआ है के बिन्दु नम्बर 1 में भी तथ्यों का खुलासा किया गया है। यहां पर यह उल्लेख समीचीन है कि राजस्थान सरकार के निदेशालय खान एवं भू विज्ञान विभाग ने अपनी ई-निलामी विज्ञापित दिनांक 1-7-2024 में खनिज बजरी का खनन पट्टा गै.मु. नदी में ही जारी किया है। सुलभ अवलोकनार्थ पत्रों की प्रति संलग्न है। अर्थात् जब गै.मु. नदी में खनन पट्टे जारी हो रहे हैं और मेरे यहां तो मात्र राजस्व अभिलेख में ही नाले का उल्लेख है। मौके पर नाला नहीं है। अतः यह आक्षेप अपास्त योग्य है। खनन पट्टे के बाहर स्थित मकान जो कि इसकी स्वीकृति के बाद में बने है, से भी नियमानुसार 45 मीटर दूरी छोड़कर खनन कार्य किया जाता रहा है। खनन पट्टे के 45 मीटर परिधि में कोई भी तालाब या जोहड़ नहीं है। खनिज नियमानुसार ही खनन कार्य होता है। खनन पट्टा क्षेत्र वन भूमि रहित की पुष्टि होकर ही स्वीकृत हुआ है पास ही के खनन पट्टे के संदर्भ में वनभूमि से दूरी का सर्वे दिनांक 25-10-2024 के अनुसार वन की किस्म रक्षित वन खण्ड गांवड़ी- 68 है ना कि सघन वन। उल्लेखनीय है कि सम्पूर्ण राजस्थान में कहीं भी सघन वन परिभाषित नहीं है। साथ ही वन्य जीवों का भी यहां कोई साक्ष्य नहीं है। उल्लेखनीय है कि पास ही के नियमानुसार स्वीकृत खनन पट्टा क्षेत्र से 10 वर्ग कि.मी. की परिधि में कोई भी राष्ट्रीय अभयारण्य / पक्षीविहार नहीं होना चाहिये, जो कि नहीं है जिसकी पुष्टि हेतु उपवन संरक्षक वन्य जीव जयपुर, उपवन संरक्षक बाघ परियोजना सरिस्का, उपवन संरक्षक (वन्य जीव) चिड़ियाघर जयपुर का प्रमाण पत्र संलग्न हैं। खनन पट्टा 13/2007 की खनन संक्रियाओं के परिप्रेक्ष्य में आक्षेपित बिन्दुओं का प्रत्युत्तर निम्न है

:-

(a) कि खनन पट्टा क्षेत्र में डीया द्वारा जारी पर्यावरण क्लीयरेंस के परिप्रेक्ष्य में खनन संक्रियायें निष्पादित हुई हैं। अभी दिनांक 8-11-2024 को माननीय सर्वोच्च न्यायालय ने दिनांक 7-11-2024 को डीया की क्लीयरेंस के परिप्रेक्ष्य में जारी खनन गतिविधियां बन्द करने के आदेश पर स्थगन आदेश जारी किया है। इस प्रकार यह आक्षेप भी अपास्त योग्य है।



(b) कि खनन पट्टे के पास में स्थित मकानों से नियमानुसार 45 मीटर दूरी छोड़कर खनन गतिविधियां की जाती रही हैं। खनन पट्टे में खान सुरक्षा निदेशालय द्वारा अधिकृत फोरमैन / मैनेजर / मैट की देख-रेख में ही सुरक्षित ब्लॉस्टिंग कार्य होता रहा है। वर्तमान में प्रबंधक नियुक्त हेतु आवेदन खान सुरक्षा निदेशालय अजमेर के यहां विचाराधीन है अर्थात् प्रबंधक नियुक्त किया जा चुका है उसका अनुमोदन शेष है। क्षेत्र में की गई छोटी व साईंलेन्ट ब्लॉस्टिंग से आस-पास के मकानों में ना तो क्षति हुई है और ना ही कोई दरारे आई हैं। तथाकथित रिपोर्ट दिनांक 4-10-2022 मात्र सर्वेयर की है ना कि सहायक खनि अभियन्ता कोटपूतली की और उसमें भी मात्र मकानों में दरार होना उल्लेखित है। यह उल्लेखित नहीं है कि ब्लॉस्टिंग से दरारे आई हैं। उल्लेखनीय है कि उक्त रिपोर्ट में जब खनन कार्य ही बन्द पाया गया है तो फिर ब्लॉस्टिंग से दरारे होना कैसे सम्भव है? वास्तविकता यह है कि ये दरारे भवन निर्माण में प्रयुक्त त्रुटी / हल्की निर्माण सामग्री के कारण आई है जिनको कि खनन कार्य से जोड़ा जाना पूर्णतया असत्य है क्योंकि खनन कार्य तो बन्द था।

यहां यह उल्लेख प्रासांगिक है कि निकट के खनन पट्टा 7/2000 के क्षेत्र में अतिक्रमणी छाजूराम मीणा पुत्र श्री कानाराम मीणा ने दिनांक 15-8-2023 को उल्लेखित अण्डरटेकिंग जो कि नोटैराईज्ड भी है, में उल्लेखित किया है कि क्रियाशील खनन पट्टे 07/2000 के उत्तरी-पूर्वी क्षेत्र में उसका अतिक्रमण होकर मकान बने हुए हैं। कुछ मकान लीज क्षेत्र में और कुछ बाहर बने हुए हैं, जिनको हटाने के लिए सरकार कार्यवाही कर रही है। इन मकानों को अगले 9 माह तक खाली करने की इसने घोषणा की है और मानवीय दृष्टि से खनन पट्टाधारी इसके मकानों की वास्तविक लगात जो कि रमेशचन्द्र गूर्जर व उसके भाई निर्धारित कर देंगे, उसे प्रदान करेगा और 175000/- रुपये वार्षिक के हिसाब से प्रतिमाह इनका किराया देने व 21000/- रुपये साईं पेटे लेने का भी इन्होंने कार्य किया है। साक्षी के तौर पर इसके बड़े बेटे ने हस्ताक्षर किये हैं। बाद में अन्य लोगों के बहकावे में आकर इन्होंने मकान ना हटाने व लिये हुए 21000/- रुपये भी वापस ना देने का कुकृत्य किया है। इस प्रकार स्वयं छाजूराम द्वारा उल्लेखित नोटैराईज्ड तथ्यों से स्पष्ट है कि यह मात्र अतिक्रमण है ना कि आवासीय पैतृक मकान और ना ही किसी प्रकार की ब्लॉस्टिंग से दरारे आने की स्वीकारोक्ति है। जबकि यह लिखावट पूर्वोक्त दरारे आने के शिकायती पत्र की जांच रिपोर्ट दिनांक 4-10-2022 से कहीं बाद की तिथि दिनांक 15-8-2023 की है। इस प्रकार इसके मिथ्या आक्षेप अपास्त योग्य हैं।



(c) क्षेत्र में खान सुरक्षा निदेशालय द्वारा निर्देशित नियमों के अनुसार ही सुरक्षित व सुप्रबंधित ब्लास्टिंग की जाती रही है। अतः यह आक्षेप भी मिथ्या होकर अपास्त योग्य है।

(d) कि ख.नं. 84 के राजस्व रिकॉर्ड में नाला होने व वास्तविकता में मौके पर नहीं होने का विस्तृत प्रामाणिक वर्णन पूर्व में किया गया है तथा ओवरबर्डन व अपशिष्ट हेतु अनुमोदित खनन योजना के अनुसार ही मलबा हमारे क्षेत्र में डाला गया है। इस प्रकार यह आक्षेप भी मिथ्या होकर अपास्त योग्य है।

(e) खनन पट्टा क्षेत्र की 45 मीटर परिधि में कोई तालाब / जोहड़ आदि नहीं हैं। अपशिष्ट डालने हेतु अनुमोदित खनन योजना के अनुसार स्थान निर्धारित है जहां पर इसे डाला जा रहा है। इस प्रकार तालाब व जोहड़ में अपशिष्ट / मलबा डालने का आक्षेप मिथ्या होकर अपास्त योग्य है।

(f) खनन पट्टा 13/2007 से नियमानुसार वन खण्ड बहुत दूर है। मेरे द्वारा वन विभाग की भूमि में कोई भी मलबा नहीं डाला गया है। यह उल्लेख और भी समीचीन है कि खनन पट्टे में आवागमन का सम्पूर्ण रास्ता खनन पट्टाधारी 7/2000 की निजि स्वामित्व का है। जिसमें से हमारे खनन पट्टे पट्टे 13/2007 का खनिज भी निर्गमित किया गया है एवं किया जाता रहेगा। अतः वन भूमि में से रास्ते बनाने का आक्षेप पूर्णतया मिथ्या ही नहीं अपितु पूर्वाग्रहों से गृहित होकर अपास्त योग्य है।

(g) कि खनन पट्टे में खनन संक्रियायें Air ( Prevention and Control of Pollution) Act,1981 के अनुसार ही की जा रही हैं। उल्लेखनीय है कि पट्टाधारी ने प्रति वर्ष क्षेत्र में विपुल वृक्षारोपण किया है। साथ ही खनन पट्टा क्षेत्र व आस-पास और भी वृक्षारोपण किया जाता रहा है। जिसकी फोटो प्रति पालना रिपोर्ट के साथ भी संलग्न की गई हैं।

3. अपशिष्ट / ओवर बर्डन को तालाब / जोहड़ की जगह पूर्वोक्त अनुमोदित खनन योजना के निर्धारित स्थान पर ही डाला जा रहा है। वन भूमि में अपशिष्ट / ओवरबर्डन डालने का आक्षेप मिथ्या है एवं वन भूमि से कोई भी रास्ता ना बनाकर निकटस्थ पट्टाधारी की निजि भूमि में से रास्ता स्थित है जोकि मौके पर भी विद्यमान है। ब्लास्टिंग खान सुरक्षा निदेशालय द्वारा नियुक्त मैनेजर / फोरमैन / मैट की देख-रेख में सुरक्षित व सुप्रबंधित एवं नियमानुसार की जाती रही हैं। खनिज नियमानुसार खनन



पट्टाधारी, एमएल नं.13/2007

भारतीय  
राष्ट्रीय कांग्रेस  
राष्ट्रीय मंत्रालय

दिनांक : 8-11-2024  
संलग्न: उद्योग  
सादर।

कष्ट करे।

अतः प्रत्येक प्रसूत कर निवेदन है कि अपने स्तर पर भी पत्र जारी करवाने का

10. यह कमेटी से संबंधित है।

9. अभी तक रिट की पूर्ण प्रति आया है।

8. इसमें कमेटी की रिपोर्ट व नोट्स अधिकांश का वर्णन है।

7. उल्लिखित संयुक्त समिति के तीनों अधिकारियों को तथ्यात्मक प्रसूती दी जा रही है।

6. सम्पूर्ण रिट की प्रति होने पर यथावित प्रत्येक प्रेषण हेतु प्रतिबद्ध है।

5. यह तथ्य आवेदक के विचार की अभिव्यक्ति है।

जाते रहें हैं और रहेंगे।

प्रकार प्राकृतिक पर्यावरण को अनुकूल करने के लिए अनेक कार्य किए हैं और किए

के पास विपुल वृक्षारोपण किया गया है जिससे पर्यावरण अनुकूल हो रहा है। इस

4. पर्यावरण से संबंधित कोई भी विपरीत कार्य ख.प. क्षेत्र पर नहीं हो रहा है। ख.प. क्षेत्र

है।

ही नियमानुसार किये गये हैं जो कि किसी भी दृष्टि से अवैध खनन की श्रेणी में नहीं

नहीं होगा, प्रति संगठन है। इस प्रकार भरे हुए सम्पूर्ण कार्य ख.प. क्षेत्र के अनर्गत

अधीन बनाये गये नियमों से भिन्न किसी नियम का उल्लंघन अवैध खनन में सम्मिलित

खनन पट्टाधारक द्वारा खनन पट्टा क्षेत्र के भीतर अधिनियम की धारा 23 (सी) के

भारत सरकार के खनन मंत्रालय द्वारा जारी राजपत्र दिनांक 26-7-2012 के अनुसार

के उक्त आक्षेप सिद्ध होकर अपास्त योग्य है। यहाँ यह उल्लेख भी समीचीन है कि

कंसेंट टू ऑपरेट लेकर ही खनन कार्य किया जा रहा है। इस प्रकार बिन्दु नम्बर 3

पट्टा क्षेत्र के 10 वर्ग कि.मी. में कोई भी राष्ट्रीय अभयारण्य / पक्षी विहार नहीं है।

समक्ष: श्रीमान् सहायक खनि अभियन्ता,  
खान एवं भूविज्ञान विभाग,  
कोटपूतली, राजस्थान।

विषय : राष्ट्रीय हरित ट्रिब्यूनल, केन्द्रीय जोन ब्रांच भोपाल के मूल आवेदन नं. 223/2024  
(CZ) खनन ग्रस्त संघर्ष समिति बनाम् केन्द्रीय सरकार एण्ड अदर्स।  
संदर्भ : आपका पत्र क्रमांक दिनांक

महोदय,  
निवेदन है कि संदर्भित पत्र का प्रत्युत्तर देते हुए प्रति का पृष्ठांकन निम्न  
अधिकारियों को भी किया जा रहा है :-

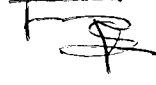
1. जिला कलेक्टर के प्रतिनिधि उपखण्ड अधिकारी पावटा।
2. खान सुरक्षा निदेशालय के प्रतिनिधि उप निदेशक, अजमेर।
3. SEAC प्रतिनिधि श्री संजीव कुमार शर्मा, जयपुर।

मान्यवर,

आपके पत्र का प्रत्युत्तर निम्नानुसार प्रस्तुत है :-

1. कि नियमानुसार स्वीकृत / क्रियाशील खनन पट्टा 13/2007 के अन्तर्गत मानवीय  
आवास से नियमानुसार 45 मीटर की दूरी छोड़कर खनन कार्य किया जाता रहा है।  
साथ ही खान सुरक्षा निदेशालय, अजमेर द्वारा नियुक्त माईन्स मैनेजर की देख-रेख में  
अधिकृत मेट के साथ छोटी ब्लॉस्टिंग का कार्य नियमानुसार किया जाता रहा है। खनन  
कार्य में आवास एवं वन्य पर्यावरण को मद्देनजर रखते हुए डीया द्वारा जारी वैद्य ई.सी  
के परिप्रेक्ष्य में कार्य किया जाता रहा है।
2. कि खनन पट्टा 13/2007 के लिए स्वीकृत / क्रियाशील क्षेत्र की अधिकांश भूमि  
शासकीय है और आंशिक भाग निजी भूमि में गिरता है। निजी भूमि में सहमति लेकर  
खनन करने के शपथ पत्र की प्रस्तुती के बाद नियमानुसार खनन पट्टा स्वीकृत हुआ  
है। खनन पट्टे का ख.नं. 84 जो कि राजस्व रिकॉर्ड में गै.मु. नाला दर्ज है के संबंध में  
मौका स्थिति अनुसार गै. मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा 13/2007 एवं  
7/2000 की स्वीकृति वक्त मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डबुक  
दिनांक 5-6-2003 एवं अन्य मौका रिपोर्ट दिनांक 25-8-2003 व संशोधित क्षेत्र की





अपारत योग्य है।

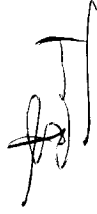
बन्द करने के आदेश पर स्थान आदेश जारी किया है। इस प्रकार यह आक्षेप भी नै दिनांक 7-11-2024 को जिया की क्लियरन्स के परिशेष्य में जारी खनन गतिविधियां संक्रियाय निष्पादित हुई है। अभी दिनांक 8-11-2024 को माननीय सर्वोच्च न्यायालय (e) कि खनन पट्टा क्षेत्र में जिया द्वारा जारी पर्यावरण क्लियरन्स के परिशेष्य में खनन

-

13/2007 की खनन संक्रियाओं के परिशेष्य में आक्षेपित विन्दुओं का प्रत्युत्तर निम्न है संरक्षक (वन्य जीव) विहिदावर जयपुर का प्रमाण पत्र संलग्न है। खनन पट्टा उपवन संरक्षक वन्य जीव जयपुर, उपवन संरक्षक बाघ परियोजना सिरिका, उपवन राष्ट्रीय अभयारण्य / पक्षीविहार नहीं होना चाहिये, जो कि नहीं है जिसकी पुष्टि हेतु के नियमानुसार स्वीकृत खनन पट्टा क्षेत्र से 10 वर्ग कि.मी. की परिधि में कोई भी है। साथ ही वन्य जीवों का भी यहां कोई साक्ष्य नहीं है। उल्लेखनीय है कि पास ही सघन वन। उल्लेखनीय है कि सम्पूर्ण राजस्थान में कहीं भी सघन वन परिभाषित नहीं दिनांक 25-10-2024 के अनुसार वन की किस्म रक्षित वन खण्ड गांवडी- 68 है ना कि ही स्वीकृत हुआ है पास ही के खनन पट्टे के संदर्भ में वनभूमि से दूरी का सर्व नियमानुसार ही खनन कार्य होता है। खनन पट्टा क्षेत्र वन भूमि रहित की पुष्टि होकर है। खनन पट्टे के 45 मीटर परिधि में कोई भी तालाब या जोहड़ नहीं है। खनिज बाद में बन है, से भी नियमानुसार 45 मीटर दूरी छोड़कर खनन कार्य किया जाता रहा आक्षेप अपारत योग्य है। खनन पट्टे के बाहर स्थित मकान जो कि इसकी स्वीकृति के मात्र राजस्व अभिलेख में ही नाले का उल्लेख है। मौके पर नाला नहीं है। अतः यह प्रति संलग्न है। अर्थात् जब भी खनन पट्टे जारी हो रहे हैं और से यहां जो बरखी का खनन पट्टा भी नदी में ही जारी किया है। सुलग अवलोकनार्थ पर्जों की खान एवं भू विज्ञान विभाग ने अपनी ई-निगामी विज्ञापित दिनांक 1-7-2024 में खनिज किया गया है। यहां पर यह उल्लेख समीचीन है कि राजस्थान सरकार के निर्देशालय जो संदीप शर्मा व मुझ को जारी हुआ है के विन्दु नम्बर 1 में भी तथ्यों का खुलासा पुष्टि हेतु आपका (सहायक खनि अभियन्ता कोटपुलली का) पत्र दिनांक 25-4-2024 नम्बर 54 ए/2 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है। इसकी करती है। जिनमें कहीं भी नाले का उल्लेख नहीं है। साथ ही क्षेत्र की जीटी सीट पुनः मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिलड्रुक दिनांक 20-1-2013

(b) कि खनन पट्टे के पास में स्थित मकानों से नियमानुसार 45 मीटर दूरी छोड़कर खनन गतिविधियां की जाती रही हैं। खनन पट्टे में खान सुरक्षा निदेशालय द्वारा अधिकृत फोरमैन / मैनेजर / मेट की देख-रेख में ही सुरक्षित ब्लॉस्टिंग कार्य होता रहा है। वर्तमान में प्रबंधक नियुक्त हेतु आवेदन खान सुरक्षा निदेशालय अजमेर के यहां विचाराधीन है अर्थात् प्रबंधक नियुक्त किया जा चुका है उसका अनुमोदन शेष है। क्षेत्र में की गई छोटी व साइलेन्ट ब्लॉस्टिंग से आस-पास के मकानों में ना तो क्षति हुई है और ना ही कोई दरारे आई हैं। तथाकथित रिपोर्ट दिनांक 4-10-2022 मात्र सर्वेयर की है ना कि सहायक खनि अभियन्ता कोटपूतली की और उसमें भी मात्र मकानों में दरार होना उल्लेखित है। यह उल्लेखित नहीं है कि ब्लॉस्टिंग से दरारे आई हैं। उल्लेखनीय है कि उक्त रिपोर्ट में जब खनन कार्य ही बन्द पाया गया है तो फिर ब्लॉस्टिंग से दरारे होना कैसे सम्भव है ? वास्तविकता यह है कि ये दरारे भवन निर्माण में प्रयुक्त त्रुटी / हल्की निर्माण सामग्री के कारण आई है जिनको कि खनन कार्य से जोड़ा जाना पूर्णतया असत्य है क्योंकि खनन कार्य तो बन्द था।

यहां यह उल्लेख प्रासांगिक है कि निकट के खनन पट्टा 7/2000 के क्षेत्र में अतिक्रमणी छाजूराम मीणा पुत्र श्री कानाराम मीणा ने दिनांक 15-8-2023 को उल्लेखित अपडरटेकिंग जो कि नोटेराईज्ड भी है, में उल्लेखित किया है कि क्रियाशील खनन पट्टे 07/2000 के उत्तरी-पूर्वी क्षेत्र में उसका अतिक्रमण होकर मकान बने हुए हैं। कुछ मकान लीज क्षेत्र में और कुछ बाहर बने हुए हैं, जिनको हटाने के लिए सरकार कार्यवाही कर रही है। इन मकानों को अगले 9 माह तक खाली करने की इसने घोषणा की है और मानवीय दृष्टि से खनन पट्टाधारी इसके मकानों की वास्तविक लगात जो कि रमेशचन्द्र गूर्जर व उसके भाई निर्धारित कर देंगे, उसे प्रदान करेगा और 175000/- रुपये वार्षिक के हिसाब से प्रतिमाह इनका किराया देने व 21000/- रुपये साई पेटे लेने का भी इन्होंने कार्य किया है। साक्षी के तौर पर इसके बड़े बेटे ने हस्ताक्षर किये हैं। बाद में अन्य लोगों के बहकावे में आकर इन्होंने मकान ना हटाने व लिये हुए 21000/- रुपये भी वापस ना देने का कुकृत्य किया है। इस प्रकार स्वयं छाजूराम द्वारा उल्लेखित नोटेराईज्ड तथ्यों से स्पष्ट है कि यह मात्र अतिक्रमण है ना कि आवासीय पैतृक मकान और ना ही किसी प्रकार की ब्लॉस्टिंग से दरारे आने की स्वीकारोक्ति है। जबकि यह लिखावट पूर्वोक्त दरारे आने के शिकायती पत्र की जांच रिपोर्ट दिनांक 4-10-2022 से कहीं बाद की तिथि दिनांक 15-8-2023 की है। इस प्रकार इसके मिथ्या आक्षेप अपास्त योग्य हैं।



(c) क्षेत्र में खान सुरक्षा निदेशालय द्वारा निर्देशित नियमों के अनुसार ही सुरक्षित व सुप्रबंधित ब्लास्टिंग की जाती रही है। अतः यह आक्षेप भी मिथ्या होकर अपास्त योग्य है।

(d) कि ख.नं. 84 के राजस्व रिकॉर्ड में नाला होने व वास्तविकता में मौके पर नहीं होने का विस्तृत प्रामाणिक वर्णन पूर्व में किया गया है तथा ओवरबर्डन व अपशिष्ट हेतु अनुमोदित खनन योजना के अनुसार ही मलबा हमारे क्षेत्र में डाला गया है। इस प्रकार यह आक्षेप भी मिथ्या होकर अपास्त योग्य है।

(e) खनन पट्टा क्षेत्र की 45 मीटर परिधि में कोई तालाब / जोहड़ आदि नहीं हैं। अपशिष्ट डालने हेतु अनुमोदित खनन योजना के अनुसार स्थान निर्धारित है जहां पर इसे डाला जा रहा है। इस प्रकार तालाब व जोहड़ में अपशिष्ट / मलबा डालने का आक्षेप मिथ्या होकर अपास्त योग्य है।

(f) खनन पट्टा 13/2007 से नियमानुसार वन खण्ड बहुत दूर है। मेरे द्वारा वन विभाग की भूमि में कोई भी मलबा नहीं डाला गया है। यह उल्लेख और भी समीचीन है कि खनन पट्टे में आवागमन का सम्पूर्ण रास्ता खनन पट्टाधारी 7/2000 की निजि स्वामित्व का है। जिसमें से हमारे खनन पट्टे पट्टे 13/2007 का खनिज भी निर्गमित किया गया है एवं किया जाता रहेगा। अतः वन भूमि में से रास्ते बनाने का आक्षेप पूर्णतया मिथ्या ही नहीं अपितु पूर्वाग्रहों से गुंथित होकर अपास्त योग्य है।

(g) कि खनन पट्टे में खनन सक्रियायें Air ( Prevention and Control of Pollution) Act,1981 के अनुसार ही की जा रही हैं। उल्लेखनीय है कि पट्टाधारी ने प्रति वर्ष क्षेत्र में विपुल वृक्षारोपण किया है। साथ ही खनन पट्टा क्षेत्र व आस-पास और भी वृक्षारोपण किया जाता रहा है। जिसकी फोटो प्रति पालना रिपोर्ट के साथ भी संलग्न की गई हैं।

3. अपशिष्ट / ओवर बर्डन को तालाब / जोहड़ की जगह पूर्वोक्त अनुमोदित खनन योजना के निर्धारित स्थान पर ही डाला जा रहा है। वन भूमि में अपशिष्ट / ओवरबर्डन डालने का आक्षेप मिथ्या है एवं वन भूमि से कोई भी रास्ता ना बनाकर निकटस्थ पट्टाधारी की निजि भूमि में से रास्ता स्थित है जोकि मौके पर भी विद्यमान है। ब्लास्टिंग खान सुरक्षा निदेशालय द्वारा नियुक्त मैनेजर / फोरमैन / मैट की देख-रेख में सुरक्षित व सुप्रबंधित एवं नियमानुसार की जाती रही हैं। खनिज नियमानुसार खनन





भारत मैसर्स वीजागैर माईन्स एण्ड मिनेरल्स  
भवदीय

दिनांक : 8-11-2024  
संलग्न: उद्घाटनसार।  
सादर।

कष्ट करे।

अतः प्रत्युत्तर प्रस्तुत कर विवेदन है कि अपने स्तर पर भी पत्र जारी करवाने का

10. यह कमेंटी से संबंधित है।
9. अभी तक रिट की पूर्ण प्रति अप्राप्त है।
8. इसमें कमेंटी की रिपोर्ट व नोट्स अधिकांश का वर्णन है।
7. उल्लिखित संयुक्त समिति के तीनों अधिकारियों को तथ्यात्मक प्रस्तुती दी जा रही है।
6. सम्पूर्ण रिट की प्राप्ति होने पर यथावित प्रत्युत्तर प्रेषण हेतु प्रतिबद्ध हूँ।
5. यह तथ्य आवेदक के विचार की अभिव्यक्ति है।  
जाते रहें और रहेंगे।
4. पदावरोध से संबंधित कोई भी विपरीत कार्य ख.प. क्षेत्र पर नहीं हो रहा है। ख.प. क्षेत्र के पास विपुल वृक्षारोपण किया गया है जिससे पदावरोध अनुकुल हो रहा है। इस प्रकार प्राकृतिक पदावरोध को अनुकुल करने के लिए अनेक कार्य किये हैं और किये जाते रहेंगे।

ही नियमानुसार किये गये हैं जो कि किसी भी दृष्टि से अवैध खनन की श्रेणी में नहीं नहीं होगा, प्रति संग्रहण है। इस प्रकार भेरे हुए सम्पूर्ण कार्य ख.प. क्षेत्र के अन्तर्गत अधीन बनाये गये नियमों से भिन्न किसी नियम का उल्लंघन अवैध खनन में सम्मिलित खनन पट्टाधारक द्वारा खनन पट्टा क्षेत्र के भीतर अधिनियम की धारा 23 (सी) के भारत सरकार के खान मंत्रालय द्वारा जारी राजपत्र दिनांक 26-7-2012 के अनुसार के उक्त आक्षेप भिन्ना होकर अपास्त योग्य है। यहां यह उल्लेख भी समीचीन है कि कसेन्ट टू ऑपरेट लेकर ही खनन कार्य किया जा रहा है। इस प्रकार विन्दु नम्बर 3 पट्टा क्षेत्र के 10 वर्ग कि.मी. में कोई भी राष्ट्रीय अभयारण्य / पक्षी विहार नहीं है।

समक्ष: श्रीमान् सहायक खनि अभियन्ता,  
खान एवं भूविज्ञान विभाग,  
कोटपूतली, राजस्थान।

विषय : राष्ट्रीय हरित ट्रिब्यूनल, केन्द्रीय जोन ब्रांच भोपाल के मूल आवेदन नं. 223/2024  
(CZ) खनन ग्रस्त संघर्ष समिति बनाम केन्द्रीय सरकार एण्ड अदर्स।  
संदर्भ : आपका पत्र क्रमांक दिनांक

महोदय,  
निवेदन है कि संदर्भित पत्र का प्रत्युत्तर देते हुए प्रति का पृष्ठांकन निम्न  
अधिकारियों को भी किया जा रहा है :-

1. जिला कलेक्टर के प्रतिनिधि उपखण्ड अधिकारी पावटा।
2. खान सुरक्षा निदेशालय के प्रतिनिधि उप निदेशक, अजमेर।
3. SEAC प्रतिनिधि श्री संजीव कुमार शर्मा, जयपुर।

मान्यवर,

आपके पत्र का प्रत्युत्तर निम्नानुसार प्रस्तुत है :-

1. कि नियमानुसार स्वीकृत/ क्रियाशील खनन पट्टा 13/2007 के अन्तर्गत मानवीय  
आवास से नियमानुसार 45 मीटर की दूरी छोड़कर खनन कार्य किया जाता रहा है।  
साथ ही खान सुरक्षा निदेशालय, अजमेर द्वारा नियुक्त माईन्स मैनेजर की देख-रेख में  
अधिकृत मेट के साथ छोटी ब्लॉस्टिंग का कार्य नियमानुसार किया जाता रहा है। खनन  
कार्य में आवास एवं वन्य पर्यावरण को मद्देनजर रखते हुए डीया द्वारा जारी वैद्य ई.सी  
के परिप्रेक्ष्य में कार्य किया जाता रहा है।
2. कि खनन पट्टा 13/2007 के लिए स्वीकृत / क्रियाशील क्षेत्र की अधिकांश भूमि  
शासकीय है और आंशिक भाग निजी भूमि में गिरता है। निजी भूमि में सहमति लेकर  
खनन करने के शपथ पत्र की प्रस्तुती के बाद नियमानुसार खनन पट्टा स्वीकृत हुआ  
है। खनन पट्टे का ख.नं. 84 जो कि राजस्व रिकॉर्ड में गै.मु. नाला दर्ज है के संबंध में  
मौका स्थिति अनुसार गै. मु. नाला नहीं है, जिसकी पुष्टि खनन पट्टा 13/2007 एवं  
7/2000 की स्वीकृति वक्त मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्डबुक  
दिनांक 5-6-2003 एवं अन्य मौका रिपोर्ट दिनांक 25-8-2003 व संशोधित क्षेत्र की



पुनः मौका स्थिति पर बनाई गई सीमांकन रिपोर्ट व फिल्लडबुक दिनांक 20-1-2013 करती है। जिनमें कहीं भी नाले का उल्लेख नहीं है। साथ ही क्षेत्र की जीटी शीट नम्बर 54 ऐ/2 के अनुसार भी खनन पट्टा क्षेत्र में कोई नाला स्थित नहीं है। इसकी पुष्टि हेतु आपका (सहायक खनि अभियन्ता कोटपूतली का) पत्र दिनांक 25-4-2024 जो संदीप शर्मा व मुझ को जारी हुआ है के बिन्दु नम्बर 1 में भी तथ्यों का खुलासा किया गया है। यहां पर यह उल्लेख समीचीन है कि राजस्थान सरकार के निदेशालय खान एवं भू विज्ञान विभाग ने अपनी ई-निलामी विज्ञापित दिनांक 1-7-2024 में खनिज बजरी का खनन पट्टा गै.मु. नदी में ही जारी किया है। सुलभ अवलोकनार्थ पत्रों की प्रति संलग्न है। अर्थात् जब गै.मु. नदी में खनन पट्टे जारी हो रहे हैं और भरे यहां तो मात्र राजस्व अभिलेख में ही नाले का उल्लेख है। मौके पर नाला नहीं है। अतः यह आक्षेप अपास्त योग्य है। खनन पट्टे के बाहर स्थित मकान जो कि इसकी स्वीकृति के बाद में बने है, से भी नियमानुसार 45 मीटर दूरी छोड़कर खनन कार्य किया जाता रहा है। खनन पट्टे के 45 मीटर परिधि में कोई भी तालाब या जोहड़ नहीं है। खनिज नियमानुसार ही खनन कार्य होता है। खनन पट्टा क्षेत्र वन भूमि रहित की पुष्टि होकर ही स्वीकृत हुआ है पास ही के खनन पट्टे के संदर्भ में वनभूमि से दूरी का सर्वे दिनांक 25-10-2024 के अनुसार वन की किस्म रक्षित वन खण्ड गांवड़ी- 68 है ना कि सघन वन। उल्लेखनीय है कि सम्पूर्ण राजस्थान में कहीं भी सघन वन परिभाषित नहीं है। साथ ही वन्य जीवों का भी यहां कोई साक्ष्य नहीं है। उल्लेखनीय है कि पास ही के नियमानुसार स्वीकृत खनन पट्टा क्षेत्र से 10 वर्ग कि.मी. की परिधि में कोई भी राष्ट्रीय अभयारण्य / पक्षीविहार नहीं होना चाहिये, जो कि नहीं है जिसकी पुष्टि हेतु उपवन संरक्षक वन्य जीव जयपुर, उपवन संरक्षक बाघ परियोजना सरिस्का, उपवन संरक्षक (वन्य जीव) चिड़ियाघर जयपुर का प्रमाण पत्र संलग्न है। खनन पट्टा 13/2007 की खनन सक्रियाओं के परिप्रेक्ष्य में आक्षेपित बिन्दुओं का प्रत्युत्तर निम्न है

(a) कि खनन पट्टा क्षेत्र में डीया द्वारा जारी पर्यावरण क्लीयरेंस के परिप्रेक्ष्य में खनन सक्रियायें निष्पादित हुई हैं। अभी दिनांक 8-11-2024 को माननीय सर्वोच्च न्यायालय नें दिनांक 7-11-2024 को डीया की क्लीयरेंस के परिप्रेक्ष्य में जारी खनन गतिविधियां बन्द करने के आदेश पर स्थगन आदेश जारी किया है। इस प्रकार यह आक्षेप भी अपास्त योग्य है।



की है। इस प्रकार इसके सिद्धा अपास्त योग्य है।  
पत्र की जांच रिपोर्ट दिनांक 4-10-2022 से कहीं बाद की तिथि दिनांक 15-8-2023  
दरार आने की स्वीकाराविति है। जबकि यह लिखावट पूर्वोल दरार आने के शिकायती  
अतिक्रमण है ना कि आवासीय पैपक मकान और ना ही किसी प्रकार की ब्लॉस्टिंग से  
प्रकार स्वयं छारूम द्वारा उल्लिखित नोटारड्डेज्ड तथ्यों से स्पष्ट है कि यह मात्र  
ना हटाने व लिये हुए 21000/- रुपये भी वापस ना देने का क्यूक्य किया है। इस  
बड़े बेटे ने हस्ताक्षर किये है। बाद में अन्य लोगों के बहकावे में आकर इन्होंने मकान  
21000/- रुपये साईं पेटे लेने का भी इन्होंने कार्य किया है। साक्षी के तौर पर इसके  
करना और 175000/- रुपये वार्षिक के हिसाब से प्रतिमाह इनका कियाया देने व  
वास्तविक लगात जो कि रमेशचन्द्र गुर्जर व उसके भाई नियमित कर देगे, उसे प्रदान  
इसने घोषणा की है और मानवीय दृष्टि से खनन पट्टेधारी इसके मकानों की  
सरकार कायदावाही कर रही है। इन मकानों को अगले 9 माह तक खाली करने की  
है। कुछ मकान लीज क्षेत्र में और कुछ बाहर बने हुए हैं, जिनको हटाने के लिए  
खनन पट्टे 07/2000 के उत्तरी-पूर्वी क्षेत्र में उसका अतिक्रमण होकर मकान बने हुए  
उल्लिखित आउटरटेकिंग जो कि नोटारड्डेज्ड भी है, में उल्लिखित किया है कि क्रियाशील  
क्षेत्र में अतिक्रमणी छारूम मीणा पुत्र श्री कानाराम मीणा ने दिनांक 15-8-2023 को  
यहां यह उल्लेख प्रासांगिक है कि निकट के खनन पट्टे 7/2000 के

जोड़ा जाना पूर्णतया असत्य है क्योंकि खनन कार्य तो बन्द था।  
में प्रयुक्त जूटी / हल्की निर्माण सामग्री के कारण आई है जिनको कि खनन कार्य से  
ब्लॉस्टिंग से दरार होना कैसे सम्भव है? वास्तविकता यह है कि ये दरार भवन निर्माण  
उल्लेखनीय है कि उक्त रिपोर्ट में जब खनन कार्य ही बन्द पाया गया है तो फिर  
दरार होना उल्लिखित है। यह उल्लिखित नहीं है कि ब्लॉस्टिंग से दरार आई है।  
की है ना कि सहायक खनि अभियन्ता कोटपुतली की और उसमें भी मात्र मकानों में  
और ना ही कोई दरार आई है। तथाकथित रिपोर्ट दिनांक 4-10-2022 मात्र सर्वपर  
में की गई छोटी व साईंलेन्ट ब्लॉस्टिंग से आस-पास के मकानों में ना तो क्षति हुई है  
विचारशील है अर्थात् प्रबंधक नियुक्त किया जा चुका है उसका अनुमोदन शेष है। क्षेत्र  
रहा है। वर्तमान में प्रबंधक नियुक्त हेतु आवेदन खान सुरक्षा निदेशालय अजमेर के यहां  
अधिकृत फारमेशन / मैनेजर / शैट की देख-रेख में ही सुरक्षित ब्लॉस्टिंग कार्य होला  
खनन गतिविधियां की जाती रही हैं। खनन पट्टे में खान सुरक्षा निदेशालय द्वारा  
(b) कि खनन पट्टे के पास में स्थित मकानों से नियमानुसार 45 मीटर दूरी छोड़कर

(c) क्षेत्र में खान सुरक्षा निदेशालय द्वारा निर्देशित नियमों के अनुसार ही सुरक्षित व सुप्रबंधित ब्लास्टिंग की जाती रही है। अतः यह आक्षेप भी मिथ्या होकर अपास्त योग्य है।

(d) कि ख.नं. 84 के राजस्व रिकॉर्ड में नाला होने व वास्तविकता में मौके पर नहीं होने का विस्तृत प्रामाणिक वर्णन पूर्व में किया गया है तथा ओवरबर्डन व अपशिष्ट हेतु अनुमोदित खनन योजना के अनुसार ही मलबा हमारे क्षेत्र में डाला गया है। इस प्रकार यह आक्षेप भी मिथ्या होकर अपास्त योग्य है।

(e) खनन पट्टा क्षेत्र की 45 मीटर परिधि में कोई तालाब / जोहड़ आदि नहीं हैं। अपशिष्ट डालने हेतु अनुमोदित खनन योजना के अनुसार स्थान निर्धारित है जहां पर इसे डाला जा रहा है। इस प्रकार तालाब व जोहड़ में अपशिष्ट / मलबा डालने का आक्षेप मिथ्या होकर अपास्त योग्य है।

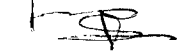
(f) खनन पट्टा 13/2007 से नियमानुसार वन खण्ड बहुत दूर है। भरे द्वारा वन विभाग की भूमि में कोई भी मलबा नहीं डाला गया है। यह उल्लेख और भी समीचीन है कि खनन पट्टे में आवागमन का सम्पूर्ण रास्ता खनन पट्टाधारी 7/2000 की निजि स्वामित्व का है। जिसमें से हमारे खनन पट्टे पट्टे 13/2007 का खनिज भी निर्गमित किया गया है एवं किया जाता रहेगा। अतः वन भूमि में से रास्ते बनाने का आक्षेप पूर्णतया मिथ्या ही नहीं अपितु पूर्वाग्रहों से गृहित होकर अपास्त योग्य है।

(g) कि खनन पट्टे में खनन सक्रियायें Air ( Prevention and Control of Pollution) Act, 1981 के अनुसार ही की जा रही हैं। उल्लेखनीय है कि पट्टाधारी ने प्रति वर्ष क्षेत्र में विपुल वृक्षारोपण किया है। साथ ही खनन पट्टा क्षेत्र व आस-पास और भी वृक्षारोपण किया जाता रहा है। जिसकी फोटो प्रति पालना रिपोर्ट के साथ भी संलग्न की गई हैं।

3. अपशिष्ट / ओवर बर्डन को तालाब / जोहड़ की जगह पूर्वोक्त अनुमोदित खनन योजना के निर्धारित स्थान पर ही डाला जा रहा है। वन भूमि में अपशिष्ट / ओवरबर्डन डालने का आक्षेप मिथ्या है एवं वन भूमि से कोई भी रास्ता ना बनाकर निकटस्त पट्टाधारी की निजि भूमि में से रास्ता स्थित है जोकि मौके पर भी विद्यमान है। ब्लास्टिंग खान सुरक्षा निदेशालय द्वारा नियुक्त मैनेजर / फोरमैन / मैट की देख-रेख में सुरक्षित व सुप्रबंधित एवं नियमानुसार की जाती रही हैं। खनिज नियमानुसार खनन



पट्टाधार, एमएल नं.13/2007



भारतीय  
भारतीय भूसाई जोगीर माईस एण्ड मिनेल्स

सादर।  
संलग्न: उक्तगुणार।  
दिनांक : 8-11-2024

कष्ट करे।

अतः प्रत्युत्तर प्रस्तुत कर निवेदन है कि अपने स्तर पर भी पत्र जारी करवाने का

10. यह कमेटी से संबंधित है।

9. अभी तक रिट की पूर्ण प्रति अप्राप्त है।

8. इससे कमेटी की रिपोर्ट व नोटल अधिकासी का वर्णन है।

7. उल्लेखित संयुक्त समिति के तीनों अधिकारियों को तथ्यात्मक प्रस्तुती दी जा रही है।

6. सम्पूर्ण रिट की प्रति होने पर यथाचित प्रत्युत्तर प्रेषण हेतु प्रतिबद्ध है।

5. यह तथ्य आवेदक के विचार की अभिव्यक्ति है।

जाते रहे हैं और रहेंगे।

प्रकार प्राकृतिक पर्यावरण को अनुकूल करने के लिए अनेक कार्य किये हैं और किये

के पास विपुल वृक्षारोपण किया गया है जिससे पर्यावरण अनुकूल हो रहा है। इस

4. पर्यावरण से संबंधित कोई भी विपरीत कार्य ख.प. क्षेत्र पर नहीं हो रहा है। ख.प. क्षेत्र

है।

ही नियमानुसार किये गये हैं जो कि किसी भी दृष्टि से अवैध खनन की श्रेणी में नहीं

नहीं होगा, प्रति संग्रहण है। इस प्रकार भरे हुए सम्पूर्ण कार्य ख.प. क्षेत्र के अन्तर्गत

अधीन बनाये गये नियमों से भिन्न किसी नियम का उल्लंघन अवैध खनन में सम्मिलित

खनन पट्टाधारक द्वारा खनन पट्टा क्षेत्र के भीतर अधिनियम की धारा 23 (सी) के

भारत सरकार के खान मंत्रालय द्वारा जारी राजपत्र दिनांक 26-7-2012 के अनुसार

के उक्त आक्षेप सिद्धा होकर अपास्त योग्य है। यहां यह उल्लेख भी समीचीन है कि

कसेन्ट टू ऑपरेट लेकर ही खनन कार्य किया जा रहा है। इस प्रकार विन्डू नम्बर 3

पट्टा क्षेत्र के 10 वर्ग कि.मी. में कोई भी राष्ट्रीय अभयारण्य / पक्षी विहार नहीं है।

Office Details

Lessee Information

Mineral Details

Fee Details

Clearance Details

Production Details

Demarcation Details

FRP Detail

FRP Type	FRP Description	GT Sheet No.	Longitude	Latitude	Coordinate Unit	Village
Other	WELL OF SH HAJARI SINGH KH NO 60	54A02	76-00-47.8262	27-38-52.0909	Degree,Min,Sec	GULABGARH

Description Of Pillar/Area

#	Block	Area From	Area To	Reference	Bearing(Deg,Min,sec)	Distance (in meters)	Point Type	Longitude(Deg,Min,sec)	Latitude(Deg,Min,sec)	Sequence
1		Frp	X		180-0-0	226	Intermediate Pillar	76-0-47.76	27-38-44.75	1
2		X	Y		270-0-0	260	Intermediate Pillar	76-0-38.27	27-38-44.82	2
3		Y	Z		180-0-0	110	Intermediate Pillar	76-0-38.24	27-38-41.24	3
4		Z	A		90-0-0	97	Lease Pillar	76-0-41.78	27-38-41.22	4
5		A	B		135-0-0	110.3	Lease Pillar	76-0-44.6	27-38-38.66	5
6		B	C		180-0-0	149	Lease Pillar	76-0-44.56	27-38-33.82	6
7		C	D		270-0-0	110	Lease Pillar	76-0-40.54	27-38-33.85	7
8		D	E		360-0-0	50	Lease Pillar	76-0-40.56	27-38-35.47	8
9		E	F		270-0-0	104	Lease Pillar	76-0-36.76	27-38-35.5	9
10		F	G		360-0-0	177	Lease Pillar	76-0-36.81	27-38-41.25	10
11		G	A		90-0-0	136	Lease Pillar	76-0-41.78	27-38-41.22	11

Location Detail

#	Block	District	Tehsil	Near Village	Khasra No.	Plot No.	Khasara Status	Khasara Ownership
1		Jaipur	Kotputli	Gingaur	85, 88		Private Land	Self Ownership
2		Jaipur	Kotputli	Gingaur	82		Private Land	Self Ownership
3		Jaipur	Kotputli	Gingaur	86		Private Land	Self Ownership

#	Block	District	Tehsil	Near Village	Khasra No.	Plot No.	Khasara Status	Khasara Ownership
4		Jaipur	Kotputli	Gingaur	87		Government Land	Sway Chak(Bilanaam)
5		Jaipur	Kotputli	Gingaur	95		Government Land	Sway Chak(Bilanaam)
6		Jaipur	Kotputli	Gingaur	90		Government Land	Sway Chak(Bilanaam)
7		Jaipur	Kotputli	Gingaur	89		Government Land	Sway Chak(Bilanaam)
8		Jaipur	Kotputli	Gingaur	91		Government Land	Sway Chak(Bilanaam)

[Back](#)



Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263



Registered

File No F(Mines)/Jaipur(Kotputli)/138(1)/2010-2011/851-854

Order No 2022-2023/Jaipur/4747

Date: 14/07/2022

Unit Id : 16,444

M/s Krishan Kumar

VPO - Jaisinghpur Khera,

Tehsil : Bawal, District : Rewari (Haryana).

E-Mail : kkswami15@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Jingaur**, Tehsil-**Kotputli**, District- **Jaipur (M.L.No-13/07)**.

Ref: (i) Your application dated 01/06/2022  
(ii) Received on 01/06/2022

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

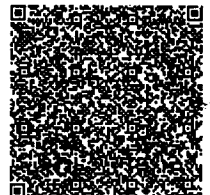
- 1 That this consent is being granted in favour of **M/s. Krishan Kumar**, a Mine of **Minor Mineral** having **M.L.No-13/07** in an area measuring **4.0335 Hectares** at/near Village-**Jingaur** ,Tehsil-**Kotputli**,District-**Jaipur**.
- 2 That this consent is valid for a period from **01/06/2022** to **31/05/2027**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 QUARTZ & FELDSPAR	279947.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Validity unknown

Digitally signed by **Pray Sharma**  
Date: 2022.07.14 13:03 IST  
Reason: Self Attested  
Location:





Regional Office Jaipur

## Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No F(Mines)/Jaipur(Kotputli)/138(1)/2010-2011/851-854

Order No 2022-2023/Jaipur/4747

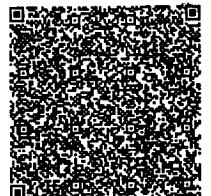
Date: 14/07/2022

Unit Id : 16,444

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the lessee shall comply with all the conditions imposed by DEIAA, Government of Rajasthan vide its office letter no :DEIAA/JAIPUR/EC/2016/1491 dated : 30/05/2016 while issuing Environment Clearance to your project.
- 7 This consent to operate is being issued for production of Masonry Stone (CHEJA PATTHAR) 279947 TPA at M.L. no. - 13/07 Village Jingaur, Tehsil-Kotputli, District-Jaipur.
- 8 That the drills shall be operated with water injection system i.e wet drilling be carried out during mining or the drills shall be operated with the dust extractors.
- 9 That regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haulroad, loading & unloading points & transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the State Pollution Control Board/CPCB/MoEF.
- 10 That no waste water shall be discharged inside or outside the mining area under any circumstances so as to ensure the zero discharge.
- 11 The overburden shall not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee shall dump the overburden in such a manner that it does not get carried away to the nearby water tanks and lakes etc. during the rainy season.
- 12 That grant of this consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 13 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities in this monsoon season and shall submit compliance report within 90 days from issuance of this letter.
- 14 That this consent to operate shall be subject to compliance of any decree/direction or order passed by court of law in the matter.
- 15 That this consent is subject to validity of approved mining plan and mining lease.

Validity unknown

Digitally signed by May Sharma  
Date: 2022.07.14 11:33:03 IST  
Reason: Self Attested  
Location:





Regional Office Jaipur

## Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No F(Mines)/Jaipur(Kotputli)/138(1)/2010-2011/851-854

Order No 2022-2023/Jaipur/4747

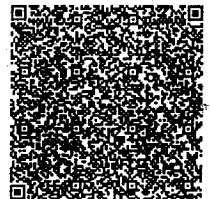
Date: 14/07/2022

Unit Id : 16,444

- 16 That the project Proponent shall comply with provision of the Batteries (Management and handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under rule 10-(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 17 That the record of batteries purchased and sold/returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspection.
- 18 That the unit shall apply for renewal of consent to operate before 04 months from expiry of this consent.
- 19 That the mining operation shall be carried out in accordance with approved mining plan only.
- 20 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 21 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 22 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 23 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 24 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Validity unknown

Digitally signed by May Sharma  
Date: 2022.07.14 10:33:03 IST  
Reason: Self Attested  
Location:





Regional Office Jaipur

**Rajasthan State Pollution Control Board**

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No F(Mines)/Jaipur(Kotputli)/138(1)/2010-2011/851-854

Order No 2022-2023/Jaipur/4747

Date: 14/07/2022

Unit Id : 16,444

- 25 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

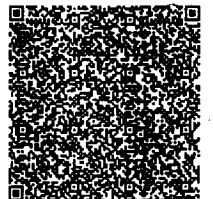
(A): Copy To:-

- 1 Mining Engineer, Department of mines and Geology, Khanij Bhavan, Jaipur - to inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments..
- 2 District/ Divisional Forest Officer, Forest Department, Jaipur - to inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments..
- 3 Master File .

Regional Officer

Validity unknown

Digitally signed by Jay Sharma  
Date: 2022.07.14 11:33:03 IST  
Reason: Self Attested  
Location:



राजस्थान-सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भूविज्ञान विभाग, कोटपूतली

क्रमांक:-सखअ/कोट/सीसी/अप्र-बी/13/2007/2022/  
दिनांक:-  
प्रेषिति-

1. श्रीमान उपवन संरक्षक (वन्यजीव), जयपुर।
2. श्रीमान उपवन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।
3. श्रीमान उपवन संरक्षक वाघ परियोजना सरिरका, अलवर।
4. श्रीमान उपवन संरक्षक (वन्यजीव), सीकर।

विषय:-खननपट्टा संख्या 13/2007 वास्ते खनिज क्वार्टेज, फैंसपार निकटग्राम जीणगौर  
ताहरील पावटा जिला जयपुर की पर्यावरणीय अनुमति के संबंध में सूचना चाहने  
बाबत।

प्रसंग:-पट्टाधारी द्वारा प्रस्तुत प्रार्थना पत्र दिनांक 31.03.2022 के क्रम में।

महोदय,

उपर्युक्त विषयान्तर्गत प्रासंगिक पत्र में चाहे गये अनुसार खननपट्टा क्षेत्र के वन्यजीव  
अभ्यारण्य की 10 किलोमीटर की सीमा से बाहर होने के आशय का प्रमाण-पत्र चाहने हेतु निम्न  
दस्तावेज पत्र के साथ संलग्न कर वास्ते अग्रिम कार्यवाही हेतु प्रेषित है:-

1. खननपट्टा जी.टी. शीट नैप।
2. खननपट्टा क्षेत्र के Latitude & Longitude

संलग्न-उपरोक्तानुसार

भवदीय

—34—  
(अमीचन्द दुहारिया)  
सहायक खनि अभियन्ता

कोटपूतली

क्रमांक:-सखअ/कोट/सीसी/अप्र-बी/13/2007/2022/1778

दिनांक:-6/4/2022  
प्रतिक्रिया:-मैसर्स जीणगौर माईन्स एण्ड मिनरल्स, वार्ड नं. 14 राम गीता कुंज, गणेश्वर नीमकाण्डा जिला  
सीकर को सूचनार्थ प्रेषित है।

30/5/22  
सहायक खनि अभियन्ता  
कोटपूतली

अथवा  
अथवा

S.No.	Observation	Reply																																				
1.	Longitude and Latitude of the mining lease.	<table border="1"> <thead> <tr> <th>Sr.No.</th> <th>Longitude</th> <th>Latitude</th> </tr> </thead> <tbody> <tr> <td>FRP Well of hajar Singh kh. No 60</td> <td>76° 04' 7.80" E</td> <td>27° 38' 52.44" N</td> </tr> <tr> <td>X</td> <td>76° 04' 7.73" E</td> <td>27° 38' 45.90" N</td> </tr> <tr> <td>Y</td> <td>76° 03' 8.25" E</td> <td>27° 38' 45.16" N</td> </tr> <tr> <td>Z</td> <td>76° 03' 8.21" E</td> <td>27° 38' 41.59" N</td> </tr> <tr> <td>A</td> <td>76° 04' 1.75" E</td> <td>27° 38' 41.56" N</td> </tr> <tr> <td>B</td> <td>76° 04' 4.58" E</td> <td>27° 38' 39.01" N</td> </tr> <tr> <td>C</td> <td>76° 04' 4.53" E</td> <td>27° 38' 34.16" N</td> </tr> <tr> <td>D</td> <td>76° 04' 0.52" E</td> <td>27° 38' 34.19" N</td> </tr> <tr> <td>E</td> <td>76° 04' 0.53" E</td> <td>27° 38' 35.82" N</td> </tr> <tr> <td>F</td> <td>76° 03' 6.74" E</td> <td>27° 38' 35.85" N</td> </tr> <tr> <td>G</td> <td>76° 03' 6.79" E</td> <td>27° 38' 41.60" N</td> </tr> </tbody> </table>	Sr.No.	Longitude	Latitude	FRP Well of hajar Singh kh. No 60	76° 04' 7.80" E	27° 38' 52.44" N	X	76° 04' 7.73" E	27° 38' 45.90" N	Y	76° 03' 8.25" E	27° 38' 45.16" N	Z	76° 03' 8.21" E	27° 38' 41.59" N	A	76° 04' 1.75" E	27° 38' 41.56" N	B	76° 04' 4.58" E	27° 38' 39.01" N	C	76° 04' 4.53" E	27° 38' 34.16" N	D	76° 04' 0.52" E	27° 38' 34.19" N	E	76° 04' 0.53" E	27° 38' 35.82" N	F	76° 03' 6.74" E	27° 38' 35.85" N	G	76° 03' 6.79" E	27° 38' 41.60" N
Sr.No.	Longitude	Latitude																																				
FRP Well of hajar Singh kh. No 60	76° 04' 7.80" E	27° 38' 52.44" N																																				
X	76° 04' 7.73" E	27° 38' 45.90" N																																				
Y	76° 03' 8.25" E	27° 38' 45.16" N																																				
Z	76° 03' 8.21" E	27° 38' 41.59" N																																				
A	76° 04' 1.75" E	27° 38' 41.56" N																																				
B	76° 04' 4.58" E	27° 38' 39.01" N																																				
C	76° 04' 4.53" E	27° 38' 34.16" N																																				
D	76° 04' 0.52" E	27° 38' 34.19" N																																				
E	76° 04' 0.53" E	27° 38' 35.82" N																																				
F	76° 03' 6.74" E	27° 38' 35.85" N																																				
G	76° 03' 6.79" E	27° 38' 41.60" N																																				
2.	Distance of the Mining lease from boundary of Jammagarh Wildlife Sanctuary.	47.89 km. (Approx)																																				
3.	Distance of the Mining lease from Eco-sensitive Zone of Jammagarh Wildlife Sanctuary.	47.33 km. (Approx)																																				

उत्तर- खाना खेती क्षेत्र 13/2007 का नक्शा जमा किया गया है। फोटोमेट्रिक सर्वेक्षण किया गया है। सर्वेक्षण का नक्शा जमा किया गया है। सर्वेक्षण का नक्शा जमा किया गया है। सर्वेक्षण का नक्शा जमा किया गया है।

आवेदन संख्या: 14 ( ) FCA/संवेदनशील/2022-23/2100  
 दिनांक: 29.11.22

पर्यावरण, वन और जल विभाग, दिल्ली  
 Mail Id: dcv@delhi.gov.in  
 Phone: 011-2303056



8.	Distance of the Mining lease from Eco-sensitive Zone of Jamwaramgarh Wildlife Sanctuary.	NOT APPLICABLE
9.	Distance of the mining lease from Buffer Zone of Sariska Wildlife Sanctuary/Sariska Tiger Reserve/Critical Tiger habitat or any other forest area where mining activities cannot be carried out.	Approx 36.100 Km. (From Buffer Area)

उक्त वर्णित जी.पी.एस. कॉन्डिनेट के अनुसार उक्त खनन पट्टा संख्या 13/2007 इस कार्यालय अधीन अध्यारण/सी.टी.एच. की 10 कि.मी. की परिधि से बाहर स्थित है। अतः सूचनार्थ प्रेषित है।

भवदीय

( सुदर्शन शर्मा )

उप वन संरक्षक

बाघ परियोजना सरिस्का

दिनांक:- 06.05.2022

क्रमांक/सम/905-06

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

- 1/ वन संरक्षक एवं क्षेत्र निदेशक, सरिस्का बाघ परियोजना, अलवर।
- 2/ सहा. खनि अभियन्ता, कोटपूतली।

*(Signature)*

उप वन संरक्षक

बाघ परियोजना सरिस्का

राजस्थान-राजकार

कायलिय राज्याक राजि अभियन्ता, खान एव शिडान विभाग, कोटपुल्लो

दिनांक- 6/4/2022

प्रति-

क्रमांक-सखअ/कोट/सीसी/अप-डी/13/2007/2022/

1. श्रीमान उपवन रक्षक (बनजीव), जयपुर।

2. श्रीमान उपवन रक्षक (बनजीव) सिडियापुर, जयपुर।

3. श्रीमान उपवन रक्षक राव मरियोजाना रक्षिक, अजमेर।

✓ श्रीमान उपवन रक्षक (बनजीव), सीकर।

विषय-खानपट्टा संख्या 13/2007 बास्ते खानिज ब्रांडेज, केसपार निकटस्थान जीमौरा तहसील भाटा जयपुर की पारिवर्णीय अग्रगति के संघर्ष में सूचना प्राप्त।

प्रस्ताव-पट्टाभांड़ी द्वारा प्रस्तुत प्रार्थना पत्र दिनांक 31.03.2022 के क्रम में।

महोदय,

उपरोक्त विषयान्विता प्रारिणिक पत्र में बाई गवे अनुसार खानपट्टा क्षेत्र के बनजीव अभ्यास्य की 10 किलोमीटर की सीमा से बाहर होने के कारण का प्रमाण-पत्र बाहने हेतु निम्न दरखास्त पत्र के साथ संलग्न कर बास्ते अधिम कायदाही हेतु प्रेषित है-

1. खानपट्टा जी.टी. शीट सं.प।

2. खानपट्टा क्षेत्र के Latitude & Longitude

संलग्न-उपरोक्तानुसार

प्रदीप  
308/11/22  
(अधीनस्थ कृतारिथा)  
सहायक खान अभियन्ता  
कोटपुल्लो

दिनांक-

क्रमांक-सखअ/कोट/सीसी/अप-डी/13/2007/2022/

प्रतिनिधि-मैसर्स जीमौरा माईन्स एवड मिन्स, बाई नं. 14 राम गीला कुंज, गणेश्वर नीमकाथाना जिला सीकर को सूचनाई प्रेषित है।

सहायक खान अभियन्ता  
कोटपुल्लो

सहायक खनि अभियन्ता  
(अभियन्ता इकाई)  
04/03/22

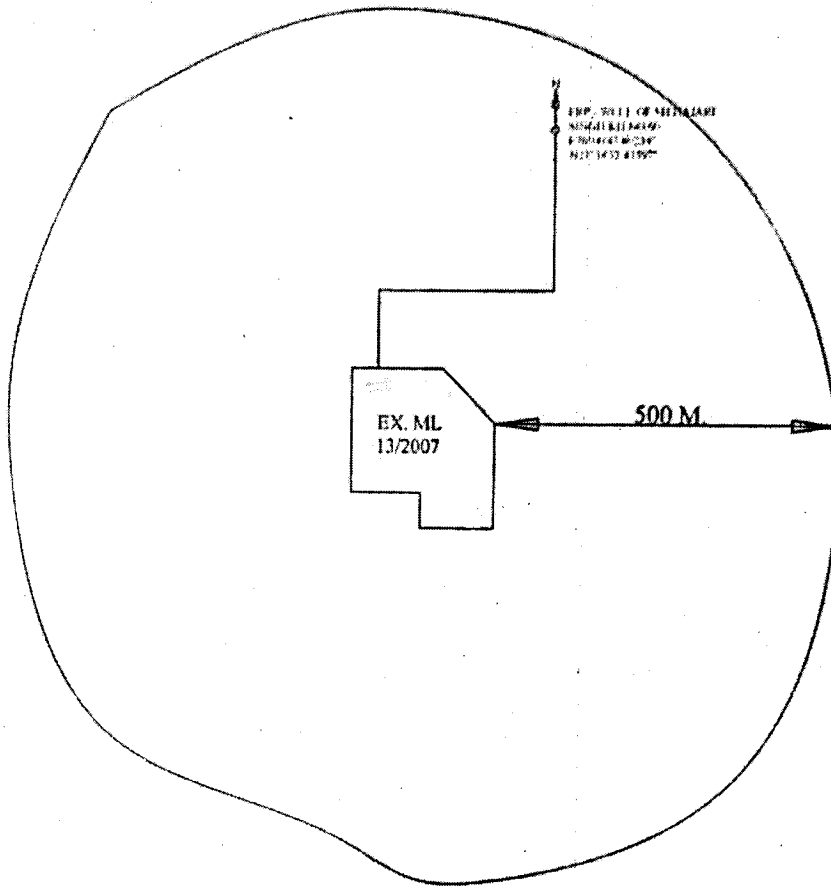
Pillar	Latitude	Longitude
FRP-Well of Hajari Singh kh. No.60	27-38-52.43597"	76-00-47.80234"
X	27-38-45.09"	76-00-47.73"
Y	27-38-45.16"	76-00-38.25"
Z	27-38-41.59"	76-00-38.21"
A	27-38-41.56"	76-00-41.75"
B	27-38-39.01"	76-00-44.58"
C	27-38-34.16"	76-00-44.53"
D	27-38-34.19"	76-00-40.52"
E	27-38-35.82"	76-00-40.53"
F	27-38-35.85"	76-00-36.74"
G	27-38-41.60"	76-00-36.79"

यह प्रमाणित किया जाता है कि M/S. Jingaur Mines & Minerals के पक्ष में N.L.13/2007 वारंट खनिज Quartz, Falspar क्षेत्रफल 4.0335 हेक्टर निकट ग्राम Jingaur नरसील Paola जिला Jaipur में Existing Mining Lease है। उक्त क्षेत्र राजस्थान ग्राम Jingaur के आरवली संख्या-82,85,86,87,88,89,90,91,95 तथा निम्न अक्षांश देशान्तर के अन्तर्गत आता है। उक्त खनन पट्टा का क्षेत्र सम्बन्धित जी.टी.शीट एवं कार्यालय रिकार्ड के अनुसार अरवली जिल्हा में नही आता है एवं भारतीय सर्वेक्षण न्यायालय के रिट याचिका सं 202/1995 (गोदावरी नाम यूनियन ऑफ इण्डिया) में अरवली जिल्हा के सन्दर्भ में पारित आदेश दिनांक 08-04-2005 (कन्स्ट्रिक्शन पेटिशन (सी) 412/2004) एवं सर्वेक्षण न्यायालय के आदेशों की अवहेलना में नही आता है।

--: अरवली प्रमाण पत्र :-

कार्यालय सहायक खनि अभियन्ता, खान एवं भूविज्ञान विभाग, कोटपलली।  
राजस्थान सरकार  
कमांक-सख/कोट/मा.वि./2022/123  
दिनांक 04/03/22

CLUSTER MAP SHOWING IN 500 METRE RADIUS M.L.13/2007 AREA FOR MINERAL QUARTZ, FALSPAR NEAR VILLAGE JINGAUR TEHSIL PAOTA DISRTICT JAIPUR  
SCALE:- 1CM.= 100 METRE



PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

- EXISTING M.L. 13/2007 AREA 4.0335 HECT. FOR MINERAL QUARTZ, FALSPAR
- 500 METRE RADIUS CIRCLE
- EXISTING LEASE AREA DETAIL FALLING IN 500 METRE RADIUS AFTRE 09.09.2013  
HOMOGENEOUSMINERALS:- NIL

S.NO	ML NO REF NO	NAME OF LESSEE	MINERAL	TYPE	AREA (HECT.)	REMARK
1	M.L.13/2007	M.S. JINGAUR MINES & MINERALS	QUARTZ, FALSPAR	MINOR	4.0335	EXISTING

TOTAL AREA 4.0335 HECT

PREPARED BY  
*H. C. S. S. S.*  
SR DRAUGHTSMAN

*308*  
ASST. MINING ENGINEER  
KOTPUTLI

कोटपल्ली  
 सहायक खनि अभियन्ता  
 (अभियन्त कृतद्वारा)  
 22/03/22

प्रमाणित किया जाता है कि पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15.01.2016 व 01.07.2016 के M/S. Jingaur Mines & Minerals प्लॉट में M.L.13/2007 खनिज Quartz, Falspar निकट ग्राम Jingaur तहसील Koptuli जिला Jaipur के राजसू ग्राम Jingaur के आरजी संख्या-82,85,86,87,88,89,90,91,95 क्षेत्रफल 4.0335 हेक्टर के लिए जारी किये गये स्वीकृत एवं पंजीकृत खनन पट्टा की परिधि से 500 मीटर में खननपट्टा नहीं आता है।

--:: वलस्टेर प्रमाण पत्र ::--

राजस्थान सरकार  
 कोटपल्ली सहायक खनि अभियन्ता, खान एवं भूविज्ञान विभाग, कोटपल्ली।  
 दिनांक 22/03/22  
 कमांक-सख3/कोट/भा.वि./2022/123



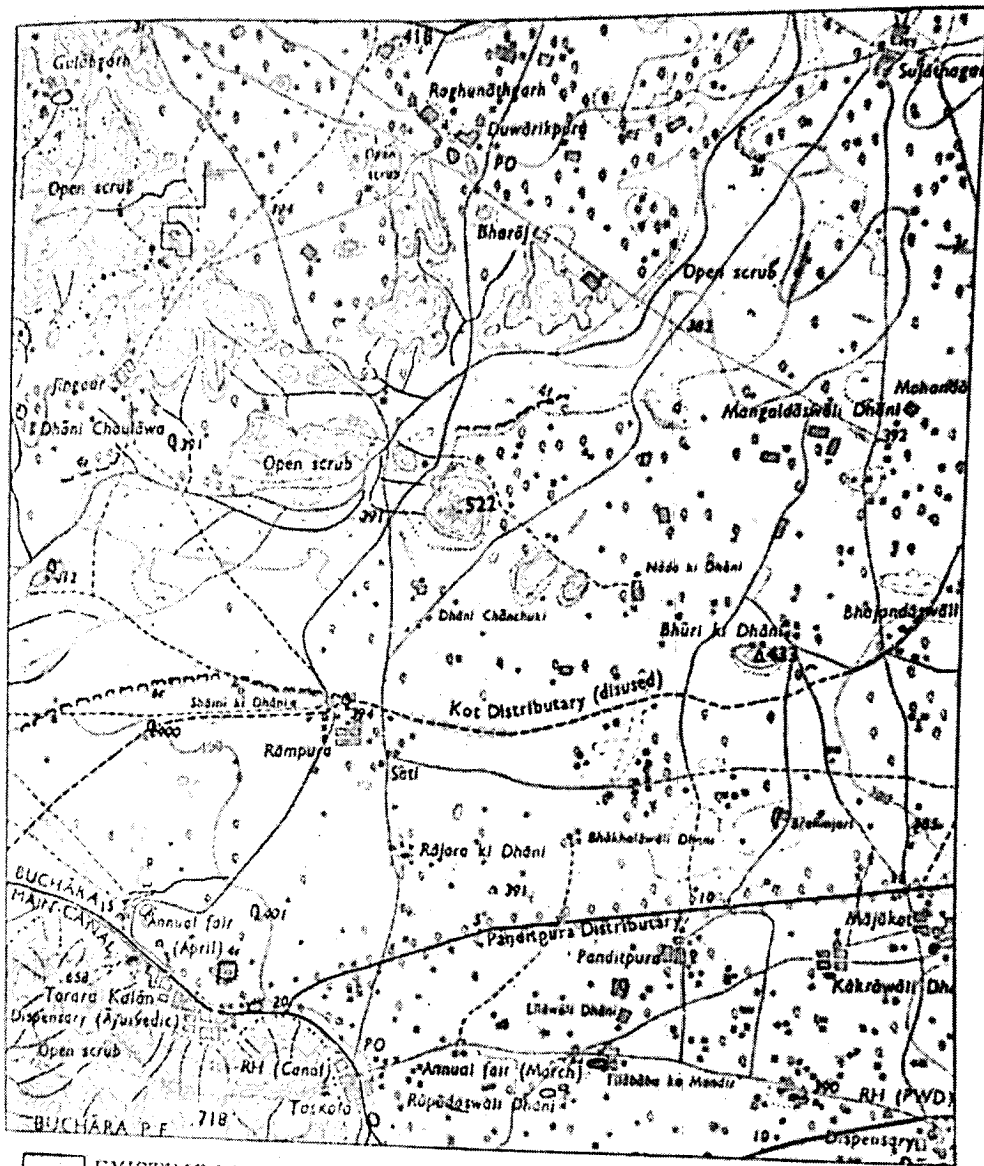
AME/KTP/DRG./2022/ 123

DATE:- 24/03/22

G.T. SHEET MAP SHOWING THE POSITION OF M.L.13/2007 AREA FOR MINERAL QUARTZ, FALSPAR NEAR VILLAGE JINGAUR TEHSIL PAOTA DISTRICT JAIPUR

SCALE:- 1CM.= 500 METRE

G.T. SHEET NO. 54 A/2



EXISTING M.L.13/2007 AREA 4.0335 HECT.

PREPARED BY:-  
Sf. DRAUGHTSMAN

ASSTT. MINING ENGINEER  
KOTPUTLI

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT



# आम पत्रिका

यह पत्रिका का शीर्षक जमा गाँव है कि District Level

Environment Impact Assessment Authority, Jaipur  
के पास भेजा गया DEIAA/Jaipur/EC/2016/1491 दिनांक

30 मई, 2016 के आर में कृपा कृपा पत्रिका के पत्र में

प्रकाशित करने पर 13/07 दिनांक, काठिया/काठिया

जिसे कि प्रमाणित की गई है कि 2,79,947 वर्ग मीटर

परिवार को प्रति वर्ष की दर से एक परिवार को प्रति

वर्ष के लिए एक परिवार को प्रति वर्ष एक परिवार के लिए

परिवार को प्रति वर्ष एक परिवार को प्रति वर्ष

Environment के लिए प्रमाणित है

आम पत्रिका के लिए प्रमाणित है

DEIAA/Jaipur/EC/2016/1491

# आम सूचना

सर्व साधारण को सूचित किया जाता है कि

"District level Environment Impa-

Assessment Authority, Rajasthan" के व

संख्या DEIAA/JAIPUR/EC/2016/149

दिनांक 30 मई 2016 के द्वारा श्री कृष्ण कुमार

स्वामी के पक्ष में प्रस्तावित खनन पट्टा संख

13/07 खनिज, क्वार्टज / फेल्सपार निकट गा

जीणगौर को प्रति वर्ष 2,79,947 टन खनन

लिए पर्यावरण स्वीकृति प्रदान कर दी है। उपरोक्त

स्वीकृति पत्र की प्रति राज्य प्रदूषण नियंत्र

णालय कार्यालय में जन साधारण के लिए उप

है एवं वन एवं पर्यावरण मंत्रालय की वेब साइट

<http://envfor.nic> में देखी जा सकती है।

सूचना के माध्यम से सूचना देना है।

निवासी- ऑफिस नंबर 1

गाजीपुर एनएच

सबला रोड, अटपटुवा



<b>Project Name:</b>	M/s Jeengaur Mines & Minerals, M.L No. 13/2007, Area 4.0335 Hect, Near Village - Jeengaur, Tehsil- Poota, District- Jaipur (Raj.) Mineral Quartz & Feldspar, Reappraisal of Environment Clearance granted by DEIAA to SEIAA in compliance of MOEF & CC OM dated 28/04/2023 & Hon'ble NGT order dated 07/12/2022 Quartz & Feldspar Mining Project	<b>Single Window Number:</b>	SW/193237/2024
<b>State:</b>	RAJASTHAN	<b>Proposal Number:</b>	SIA/RJ/MN/483886/2024
<b>Submission Date:</b>	27/08/2024	<b>Current Status:</b>	
CAP		Form 2	

### Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

#### Basic Information

#### 14. Category of the Project/Activity

14.1. Item No. as per schedule to EIA Notification, 2006	(a) Mining of minerals	Non-Cool Mining (Minor Minerals-other than river bed mining)
14.2. Capacity	4.0335	Ha
15. Whether the Application for EC is being submitted for mining of Minor Mineral as New application or For re-appraisal under Ministry OM dated 28.04.2023?	Re-appraisal under Ministry OM dated 28.04.2023 & 15.03.2024	
16. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area?	No	
17. Category of the Project as per EIA Notification, 2006	B2	
17.1. Whether proposal is required to be appraised at Central level?	No	
18. Whether any Forest Land involved in the project or part thereof	No	
19. Whether NBWL recommendation is required?	No	

#### Project Details

#### 20. Details of CTE

20.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	Yes
20.1.1. Reference Number of Consent obtained from SPCB / UTPCC	N/A
20.1.2. Date of consent issued	14/07/2022
20.1.3. Validity of consent (Valid up to)	31-05-2027
20.1.4. Upload copy of consent order	CTO Copy.pdf
21. Whether the project/activity located in CRZ or ICRZ area?	No

#### Product Details

#### 22. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
Quartz & Feldspar	By-Product	270047	Tons per Annurn (TPA)	Road	NA

23. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary? No

Note: Other Sensitive areas include areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

24. Benefits of the project

24.1. Social benefits of project or activity Employment Will Be Generated

24.2. Financial benefits of project or activity Employment Will Be Generated

### Construction Details

25. Use of resources for construction or operation of the project

25.1. Whether requirement of water involved in the project? Yes

#### Details of Water requirement during Construction stage

Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
TANKER	4.5	0	TANKER	1200	Tankers	NA

#### Details of Water requirement during Operational stage

Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
Other	4.5	0	Others	1200	Tankers	NA

25.2. Other information, if any NA

25.3. Whether requirement of Minerals and/or fuels involved in the project? No

25.4. Construction material No

25.5. Electric Power: No

25.6. Whether any use of substances or materials, which are hazardous (as per MSIH rules) to human health or the environment (flora, fauna, and water supplies) required? No

### Physical Changes

26. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

26.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? Yes

Current Land Use	Area in Ha	Remarks
26.1.1. Forest Land	0	0
26.1.2. Agriculture land	0	0
26.1.3. Grazing Land	0	0
26.1.4. Barren Land	0	0
26.1.5. Waste Land	4.0335	0
26.1.6. Surface water bodies	0	0
26.1.7. Marshy land	0	0
26.1.8. Mangroves	0	0
26.1.9. Settlements	0	0
26.1.10. Roads / Other Infrastructure	0	0
26.1.11. Plantation / Green belt	0	0
26.1.12. Industrial use	0	0

**Pollution Details**

26.113. Other land use	Please Specify	Area in Ha	Remarks
26.114. Total		4.0336	
26.115. Proposed/Post-project land use	Please Specify	Area in Ha	Remarks
26.116. Green belt		N/A	N/A
26.117. Total		4.0336	
26.2. Whether any clearance of existing vegetation due to project activity?	No		
26.3. Whether any loss of native species or genetic diversity?	No		
26.4. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?	No		
26.5. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area?	No		
26.6. Whether any facilities for storage of goods or raw materials?	No		
26.7. Whether any other information would like to submit?	No		

**27. Release of pollutants to Air and Mitigation measures**

27.1. Whether any probable air pollutants generated?	Yes
Air Pollution Source	Probable Pollutants
27.2. Other information, if any	NA

**28. Generation of Noise & Vibration and mitigation measures**

28.1. Whether any probable generation of noise and vibration from the proposed project?	Yes
28.1.1. Sources of Noise	Mine Machinery
28.1.2. Sources of Vibration	Drilling & Movement Of Vehicle
28.1.3. Details of blasting, if any	Short Hole Blasting as per DMS Norms and as per Approved mining plan
28.1.4. Other information, if any	NA
28.1.5. Whether any mitigation measures proposed for Noise & Vibration?	Yes
28.1.5.1. Mitigation measures proposed for control of Noise	PLANTATION, CONTROLLED
28.1.5.2. Mitigation measures proposed for control of vibration	Customing of the blasting face with sand bags
28.1.5.3. Other information, if any	NA
28.2. Whether any probable generation of Light and Heat?	No

**29. Discharge of pollutants to water and mitigation measures**

29.1. Whether any probable water pollutants generated?	No
30. Details of reuse / recycle of wastewater	
Details	Qty / Capacity
30.1. Quantity of waste water generation per day (KLD)	3.5
30.2. Quantity of treated water proposed to use per day (KLD)	10

32.9. Whether any generation of surplus products?	No										
32.8. Whether any generation of other wastes?	No										
32.7. Whether any generation of construction or demolition wastes?	No										
32.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No										
32.5. Whether any generation of Bio-medical wastes?	No										
32.4. Whether any generation of batteries wastes?	No										
32.3. Whether any generation of e-waste?	No										
32.2. Whether any generation of plastic wastes?	No										
<table border="1"> <thead> <tr> <th>Name of the waste</th> <th>Source</th> <th>Qty (TPA)</th> <th>Mode of disposal</th> <th>Mode of Transport</th> </tr> </thead> <tbody> <tr> <td>Domestic Waste</td> <td>Kitchen</td> <td>3.5</td> <td>Composting</td> <td>Road</td> </tr> </tbody> </table>		Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport	Domestic Waste	Kitchen	3.5	Composting	Road
Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport							
Domestic Waste	Kitchen	3.5	Composting	Road							
32.1. Whether any generation of Solid waste (domestic wastes)?	Yes										

**32. Production of wastes during construction or operation or decommissioning**

**Waste Generation**

31.8. Funds allocated for plantation in Lakhs	0.2
31.5. No. of tree saplings to be planted	540
31.4. Details of the species proposed for plantation	NEEM, AMALTASH, DHAK, SALAR, etc.
31.3. Percentage of the total area covered under green belt	33
31.2. Width of green belt (in m) along the boundary of the project or activity	7.5
31.1. Area proposed for green belt (in Ha)	13

**31. Greenbelt**

30.4. Whether any other water conservation measures proposed?	No
30.3. Whether Rainwater harvesting proposed	No
30.2. Area category from Groundwater availability perspective?	Safe
30.1. Whether ground water table intersection involved in the project activities?	No

**30. Ground water intersection and water conservation measures:**

**Water Requirements**

30.3. Quantity of treated water proposed to discharge outside the premises (KLD)	0.5
30.4. Purpose for which treated water is proposed to use	0
31. Whether it is proposed to opt/avoid common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (ETP) facility?	No
32. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
33. Whether any other mitigation measures proposed?	No

32.10. Whether measures for waste minimization proposed? No

### 33. Mining Proposals

#### 33.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease

33.1.1. Date of issue of LoI/Vesting order/Mining Lease 11/06/2008  
 33.1.2. Validity of the LoI/Vesting order 10/06/2058  
 33.1.3. Lease Period 50/00  
 33.1.4. Date of expiry of lease 10/06/2058  
 33.1.5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease 4.0335  
 33.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed 279947  
 33.1.7. Details of Lease renewal(s), if any Lease Period 11/06/2008 to 10/06/2058 FOR 50 YEAR  
 33.1.8. Other information, if any NA

33.2. Status of approval of Mining plan Approved

#### 33.3. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
Quartz & Feldspar	Minor	279947	TPA

#### 33.4. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

33.4.1. Total excavation in MTPA 279847  
 33.4.2. Total Excavation in M.Cum/Annurn 107671  
 33.4.3. Enter stripping Ratio 00:10  
 33.4.4. Other information, if any NA

#### 33.5. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Minable Reserves	Remarks
Quartz & Feldspar	0.8411	0.612	0.193	1.32	

#### 33.6. Life of Mine (Years)

33.6.1. Life of the mine as per approved mining plan 03/00  
 33.6.2. Life of the mine as per total estimated reserves, if any 03/00  
 33.6.3. Other information, if any NA

#### 33.7. Type and method of Mining Method

33.7.1. Type of mining Opencast  
 33.7.2. Method of mining Semi-mechanized  
 33.7.3. Other information, if any NA

#### 33.8. Type of blasting, if any, to be adopted

33.8.1. Type of blasting Low Charge Controlled Blasting  
 33.8.2. Mitigation measures for control of blast induced vibrations Plantation and use of proper PPEs  
 33.8.3. Other information, if any NA

33.9. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area? No

33.10. Whether it is proposed to install crusher within the mining lease area? No

#### 33.11. Dumping strategy

Description	Area in Ha	Maximum height in m	Remarks
External dump	0	0	0
Internal dump	0	0	0
Topsoil dump/ storage	0.0469	7	0

#### 33.12. Topsoil management

33.12. Topsoil management

33.12.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	36
33.12.2. Utilization strategy of topsoil	Will Be Use Plantation
33.12.3. Other information, if any	NA
33.13. Details of the Quarry/Mine Pit	
33.13.1. Total Quarry Area (Ha)	4.0335
33.13.2. Enter Area of final void (in Hectare)	2.3717
33.13.3. Maximum Depth of final void (in meter)	30
33.13.4. Other information, if any	NA
33.14. Details of Transportation	
33.14.1. Mode of transportation upto pit head	Excavator
33.14.2. Mode of transportation from pit head to siding/loading	Dumper
33.14.3. Mode of transport from loading point to consumers	Dumper
33.14.4. Other information, if any	NA
33.15. Details of reclamation/post mining land use	
33.15.1. Plantation area (ha)	0.8541
33.15.2. Water body in Ha	0.012
33.15.3. Public use in Ha	0.045
33.15.4. Enter Other uses in Ha	0
33.16. Details of DSR, Cluster and Replenishment study	
33.16.1. Whether approved DSR available	Yes
33.16.2. Whether the instant proposal is part of cluster	No

Financial Year	Sanctioned Capacity (MTPA) as per		Approved Mining Plan	Actual Production	Excess Production
	EC	CTO			
2024-2025	279947	279947	279947	279947	0

35. Impact Prediction

Air Quality Impact Prediction

Monitoring Location			Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GIC [A]+[B]	Prescribed Standard
Lat	Long	Core/Buffer						
27° 35' 41" N	76° 00' 41" E	Buffer Zone	PM 10	Microgram per m3	72	3	76	0

36. Funds Allocated for Environment Management

36.1. Funds Allocated for Environment Management (Capital) (in Lakhs)	0.5
36.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs)	0.5
36.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs)	0.5

Summary of allocation of fund for EMP

EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
0.50	50	4.5
Total	50	4.5

Consultant Details

37. Whether QCI/NABET Accredited EIA Consultant engaged?	No
37.1. Reason for not engaging the Consultant	NA

38. Enclosures

38.1	Upload copy of approved mining plan from the concerned authorities	38.1	Upload copy of District Survey Report
38.2	Upload copy of District Survey Report	38.2	Upload copy of District Survey Report
38.3	Upload copy of Replenishment Study Report	38.3	Letter of Intent / Mining Lease
38.4	Letter of Intent / Mining Lease	38.4	Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, 2020", in case of sand mining proposals
38.5	Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, 2020", in case of sand mining proposals	38.5	Compliance of Hon'ble Supreme Court Judgment dated 02.08.2017 passed in Common Cause vs Union of India writ Petition (C) 114 of 2014.
38.6	Compliance of Hon'ble Supreme Court Judgment dated 02.08.2017 passed in Common Cause vs Union of India writ Petition (C) 114 of 2014.	38.6	Cluster Certificate from state mines and geological department
38.7	Cluster Certificate from state mines and geological department	38.7	Upload Copy of EIR Report
38.8	Upload Copy of EIR Report	38.8	Layout plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates
38.9	Layout plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	38.9	Upload Additional file, if any (pdf only)
38.10	Upload Additional file, if any (pdf only)	38.10	EC Copy.pdf

39. Additional Information

S. No.	Document Name	Remark	Document
1	Authorization letter	Authorization letter	Authorization letter.pdf Preview
2	Transfer Agreement	Transfer Agreement	Transfer Agreement.pdf Preview
3	Partnership Deed	Partnership Deed	Partnership Deed.pdf Preview
4	Others Documents	Others Documents	Others Documents.pdf Preview
5	Mool Agreement	Mool Agreement	Mool Agreement.pdf Preview
6	Mining Plan Old	Mining Plan Old	Mining Plan Old.pdf Preview
7	EC Copy	EC Copy	EC Copy.pdf Preview
8	DSR Jaipur	DSR Jaipur	DSR Jaipur.pdf Preview
9	DCF All	DCF All	DCF All.pdf Preview
10	CTO Copy	CTO Copy	CTO Copy.pdf Preview

Undertaking

40. I hereby give undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost in addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without prior EC.

40.1	Name	Shri Deepak singhvi
40.2	Designation	Partner
40.3	Company	JENGAUR MINES AND MINERALS
40.4	Address	F/o - Ward No. 14, Rom Geeta Kunj, Ganeshtwar, Tehsil - Neem Ka Thona, District - Sikar (Raj)
40.5	Date	27-06-2024

S **FORM OF APPLICATION FOR AUTHORISATION UNDER REGULATION 34(4) & REGULATION 34(6) OF METALLIFEROUS MINES REGULATIONS, 1961**

To

\*\*\*\*\*  
**The Director of Mines Safety,  
 Ajmer Region -2, Anna Sagar Link  
 Road, Ajmer, Rajasthan, 305001.**



**Sub:** Application for permission under Regulation 34(4) & Regulation 34(6) of the Metalliferous Mines Regulations, 1961 to work as manager of more than one mine.

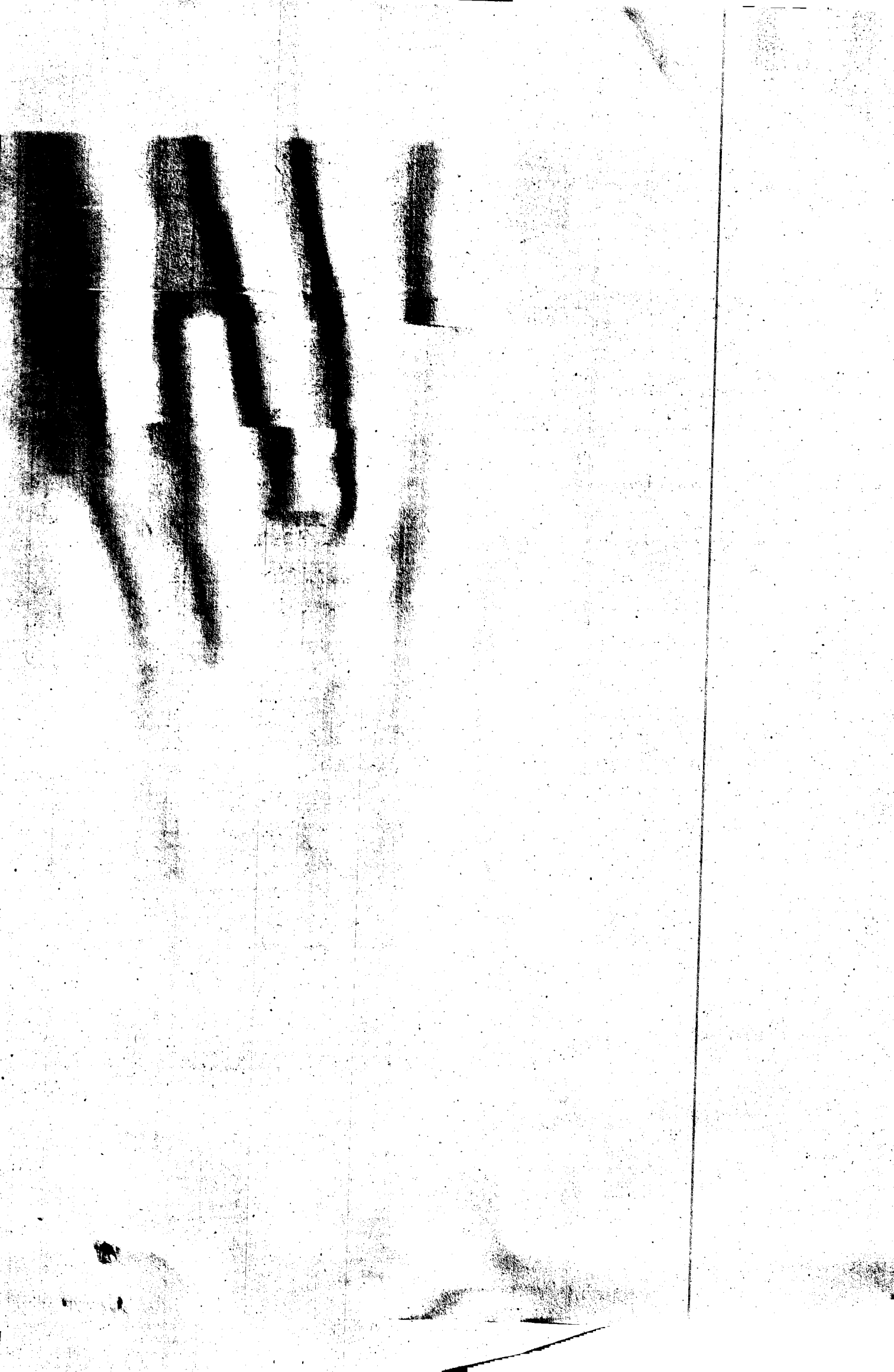
Sir,

I beg to apply for manager's authorization/renewal of authorization under Regulation 34(4) & Regulation 34(6) of the Metalliferous Mines Regulations, 1961 to work as Manager of following mines: (give details of mines, its location etc.)

Details	Mine 1	Mine 2
Name of Mine	Jingaur Quartz Feldspar Mine	Jingaur Quartz Feldspar Mine
ML No./QL No.	7/2000	13/2007
Name of Owner as per Leasedocument (Name of all partners in case of partnership firm)	Sandeep Kumar Sharma	M/s Jeengaur Mines and Minerals
Survey No.		
Village & Post	Jingaur	Jingaur
Taluk/Mandal	Kotpuli	Kotpuli
District	Jaipur	Jaipur
State & Pin code	Rajasthan (303108)	Rajasthan (303108)
Contact No. & email address	9462125251 & ganpatimineralsnkt@gmail.com	

**Details of Applicant:**

1.	Name of the Applicant	Mukesh
1a	Certificate held (Type, Number & Date such as Foreman, Second Class or First Class etc.)	Forman's Manager Certificate FR/4333
1b	Details of last medical examination (Name of center and date of medical examination & validity of statutory certificate)	
2.	Father's Name	Shayam Rani



3.	Address for correspondence	:	Vill - Dharnawas, Tehsil - Khinwsar Dist - Nagaur, Raj - 341025
4.	Contact Number & email address	:	8769834015 & mukeshparjapat1071996@gmail.com

5.	Date of Birth (Enclose documentary evidence)	:	10.07.1996		
6.	Aadhar Card Number (Enclose copy of Aadhar Card)	:	3718 3181 7270		
7.	Were you earlier authorized to act as Manager under Reg.34(4) of MMR, 1961, if so	:	No		
	(a) Name of the mine (b) Location of the mine (c) Name of the owner (d) Authorisation Letter No. &date (e) Period from & to	:			
8.	Number of Shifts worked:	:	One		
9.	Details of Statutory Supervisory staff (Photocopy of the certificate to be enclosed):-				
	Name	Designation	Certificate No. & Date	Name of Mine	Validity up to
9A.	Details of Non-Statutory Supervisory staff:-				
	Name	Qualification	Experience		
	Umrav	10 <sup>th</sup> pass	2 year		

10. A. Details of machinery deployed (Mine-1):

SN	Machinery	Specification	Nos.	Hp	Total HP
1	Excavator	Hyundai	01	90	90 Hp
2	Dumper	Tata	01	60	60 Hp

10A. A. Details of machinery deployed (Mine-2):

SN	Machinery	Specification	Nos.	Hp	Total HP
1.	Excavator	Hyundai	01	90	90 Hp
2.	Dumper	Tata	01	60	60 Hp
3.	Compressor	Local	01	40	40 Hp
4.	Jack Hammer	Sandvik	01	08	08 Hp
5.					

11. Permission under Reg.106(2)(b) of MMR, 1961:

Mine 1	Mine 2
--------	--------

Whether permission was obtained	NA	NA
Letter No. & Date		

12. Details of Mines and owner/s such as their communication address etc.:

Details	Mine 1	Mine 2
Name of the Mines	Jingaur Quartz Feldspar Mines	Jingaur Quartz Feldspar Mine
i) Name of the Mine: ii) Labour Identification Number (LIN) : iii) Have you filed last year's Annual Return with online "Shram Suvidha" unified portal (Return period from January to December)? > if Yes, please indicate submission Id.: > if No, reason thereof:	ML No - 7/2000  2-2525-1992-5	ML No - 13/2007  2-4475-8852-3
Name & address of the owner	Sandeep Kumar Sharma Khetri Mod, Bhudoli, Neem Ka Thana, Dist - Sikar	Deepak Singhal Ward 14 Ram Geeta Kunj, Tehsil Neem Ka Thana, Ganeshwar, Ganeshwar, Sikar, Raj -332705
Contact number & email address of owner	9462125251 & ganpatimineralsnkt@gmail.com	98299199293 & minegingaurminerals21@gmail.com
No. of leaseholds in the mine property (one/two) with validity of lease period	02-06-2056	10-06-2058
Extent of area	1 H	1 H
No. of workings (Pits/Sections/Blocks)	1	1

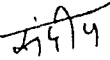
Details	Mine 1	Mine 2
Length of the pit	60 m	50 m

Width of the pit	40 m	40 m
Depth of the pit	5 m	4 m
Manpower deployed/ engaged	5	5
Details of Explosive Magazine such as license No. and validity (enclose a copy of magazine)		
Details of explosives used at the mine.	Nitrate Mixture Explosive	Nitrate Mixture Explosive
Distance between	Adjoining	Adjoining
Mode of conveyance provided to the manager	LMV	LMV

I request your good self to kindly permit me to work as Manager of the above-mentioned mines.

Date: 10/10/2024

  
(Name & Signature of the Candidate)

  
Name & Signature of Owner/Agent, Mine No.1.

[Sandeep Kumar Sharma]

  
Name & Signature of Owner/Agent, Mine No.2.

[Preeti K Shingra]

(Name & signature of all partners in case of partnership firm)

Note: Enclose relevant documents along with application with self-attestation by respective owner of mine

**APPOINTMENT LETTER**

To,

Mukesh, Mine Manager,

Vill – Jingaur, Tehsil – Kotpuli

Dist. - Jaipur

Subject: For the appointment of Mines Manager at my Jingaur Quartz Feldspar Mine (ML No -7/2000) of Sandeep Kumar Sharma (Owner)

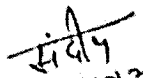
Sir,

I am pleased to appoint you as my manager as per my discussion held with you. With your capability of hoar work & thorough experience in the mining field, I have decided that you are the suitable person in the present situation to handle the mining work.

Apart from these duties and work you must handle and manage the activities at the mine site. Also, it shall be your duty to take care of employees, health, safety, and other issues during the operation. Secondly, during the surprise visits from DGMS officials, you will be the authorized person to take care of the officials and to make sure the visit is done in a proper manner.

You have to join with immediate effect 10/10/2024 (Date) to the mine.

Regards

  
10/10/24  
(Name of Owner)

Sandeep Kumar Sharma

**APPOINTMENT LETTER**

To,

Mukesh, Mine Manager,

Vill – Jingaur, Tehsil – Kotpuli

Dist. - Jaipur

Subject: For the appointment of Mines Manager at my Jingaur Quartz Feldspar Mine (ML No -13/2007) of M/s Jeengaur Mines and Minerals of Deepak Singhal (Owner)


Sir,

I am pleased to appoint you as my manager as per my discussion held with you. With your capability of hoar work & thorough experience in the mining field, I have decided that you are the suitable person in the present situation to handle the mining work.

Apart from these duties and work you must handle and manage the activities at the mine site. Also, it shall be your duty to take care of employees, health, safety, and other issues during the operation. Secondly, during the surprise visits from DGMS officials, you will be the authorized person to take care of the officials and to make sure the visit is done in a proper manner.

You have to join with immediate effect 10/10/2024 (Date) to the mine.

Regards

  
10/10/24  
(Name of Owner)

M/s Jeengaur Mines and Minerals

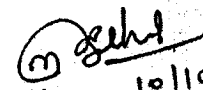
**TO WHOMSOEVER IT MAY CONCERN**

I Mukesh, Foreman's Certificate Holder do hereby affirm and confirm that I am appointed at the post of Mine Manager of the Jingaur Quartz Feldspar Mine (ML No -7/2000) of near the village -Jingaur, Tehsil -Kotpuli and District - Jaipur (Rajasthan) and also I am not working at any other position or job related to mine manager post.

I hereby certify that the above information is true and correct to the best of my knowledge.

Date: 10/10/2024

Place: Jingaur

  
(Signature) 10/10/24

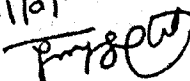
**TO WHOMSOEVER IT MAY CONCERN**

I Mukesh, Foreman's Certificate Holder do hereby affirm and confirm that I am appointed at the post of Mine Manager of the Jingaur Quartz Feldspar Mine (ML No -13/2007) of near the village - Jingaur, Tehsil -Kotpuli and District - Jaipur (Rajasthan) and also I am not working at any other position or job related to mine manager post.

I hereby certify that the above information is true and correct to the best of my knowledge.

Date: 10/10/2024

Place: Jingaur

(Signature) 10/10/24  


**FIRST SCHEDULE**  
**FORM I**  
(See regulations 3 and 6)  
Notice of Opening/Closing/Appointment etc.

From:  
Jingaur Quartz Feldspar Mine (Ml. No -7/2000)  
Village - Jingaur, Tehsil - Kotpuli  
Jaipur (Raj.) - 303108

To:

1. Director General of Mines Safety, Hrapur, Dhanbad 826001 (Jharkhand).
2. Dy. Director General of Mines Safety, North Western Zone, Jhamarkotra Main Road, Hiran Magri, Sector-6, Udaipur 313 002 (Rajasthan).
3. Director of Mines Safety, Ajmer Region -1, Ana Sagar Link Rd, Ganapati Nagar, Ajmer, Rajasthan 305001
4. District Collector, District: .....

Sir,

I have to furnish the following particulars in respect of (i) Notice of Appointment of Mine Manager at mine Jingaur Quartz Feldspar Mine (Ml. No -7/2000) of Sandeep Kumar Sharma (Owner)

1. In case of CHANGE OF NAME OF THE MINE:

Old name of the mine..... Date of change .....

2. (i) Situation of the mine:

Village : Jingaur  
Police Station : Kotpuli  
District : Jaipur

(ii)

In case of a NEW MINE, particulars of the mine:

Post Office : Jingaur  
Telegraph Office : Kotpuli  
Railway Station : Jaipur

Present

3. (i) Name and postal address of (ii)

(a) Owner:

- Sandeep Kumar Sharma  
Khetri Mod, Bhudoli,  
Neem Ka Thana, Dist - Sikar

(b) Agent, if any:

(c) Manager:

- Mukesh

(ii) In case of change, date of change: -

4. (i) Name of manager/ assistant manager/ underground manager/ engineer/ surveyor whose appointment is terminated/who is appointed \*\*:

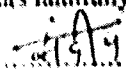
Mukesh

(ii) Date of appointment/termination: - 10.10.2024

5. Date on which it is intended to open/ reopen/ abandon/ discontinue the mine : 10.07.2023

6. Actual date of opening/ reopening/ abandonment/ discontinuance of the mine : 10.07.2023

Yours faithfully,

Signature: .....  
Designation: Owner/Agent/Manager

Date: 12.11.2024.....

\* A self-attested copy of the lease deed/ lease agreement/ power of attorney to be enclosed while submitting "Notice of Opening of the Mine".

\*\* A self-attested copy of the statutory certificate possessed by the person appointed as Manager at the mine is to be enclosed

FIRST SCHEDULE

FORM I

(See regulations 3 and 6)

Notice of ~~Opening~~/~~Closing~~/Appointment etc.

From:

Jingaur Quartz Feldspar Mine (ML No -13/2007)

Village - Jingaur, Tehsil - Kotpuli

Jaipur (Raj.) - 303108

To:

1. Director General of Mines Safety, Hirapur, Dhanbad 826001 (Jharkhand).
2. Dy. Director General of Mines Safety, North Western Zone, Jhamarkotra Main Road, Hiran Magri, Sector-6, Udaipur 313 002 (Rajasthan).
3. Director of Mines Safety, Ajmer Region -1, Ana Sagar Link Rd, Ganapati Nagar, Ajmer, Rajasthan 305001
4. District Collector, District: .....

Sir,

I have to furnish the following particulars in respect of (i) Notice of Appointment of Mine Manager at mine Jingaur Quartz Feldspar Mine (ML No -13/2007) of M/s Jeengaur Mines and Minerals of Deepak Singhal (Owner)

3. In case of CHANGE OF NAME OF THE MINE:

Old name of the mine..... Date of change .....

- |                               |  |
|-------------------------------|--|
| 4. (i) Situation of the mine: | (ii) In case of a NEW MINE, particulars of the mine: |
| Village : Jingaur             | Post Office : Jingaur                                |
| Police Station : Kotpuli      | Telegraph Office : Kotpuli                           |
| District : Jaipur             | Railway Station : Jaipur                             |

Present

3. (i) Name and postal address of (ii)

(a) Owner: - Deepak Singhal  
Ward 14 Ram Geeta Kunj, Tehsil,  
Neem Ka Thana, Ganeshwar, Ganeshwar, Sikar, Raj -332705

- (b) Agent, if any:  
(c) Manager: - Mukesh  
(ii) In case of change, date of change: -

7. (i) Name of manager/assistant manager/ — Mukesh  
underground manager/engineer/surveyor  
whose appointment is terminated/who is appointed \*\*:  
(ii) Date of appointment/termination: - 10.10.2024

8. Date on which it is intended to open/ reopen/ abandon/ discontinue the mine : 10.07.2023

9. Actual date of opening/ reopening/ abandonment/ discontinuance of the mine : 10.07.2023

Yours faithfully,

Signature: .....  
Designation: Owner/Agent/Manager  
Date:.....10.10.2024.....

\* A self-attested copy of the lease deed/ lease agreement/ power of attorney to be enclosed while submitting "Notice of Opening of the Mine".

\*\* A self-attested copy of the statutory certificate possessed by the person appointed as Manager at the mine is to be enclosed

**FIRST SCHEDULE**  
**FORM I**  
(See regulations 3 and 6)  
**Notice of Opening/~~Closing~~/ Appointment etc.**

From:  
Jingaur Quartz Feldspar Mine (ML No -13/2007)  
Village - Jingaur, Tehsil - Kotpuli  
Jaipur (Raj.) - 303108

To:

1. Director General of Mines Safety, Hirapur, Dhanbad 826001 (Jharkhand).
2. Dy. Director General of Mines Safety, North Western Zone, Jharkotra Main Road, Hiran Magri, Sector-6, Udaipur 313 002 (Rajasthan).
3. Director of Mines Safety, Ajmer Region -2, Ana Sagar Link Rd, Ganapati Nagar, Ajmer, Rajasthan 305001
4. District Collector, District: .....

Sir,

I have to furnish the following particulars in respect of (i) Notice of Opening at mine Jingaur Quartz Feldspar Mine (ML No -13/2007) of Deepak Singhal (Owner)

3. In case of CHANGE OF NAME OF THE MINE:

Old name of the mine..... Date of change .....

- |   |   |
|---|---|
| 4. (i) Situation of the mine:<br>Village : Jingaur<br>Police Station : Kotpuli<br>District : Jaipur | (ii) In case of a NEW MINE, particulars of the mine:<br>Post Office : Jingaur<br>Telegraph Office : Kotpuli<br>Railway Station : Jaipur |
|---|---|

Present

3. (i) Name and postal address of (ii)  
(a) Owner:

- Deepak Singhal  
Ward 14 Ram Geeta Kunj, Tehsil,  
Neem Ka Thana, Ganeshwar, Ganeshwar, Sikar, Raj -332705

- (b) Agent, if any:  
(c) Manager:  
(ii) In case of change, date of change: -

7. (i) Name of manager/assistant manager/  
underground manager/engineer/surveyor  
whose appointment is terminated/who is appointed \*\*:  
(ii) Date of appointment/termination: -

8. Date on which it is intended to open/ reopen/ abandon/ discontinue the mine : 10.09.2023  
9. Actual date of opening/ reopening/ abandonment/ discontinuance of the mine : 10.09.2023

Yours faithfully,

Signature: .....  
Designation: Owner/Agent/Manager  
Date: 10.11.23

- \* A self-attested copy of the lease deed/ lease agreement/ power of attorney to be enclosed while submitting "Notice of Opening of the Mine".  
\*\* A self-attested copy of the statutory certificate possessed by the person appointed as Manager at the mine is to be enclosed

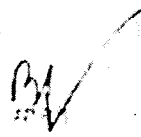


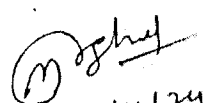
Cert No. FRE /4333


भारत सरकार/Government of India  
 खान अधिनियम, 1952/Mines Act, 1952  
 खनन परीक्षा बोर्ड/Board of Mining Examinations  
 फोरमैन सक्षमता प्रमाण-पत्र  
**FOREMAN'S CERTIFICATE OF COMPETENCY**  
 (केवल ओपनकास्ट खानों तक सीमित)  
 (Restricted to mines having opencast working only)  
 (धात्विकीय खान विनियम, 1961 के अन्तर्गत)  
 (Under the Metalliferous Mines Regulations, 1961)

श्री **मुकेश** **शुभ्र** **श्रवण राम**  
 जन्म तिथि 10.07.1996 है, को विहित अर्हताएं एवं अनुभव प्राप्त करने  
 का सम्बन्धित प्रमाण प्रस्तुत करने पर एतद्द्वारा केवल ओपनकास्ट धात्विकीय खानों के लिए फोरमैन सक्षमता  
 प्रमाण-पत्र प्रदान किया जाता है। यह प्रमाण-पत्र दिनांक 01 सितम्बर 2019 से प्रभावी है।

Shri **MUKESH** son of **SHRAWAN RAM**  
 born on **10 JULY 1996** having given satisfactory evidence of possessing  
 the prescribed qualifications and experience is hereby granted **FORMAN'S CERTIFICATE**  
**OF COMPETENCY** for metalliferous mine having opencast workings only. This certificate is  
 effective from **01.09.2019**

  
 Secretary  
 Board of Mining  
 Examinations

  
 10/10/24

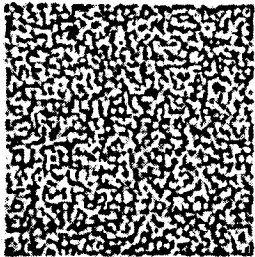
  
 Chairman  
 Board of Mining  
 Examinations

Signed and Sealed  
 Date 29/07/2024

10/10/24  
W

1947 help@uidai.gov.in www.uidai.gov.in

3718 3181 7270



From Date: 14/07/2023  
VILLAGE DHARNAWAS, DHAMAWAS,  
KUMHARAO KA MOHALA, Tehsil KHUNWAS,  
Address: C/O SHIRAWAN RAM, N NO 89,  
गाँव, धरना, 341025  
गाँव, धरना, धरना, 341025  
गाँव, धरना, धरना, 341025



भारतीय जनसंख्या आयोग  
Unique Identification Authority of India

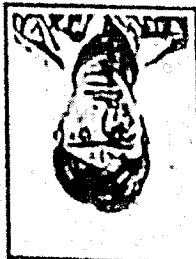


भारत सरकार, श्री प्रधान

3718 3181 7270



श्री  
Mukesh  
श्री गौरी / DOB : 10/07/1996  
पुरुष / MALE

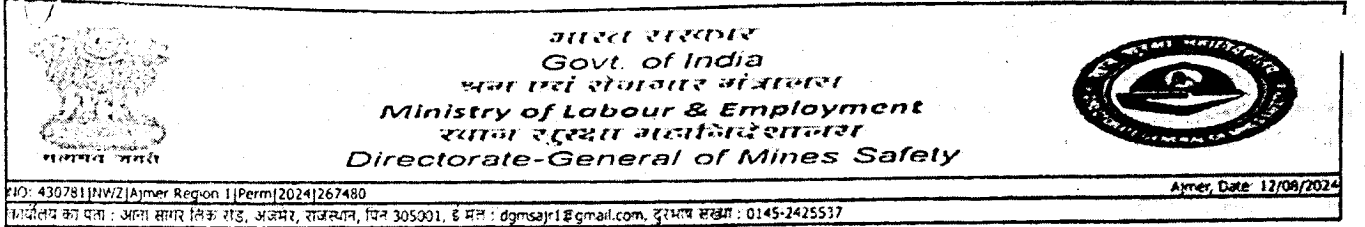


From Date: 30/06/2013



भारत सरकार  
Government of India





प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-1, अजमेर / Ajmer Region-1, Ajmer.

सेवा में,

श्री मुकेश, खान प्रबंधक

(फोरमेन प्रमाण पत्र संख्या FRE/4333, dated 24.02.2020)

निवासी हाउस नं 89, कुम्हारों का मोहल्ला, ग्राम धारणावास,

जहसील खीवसर, जिला नागौर, राजस्थान - 341025

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) के अंतर्गत एक खान में प्रबन्धक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

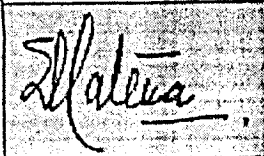
Please refer to your application vide letter No nil, dated 25.07.2024 & online application vide ID No. 267480, dated 26.07.2024, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 34 (6) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (also designated as Director General of Mines Safety) under section 6(1) of Mines Act, 1952, I, hereby authorize you to manage Jingaur Masonary Stone Mine (ML No. 07/2000, LIN 2252519925) of Shri Sandeep Kumar Sharma, located near village Jingaur, Tehsil Kotputli, District Jaipur, Rajasthan, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mine.
3. No workings shall be made or extended to within 45m of any public structures/roads/houses/railway of permanent in nature not belonging to the owner of the mine without obtaining specific permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.
4. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine.
5. No deep hole blasting shall be conducted without obtaining permission from this Directorate.
6. HEMM shall be not be deployed in the mine without obtaining permission in writing from this Directorate.
7. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
8. The total amount of explosives used per day in the mine shall not exceed 100kg.
9. Average employment shall not exceed 75persons in all the mines.
10. Daily personal supervision shall be exercised by the manager at mine.
11. All work in the mines shall be carried out in day light hours only.
12. No ore dressing/handling/processing plant is attached with the mines.
13. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial refresher vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
14. Mine management shall ensure the followings :
  - i. Rule 29B, Rule 77-A of the Mines Rules, 1955.
  - ii. Maintaining of employment Forms/Registers as per DGMS (Circular) Legislative No 01 of April, 2017.
15. Mining Mate shall be appointed in the mine for supervision of the workings.
16. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
17. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the

- prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Mine Foreman's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
8. Airborne dust survey as provided in Regulation 124(3)(a) of the Metalliferous Mines Regulations, 1961 shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
  19. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
  20. On or before the 01<sup>st</sup> day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsuvidha.gov.in> and <https://dgms.gov.in>
  21. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
  22. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
  23. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
  24. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Mine Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.
  25. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
  26. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
  27. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
  28. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
  29. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
  30. This authorization will remain valid up to 07.08.2025.

Your Faithfully



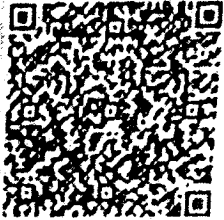
SURJEET KATEWA (DIRECTOR - AJMER REGION I)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

आयकर विभाग  
INCOME TAX DEPARTMENT



भारत सरकार  
GOVT. OF INDIA



स्थायी लेखा संख्या कार्ड  
Permanent Account Number Card

**AAMFJ6425G**

नाम / Name  
**JEENGAUR MINES AND MINERALS**

गठन/गठन की तारीख  
Date of Incorporation/Formation  
**17/12/2016**



भारत सरकार  
Government of India



दीपक सिंघल

Deepak Singhal

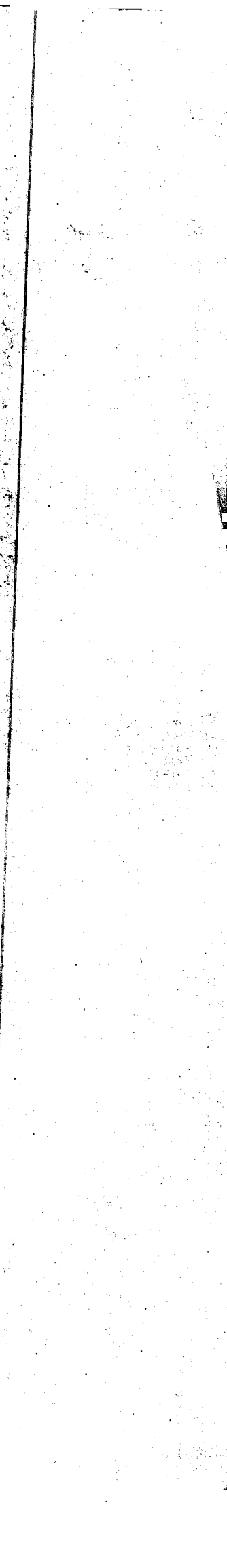
जन्म तिथि / DOB : 21/04/1990

पुरुष / Male



8877 0987 4829

आधार - आम आदमी का अधिकार





भारतीय पहचान प्राधिकरण

Unique Identification Authority of India

पता: S/O: धर्मा राम सिंघल, वॉर्ड 14  
राम गीता कुंज, तेहसील नीम का  
थाना, गणेश्वर, सिकर, राजस्थान, 332705

Address: S/O: Ghasi Lal Singhal, ward 14  
ram geeta kunj, tehsil neem ka  
thana, Ganeswar, Sikar, Rajasthan, 332705

8877 0987 4829



1800 300 1947



help@uidai.gov.in



www.uidai.gov.in

आज दिनांक 15.02.2022 को श्रीमान तहसीलदार महोदय  
 पावला के अतिश क्रमांक 12/4/22/153 दि. 19.01.22  
 की फासना में लिज नं 07/2000 के मौके पर खनन विभाग  
 द्वारा सर्वेयर एवं परवारी दालिब के साथ मौके पर पहुँचें  
 मौके पर एडि विन्दु खसराम 01 से लिज प्लॉट A व  
 सीमाहान के प्लॉट स्थापित किया तथा A से B का  
 संयुक्त रूप में सीमाहान GPS द्वारा <sup>द्वारा अतिरिक्त</sup> किया गया जिसमें  
 धनराज फुल डानाएम कर भवान A से B की लाइनी  
 पर दोनों तरफ लाइन के बसा हुआ पाया गया जो  
 खसरा नं 01 में है। A तथा B लाइन पर पड़ने वाले  
 मयान का पिछला हिस्सा अधिग्रहण लिज क्षेत्र में आसारी  
 मौका फर्दे लेपा कर श्रीमान की से सादा पत्र है

(चितराम मोहन)  
 सर्वेयर (सीटूतली) 15/02/22  
 इतिरिक्त

इतिरिक्त  
 प. डी. लि









